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Sravana 29, 1885 (Saka)

LOK SABHA DEBATES

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[August 13 to 26, 1963/Sravana 22 to Bhadra 4, 1885 (Saka)]



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LOK SABHA SECRETARIAT
NEW DELHI.

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LOK SABHA

Tuesday, August 20, 1963/Sravana, 29,
1885 (Saka)

The Lok Sabha met at Eleven of the
Clock.

[MR. DEPUTY-SPEAKER in the Chair]

ORAL ANSWERS TO QUESTIONS

Buffer-Stock of Sugar

- +
- *150. {
 Shri Yashpal Singh:
 Shri Bishanchander Seth:
 Shri Bhagwat Jha Azad:
 Shri D. C. Sharma:
 Shri P. K. Ghosh:
 Shri Kapur Singh:
 Shri Basumatari:
 Shri Rameshwar Tantia:
 Shri Raghunath Singh:
 Shri Surendra Pal Singh:
 Shri Sarjoo Pandey:
 Shri E. Madhusudan Rao:

Will the Minister of Food and Agriculture be pleased to state:

(a) whether it is a fact that Government are considering a proposal to create a buffer-stock of sugar;

(b) if so, when this scheme is likely to be enforced; and

(c) how far this scheme will help the consumers and industry?

The Parliamentary Secretary to the Minister of Food and Agriculture (Shri Shinde): (a) Yes, Sir.

(b) and (c). The scheme is still in the formative stage and even after it is finally approved it will take some years to build up the stock to a level which will enable the industry and consumers to tide over periods of shortage.

357 (Ai) LS—1.

श्री यशपाल सिंह : मैं जानना चाहता हूँ कि यह बफर स्टॉक किस तरीके से शुरू किया जाएगा और कब तक यह स्कीम चालू हो जाएगी ?

साहब तथा कृषि मंत्री (श्री स० का० पाटिल) : स्कीम ऐसी है कि करीब पांच लाख टन का हम बफर स्टॉक रखना चाहते हैं। उम्मीद है कि पहले वर्ष में करीब दो लाख हम रखेंगे, दूसरे बरस में और दो लाख और तीसरे बरस तक पांच लाख का बफर स्टॉक हमारा बन जाएगा।

श्री यशपाल सिंह : मैं जानना चाहता हूँ कि गन्ना पैदा करने वाले को क्या इन्सेटिव दिया जाएगा जिससे बफर स्टॉक बन सके ?

श्री स० का० पाटिल : वह एक बड़ा सवाल है। अभी तो इन्सेटिव देने से कुछ बनने वाला नहीं है क्योंकि गन्ना बोया जा चुका है और अब तो वह बढ़ने वाला नहीं है। थोड़ी ज्यादा देखभाल की जानी चाहिए जिससे ज्यादा चीनी बने और गुड़ और खांडसारी से डायवर्शन इधर हो। इस तरह से उसको दाम दिये जायेंगे जिससे जो हम ३३ लाख टन चाहते हैं वह हो जाए। इसमें इंटरनल कंजम्पशन भी आ जाती है, पांच लाख एक्सपोर्ट के लिए भी आ जाता है और साथ ही दो लाख बफर स्टॉक के लिए हमारे पास बच जाता है।

Shri Bhagwat Jha Azad: In view of the difficulties of the present situation, do Government propose to have any interim proposals for such buffer stocks or like things for occasions and festivals when there is an acute demand for sugar?

Shri S. K. Patil: It is not that because of any emergency or position that we are doing it. It is because

that is the soundest policy, the only thing that can enable us to keep the price line.

Shri D. C. Sharma: Will this buffer stock be built with the help of our indigenous resources or will we be availing of the good offices of some other countries also?

Shri S. K. Patil: We are talking about sugar, and we are so sweet that we do not go to others to give us sweetness.

श्री सरजू पाण्डेय : रक्षित भंडार देश के किसी खास स्थान पर रखा जाएगा या अलग अलग राज्यों में रखा जाएगा ?

श्री स० का० पाटिल : रक्षित भंडार अलग अलग राज्यों में रखे रखेंगे क्योंकि ट्रांसपोर्ट का सवाल आता है। मिलों के पास ही रखे जायेंगे।

Shri Kapur Singh: Does the proposal merely aim at elimination of scarcity or also at easing up of prices for the consumer?

Shri Shinde: Both these things are in mind, avoidance of scarcity as well as stability of prices.

श्री ब्रज राज सिंह : बफर स्टॉक बनाने के लिए आप बफर स्टॉक में से काटेंगे या कंज्यूमर्स का जो स्टॉक है उस में से काटेंगे और इंटरनल कंजंपशन को और ज्यादा टाइटन करेंगे ?

श्री स० का० पाटिल : इस साल तो एमरजेंसी की वजह से चूँकि हमें फारेन एक्सचेंज की जरूरत थी, इस वास्ते पांच लाख टन भोजना था। लेकिन कोशिश करेंगे कि कंज्यूमर्स से न काटें। जो कंज्यूमर हैं, वे भी बढ़ते जाते हैं। जो ३३ लाख मैन कहा है, उसमें पांच लाख एक्सपोर्ट के लिए और दो लाख बफर स्टॉक के लिए आ जाता है। अभी अभी २४ लाख इंटरनल कंजंपशन है। उससे ज्यादा दो लाख इस तरह से यह हो जाता है।

Shri Jashvant Mehta: As long as the buffer stock scheme is not enforced, what is the criterion for distribution of sugar to different States?

Shri S. K. Patil: We have taken the figures as to how much they were consuming last year and before that. For the last many years, that has been the only criterion on which the distribution is made.

श्री राम सेवक यादव : माननीय मंत्री जी ने कहा है कि इस वर्ष गन्ना बोया जा चुका है, उसका एकड़ज बढ़ाने के लिए आगे देखा जायगा। आगे किसान अधिक गन्ना बोये, उसके लिए इस वर्ष गन्ने का मूल्य कोई बढ़ाने का क्या विचार है ?

श्री स० का० पाटिल : जमीन की बात मैं नहीं कह सकता हूँ। जमीन नहीं बढ़ाई जाएगी। दाम जो बढ़ाया है, वह अभी तो बढ़ाया है और आपको मालूम ही है। खाली एक आना बढ़ाया है। हम चाहते हैं कि इस तरह से बढ़ायें कि वह तीन, चार या पांच आने बने। वह एक बड़ी स्कीम है। सब की सब अभी तक नहीं रखी गई है। जब तैयार हो जाएगी तो सदन के सामने रख दूंगा।

श्री राम सेवक यादव : कब तक तैयार हो जाएगी ?

श्री स० का० पाटिल : गन्ना पैदा करने वाले तथा दूसरे जो लोग हैं, उनको मालूम हो गया है। स्टेट्स में जाकर डिसकस कर के आये हैं। लेकिन उसको आखिरी रूप अभी देना है। वह आखिरी रूप देने में एक दो हफ्ते लगेंगे, ज्यादा नहीं।

Shri Warrior: Before a complete scheme for buffer stocks is enunciated, will Government consider the feasibility of having some buffer stock at least in those regions which are not producing sugar?

Shri S. K. Patil: The idea of buffer stock here is not as in the case of rice or wheat. Sugar is now distributed on quotas. Whether it is in one State or another, it remains with the mills, it does not go and remain in Kerala or somewhere else. But when it is wanted and the stock has to be supplemented, we take it from anywhere, just as we are having it now.

Dr. L. M. Singhvi: Apart from the problem of stocks, the main problem in the matter of sugar has been the problem of retail distribution. May I know whether any measures are proposed to be taken linked with the building up of buffer stocks for improving distribution to the consumers generally and avoiding black-marketing in that field?

Shri S. K. Patil: It has no relation really with buffer stock, but the hon. Member is right that if the distribution is defective, then in spite of our holding the buffer stocks, this might happen, but I can tell him that the buffer stock is a great disincentive to blackmarketing etc. Why are the prices of wheat not rising just now? Not because we have produced enough wheat, but there is so much fear that if the price goes up, immediately the wheat will be blown in. If that position is reached, then the other difficulties will end.

Shrimati Savitri Nigam: Apart from the very welcome step of increasing the sugarcane price, what other steps is Government intending to take....

Mr. Deputy-Speaker: We are not concerned with sugarcane price, we are concerned with buffer stock.

Shrimati Savitri Nigam: I am coming to the main question. What other steps is Government intending to take to see that sugarcane is not diverted to gur production?

Mr. Deputy-Speaker: That is a separate question.

Shri Venkatasubbaiah: May I know if it is the intention of the Govern-

ment to give more incentive to the sugar industry which is hoarding at the cost of the agriculturists in the country?

Shri S. K. Patil: There is no such intention. When the productivity of sugar in general increases, there is indirect benefit to the mills also. No direct benefit is sought to be given.

Shri Basumatari: May I know what steps are being taken to keep the price of sugar uniform throughout the country, because at present the price in Assam is higher than anywhere else?

Mr. Deputy-Speaker: It is a different question.

Development of Subsidiary Foods

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*151. { **Shri Surendra Pal Singh:**
Shri Warrior:
Shri Vasudevan Nair:
Shri M. N. Swamy:

Will the Minister of **Food and Agriculture** be pleased to state:

(a) whether it is a fact that Government have drawn up a scheme for better utilisation of available foodstuffs, and the development of subsidiary foods in order to check the increasing consumption of cereals in the country; and

(b) if so, the main features of this scheme, and the steps being taken to implement it?

The Parliamentary Secretary to the Minister of Food and Agriculture (Shri Shinde): (a) The nucleus of a scheme for better utilisation of available foodstuffs and development of subsidiary foods has been drawn up with a view *inter alia* to promote the reduction of the preponderance of the cereal content of the average Indian diet.

(b) The main objectives of the scheme are: conservation and effective utilization of the existing food resources, the diversification of the

Indian diet and its improvement from a nutritional point of view by the development and popularisation of new, nutritive and improved foods as well as subsidiary foods and the education of the people through different media in regard to various aspects of food technology and applied nutrition.

A Nutrition Division with a nucleus staff has been set up in the Department of Food for drawing up and implementing suitable programmes. Staff has been posted in the four Regions also for assisting the State Governments and others in this direction, and for undertaking the programmes of the Department in the Regionals. A number of programmes, such as the development of high protein foods, the establishment of Institutes of Catering Technology and Applied Nutrition, the operation of mobile food and nutrition extension vans, the setting up of Community Food Preservation Centres, the development of meat technology, are already in different stages of implementation.

Shri Surendra Pal Singh: Since the consumption of cereals is the heaviest in the villages, would Government consider the desirability of launching this scheme in the rural areas first?

The Minister of Food and Agriculture (Shri S. K. Patil): This scheme cannot be merely confined to this area or that area. This is a vast country, and this is of a pilot nature. If you want to have it spread in all the 650,000 villages, it will mean a very big expenditure, which cannot be taken.

Shri Warrior: May I know whether Government has included any scheme in this to encourage the production of more of the foodstuffs other than cereals, and if so, what are the steps Government is going to take?

The Deputy Minister in the Ministry of Food and Agriculture (Shri A. M. Thomas): I do not exactly understand what the hon. Member says.

Shri Warrior: I refer to the steps taken to produce foodstuffs other than the usual cereals.

Shri A. M. Thomas: This scheme contemplates the promotion and diversification of diets, with a view to correcting the existing dietary excesses and deficiencies. In this scheme are included the propagation of methods for dehydration, use of preservatives, encouragement to consumption of processed foods, etc.

Shri Warrior: My question is about encouragement or incentives given to produce supplementary foodstuffs other than usual cereals.

Shri A. M. Thomas: Encouragement is given to production of vegetables and such other foodstuffs.

Shri Warrior: Banana plantation, fish production or eggs....

Mr. Deputy-Speaker: Order, order. It cannot go on like this.

Shri A. M. Thomas: I do not think that with regard to banana price, there is any complaint nor it is so with regard to fish. In fact the price of fish is going up or that of banana is going up. No incentive is necessary. For fisheries there is the mechanisation scheme and for bananas also we supply fertilisers at concession rates.

Shri Vasudevan Nair: May I know whether in the research stations any research has been conducted to see whether tapioca can be made use of in the production of subsidiary foods because we have plentiful supply of tapioca?

Shri A. M. Thomas: Researches conducted in the Mysore Technological Institute have been satisfactory. Tapioca contains carbo-hydrates and we cannot say that it contains protein. Along with that, edible groundnut flour can be mixed and can be utilised.

Shri Tyagi: For the last tens of years we are hearing stories of synthetic rice and tapioca bread and today we hear the technical name: subsidiary food. I do not know what it comprises of.

Is it available in the market? If by which times does the Ministry think

that the subsidiary food will be available in the market?

Shri S. K. Patil: I think the hon. Members know that subsidiary food is not a new expression; it has been in vogue all along; it means: food other than cereals such as: poultry, fish, meat, fruits and other things. That is why we are talking about it. Wheat contains protein. Our diet in general lacks protein very much and it is a dangerous point which has got to be taken notice of.

Dr. Gaitonde: In view of the fact that various departments do the work done by one department previously, may I know whether proper use is being made of the scientific research conducted by the Indian Council of Medical Research as regards changing the food habits and balanced diet?

Shri S. K. Patil: So far as scientific knowledge is concerned, there is always an attempt to co-ordinate it and make the maximum use of it.

श्री विभूति मिश्र : क्या सरकार को पता है कि आजकल विभिन्न स्टेटों में आम के दरख्तों, जामुन के दरख्तों, कटहल के दरख्तों, अर्थात् हरे दरख्तों को काटा जा रहा है जिसका नतीजा यह हो रहा है कि सब्सी-डियरी फूड कम होता है। इसके लिये सरकार क्या उपाय सोच रही है कि उनका काटना बन्द हो जाये ?

श्री स० का० पाटिल : यह बात तो ठीक है कि इस प्रकार के पेड़ नहीं काटने चाहिये। और आम और जामुन के पेड़ तो बिलकुल ही नहीं काटने चाहिये अगर कहीं पर यह होता है तो यह भयानक बात है। यह स्थिति नहीं होनी चाहिये। सरकार कोशिश करेगी कि ऐसा न हो।

Dr. P. S. Deshmukh: What expenditure is proposed to be incurred on this scheme and what portion of it will go in payment of salaries to the staff?

Shri A. M. Thomas: As has been stated by my senior colleague, only a small beginning has been made on

pilot projects basis. Rs. 2.5 crores have been provided in the Plan for the schemes. I cannot give the break-up of this expenditure, what expenditure is on staff and what expenditure on others.

Shri Tyagi: Is it for experimentation?..... (Interruptions).

Shri A. M. Thomas: Consistent with the vastness of our country, Rs. 2.5 crores in the period of five years is not much. However, it is not on an experimental basis.

Dr. P. S. Deshmukh: What about this year?

Shri Surendra Pal Singh: In order to make up the deficiency of protein in the Indian diet, we understand that the Government have set up some research centres in the country who are probing the possibility of extracting protein from leaves for human consumption. May I know how far that research work has progressed?

Shri A. M. Thomas: In fact that is being undertaken and the results obtained are also being utilised by these mobile extension units.

Foodgrain Prices

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Shri Yashpal Singh:
Shri Bhagwat Jha Azad:
Shri D. C. Sharma:
Shri Subodh Hansda:
Shri P. C. Borooah:
Shri Hem Barua:
Shri Indrajit Gupta:
Shri Tridib Kumar

Chaudhuri:

Shri Warrior:
Shri Vasudevan Nair:
Shri S. M. Banerjee:

Shri Daji:

*152. Shri Prakash Vir Shastri:
Shri Hem Raj:

Dr. L. M. Singhvi:
Shrimati Savitri Nigam:
Shri Sarjee Pandey:
Shri Dighe:

Shri Baswant:

Shrimati Renu Chakravartty:
Shrimati Jyotima Chauda:

Shri J. B. S. Bist:
 Shri Bishwanath Roy:
 Shrimati Renuka Barkataki:
 Shri A. N. Vidyalkar:

Will the Minister of Food and Agriculture be pleased to state:

(a) the present position of prices of important foodgrains prevailing in different States;

(b) whether they have shown the tendency of rising and falling in recent months; and

(c) whether there is any necessity of adopting suitable measures to keep in check the rising prices, if any?

The Parliamentary Secretary to the Minister of Food and Agriculture (Shri Shinde): (a) and (b). A Statement indicating the average wholesale prices of important cereals prevailing during the week ending 10th August 1963 in the different States and the trend of those prices in each State, is laid on the Table of the House. [Placed in Library. See No. LT-1481/63.]

(c) Yes, Sir, such measures have been and are being taken.

Shri Shree Narayan Das: From the statement it appears that the average wholesale price of rice varies from about Rs. 57 per quintal in Madhya Pradesh to Rs. 81 per quintal in West Bengal. I would like to know what the highest price at which rice was sold during these periods.

The Deputy Minister in the Ministry of Food and Agriculture (Shri A. M. Thomas): We have given an eight page note which is placed on the Table of the House, giving details with regard to the price levels in the various States. With regard to West Bengal, in which the highest price has been indicated as mentioned by the hon. Member, I may say that now there is a slight decline in West Bengal.

Shri Shree Narayan Das: In regard to part (c) of the question, I would like to know what are the precise measures that have so far been adopted in this regard.

Shri A. M. Thomas: The measures have been mentioned more than once on the floor of the House. We have opened as many as 53,000 fair price shops throughout the length and breadth of this country through which wheat and rice are being distributed. We are also taking measures in the matter of advances to traders, etc. There is a credit squeeze; we have also instructed the various State Governments to utilise the provisions of the Defence of India Act in case hoarding and profiteering are noticed.

Shri Subodh Hansda: The wholesale price quoted in West Bengal is Rs. 81.67 per quintal in regard to rice. If that is so, may I know what was the price at the consumer level at that time, and again, what was the price of rice per quintal at the time when the price of rice showed an upward trend till the first week of July?

Shri A. M. Thomas: The highest price in West Bengal was noticed in the second week of July; subsequently the prices have been steady and now there is a slight decline by about two pints.

Shri Indrajit Gupta: I find from the statement that in West Bengal the price of rice showed a decline till the end of December, 1962 and thereafter recorded a rise till the beginning of July, 1963. May I know whether it is not a fact that this is the period which corresponds exactly with the coming in of the new crop into the market when generally the prices fall? How is it that precisely at that time the price of rice rose, and may I know whether it was not due to profiteering, etc?

Shri A. M. Thomas: It is very well known that May, June, July and August are the lean months. Of course there is a short term crop in West Bengal. (Interruption). There was also its effect on the market. It is a small quantity that is being produced there in West Bengal compared to the overall production. I may mention

for the benefit of the House the recent trends in the matter of prices. It is well known that despite less production—we have in fact less of production to the extent of two million tons in the matter of rice—the price this year of cereals declined more than in the corresponding period up to March, 1963. It is only from April onwards that the price of rice—but not the price of wheat, jowar or other coarse grains—is showing a rise. Even for rice, as is well known this is the lean season. It may be noted that the rise was particularly noticed in Orissa, West Bengal and Madhya Pradesh. But the extent of the rise, which could have been worse considering the shortfall in supplies, was checked by an increase in fair price shops and distribution through them, movement of rice from Nepal to West Bengal, and Andhra Pradesh to West Bengal and Maharashtra. I may also mention... (*Interruption*) I do not think this excitement will produce more rice.

Mr. Deputy-Speaker: Answers should be short.

Shri Indrajit Gupta: This is not what I asked for.

Shri A. M. Thomas: It may also be noted, as I have already indicated, that the steady trend and this decline in these particular months has been a special feature of this year. Both in Orissa and West Bengal prices do show a decrease now. Of course, the prices have increased in April and May and now it is steady. In some areas in West Bengal as well as in Orissa where the prices have gone up unduly decline is noticed and it is a very healthy sign (*Interruptions*).

Mr. Deputy-Speaker: Order, order. How am I to go on.

Shri Tridib Kumar Chaudhuri: May I know whether the complaint that rice is not available in many fair price shops in West Bengal has reached the Government; if so, how do they propose to solve this problem? On the one hand they say that

there is no rice and at the same time they say that they are opening fair price shops. Are the fair price shops supplying wheat only or are they supplying rice also?

The Minister of Food and Agriculture (Shri S. K. Patil): There is no contradiction in anything. We have never said that we have no rice. We have enough rice to supply to fair price shops. Only during the last one or two years as many as 5000 fair price shops have been opened and I have told the Chief Minister of West Bengal that if the situation gets difficult even if he opens another 5000 more fair price shops in West Bengal alone I am prepared to supply rice. There is no question of rice being not available for supply.

Shri Daji: The hon. Minister said that they have issued instructions that action under the D.I. Rules may be taken against hoarders. I want to know actually in how many cases action under D.I.R. has been taken to unearth rice hoarders?

Shri S. K. Patil: Very often we read about it in the papers. We do not get these figures. If I had known that the hon. Member would be asking this question I would have got that information for him. Hundreds of businessmen are arrested when the prices that have been fixed by the Government are not adhered to and they take advantage of the scarcity.

Shrimati Jyotsna Chanda: I find from the statement that the wholesale price of rice in Assam for the week ending 10th August, 1963 was Rs. 60.47 per quintal. May I know whether the Government is aware that before 5th August, 1963 the price of rice per maund in Cachar was more than Rs. 40? I also want to know from the Government whether they have.....

Mr. Deputy-Speaker: Only one question can be put.

Shrimati Jyotsna Chanda: Sir, I am coming from the border State and I must know.

Mr. Deputy-Speaker: About that State the hon. Member can ask one question.

Shrimati Jyotsna Chanda: I want to know whether the Government has taken any measure regarding hoarding, blackmarketing and smuggling of rice to Pakistan from Cachar and Goalpara border?

Shri A. M. Thomas: The hon. Lady Member wrote to me a letter indicating the difficult situation in Cachar. In fact, immediately on receipt of that letter I contacted the State Government and supplies were rushed. There was difficulty for a few days, I admit, but that was not because of lack of supplies from the Centre but because of movement difficulties within that State. There was some difficulty in the district of Cachar, but the requirements were immediately met.

Shri Bhagwat Jha Azad: According to Government sources the wholesale price index as well as the retail price index have shown that foodgrains were the worst hit in the rise in prices. How do Government propose to help the situation especially when even the fair price shops have not been able to show their impact on the rise in prices?

Shri S. K. Patil: The fair price shops are not there to show their impact on the rise in prices. The fair price shops are opened so that people can take advantage of them so far as market prices are concerned. They are taken advantage of by crores of people in this country, especially the poorer sections. The urban people and the illiterate and poor have to be protected; otherwise, they will not get any supply at all in the lean months. Then, the production was short by two million tons last year, so far as the States of West Bengal, Madhya Pradesh and Orissa are concerned. So far as the other parts of India are concerned, there is no rise in prices.

श्री रामेश्वरानन्द : किसान के घर में जो अन्न वा गुड़ आदि होता है वह भीतम

पर बहुत सस्ता बिकता है। लेकिन बाद में बहुत महंगा बिकता है जैसे मौसम पर गुड़ का भाव दस बारह रुपये मन था पर आज वह ४० रुपये के भाव से बिक रहा है। यही हाल गेहूं आदि का है। मैं सारे देश की बात करता हूँ। इसके लिए सरकार क्या यत्न कर रही है ?

श्री स० का० पाटिल : स्वामी जी को मालूम है कि जो किसान अनाज पैदा करता है वह अनाज लेने के लिए मारकेट में नहीं जाता, वह तो दूसरी चीजें लेने के लिए जाता है।

श्री रामेश्वरानन्द : किसान का माल दस बारह रुपये भाव से बिका और आज उसे ४० रुपये के भाव पर बेचा जा रहा है।

Some Hon. Members rose—

Mr. Deputy-Speaker: Order, order. Hon. Members cannot go on putting questions like that. They have to catch the eye of the Speaker.

श्री रामेश्वरानन्द : यह गलत उत्तर दिया जा रहा है। इतना अनाज किसान के पास नहीं होता कि बारहों महीने खा सकता हो। आज उसे बाजार से लना पड़ रहा है।

Shri Koya: In the statement it is stated that the prices in Kerala were steady. As a matter of fact, there were rises in price of rice in various cities in Kerala, because wagons were not available for movement of rice from Andhra to Kerala. What special steps have been taken by Government to ensure that there is regular supply of wagons to carry rice from Andhra to Kerala so that there may not be any scarcity or rise in prices?

Shri A. M. Thomas: Kerala depends on Andhra for a major part of its supply of rice. We try to supply them as many wagons as we possibly can. As far as the price level is concerned, in Kerala this year it is less than that of last year. In fact, the producers are complaining that because of the larger supply they do not get a remunerative price.

Shrimati Renu Chakravartty: I would like to know from the hon. Minister, who has drawn claps from the other side, why 66 nP. rice, which is available elsewhere is not available in the fair price shops in Bengal.

Shri S. K. Patil: I did not know that rice is not available.

Shrimati Renu Chakravartty: It is not.

Shri S. K. Patil: So far as Bengal is concerned, whatever is being asked for by the Chief Minister is promptly complied with. The situation has very much improved after the Nepal rice has begun to come, and I am sure that in the next few days all other rice that is coming from Burma, America and other countries will promptly be diverted to the State of the hon. Member.

Shrimati Renu Chakravartty: Now rice is selling there at Rs. 40 a maund.

श्री गुलशन : मिनिस्टर साहब ने यह फरमाया है कि किसान का जो जिन्स का भाव है वह बाजार में नहीं जाता है। मैं जानना चाहता हूँ कि किसान का भनाज प्रेन मारकेट में बिकता है या किसी दफ्तर में बिकता है ?

श्री स० का० पाटिल : भनाज तो किसान खुद पैदा करता है। इसलिए वह उसे लेने बाजार में नहीं जाता। वह तो और चीजें लेने जाता है। उसके पास जो ज्यादा भनाज होता है उसको वह बेचता है। लेकिन हो सकता है कि शायद कुछ के पास कम होता हो और उनको बाजार से खरीदना पड़ता हो। ऐसे लोगों को फेयर प्राइस शाप्स पर जाना चाहिए जिससे उनको ज्यादा दाम न देना पड़े।

Mr. Deputy-Speaker: Next question. Shrimati Barkataki.

Shri Hem Barua: Sir, on a point of order. Sir, you have stated only just now that you would, first of all, exhaust the list and then call the names of other hon. Members.

Mr. Deputy-Speaker: Not the whole list.

Shri Hem Barua: Sir, that is what you have stated. My name was fairly in the top of the list. I stood up several times but I was not called.

Mr. Deputy-Speaker: I am trying to give opportunities to all.

Shri Hem Barua: Sir, as a protest I am not going to put any question.

Mr. Deputy-Speaker: I have given fifteen minutes for this question. Does the House want me to give more time to this question? I am trying to accommodate as many hon. Members as possible.

Shri Hem Barua: But you said that you will follow the list and exhaust it.

Mr. Deputy-Speaker: Order, order. I am trying to give opportunities to as many hon. Members as possible. First, I call those hon. Members who have not asked any questions. Then I have to give opportunities to members outside the list. We have already taken fifteen minutes on this question.

Shri Hem Barua: I did not get an opportunity even though my name was fairly on the top of the list.

Mr. Deputy-Speaker: I am sorry, I could not help it. Next question.

Railway Accidents Committee

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- *153. { **Shrimati Renuka Barkataki:**
Shri Basumatari:
Shri Yashpal Singh:
Shri Rameshwar Tantia:
Shri Bishanchander Seth:
Shri Subodh Hansda:
Shri Bhakt Darshan:
Shri Ravindra Varma:
Shri Morarka:
Shri S. M. Banerjee:

Will the Minister of Railways be pleased to state:

(a) whether the Railway Accidents Committee has submitted its complete report;

(b) if so, the findings of the Committee and the recommendations made by it; and

(c) steps taken by Government to implement those recommendations?

The Deputy Minister in the Ministry of Railways (Shri Shahnawaz Khan): (a) No, Sir.

(b) and (c). Do not arise.

Shrimati Renuka Barkataki: When is the Government expecting the report of this Committee?

Shri Shahnawaz Khan: We hope, the report would be available by December this year.

Shrimati Renuka Barkataki: What .. the delay due to? Why is the Committee taking so much time to submit its report?

Shri Shahnawaz Khan: I am sorry, I cannot reply to this question. It is upto the Committee to say.

Shri Basumatari: Is it a fact that one of the points suggested by the Committee is to slow down the speed of trains?

Shri Shahnawaz Khan: No, Sir; that is not one of the tentative proposals.

श्री यशपाल सिंह : क्या मैं जान सकता हूँ कि यह एक्सीडेंट्स कमेटी जो बनी है इसके मेम्बरान को १०० रुपये रोज भत्ता दिया जाता है और १०० रुपया रोज कमाने के लिये वे इस रिपोर्ट में देर कर रहे हैं ? क्या यह बात सही नहीं है कि वे इस रिपोर्ट में जान कर देर कर रहे हैं क्योंकि उसके पूरा हो जाने के बाद उनका भत्ता बन्द हो जायेगा ?

श्री शाहनवाज खां : यह बात सही नहीं है कि सब मेम्बरों को १०० रुपये रोज का भत्ता मिलता है । बहुतेरों को बहुत कम मिलता है ।

Shri Tyagi: Does anybody get Rs. 100/- a day as allowance?..... (Interruption).

Shri Shahnawaz Khan: There are two technical advisers on the Committee....

An Hon. Member: And MPs.

Shri Shahnawaz Khan:...case of whom is a retired Chief Government Inspector of Railways and the other a retired General Manager of a State Railways. They are getting a composition allowance of Rs. 100 per day on the basis of the salary last drawn by them.

Shri Yashpal Singh: There are defeated MPs. also.

Shri Subodh Hansda: Since the appointment of the Railway Accidents Committee how many accidents have occurred and were all of them inquired into?

Shri Shahnawaz Khan: That is too wide a question. I would like to have separate notice.

श्री भक्त दर्शन : इस कमेटी ने कुछ दिन पहले एक छोटी सी रिपोर्ट दी थी यानी पार्ट १ ग्रौफ दी रिपोर्ट दिया था । मैं जानना चाहता हूँ कि उसकी सिफारिशों पर अब तक कितना अमल किया गया है और अमल करने से इन दुर्घटनाओं में कितनी रोकथाम की गई है ?

श्री शाहनवाज खां : जो प्रिलिमिनेरी रिपोर्ट उन्होंने दी थी उसमें ११० आइटम्स ऐसे थे जो कि उनकी समरी ग्रौफ रेकमेंडेशंस में शामिल थे । उसमें २८ ऐसे थे जो कि महज ग्रौबजरवशस वगैरह थे । ५ ग्रभी जर गौर हैं । एक सिफारिश ऐसी थी जो नाकाबिल अमल थी और ७६ ऐसी हैं जो कि मंजूर की जा चुकी हैं और उन पर अमल हो रहा है या वे जेर अमल हैं ।

श्री भक्त दर्शन : मेरे इस प्रश्न का उत्तर नहीं दिया गया कि उनका असर क्या पड़ा ?

श्री शाहनवाज खां : असर अच्छा पड़ा है ।

Shri Morarka: May I know the total amount spent so far on this Committee and by what time the final report of the Committee would be submitted?

Shri Shah Nawaz Khan: The exact amounts have not been worked out yet because the work is continuing. Informally I learn that the report is likely to be submitted by the end of this year.

Shri S. M. Banerjee: I would like to know from the hon. Minister the actual reason of this abnormal delay and whether Government proposes to appoint another committee to expedite the work of this Committee.

Mr. Deputy-Speaker: It is a suggestion for action.

Shri S. M. Banerjee: What about the first part of my question?

Mr. Deputy-Speaker: How can they explain the delay?

श्री श्रीकारलाल बेरवा : मैं जानना चाहता हूँ कि इस समिति ने इन दुर्घटनाओं के बारे में जो जांच की तो सन् १९६३ में सन् १९६२ के मुकाबले ज्यादा दुर्घटनायें हुई हैं या कम हुई हैं।

Mr. Deputy-Speaker: This is about the report of the Committee.

श्री शाहनवाज खां : माननीय सदस्य को मैं बतला देना चाहता हूँ कि खुशकिस्मती से जो सीरियस क्रिस्म के एक्सीडेंट्स हैं व कम हो रहे हैं।

Shri Jaipal Singh: This question has been asked before and very serious insinuations have been made against some members of the Committee. As one who has officiated as the Chairman of the Committee for several months, I regret that the ministerial benches refrain from giving correct information and thereby put some of us—those who are Members of Parliament—in a very invidious position of the House believing as though we were getting Rs. 100/- a day. There is nothing of the sort. Last time the question was asked by Shri Morarka... (*Interruption*).

An Hon. Member: Is this a question?

Mr. Deputy-Speaker: As a Member of the Committee, he is saying that.

Shri Jaipal Singh: From the reply that has been given, an impression has been very wrongly created that we were not doing our work. We have already submitted Part I of the report and most of the recommendations in Part I have been accepted by the Government. The second part is being finalised and it will be before the Government soon.

श्री यशपाल सिंह : सवाल सरकार से किया गया था और जवाब श्री यशपाल सिंह दे रहे हैं।

श्री बागड़ी : १०० रुपये का भत्ता जिन लोगों को दिया जा रहा है क्या वह इसलिए नहीं है कि इस तरह उन पर इनकम टैक्स न लग सके और इनकम टैक्स की चोरी की जा सके या फिर उनसे इस पर कोई इनकम टैक्स लिया जाता है ?

Mr. Deputy-Speaker: It is a separate question.

Shri A. P. Sharma: This Committee consisted of Members of Parliament and certain technical officers. May I know if there are two members on the Committee who are not Members of Parliament and what was the reason to retain them?

The Minister of Railways (Shri Swaran Singh): It is a fact that the constitution of the Committee was such that, the main technical work was entrusted to two senior technical officers. You may describe it as the daily allowance. But as has been explained by my colleague, they are getting almost according to the normal rules of the Finance Ministry and the normal practice that has prevailed, the pay that they were last drawing. They are very senior people and it is a whole time work for them. When they do not do the work, then actually they may not draw the salary. So far as the Members of Parliament are concerned, they are not drawing a penny more than what the Members normally draw.

An Hon. Member: Rs. 21?

Shri Swaran Singh: Whatever the daily allowances are. They also use their ordinary railway pass, the railway facility that they have got. To be fair to the Committee, I may say they were entrusted with a very difficult task. They made a very extensive tour all over the country and studied the working of railways in various parts of the country and they have gone into the whole matter very carefully and very elaborately. We are looking forward to their report and I am sure that the House will join me in appreciating the work that they have done. Some of the Members of the Committee are no longer the Members of the House, but they are outstanding public men belonging to various political parties which are represented in the House. It is not something which is controversial and on which there can be a criticism of the type that has been voiced here.

Shri Ranga: Is it not a fact that Dr. Kunzru, the Chairman of this Committee, an elder statesman, has been devoting so much of his time and energy to this work in spite of his indifferent health?

Shri Swaran Singh: It is a fact that in spite of his indifferent health, in a public spirited manner he has been devoting a great deal of his time and energy to the work of this Committee.

Dr. Sarojini Mahishi: What are the main causes of the accidents pointed out by the Railway Accidents Enquiry Committee in its preliminary report?

Shri Swaran Singh: I am sure this very important question will be the main theme of the Enquiry Committee's report and the hon. Member will be well advised to wait for that.

Mr. Deputy-Speaker: Next Question.

Shri Priya Gupta: Sir, may I put a question? I am not able to catch your attention?

Mr. Deputy-Speaker: Order, order. I have called the next question. (*Interruption*) Already ten minutes have been taken.

Shri Priya Gupta: I am an ex-railwayman. I should be given a chance.

Mr. Deputy Speaker: Some other time (*Interruption*).

Shri Priya Gupta: Pardon?

Mr. Deputy-Speaker: Some other time. I have called the next question.

Shri Priya Gupta: I want to know how I can attract your attention. I want a clarification from the Chair. Or, is it a decision that you would never call us? (*Interruption*).

Mr. Deputy-Speaker: Order, order. I have called as many as possible.

Shri Priya Gupta: I could not understand you. I submit to your ruling, Sir. Will you kindly call us or not? Or, has it been decided by the Congress Party that during this No-Confidence motion discussion, we will not be given the chance (*Interruptions*).

Mr. Deputy-Speaker: Order, order.

श्री प्रिय गुप्त : क्या बात करते हैं ? आप हमको टाइम नहीं देते हैं । आप हमको बुलाते नहीं हैं । कांग्रेस वालों को बुलाते हैं ।

Mr. Deputy-Speaker: Will the hon. Member resume his seat.

श्री बागड़ी : उपाध्यक्ष महोदय, एक व्यवस्था का प्रश्न है ।

Mr. Deputy-Speaker: Order, order. Please sit down, Mr. Bagri.

श्री बागड़ी : एक व्यवस्था का प्रश्न है । (*Interruptions*).

उपाध्यक्ष महोदय : आर्डर, आर्डर । इस समय व्यवस्था का प्रश्न नहीं उठता है । आप बैठ जाइये । आप क्वस्टन आवर के बाद व्यवस्था का प्रश्न उठाइये ।

श्री बागड़ी : मैं चेयर का रूलिंग चाहता हूँ। मेरा व्यवस्था का प्रश्न यह है कि जब कोई आनरेबल मेम्बर व्यवस्था के प्रश्न पर उठे और आप से मुखातिब हो, तो क्या मंत्री महोदय को यह हक होता है कि वह खड़े रहें। मैं इस बारे में आपकी रूलिंग चाहता हूँ।

Mr. Deputy-Speaker: Order, order. I have finished one question and called another question. There cannot be a point of order in-between.

श्री बागड़ी : मैं इसको समझा नहीं हूँ। मुझे समझाया जाये।

उपाध्यक्ष महोदय : आप कृपा करके बैठ जायें।

Co-operative Farm Societies

*154. { **Shri Yashpal Singh:**
Shri Vishwa Nath Pandey:

Will the Minister of **Community Development and Cooperation** be pleased to state:

(a) whether a special scheme has been formulated to help co-operative farm societies financially in Gramdan and Bhoodan areas; and

(b) how much money has been set apart for this scheme?

The Deputy Minister in the Ministry of Community Development and Co-operation (Shri Shyam Dhar Misra):
 (a) Yes Sir; A copy of the Scheme is laid on the Table of the Sabha. [Placed in Library, See No. LT-1482/63.] Financial assistance under the Scheme would also be available to the service cooperatives organised in the Gramdan and Bhoodan areas.

(b) A sum of Rs. one crore has been set apart for assisting cooperative societies in Gramdan and Bhoodan areas out of Rupees eight crores allotted in the Third Plan for schemes relating to settlement of landless labour.

श्री यशपाल सिंह : क्या सरकार की जानकारी में यह बात है कि भूदान में जो जमीनें दी गई हैं वे खराब जमीनें हैं और वे बीज का भी जवाब नहीं दे रही हैं? तो अगर यह करोड़ रुपया किसी अच्छे काम में लगाया जाये, तो क्या उचित न होगा?

श्री श्यामधर मिश्र : भूदान में करीब करीब ४३-४४ लाख एकड़ जमीनें दी गई हैं। उनमें से ८-९ लाख एकड़ जमीनें बट चुकी हैं। यह सही है कि कुछ वेस्ट लैंड हैं और कुछ जमीनें खराब हैं, लेकिन जो जमीनें अच्छी हैं, उन में सविस कोआपरेटिव आर्गनाइज किये जाते हैं और प्रॉडक्शन प्रोग्राम के लिए एग्रीकल्चर के लिए रुपया दिया जाता है। करीब करीब १०० फार्मिंग सोसायटीज हैं उन क फार्मिंग आपरेटिव के लिए रुपया दिया जाता है। और सभी जमीनें खराब नहीं हैं।

श्री यशपाल सिंह : क्या मैं जान सकता हूँ कि जो जमीनें अभी तक अलॉट नहीं हुई लैंडयूस लेबरर्स में तकसीम नहीं की गई है हैं, सिर्फ भूदान में चली गई हैं, क्या उन पर भी यह कोआपरेटिव लागू होगा?

श्री श्यामधर मिश्र : जहां जहां सविस कोआपरेटिव या कोआपरेटिव फार्मिंग आर्गनाइज की जायगी—और यह आगे-नाइजेशन वहां की ग्राम सभा या भूदान यज समिति पर निर्भर है—, वहां वहां मदद दी जायेगी। कितनी आर्गनाइज की जायेगी, यह उन पर मुहसिर होगा। यह वालन्टरी मूवमेंट है। उसके बारे में कुछ नहीं कह सकते।

श्री विश्वनाथ पाण्डेय : ग्रामदान और भूदान के द्वारा जो जमीनें प्राप्त हुई हैं, उनमें कितनी कोआपरेटिव सोसाइटीज बनी हैं?

श्री श्यामधर मिश्र : करीब करीब ३०० कोआपरेटिव सोसाइटीज कायम की गई हैं। उनमें १०० फार्मिंग सोसाइटीज हैं। करीब करीब २०० या २१४-२१५ सविस कोआपरेटिव हैं।

Shri Hari Vishnu Kamath: Out of the total land gifted to Acharya Vinoba Bhave, the bhoodan leader, during the last ten years or more, what proportion of that land or how many acres of that land have been distributed among the landless, and how much of that, again, is being cultivated on a co-operative basis, and in which States particularly?

Shri S. D. Misra: I said that out of about 45 lakh acres, about 8 lakh acres have been distributed. I have no statement to indicate that this has been given all to landless labour. But the scheme is to give it to landless labour.

Shri Hari Vishnu Kamath: How much?

Shri S. D. Misra: As regards how much has been distributed, the area in the co-operative societies is 17,272 acres.

Shri Hari Vishnu Kamath: And which States?

Shri S. D. Misra: I can give the States.

The figures are as follows:—Bihar: 5,022 acres; Gujarat: 3,726 acres; Madras: 1,995 acres; Mysore: 189 acres, and UP: 6340 acres.

उपाध्यक्ष महोदय : श्री प्रिय गुप्त :

श्री प्रिय गुप्त : थैंक यू वैंरी मच । मुझे बहुत खुशी है । मैं आप का आभारी हूँ ।

मैं यह जानना चाहता हूँ कि जो रुपया इस मद् में सरकार की तरफ से दिया गया है, वह रुपया किस तरह खर्च होगा और उसका प्रापर यूटिलाइजेशन होता है या नहीं, इस को देखने के लिये सरकार ने कौन सी मंशीनरी बनाई है, उस मंशीनरी में कौन कौन संस्थायें हिस्सा ले चुकी हैं और ले रही हैं ।

श्री श्यामधर मिश्र : एक करोड़ रुपया जो रखा गया है, वह को-आपरेटिव सोसाइटीज के जरिये खर्च किया जायेगा । जब वह को-आपरेटिव सोसाइटीज के जरिये खर्च

होगा, उस का सुपरविजन फिनांसिंग एजेंसीज, डिस्ट्रिक्ट बैंक्स, को-आपरेटिव्स के लोग खुद करेंगे । इस में से अभी खर्च कुछ ही लाख हुए हैं । जहाँ तक मैं सनझता हूँ, अभी २ फरवरी, १९६३ से यह स्कीम लागू हुई है और केवल ४-५ लाख रुपया स्टेट्स ने लिया है । आशा की जाती है कि इस साल करीब करीब २५ लाख रुपया स्टेट्स को दिया जायेगा ।

श्री त्यागी : लोन है या ग्रांट ?

श्री श्यामधर मिश्र : लोन और ग्रांट दोनों —

Dr. L. M. Singhvi: The question has not been fully answered. One part of the question related to the machinery for proper utilisation of this money.

Mr. Deputy-Speaker: The hon. Member had clubbed together three questions, and the hon. Deputy Minister has answered two.

डा० लक्ष्मीमल सिधवी: माननीय मंत्री ने यह बताया है कि को-आपरेटिव बक्स के माध्यम से होता है, लेकिन उन्होंने यह नहीं बताया है कि इस का सदुपयोग होगा, इस के लिये क्या व्यवस्था को गई है ।

Mr. Deputy-Speaker: Is there any scheme for that purpose?

Shri Shyam Dhar Misra: I have said that the co-operative societies, the Bhoodan Yagna Samiti and the financing agencies will supervise the utilisation.

Shri Priya Gupta: He has not answered my question. I wanted to know what machinery was there for checking the proper utilisation of the money by the committee.

Mr. Deputy-Speaker: The co-operative societies and other organisations.

श्री प्रिय गुप्त : उस रुपये के प्रापर यूटिलाइजेशन को चैक करने के लिये कोई कमेटी बनाई गई है या नहीं, उस के बारे में कोई

जवाब नहीं दिया गया है। यह तो ठीक है कि को-ऑपरेटिव सोसाइटीज के जरिये से खर्च होता है, मगर प्रापर यूटिलाइजेशन के लिये क्या मशीनरो है? यह सर्व सेवा संघ से होता है, लेकिन उस को कौन चक करने वाला है?

Mr. Deputy-Speaker: Order, order. There cannot be a discussion on that question now.

श्री विश्राम प्रसाद : अभी मंत्री जी ने बताया कि एक करोड़ रुपया को-ऑपरेटिव सोसाइटीज के जरिये खर्च होगा। मैं जानना चाहता हूँ कि यह एक करोड़ रुपया खर्च करने के बाद भी चार साल के बाद इस से कोई फायदा होने वाला है या यह रुपया बिल्कुल वेस्ट चला जायेगा।

श्री श्यामधर मिश्र : अगर फायदा न होता, तो यह स्कीम ही न बनती। फायदे के लिये ही यह स्कीम बनाई जा रही है। आशा की जाती है कि फायदा होगा। लेकिन अभी से नहीं कहा जा सकता कि कितना फायदा होगा। वह तो दो साल के बाद कहा जायेगा।

Shri M. Malaichami: May I know whether the amount spent out of the allotted money has been spent on the organisation of societies or on the working of the societies? May I also know how many societies have been organised, State-wise and how many of them are working successfully in the States?

Shri Shyam Dhar Misra: I answered this question a little earlier. 317 societies have been organised. About 100 are being formed. About 200 are service co-operatives. The State-wise figures can also be given.

श्री शिव नारायण : मैं यह जानना चाहता हूँ कि जो ३० लाख एकड़ जमीन अभी तक बाकी है, क्या सरकार ने उस की व्यवस्था करने के लिये एम०पीज० की या कोई और कमेटी बनाई है। सरकार ने उस के बारे में क्या इन्तजाम किया है?

श्री श्यामधर मिश्र : उस में एम०पीज० की या और किसी कमेटी का कोई सवाल नहीं है। हर जगह भूदान यज्ञ कमेटी है और उस का एक एक्ट है। उस कमेटी की मार्फत यह जमीन बंटती है।

Shrimati Akkmma Devi: In view of the fact that co-operative farming societies are also located in remote and hilly areas without transport facilities, may I know whether this special scheme will also help such areas?

Shri Shyam Dhar Misra: This scheme is particularly for bhoodan areas, whether they are in hilly areas or in plains areas or in desert areas. All areas are covered. This is a scheme for bhoodan areas and gramdan villages.

श्री तुलसीदास जाधव : यह जो भूदान की जमीन है, उसके बारे में रिकाडज आफ राइट्स में क्या लिखा गया है?

श्री श्यामधर मिश्र : रिकाडज आफ राइट्स में ग्राम सभा को अधिकार दिया गया है। ग्राम सभा इस की मालिक है।

Shri D. J. Naik: What is the performance of the co-operative farming societies in gramdan and bhoodan villages?

Shri Shyam Dhar Misra: No special assessment has been made regarding farming societies in gramdan villages. The Committee set up for co-operative farming under the chairmanship of the present Chief Minister of Mysore went into this question also. They studied about 34 societies out of which one or two were gramdan village societies and they found that they are working quite all right.

Shri Ramachandra Ulaka: May I know Sir, whether Government have any proposal to merge these societies with panchayat samitis?

Shri Shyam Dhar Misra: No, there is no such proposal.

श्री रामेश्वरानन्द : उपाध्यक्ष महोदय, मैं एक निवेदन करना चाहता हूँ। कोऑप्रेशन

के आधार पर जितने भी काम किये जा रहे हैं, वे सब के सब फेल हो चुके हैं, कोई भी सफल नहीं रहा है। उदाहरण के लिये मैं बतलाना चाहता हूँ कि पानीपत की एक मिल है और वहाँ पर आज तक शेयरहोल्डर्स को एक पैसा तक नहीं मिला है। इस लिये आपने कुछ काम करना है तो व्यक्तिगत रूप से करें, सीधा किसान को अगर कुछ दे सकते तो दें। कोऑप्रेशन नहीं चल सकता है।

Mr. Deputy-Speaker: Order, order.

श्री सरजू पाण्डेय : जो गांव प्रामदान में मिल चुके हैं उन गांवों में लोगों की जमीनों पर व्यक्तिगत अधिकार क्या समाप्त हो गया है या नहीं हुआ है? अगर समाप्त हो गया है तो वहाँ पर कोऑपरेटिव फार्मिंग शुरू करने में सरकार के सामने क्या कठिनाइयाँ हैं?

श्री श्यामधर मिश्र : जो जमीनें ग्रामदान में दी गयी हैं, उनके मालिकाना हक तो ग्रामसभाओं को चले गये हैं लेकिन कुछ लोग हैं जो जोत रहे हैं। सरकार की यह पालेसी है कि कोऑपरेटिव फार्मिंग को जहाँ तक हो सके, एनकरेज किया जाये। लेकिन यह तो वहाँ की जो समिति है ग्रामदान की, उस पर निर्भर करता है। कोऑप्रेशन वालंटरी है और सरकार जा कर उसको अग्रेनाइज नहीं कर सकती है।

Shri Ram Ratan Gupta: May I know whether Government's contribution is to be given all in cash or in kind also?

Shri Shyam Dhar Misra: It will be in cash, both in the form of subsidy and also in terms of loan.

Rice Production

156. { **Shri A. K. Gopalan:**
Shri P. K. Ghosh:
Shri Kapur Singh:
Shri Kesar Lal:
Shri Yashpal Singh:
Shri D. J. Naik:

Will the Minister of Food and Agriculture be pleased to state:

(a) the steps taken by Government

to step up rice production during the Third Plan;

(b) whether as a result of these steps, there has been any increase in the production of rice during the first two years of the Plan; and

(c) if so, to what extent?

The Minister of State in the Ministry of Agriculture (Dr. Ram Subhag Singh): (a) to (c): A statement giving the information required is laid on the Table of the Sabha.

Statement

(a) Rice is receiving attention in the 3rd Plan in the overall programme of increasing food grains production through application of improved agricultural practices including use of fertilizers and green manures etc. The following steps have been taken to step up rice production:—

- (i) Under the Intensive District Agricultural Production Programme, Raipur District in Madhya Pradesh, Shahabad District in Bihar, Tanjore District in Andhra Pradesh and West Godavri District in Andhra Pradesh have been selected for intensive rice cultivation.
- (ii) Forty important rice growing districts possessing high potentiality for increasing rice production have also been selected and a package of improved practices is proposed to be taken in them with effect from Kharif season of 1963.
- (iii) Japanese method of paddy cultivation is being popularised. An area of 8.84 million acres is reported to have been covered with this programme in the year 1961-62.
- (iv) Four demonstration centres have been opened in collaboration with the Government of Japan where Japa-

nese technicians are demonstrating the Japanese implements and machinery as well as techniques of growing rice. These centres are at Ranaghat (Nadia District, West Bengal); Chakuli (Sambalpur District, Orissa); Arrah (Bihar) and Vyara (Surat District, Gujarat). They will be utilized for giving training to selected farmers and extension workers in the use of Japanese implements and technique for rice cultivation.

(b) and (c). As a result of the measures enumerated above production of rice in selected districts is estimated to increase by 25 to 30 per cent. The overall production in the country during the first year of the 3rd Plan has, however, gone down (Production of Rice during 1960-61—last year of the Second Five Year Plan—was 33,658,000 tons. In the first year of the Third Plan viz, 1961-62, it was 33,610,000 tons) It has been nominally lower due to unfavourable climatic conditions like drought, scanty showers in early stages of the growth of the crop etc. Floods too have effected the production. Production figures for the Second year (1962-63) of the 3rd Plan are not yet available.

Shri A. K. Gopalan: It is stated in the statement that in the first year of the Third Plan, production has gone down. Besides climatic conditions and scanty showers, what is the main reason for it?

Dr. Ram Subhag Singh: It has been already mentioned, that there were drought and scanty showers and some floods also in certain areas.

Shri A. K. Gopalan: What is the increase of yield per acre as a result of the Japanese method of paddy cultivation?

Dr. Ram Subhag Singh: 25—35 per cent.

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Shri Kapur Singh: Are there any prospects of our becoming self-sufficient in rice production in the foreseeable future?

Dr. Ram Subhag Singh: Yes, we need not be pessimistic because we are working out the target that has been laid down by the Planning Commission, and we wish to make our best endeavours to achieve it.

श्री यशपाल सिंह : क्या माननीय मंत्री जी की जानकारी में यह बात आई है कि चार महीने ऐसे जाते हैं खास तौर से उत्तर प्रदेश के उत्तरी जिलों में जब कि आबपाशी की जरूरत चावल के लिये नहीं होती है, कुदरती पानी से चावल पैदा हो जाता है लेकिन फिर भी उन काश्तकारों से आबपाशी वसूल की जाती है, इरिगेशन टैक्स वसूल किया जाता है ? यदि हां, तो क्या यह भी सही है कि उन लोगों ने चावल बोना कम कर दिया है और इस वजह से चावल की पैदावार कम हो रही है ?

डा० राम सुभग सिंह : अगर माननीय सदस्य बतायेंगे कि किन किन जगहों में वसूली की जाती है तो मैं इसकी और उत्तर प्रदेश की सरकार का ध्यान आकर्षित करूंगा और देखूंगा कि वहां के किसानों को राहत मिले ताकि वे अपना उत्पादन बढ़ा सकें ।

Shri Venkatasubbaiah: May I know what steps Government has taken to bring down the cost of production so far as rice production is concerned in this country?

Dr. Ram Subhag Singh: The price of fertiliser, particularly the price of calcium ammonium nitrate, has been reduced by Rs. 50 per ton, and with a view to give some relief to the farmers, we have increased the price of rice and wheat both.

श्री विभूति मिश्र : पानी से धान पैदा होता है । मैं जानना चाहता हूँ कि फूड एंड-एग्रीकल्चर मिनिस्टरी ने कौन कौन सी स्कीम्स को लेने के लिये इरिगेशन और पावर

मिनिस्ट्री को कहा है ताकि पानी मिल सके और धान की पैदावार अधिक हो सके ?

डा० राम सुभग सिंह : अभी खाद्य और कृषि मंत्रालय ने सभी राज्य सरकारों को लिखा और यहां भी हम ने सिंचाई मंत्रालय का ध्यान इस ओर आकर्षित किया है कि हर जगह पर नहर का पानी पूरी मात्रा में और समय से किसान के खेत में दिया जाय। नलकूप तथा दूसरे सिंचाई के साधनों का भी हम इसी तरह से इस्तेमाल कराने के लिये दृढ़प्रतिज्ञ हैं।

Shri D. J. Naik: May I know whether it is a fact that the unremunerative price of rice has been one of the factors in lowering the production?

Dr. Ram Subhag Singh: May be. It may also be one of the factors.

श्री रतन लाल : जापानी तरीके से धान बोने की पद्धति क्या असफल हुई है ?

डा० राम सुभग सिंह: असफल नहीं हुई है। जापानी तरीके से धान पैदा करने की पद्धति इस वक्त ८.८४ मिलियन एकड़ में लागू हो गई है।

Shri Abdul Ghani Goni: What steps have Government taken to improve the quality of seeds in rice, particularly in Kashmir?

Dr. Ram Subhag Singh: We are constantly trying to test the quality of the seed and properly attend to the requirements of the State of Jammu and Kashmir also. Recently I had discussions with the Prime Minister and the Agriculture Minister of Kashmir regarding the setting up of a soil testing and seed testing laboratory there.

श्री प्रिय गुप्त : कुछ जगहों ऐसी हैं जहां पर पानी के अकाल से राइस की पैदावार नहीं होती है। लेकिन उसके साथ साथ ऐसी जगहें हैं जैसे मानिारी थाना के अन्दर, वराडी थाना के अन्दर पूर्णिया जिले में हर साल हजारों एकड़ चावल, गेहूं आदि गल्ला बज्रूत बह जाता

है बाढ़ के आने पर। मैं जानना चाहता हूं कि उस बाढ़ को रोकने के लिये छोटा सा, बांध बनाने की अगर जरूरत हो तो वैसा क्यों नहीं किया जाता है और इस तरह से खेती को बचाया जाता है ? इस तरह की चीजों की तरफ सरकार क्या ध्यान दे रही है ?

डा० राम सुभग सिंह : माननीय सदस्य के सुझाव को मैं बिहार सरकार के पास भेज दूंगा।

Shri Dinen Bhattacharya: May I know whether the West Bengal Government asked for any financial help to undertake small irrigation projects to step up rice production in West Bengal?

Dr. Ram Subhag Singh: Yes. They had sought help and we have given them.

श्री क० ना० तिवारी : राइस प्रोडक्शन के लिये जहां नहरें नहीं हैं, वहां ट्यब-वेल्वेज देने से प्रोडक्शन बढ़ सकता है। मैं जानना चाहता हूं कि इसके बारे में गवर्नमेंट क्या कर रही है ?

डा० राम सुभग सिंह : यह एक ऐसी चीज है जिसका बढ़ाया जाना मैं आवश्यक मानता हूं। लेकिन बिजली की उपलब्धि थोड़ी कम है क्योंकि उत्तर प्रदेश और बिहार दोनों स्थानों में कुछ ऐसे नलकूप हैं और बोरिंग लगा हुआ है जहां बिजली नहीं मिली है। वहां के इलेक्ट्रिसिटी बोर्ड के लोगों से मैंने बात की है, इंजीनियर से भी की है और हम कोशिश कर रहे हैं कि जितने नलकूप और बोरिंग लगे हुए हैं, उन सब में बिजली मिले और इसको हम आगे बढ़ायें।

WRITTEN ANSWERS TO QUESTIONS

Food Habits

*155. **Shri P. C. Borooah:** Will the Minister of Food and Agriculture be pleased to state:

(a) whether there is a scheme to discourage the use of rice in northern India and to encourage the consumption of foodgrains other than rice in rice eating regions of the country, in view of the shortage in production of rice in the country; and

(b) if so, the salient features of the scheme and the steps so far taken in pursuance of that scheme?

The Deputy Minister in the Ministry of Food and Agriculture (Shri A. M. Thomas): (a) and (b). While there is no scheme as such for the purpose, the State Governments have been requested more than once to promote the distribution of wheat in place of rice. The quantum of issue of wheat through fair price shops has been increased in areas where according to the State Governments the existing quantum was capable of increase. Additional fair price shops for the issue of wheat only have been opened in certain rice consuming areas. Steps have also been taken in certain rice consuming States for the popularization of wheat through educative propaganda and publicity.

पर्वतीय क्षेत्रों में कृषि

*१५७. { श्री भक्त दर्शन :
श्रीमती सावित्री निगम :
श्री म० ला० द्विवेदी :
डा० महादेव प्रसाद :

क्या खाद्य तथा कृषि मंत्री २६ मार्च, १९६३ के अतारंकित प्रश्न संख्या ११७२ के उत्तर के सम्बन्ध में यह बताने की कृपा करेंगे कि :

(क) विभिन्न सीमावर्ती पर्वतीय क्षेत्रों में कृषि विकास की योजनायें स्वीकार की गई थीं उन में से प्रत्येक को कार्यान्वित करने में अब तक क्या प्रगति हुई है ; और

(ख) उन में से प्रत्येक योजना के लिये केन्द्रीय सरकार ने अब तक क्या सहायता दी है अथवा देने का आश्वासन दिया है ?

खाद्य तथा कृषि मंत्रालय में राज्य मंत्री
(डा० राम सुभग सिंह): (क) और (ख),
पूछी हुई जानकारी सम्बन्धित राज्य सरकारों से इकट्ठी की जा रही है और उन से मिलते ही सभा की पटल पर रख दी जायेगी ।

All India Agricultural Service

*158. { Shri P. Venkatasubbaiah:
Shri S. C. Samanta:
Shri Subodh Hansda:

Will the Minister of **Food and Agriculture** be pleased to state:

(a) whether Government have taken any final decision regarding the creation of an All India Agricultural Services;

(b) whether State Governments have been consulted; and

(c) if so, their reaction?

The Minister of State in the Ministry of Food and Agriculture (Dr. Ram Subhag Singh): (a) and (b). A draft outline scheme for the constitution of an All India Agricultural Service has been prepared and circulated to State Governments on the 9th August, 1963 for their comments.

(c) Reaction of the State Governments is awaited.

Indian Shipping

*159. **Shri Heda:** Will the Minister of **Transport and Communications** be pleased to state:

(a) the percentage in overseas trade of the country carried by Indian Shipping;

(b) how does it compare during the last three years; and

(c) what are our targets and how we are likely to achieve them?

The Minister of Shipping in the Ministry of Transport and Communications (Shri Raj Bahadur): (a) and (b). Based on the statistics in respect of the six major ports, the percentage of cargo carried in Indian ships in our

over seas trade during 1961-62 and the preceding three years was as follows:—

1961-62	.. 12%
1960-61	.. 9%
1959-60	9.6%
1958-59	8.7%

(c) The objective of our shipping policy is to carry 50% of our overseas trade in Indian ships. We are at present carrying much less because of our deficiency in tonnage employed in the tramp and tanker trades. Steps are being taken by the Government to make good the deficiency in this regard.

टेलीफोन

- *१६०. { श्री म० ला० द्विवेदी :
श्रीमती सावित्री निगम :
श्री स० चं० सामन्त :
श्री धुलेस्वर मीना :
श्री रामचन्द्र उलाका :

क्या परिवहन तथा संचार मंत्री यह बताने की कृपा करेंगे कि :

(क) 'अपना टेलीफोन' योजना के अन्तर्गत जब लोग सरकार द्वारा मांगी गई रकम जमा कर देते हैं तो क्या कारण है कि उनकी टेलीफोन की मांग तब भी पूरी नहीं होती ;

(ख) मांग के अनुसार उत्पादन क्षमता बढ़ाने के लिये क्या कार्यवाही की गयी है अथवा करने का विचार है ; और

(ग) इस मामले में अल्पनिर्भरता कब तक हो जाने की आशा है ?

परिवहन तथा संचार मंत्रालय में उपमंत्री (श्री भगवती) : (क) विभाग के पास कुल उपलब्ध साधनों की दृष्टि से टेलीफोन के विस्तार की सुविधायें अधिकांशतः सीमित हैं ।

(ख) भारतीय टेलीफोन उद्योग, हिन्दुस्तान केबल लिमिटेड तथा विभागीय कारखानों में उपस्करों के निर्माण में वृद्धि के

अतिरिक्त उपस्कर-निर्माण के लिये और अधिक युनिटों की स्थापना का प्रश्न विचाराधीन है । अन्तराष्ट्रीय विकास परिषद से एक समझौते के अन्तर्गत उपस्करों के आयात की आर्थिक व्यवस्था के लिये ऋण भी प्राप्त किया गया है ।

(ग) तीसरी पंचवर्षीय योजना काल के अन्तर्गत स्थिति में कोई विशेष सुधार होने की आशा नहीं है ।

Sugar Production Programme

- *161. { Shri Harish Chandra
Mathur:
Shri P. Kunhan:

Will the Minister of Food and Agriculture be pleased to state:

(a) the production programme of sugar for the next 3 years of the Plan; and

(b) how much is intended (i) for home consumption and (ii) for export?

The Deputy Minister in the Ministry of Food and Agriculture (Shri A. M. Thomas): (a) and (b). The target of sugar production by the end of Third Five Year Plan, i.e., 1965-66 is 35 lakh metric tons, which includes a provision of 5 lakh metric tons for export. The target is expected to be achieved by the end of the Plan. A production of 33 lakh metric tons of sugar is being aimed at during the ensuing year 1963-64.

Haldia Port

- *162. { Shri S. C. Samanta:
Shri Subodh Hansda:
Shri Indrajit Gupta:

Will the Minister of Transport and Communications be pleased to state:

(a) whether the land acquisition programme for the Haldia Port site has proceeded according to schedule and the amount of compensation that has been paid up-to-date;

(b) if so, what construction work will be taken up during 1963-64; and

(c) the steps being proposed by the State of West Bengal to rehabilitate the displaced persons there?

The Minister of Shipping in the Ministry of Transport and Communications (Shri Raj Bahadur): (a) The acquisition of land in connection with the construction of a new Dock system at Haldia, covering approximately 9373 square miles, is in progress according to plan. It is expected that the land acquisition proceedings will be completed before the end of 1964. The area of the land so far acquired is 695.76 acres.

The amount of compensation so far paid is Rs. 22,01,583.13 nP.

(b) According to the schedule drawn up by the Calcutta Port Commissioners, certain preliminary works such as construction of roads, quarters, offices, excavation of basin and filling up low land etc. are proposed to be undertaken by the Port Commissioners during 1963-64.

(c) About 200 acres of land near the Port area have been acquired by the Government of West Bengal for rehabilitation of the families that will be displaced as a result of the land acquisition proceedings.

Foreign Tourists

*163. **Shri Sham Lal Saraf:** Will the Minister of Transport and Communications be pleased to state:

(a) whether the Department of Tourism have received complaints from foreign tourists about being pestered in a number of ways, by agents, touts and others, even when staying in hotels and lack of ordinary courtesies on the part of Government Officials dealing with tourists; and

(b) if so, the steps taken or contemplated to be taken to counteract these deteriorating tendencies?

The Minister of Shipping in the Ministry of Transport and Communi-

cations (Shri Raj Bahadur): (a) and (b). Yes. In hotels in India there are various shops selling souvenirs and other goods which are not necessarily owned by the hotels but given on lease. These shopkeepers or their agents occasionally pester the tourists for the sale of their wares etc. Any such complaints received by the Department of Tourism are taken up with the hotels concerned. Also, the Federation of Hotel and Restaurant Associations of India has been asked to impress upon their members the need for vigilance in this matter. The complaints against the Government Officials as and when received are brought to the notice of the Administrative Departments concerned for suitable action.

Punishment to Sugar Hoarders

*164. { **Shri Vasudevan Nair:**
Shri Warrior:

Will the Minister of Food and Agriculture be pleased to state:

(a) whether Government have instructed the State Governments to award exemplary punishment to hoarders of sugar; and

(b) if so, how many hoarders have been booked and punished following these instructions?

The Deputy Minister in the Ministry of Food and Agriculture (Shri A. M. Thomas): (a) The State Governments were advised to deal severely with sugar dealers found to be indulging in malpractices.

(b). Information received from State Governments so far shows that 328 cases of malpractices on the part of sugar dealers have been detected and action taken mostly under the Defence of India Rules for violation of provisions of Sugar (Control) Order, 1963. In 68 cases punishments have been awarded. The remaining cases are still under investigation or awaiting trial.

Electrification of Bongaon-Sealdah and Sealdah-Ranaghat Section

***165. Shrimati Renu Chakravartty:** Will the Minister of Railways be pleased to state:

- (a) when the electrification of the Bongaon-Sealdah and the Sealdah-Ranaghat Section will be completed;
- (b) by how much it will exceed the target date of completion; and
- (c) the reasons therefor?

The Deputy Minister in the Ministry of Railways (Shri S. V. Ramaswamy): (a) Electric train services are expected to be introduced by December 1963.

(b) and (c): Initially it was expected that electric train services could be introduced by the middle of 1963. A slight postponement has occurred due to the non-completion of works by power supply authorities and delay in the supply of repeater station equipments to the P & T department by M/s I.T.I., Bangalore.

Coastal Shipping

***166. Shrimati Sharda Mukerjee:** Will the Minister of Transport and Communications be pleased to state:

- (a) the action taken by Government to improve the coastal shipping service on the Konkan coast; and
- (b) the reaction of Government to the Rau Committee's Report?

The Minister of Shipping in the Ministry of Transport and Communications (Shri Raj Bahadur): (a) Government has permitted Chowgule Steamships Private Limited to construct 3 new passenger-cum-cargo vessels in Yugoslavia.

(b) Government had accepted all the recommendations of the Rau Committee but they had to review the position on account of two important subsequent developments viz. the resumption of the Panjim traffic on the liberation of Goa and the offer of Chowgule Steamships Private limited to run the service without asking for any interest-free loan or subsidy or increase in fares.

Aerodrome at Khajuraho

***167. Shri Birendra Bahadur Singh:** Will the Minister of Transport and Communications be pleased to state:

- (a) whether the Madhya Pradesh Government have released some land free of cost for the construction of an aerodrome at Khajuraho;
- (b) if so, when the construction work is likely to begin; and
- (c) when the proposed aerodrome is expected to be ready for use?

The Deputy Minister in the Ministry of Transport and Communications (Shri Mohiuddin): (a) The Madhya Pradesh Government have agreed to give 12.64 acres of land free of cost as against the total requirements of 168.27 acres.

- (b) As soon as the land required for the purpose is acquired and made available by the State Government.
- (c) The construction of the runway will take about a year.

Survey of Dandakaranya

***168. { Shri Ramachandra Ulaka:
Shri Dhuleshwar Meena:
Shri P. Venkatasubbaiah:**

Will the Minister of Food and Agriculture be pleased to refer to the reply given to Starred Question No. 278 on the 20th November, 1962 and state:

- (a) whether the composition of a team of experts to survey Dandakaranya about its potentialities for farming, forestry and horticulture has since been considered by Government;
- (b) if so, the details thereof; and
- (c) when it is likely to be sent to Dandakaranya?

The Minister of State in the Ministry of Food and Agriculture (Dr. Ram Subhag Singh): (a) to (c). The following team of experts visited Danda-

karanya from the 15th to 21st March 1963:—

1. Dr. R.N. Mathur, Additional Agricultural Commissioner . Leader (Agriculture)
2. Shri U. Narasingha Rao, Deputy Agricultural Commissioner . Member (Horticulture)
3. Shri M. Riazuddin, Deputy Inspector-General of Forests . Member (Forests)
4. Dr. P. Bhattacharya, Livestock Development Adviser . Member (Animal Husbandry)
5. Shri Jagat Kishore Jain, Deputy Irrigation Adviser . Member (Minor Irrigation)

Co-operative System in Mills

*169. **Shri Rameshwar Tantia:** Will the Minister of **Community Development and Co-operation** be pleased to state:

(a) the extent to which the Co-operative Sugar Mills have recorded progress in production;

(b) the steps taken or likely to be taken to provide more incentives to Co-operative sector; and

(c) whether there are any plans to extend this co-operative system to other mills also?

The Deputy Minister in the Ministry of Community Development and Co-operation (Shri Shyam Dhar Misra): (a) 41 co-operative sugar factories which were in production during 1962-63 produced 4.70 lakh m. tons of sugar accounting for over 21 per cent of the total production of sugar in the country, as against 1.4 per cent of the national production accounted for by 3 co-operative factories in 1955-56.

(b) and (c). No special incentives are provided to the co-operative sugar mills in the matter of production of sugar. In the matter of licensing of new units, however, preference has

been and will continue to be given to co-operatives.

Arrest of Seamen in Singapore

*170. { **Shri Raghunath Singh;**
Shri Indrajit Gupta;
Dr. L. M. Singhvi:

Will the Minister of **Transport and Communications** be pleased to state:

(a) whether it is a fact that in the last week of June, 1963, 26 Indian and 3 Pakistani seamen were beaten and arrested at Singapore while aboard the British Oil Tanker, 'Laristan'; and

(b) if so the cause of the arrest?

The Minister of Shipping in the Ministry of Transport and Communications (Shri Raj Bahadur): (a) On 29th June, 1963, a batch of 26 Indian seamen and 3 Pakistani seamen were arrested by the police at Singapore while aboard the British Oil Tanker 'Laristan' but Government have received no report that the seamen in question were beaten.

(b) The 29 seamen were arrested on a complaint lodged by the master of the ship that the seamen had wilfully disobeyed lawful command and had committed criminal intimidation by threatening the master with injury to his person.

Joint Steamer Companies

*171. { **Shri Ram Ratan Gupta;**
Shri R. Barua:

Will the Minister of **Transport and Communications** be pleased to state: .

(a) whether it is a fact that Pakistan Government detained cargo steamer of Joint Steamer Companies on the 2nd July, 1963; and

(b) if so, the reasons therefor, and action taken by Government in the matter?

The Minister of Shipping in the Ministry of Transport and Communications (Shri Raj Bahadur): (a) and

(b). A towing steamer of the Rivers Steam Navigation Company Ltd. was detained at the Pakistan border check-post of Zakiganj, opposite Karimgunj in Cachar, from the 2nd to the 18th July, 1963, as a result of an accident, in which damage to protection work on the Pakistan bank of the river near Karimgunj was alleged.

2. The vessel was released on the 18th July, 1963 after the Company had given an undertaking that they would be answerable to a properly constituted Court of Enquiry into the damage alleged to have arisen out of the accident.

Cheap Tools for Farmers

- *172. {
 Shri Bade:
 Shri D. C. Sharma:
 Shri Warrior:
 Shri P. Kunhan:
 Shri Eswara Reddy:
 Shri Maheshwar Naik:
 Shri Bibhuti Mishra:

Will the Minister of **Food and Agriculture** be pleased to state:

(a) the steps Government have taken to make available cheap tools and modern techniques to farmers in villages; and

(b) whether it is a fact that prices of farm implements have increased in 1963 after the new Taxation policy?

The Minister of State in the Ministry of Food and Agriculture (Dr. Ram Subhag Singh): (a) The following steps have been taken to popularise cheap tools and agricultural implements for the farmers:

1. A subsidy varying between 25 to 50 per cent of the price of implement is given by the State Governments.
2. A separate quota of steel and iron required for agricultural implements is secured so as to make it available at controlled prices.
3. To reduce the cost of implements, the States of Punjab,

U.P., Rajasthan and Madras have established Government factories for manufacturing implements on mass scale.

4. Modern implements are being popularised for demonstration with the help of the block staff.
5. Recently a Conference on manufacture and popularisation of Improved Agricultural Implements was held at New Delhi and as recommended by the Conference a Board for Agricultural Machinery and Implements has been set up to promote the use of improved implements.

(b) The Government is not aware of any increase in the price of farm implements owing to the new taxation policy.

Concrete Sleepers

- *173. {
 Shri S. M. Banerjee:
 Shri Bibhuti Mishra:

Will the Minister of **Railways** be pleased to state:

(a) whether a final decision has been taken to start concrete sleepers manufacturing plant in India;

(b) if so, which concerns have been granted licenses; and

(c) whether any foreign collaboration is also involved?

The Deputy Minister in the Ministry of Railways (Shri Shahnawaz Khan): (a) The tenders received for manufacture and supply of limited number of concrete sleepers are under consideration.

(b) Does not arise.

(c) Yes, Sir.

Planning and Working Groups

*174. **Shri D. C. Sharma:** Will the Minister of **Food and Agriculture** be pleased to state:

(a) whether it is proposed to set up planning and working groups in his Ministry; and

(b) if so, their main objectives?

The Minister of State in the Ministry of Food and Agriculture (Dr. Ram Subhag Singh): (a) Planning and Working Groups have been set up in the Ministry of Food and Agriculture.

(b) The broad terms of reference are as follows:

- (i) to make a critical review of the progress of the programmes and schemes in the Third Plan period;
- (ii) to assess in the light of current trends and other available data, the position likely to be reached at the end of the Third Plan period; and
- (iii) to formulate proposals for the Fourth Plan in the perspective of a 10-year period beginning 1966.

Crash of U.A.R. Comet Plane

115 { **Shri D. D. Mantri:**
Shri P. C. Borooah:
Shri Bishanchander Seth:

Will the Minister of Transport and Communications be pleased to state:

(a) whether a U.A.R. Comet Plane crashed in Sea near Bombay on the 28th July, 1963; and

(b) if so, the assistance rendered by Government in this connection?

The Deputy Minister in the Ministry of Transport and Communications (Shri Mohiuddin): (a) and (b). A United Arab Airlines Comet aircraft SU-ALD, while on a scheduled flight from Tokyo to Cairo via Hong Kong, Bangkok, Bombay and Bahrain, crashed in the Arabian Sea at a distance of about 9 nautical miles from Santa Cruz airport on the 28th July, 1963 at about 0151 hours (I.S.T.).

Soon after contact with the aircraft was lost by the Bombay Air Traffic

Control, every possible effort to locate the aircraft was made by the Indian Government authorities. The Indian Navy, Indian Air Force, Civil Airlines and the District authorities participated in the search and rescue work. The wreckage of the aircraft has not yet been located; the indications are that the crash has taken place outside Indian territorial waters. All assistance has been offered to the U.A.R. Government for any enquiry that they may like to hold.

Postal Services

176. { **Shri Bishanchander Seth:**
Shri Yashpal Singh:
Shri Basumatari:
Shri Rameshwar Tantia:
Shri P. R. Chakraverti:
Shri Sidheshwar Prasad:
Shri Mohan Swarup:

Will the Minister of Transport and Communications be pleased to state:

(a) whether it is a fact that his Ministry is considering a proposal to introduce mechanical aids for quicker handling of mail and modernization of the postal service;

(b) if so, when it is likely to be introduced; and

(c) how this proposal will be worked out?

The Deputy Minister in the Ministry of Transport and Communications (Shri Bhagavati): (a) Yes, Sir.

(b) and (c). This would depend upon the results of the pilot studies now under consideration.

Concessions to Sports Teams for Railway Journeys

177. { **Shrimati Renuka Barkataki:**
Shri Basumatari:
Shri Yashpal Singh:
Shri Rameshwar Tantia:
Shri Bishanchander Seth:
Shrimati Savitri Nigam:
Shri M. L. Dwivedi:
Shri P. Kunhan:

Will the Minister of Railways be

pleased to state:

(a) whether Government have taken a final decision on the reintroduction of concessions to sport teams for Railway journeys;

(b) if so, whether any change has been made in the nature of the concessions as against the previous concessions given; and

(c) if so, the main features thereof?

The Deputy Minister in the Ministry of Railways (Shri S. V. Ramaswamy): (a) to (c). Concession to sports teams travelling to participate in the National Championship Tournaments organised by the All India Sports Bodies has since been revived. The nature of the concession to these teams is the same as was permissible previously.

Railway Zones

*178. {
 Shri Yashpal Singh:
 Shri Eswara Reddy:
 Shri P. Venkatasubbaiah:
 Shri Kolla Venkaiah:
 Shri G. Mohanty:
 Dr. L. M. Singhvi:

Will the Minister of Railways be pleased to state:

(a) whether any decision has been taken to create a separate zone with headquarters at Secunderabad;

(b) if so, when it will be created; and

(c) the parts it will serve?

The Deputy Minister in the Ministry of Railways (Shri Shahnawaz Khan): (a) No.

(b) and (c). Do not arise.

Airways System

*179. {
 Shri P. C. Borooah:
 Shri Yashpal Singh:
 Shri P. R. Chakraverti:

Will the Minister of Transport and Communications be pleased to refer to the reply given to Starred Question No. 758 on the 6th April, 1963 and state:

(a) the number and names of routes on which airways systems is proposed to be introduced;

(b) how much additional equipment would be required for implementing the scheme and from where it is to be obtained; and

(c) the steps taken so far in the implementation of the scheme?

The Deputy Minister in the Ministry of Transport and Communications (Shri Mohiuddin): (a) The nine routes which are proposed to be converted into Airways in phases are:

1. Amritsar-Bhatinda-Delhi.
2. Lahore-Bhatinda-Delhi.
3. Delhi-Calcutta.
4. Delhi-Bombay.
5. Bombay-Nagpur-Calcutta.
6. Karachi-Mandasor-Calcutta.
7. Karachi-Jodhpur-Delhi.
8. Karachi-Nagpur-Bhubaneswar; and
9. Karachi-Bhavnagar-Bombay-Colombo.

(b) and (c). Certain basic facilities required for the operation of the Airways are already in operation at some of the locations along the routes. Additional equipment worth about Rs. 4.8 crores will be required for implementing all the airways. Orders for some of the items of equipment have already been placed and these are being obtained from the U.S.A. As regards the remaining items of equipment, their procurement is dependent on the availability and source of foreign exchange.

Deep Sea Fishing

466. Shri Jena: Will the Minister of Food and Agriculture be pleased to state:

(a) whether the State Government of Orissa have requested the Central

Government to help the State for carrying on deep-sea fishing in the waters of the sea surrounding the State;

(b) whether the fact that deep-sea-fishing could be possible along the coast of Orissa and West Bengal has been fully examined either by the Centre or by the respective States with Centre's help;

(c) if so, when and the details thereof;

(d) whether the Chilka lake in Orissa produces much more fish than is produced in an inland fishing area in the country; and

(e) if so, whether Government propose to take some effective measures to widen the scope of its fish production capacity?

The Deputy Minister in the Ministry of Food and Agriculture (Shri A. M. Thomas): (a) Yes. The Government of India have under consideration an application for loan assistance from the Orissa Government to finance the activities of the Orissa Fisheries Development Corporation which has been recently set up with the primary object of developing the fishery resources of the State, inland, estuarine and offshore. A proposal to import 4 trawlers in connection with their scheme of deep-sea fishing is also under consideration.

(b) and (c). Regular exploratory voyages of deep sea-fishing are carried out by the fishing trawlers based at the Offshore Fishing Station, Vasakhatnam. In addition, the trawlers of the West Bengal Deep-Sea Fishing Board conducted exploratory fishing surveys from 1950 until last year. An analysis of the data collected by all these vessels indicates the existence of rich fishing grounds in the area.

(d) Yes. The annual production during the last 3 years is as follows:

1959—3796.8 m. tons.
1960—2645.3 m. tons.
1961—2881.5 m. tons.

(e) Yes. Biological, planktological and hydrographical features of the Lake are being closely studied to achieve the maximum production. The Orissa Fisheries Development Corporation has drawn up plans for further development and exploitation of the Chilka Lake.

Office of Director P. & T., Orissa

467. Shri Jena: Will the Minister of **Transport and Communications** be pleased to state:

(a) whether the Office of the Director of Posts and Telegraphs, Orissa is going to be shifted from Cuttack to Bhubaneshwar in view of shortage of accommodation necessary for the functioning of the said office conveniently;

(b) the approximate date by which the shifting of this office to Bhubaneshwar is likely to be completed; and

(c) whether quarters for some of the staff of the said office are going to be constructed in Bhubaneshwar along with the construction of the Office Building?

The Deputy Minister in the Ministry of Transport and Communications (Shri Bhagavati): (a) Yes.

(b) In three or four years.

(c) Yes, for most of the staff.

DC-3 Aircrafts

468. Shri P. C. Deo Bhanj: Will the Minister of **Transport and Communications** be pleased to state:

(a) whether it is a fact that on account of the air crash near Pathankot, the Commercial Pilots' Association has asked Government to ground all DC-3 aircrafts fitted with R-2000 engines;

(b) if so, whether Government have grounded these aircrafts; and

(c) the number of the aircrafts grounded?

The Deputy Minister in the Ministry of Transport and Communications (Shri Mohiuddin): (a) No, Sir.

(b) and (c). There is only one aircraft of this type now with the Indian Airlines Corporation and it is not being flown.

Sugar Production

469. **Shri Ramachandra Ulaka:** Will the **Minister of Food and Agriculture** be pleased to state:

(a) the total production of sugar during 1961-62 and 1962-63 in Orissa;

(b) the total quantity of sugar exported from Orissa during the aforesaid period; and

(c) the cost thereof?

The Deputy Minister in the Ministry of Food and Agriculture (Shri A. M. Thomas):

		Tonnes
(a): Sugar year	1961-62	4,242
	(No-Oct)	
	1962-63	3,533

(b) Export quota under the Export Promotion Act was 703.4 tonnes on the production of 1961-62 and 330 tonnes on the production of 1962-63 up to the end of July, 1963.

(c) About Rs. 7.62 lakhs.

Train Halts in Ferozpur Division

470. { **Shri Dhuleshwar Meena:**
Shri Ramachandra Ulaka:

Will the **Minister of Railways** be pleased to refer to the reply given to Unstarred Question No. 572 on the 20th November, 1962, and state:

(a) whether Government have since considered the proposal for opening two train halts in Ferozpur Division of Northern Railway; and

(b) if so, the details thereof?

The Deputy Minister in the Ministry of Railways (Shri S. V. Rameswamy): (a) Yes.

(b) One contractor-operated train halt at Gumtali between Nurmahal and Bilga stations on the Ludhiana-Lohian Khas section has been opened and arrangements are on hand for opening the other train halt at Beas Pind

between Alawalpur and Kala Bakra stations on the Jullundur-Mukerian section.

Production Incentive to Sugar Factories

471. { **Shri Dhuleshwar Meena:**
Shri Ramachandra Ulaka:
Shri Bade:
Shri D. C. Sharma:
Shri Rameshwar Tandia:

Will the **Minister of Food and Agriculture** be pleased to state:

(a) the production incentive given by Government to sugar factories during 1961-62 and 1962-63; and

(b) the quantum of rebate in case of cess and monetary help in the shape of export loss and rehabilitation allowance given to each sugar factory during the said period?

The Deputy Minister in the Ministry of Food and Agriculture (Shri A. M. Thomas): (a) No production incentive was given by the Central Government to factories during 1961-62 and 1962-63.

(b) No direct monetary help has been given to any factory in the form of export loss or rehabilitation allowance during these years. In 1961-62, however, a rehabilitation allowance would be permissible in the case of factories which actually set apart or utilised funds for the purpose before any additional price is given to the grower out of the realisations during the year. This would be taken into account on working out the grower's share for 1961-62.

In order to enable some of the factories to crush the surplus cane available in their zones during 1961-62, U.P., and Bihar allowed remission in cane cess/purchase tax to the extent of Rs. 53.43 lakhs, Rs. 20.04 lakhs. Punjab Government remitted the entire purchase tax on cane in 1961-62 which totalled Rs. 24.22 lakhs. U.P., Bihar and Punjab Governments were also authorised by the Central Gov-

ernment to allow rebate in the minimum price of sugarcane at the rate of Rs. 1.5 nP. per maund of sugarcane for every decimal one per cent fall in recovery below 9 per cent with effect from 1st May 1962, subject to the condition that the maximum rebate would not ordinarily exceed 19 nP. per maund of sugarcane and in no case exceed 25 nP. per maund of sugarcane.

Development of Fisheries

472. Shri N. R. Laskar: Will the Minister of Food and Agriculture be pleased to state:

(a) the financial assistance given by the Centre to the Government of Assam for development of fisheries in the State during 1962-63;

(b) whether the entire amount sanctioned by the Centre to the State Government was spent during this period; and

(c) if so, the details thereof?

The Deputy Minister in the Ministry of Food and Agriculture (Shri A. M. Thomas): (a) to (c). The information is being collected and will be placed on the Table of the Lok Sabha as soon as possible.

Suprakandi Station

473. Shri N. R. Laskar: Will the Minister of Railways be pleased to state:

(a) whether his Ministry has received representations for opening booking facilities in Suprakandi station in Cachar District in N.F. Railway;

(b) if so, whether the authority has considered this demand of the public; and

(c) the reaction of the Government thereto?

The Deputy Minister in the Ministry of Railways (Shri S. V. Ramaswamy): (a) to (c). Suprakandi is a train halt worked by a contractor and is open for local booking of passengers only. Representations were received for con-

verting Suprakandi halt into a departmentally worked flag station and providing goods booking facilities. The proposal was examined but could not be accepted for want of adequate justification.

Bridge Over Mahanadi

474. Shri Rama Chandra Mallick: Will the Minister of Railways be pleased to state:

(a) the progress made in the construction of the bridge over the River Mahanadi at Naraj in the District of Cuttack (Orissa) which is being constructed by the D.B.K. Railway Project for the proposed doubling between Khurda-Road and Nergundi;

(b) when the work will be completed; and

(c) the total cost of the scheme?

The Deputy Minister in the Ministry of Railways (Shri S. V. Ramaswamy): (a) 50 per cent approximately.

(b) June 1966.

(c) The total cost of the doubling is estimated at Rs. 803 lakhs, including Rs. 336 lakhs for Mahanadi Bridge.

Development of Oilseeds

475. Shri Rama Chandra Mallick: Will the Minister of Food and Agriculture be pleased to state:

(a) whether any Central grant or loan has been given to the Government of Orissa for the development of oil-seeds in the State during 1962-63; and

(b) the amount of grant or loan proposed to be given during 1963-64?

The Minister of State in the Ministry of Food and Agriculture (Dr. Ram Subhag Singh): (a) and (b). No earmarked assistance is given to the Orissa Government for the development of oil-seeds as such. It is possible that the Orissa Government would have incurred during 1962-63 or may incur in 1963-64 expenditure on oil-seeds development from out of the bulk development grants made for the State development schemes. Informa-

tion as to these amounts has been called for and will be placed on the Table of the Sabha on receipt from the State Government.

Development of Horticulture

476. Shri Rama Chandra Mallick: Will the Minister of Food and Agriculture be pleased to state:

(a) the amount of grant or loan given to the Government of Orissa for development of Horticulture during 1962-63; and

(b) the amount proposed to be given during 1963-64?

The Minister of State in the Ministry of Food and Agriculture (Dr. Ram Subhag Singh): (a) The following amounts of loans and grants were given to the Government of Orissa for development of Horticulture during 1962-63:—

Scheme	Central Assisance 1962-63	
	Loan Rs.	Grant Rs.
1. Training of gardeners . . .		18,500
2. Establishment of progeny orchards and fruit nurseries . . .		32,500
3. Estalishment of garden colonies.	50,000	5,500
TOTAL . . .	50,000	56,500

(b) The following estimated amounts are proposed to be given during 1963-64:—

Scheme	Proposed Central assistance during 1963-64	
	Loans Rs.	Grants Rs.
1. Training of gardeners . . .		14,450
2. Establishment of progeny orchards and fruit nurseries . . .		35,340
3. Establishment of garden colonies	3,250
	..	53,040

C.D. Blocks in Orissa

477. Shri Rama Chandra Mallick: Will the Minister of Community Development and Co-operation be pleased to state the total amount of money given to the State of Orissa during 1962-63 and 1963-64 so far for the Community Development Blocks in that State?

The Deputy Minister in the Ministry of Community Development and Co-operation (Shri B. S. Murthy): 1962-63.—Rs. 230:50 lakhs on account of Central assistance (Rs. 142:66 lakhs as grant and Rs. 87:84 lakhs as loan).

1963-64.—Central assistance allocated is Rs. 225:30 lakhs (Rs. 135:80 lakhs as grant and Rs. 89:50 lakhs as loan), but actual payment will be made on receipt of expenditure statement from the State Government towards the end of the financial year.

Breakdown of Telephone Communications in Bombay

478. Shri Karni Singhji: Will the Minister of Transport and Communications be pleased to state:

(a) whether Government are aware of the frequent breakdowns during the rains of telephone communication in Bombay city and the hardships caused thereby;

(b) the causes of delay in repairing breakdowns; and

(c) if so, the steps Government have taken or propose to take to ensure regular service?

The Deputy Minister in the Ministry of Transport and Communications (Shri Bhagavati): (a) Yes. Breakdowns during rains are comparatively more than those during fair weather.

(b) The failure during the monsoon season are generally on underground cable plants and there is delay in such cases because it is not possible to effect repairs to underground cables during incessant rains.

(c) To ensure regular service, all underground cables, Distribution points, subscribers' lines, etc. are checked up and remedial measures taken on all sources of faults detected well before the onset of monsoon. Measures for emergency repair in case of cable faults are devised in advance of the monsoon season and such faults are attended to as expeditiously as is practicable under the prevailing circumstances.

Loss of Crops

479. **Shri E. Madhusudan Rao:** Will the Minister of **Food and Agriculture** be pleased to state:

(a) whether it is a fact that there has been some loss to crops recently due to drought and later due to heavy rains in different parts of the country; and

(b) if so, the details thereof?

The Minister of State in the Ministry of Food and Agriculture (Dr. Ram Subhag Singh): (a) and (b). Prevalence of a dry spell of 2—4 weeks duration from the last week of June to the last week of July, 1963 was reported from West Rajasthan, Saurashtra and Kutch and also certain districts of South Punjab, Delhi, Western Uttar Pradesh, Madhya Pradesh, and Orissa. Excessive rains and floods have also been reported from certain districts of Eastern Uttar Pradesh, Bihar and Assam.

It is, however, too early to assess the actual impact of these abnormalities on crop production.

Import of Rice and Wheat

480. **Shri E. Madhusudan Rao:** Will the Minister of **Food and Agriculture** be pleased to state the total amount of rice and wheat, separately, that has been imported during the last six months from each of the countries of U.S.A., Canada and Australia?

The Deputy Minister in the Ministry of Food and Agriculture (Shri A. M.

Thomas): The total imports of Rice and Wheat for the last six months i.e. from 1st February, 1963 to 31st July, 1963 are follows:—

	Quantity in 'ooo Metri tons	
	Rice	Wheat
U.S.A.	164.8	1845.4
Canada	19.1
Australia	33.0

Export of Sugar

481. { **Shri E. Madhusudan Rao:**
Shri Ram Ratan Gupta:

Will the Minister of **Food and Agriculture** be pleased to state the quantity of sugar exported to different countries (with break up for each country) during 1962-63 and since April, 1963 to date?

The Deputy Minister in the Ministry of Food and Agriculture (Shri A. M. Thomas): The quantities exported to various countries during the financial year 1962-63 and 1963-64 (April—July) were as under:—

Name of Country	Quantity exported during 1962-63 (April- March)	Quantity exported during 1963-64 (April- July 1963)
	Metric tons	Metric tons
U.S.A.	84,910	88,932
Japan	9,692	83,694
Canada	1,39,455	32,488
Malaya & Singapore.	78,287	23,993
Syria	20,978
U.K.	19,878	10,261
South Vietnam	9,437	9,971
Ceylon	10,000	3,000
Pakistan	20,657	14
Hongkong	18,568	..
Aden	10,178	..
Other Countries	23,322	170
TOTAL	4,24,384	2,73,501

Grass Research Centre

482. { **Shri Ravindra Varma:**
Shri Morarka:

Will the Minister of **Food and Agriculture** be pleased to state:

(a) whether it is a fact that the F.A.O. has agreed to assist in the establishment of a Grass Research Centre in India; and

(b) if so, the major projects of research that the Centre is expected to undertake?

The Minister of State in the Ministry of Food and Agriculture (Dr. Ram Subhag Singh): (a) and (b). Attention is invited to the reply given to Unstarred Question No. 1549 on 6-4-1963 where it was stated that it has been decided to establish the Indian Grassland and Fodder Research Institute on the land transferred by the U.P. Government at Bharari in Jhansi District and that a nucleus staff has been appointed. A request for assistance has also been made to the U.N.S.F. authorities for the proposed Institute. This request is still under the consideration of those authorities.

The Institute is intended to work on fundamental and applied aspects of grassland and fodder research in India as the basis for efficient livestock industries and as a formation and prevention influence on soil conservation and soil erosion; coordination of all existing research in progress at other Research Institutes and State Research Station; provision of research and training on allied subjects for India and other countries with similar conditions.

Bakeries to Popularise Wheat

483. { **Shri Bhagwat Jha Azad:**
Shri Ram Ratan Gupta:

Will the Minister of **Food and Agriculture** be pleased to state:

(a) whether Government have any proposal to start bakeries in the South to popularise wheat; and

(b) if so, since when?

The Deputy Minister in the Ministry of Food and Agriculture (Shri A. M. Thomas): (a) No, Sir.

(b) Does not arise.

Freight Concessions for the Export of Mineral Ores

484. { **Shrimati Renuka Barkataki:**
Shri Basumatari:
Shri Yashraj Singh:
Shri Rameshwar Tantia:
Shri Bishanchander Seth:

Will the Minister of **Railways** be pleased to state:

(a) whether the introduction of freight concessions for export of mineral ores for the current financial year has been decided upon;

(b) if so, the nature of the concessions;

(c) whether such of the concessions as were granted last year have contributed to the increase in the exports in any way; and

(d) if so, the amount of increase in exports?

The Deputy Minister in the Ministry of Railways (Shri S. V. Ramaswamy): (a) Yes.

(b) As already indicated in the Statement laid on the Table of the House on 27-2-1963, the extent of concession allowed on manganese ore for export from 1-4-1963, is shown in the statement a copy of which is laid on the Table of the House. [Placed in Library. See No. LT-1483/63].

(c) No.

(d) Does not arise.

Manufacture of Speedometers for Locomotives

485. { Shri Yashpal Singh:
Shri Mohan Swarup:

Will the Minister of Railways be pleased to state:

(a) whether the Northern Railway Workshops now manufacture speedometers for locomotives of passenger trains;

(b) if so, the monthly capacity of the plant;

(c) whether it will meet the requirements of the Railways; and

(d) whether it is also proposed to manufacture speedometers for goods trains?

The Deputy Minister in the Ministry of Railways (Shri Shah Nawaz Khan): (a) Yes, Sir.

(b) 30 per month.

(c) It will partly meet the requirements of the Railways. Simultaneously, other types of Speedometers manufactured in the country are also being procured.

(d) This can be considered only after equipping all locomotive powers hauling passengers services, and speedometers and only when sufficient indigenous capacity is available.

Development Board for Hilly Areas

486. { Shri Yashpal Singh:
Shri Bhakt Darshan:
Shri Inder J. Malhotra:
Shrimati Savitri Nigam:
Shri Vishram Prasad:
Shri P. R. Chakraverti:
Shri P. Venkatasubbaiah:

Will the Minister of Food and Agriculture be pleased to state:

(a) whether a development board for developing the forest fruits and animal husbandry in hilly areas is going to be set up; and

(b) if so, when a decision is expected to be taken?

The Minister of State in the Ministry of Food and Agriculture (Dr. Ram Subhag Singh): (a) It is proposed to set up an Advisory Board for Hill Development in consultation with the State Governments who are being addressed in this connection.

(b) A decision in this regard will be taken as soon as the reaction of States and others concerned is known.

Quality Standard in Seeds

487. { Shri Yashpal Singh:
Shri Bishanchander Seth:
Shri A. V. Raghavan:

Will the Minister of Food and Agriculture be pleased to state:

(a) whether it is a fact that Government are considering a proposal to enact legislation to enforce quality standard in seeds;

(b) if so, when it is likely to be introduced; and

(c) the reasons for such legislation?

The Minister of State in the Ministry of Food and Agriculture (Dr. Ram Subhag Singh): (a) Yes.

(b) The legislation is under preparation. It is, however, expected to be introduced during 1964, as prior to its introduction, the State Governments will have to be consulted.

(c) The enforcement of the legislation is considered necessary with a view to developing a sound seed industry so that it can produce and sell seeds of guaranteed germination and purity.

Radar Equipment at Airports

488. { Shri P. C. Borooah:
Shri P. R. Chakraverti:

Will the Minister of Transport and Communications be pleased to refer to the reply given to Unstarred Ques-

tion No. 1573 on the 6th April, 1963 and state:

(a) the further progress made in the installation of the radar equipment at the Bombay and Calcutta airports under reference;

(b) whether any other airports are also to be provided with Radar equipment under the Third Plan period, if so, which; and

(c) the criteria on the basis of which it is decided to provide them with radar equipment?

The Deputy Minister in the Ministry of Transport and Communications (Shri Mohiuddin): (a) The sites and buildings designs for precision approach radars for Bombay (Santa Cruz) and Calcutta (Dum Dum) airports have been finalised and estimates for the buildings and other associated works are under preparation.

(b) In the Third Five Year Plan, it is proposed to instal high power surveillance radars at Bombay, Calcutta, Delhi, Madras and Nagpur.

(c) The high power surveillance radars are being installed at major airports where a number of air routes converge so as to enable the airways control centres located at these places to effectively control the movements of aircraft along the airways.

P. and T. Buildings

489. { **Shri Imbichibava:**
Shri P. Kunhan:

Will the Minister of Transport and Communications be pleased to state:

(a) the annual expenditure incurred by the P & T Department at present towards payment of rent for various office buildings under it;

(b) whether the department has any plan to construct its own buildings for accommodating post offices and telephone exchanges;

(c) if so, the main details of the plan; and

(d) the expenditure to be incurred in this respect?

The Deputy Minister in the Ministry of Transport and Communications (Shri Bhagavati): (a) Rs. 92,34,701.09.

(b) Yes.

(c) and (d). The Third Plan programme for construction of Telephone Exchanges, Post Offices and RMS Office buildings is to the extent of Rs. 7.20 crores. Rs. 4.20 crores for Telephone Exchanges and Rs. 3 crores for Postal and RMS Operative offices.

Cultivation of Sea-Island Cotton

490. **Shri Imbichibava:** Will the Minister of Food and Agriculture be pleased to state:

(a) whether the Kerala Government have submitted any scheme for expanding the cultivation of sea island cotton in the State during the Third Plan;

(b) if so, the main details of the scheme;

(c) the estimated cost thereof;

(d) whether the Centre has approved the scheme; and

(e) the total financial assistance so far given to the State in this connection?

The Minister of State in the Ministry of Food and Agriculture (Dr. Ram Subhag Singh): (a) Yes.

(b) The main objective of the scheme which is for a period of eight years is the development and improvement of Sea Island Cotton in Kerala State. During the year 1963-64, it is proposed to concentrate on the cultivation of 'Andrews' variety of Sea-Island Cotton in the three districts of Palghat, Trichur and Kozhikode so as to cover an area of 2,500 acres as under:—

Trichur	750
Palghat	1,000
Kozhikode	750

(c) Rs. 84·999 lakhs for a period of eight years from 1963-64.

(d) No. The scheme is under examination and will be put up before the Indian Central Cotton Committee at its forthcoming meetings. Thereafter it will be considered by the Government of India.

(e) No expenditure has so far been incurred on the new scheme which is still under consideration. However, under a scheme run by the Indian Central Cotton Committee amount of about 5·06 lakhs was sanctioned for implementation of the scheme for the development and improvement of Sea Island Cotton in the State of Kerala during 1960-63.

Delhi Milk Supply Scheme

491. **Shri D. C. Sharma:** Will the Minister of **Food and Agriculture** be pleased to state:

(a) whether the Delhi Milk Supply Scheme incurred a loss of over Rs. 5 lakhs during 1961-62;

(b) if so, the reasons therefor; and

(c) the profit or loss made during the year 1962-63?

The Deputy Minister in the Ministry of Food and Agriculture (Shri A. M. Thomas): (a) The actual loss incurred during the year in question is Rs. 4,16,090·24 and not over Rs. 5 Lakhs.

(b) The main reason for the loss is that the Delhi Milk Scheme has yet to achieve the optimum production of 7000 maunds as per installed capacity.

(c) The proforma accounts for the year are under compilation and as such the figures asked for are not available at present.

Delhi Transport Undertaking

492. **Shri Subodh Hansda:** Will the Minister of **Transport and Communications** be pleased to state:

(a) whether the proposal to take over the Delhi Transport Undertaking

by the Central Government has been postponed; and

(b) if so, the reason for deferring the proposal?

The Minister of Shipping in the Ministry of Transport and Communications (Shri Raj Bahadur): (a) There is no proposal to take over the Delhi Transport Undertaking by the Central Government.

(b) Does not arise.

Central Unit of State Transport Undertakings

493. **Shri Subodh Hansda:** Will the Minister of **Transport and Communications** be pleased to state:

(a) whether the recommendations to set up a Central Unit of State Transport Undertakings and a Central Road Transport Training and Research Institute have been accepted by Government;

(b) whether States have been consulted to finalise these recommendations; and

(c) if so, the reactions of various State Governments?

The Minister of Shipping in the Ministry of Transport and Communications (Shri Raj Bahadur): (a) and (b). Yes.

(c) The position relating to the Central Unit of the State Transport Undertakings and the Central Road Transport Training and Research Institute is as under:

(i) *Central Unit.*—The Unit was inaugurated on the 13th August at a meeting of the representatives of most of the State Transport Undertakings at Delhi. The following Undertakings have conveyed their willingness to join the Central Unit of State Road Transport Undertakings:

- (1) Assam State Transport.
- (2) Bombay Electric Supply and Transport Undertaking.
- (3) Cuttack State Transport Corporation.

- (4) Delhi Transport Undertaking.
- (5) Gujarat State Road Transport Corporation.
- (6) Kerala State Transport.
- (7) Manipur State Transport.
- (8) Madhya Pradesh State Road Transport Corporation.
- (9) Orissa State Transport.
- (10) Punjab Roadways.
- (11) Uttar Pradesh Roadways.

Bihar State Road Transport Corporation and Madras State Transport, who were not earlier in favour of the proposal, are stated to be reconsidering it.

Communications are still awaited in regard to the remaining State Transport Undertakings.

(ii) *Central Road Transport Training and Research Institute*.—Requests have been received from the Maharashtra, Gujarat, Madras, West Bengal, Madhya Pradesh and Andhra Pradesh Governments for the location of the Institute in their respective States. The matter is under consideration.

Employees of the South Eastern and Eastern Railway

494. Shri Subodh Hansda: Will the Minister of Railways be pleased to state:

(a) whether the training to Class III and Class II Employees of the Scheduled Castes and Scheduled Tribes of the South Eastern and Eastern Railways has made any contribution towards the filling up of all the reserved posts on promotion as well as selection fixed by the Railway authorities;

(b) if so, the number of such employees who took advantage of it and were promoted to higher grade from Class III and Class II;

(c) whether all the reserved posts declared vacant for these employees were filled up annually; and

(d) if not, the reasons therefor?

The Deputy Minister in the Ministry of Railways (Shri Shahnawaz Khan): (a) Yes, in Class III only.

(b) 43 Scheduled Castes and 5 Scheduled Tribes availed of the additional training. Of these 17 have been promoted so far.

(c) No.

(d) Non-availability of suitable Scheduled Castes and Scheduled Tribes candidates.

Railway Accident averted by a Gangman

495. Shri P. C. Borooah: Will the Minister of Railways be pleased to state:

(a) whether a major railway accident was averted by the alertness of a gangman near Siliguri Town station in North Bengal who observed and hurriedly brought to the notice of authorities at the nearest flag station, the fact of missing fish plates on the line over Sahudangi railway bridge on the 29th May, 1963;

(b) if so, whether the gangman has been suitably rewarded, if so, how; and

(c) which train was due to cross that point immediately after the defect was spotted and how long after this was due?

The Deputy Minister in the Ministry of Railways (Shri S. V. Ramaswamy):

(a) An accident was averted on 28-5-63.

(b) A sum of Rs. 50 is being paid to the wife of the gatekeeper in appreciation of her services for assisting her husband to warn the approaching train by displaying banner flag and placing of detonators.

(c) The first information about the removal of fish plates and fish bolts was brought to the notice of Assistant Station Master, Dabgram station at about 16.52 hours and No. 166 Down passenger train was the next expected train to pass over the spot between 17.25 hours and 17.30 hours.

Indian Shipping Industry

496. { **Shri P. C. Borooah:**
Shri Bhagwat Jha Azad:
Dr. Ranen Sen:
Shri Ramachandra Ulaka:
Shri Dhuleshwar Meena:
Shri Maheswar Naik

Will the Minister of **Transport and Communications** be pleased to state:

(a) whether Government have decided to encourage larger foreign participation in the Indian Shipping Industry; and

(b) if so, Government's decision in this respect?

The Minister of Shipping in the Ministry of Transport and Communications (Shri Raj Bahadur): (a) Yes, Sir.

(b) The extent of permissible participation by foreigners in the share capital of any Indian shipping company has been increased from 25 per to 40 per cent. No change has, however, been made in the requirements under section 21 of the Merchant Shipping Act, 1958 as to the composition of managerial personnel of the Company, that is to say—

- (i) not less than three-fourths of the total number of directors of the company should be citizens of India;
- (ii) the chairman of the Board of Directors and the Managing Director, if any, should be citizens of India; and
- (iii) the managing agents, if any, of the company should be citizens of India or in any case where a company is the managing agent, such company should also satisfy the prescribed requirements.

National Highways in Orissa

497. Shri Jena: Will the Minister of **Transport and Communications** be pleased to state:

(a) whether bridges and culverts on National Highways in Orissa are being

remodelled along with the earth work at present;

(b) if so, the number of bridges now under construction and being remodelled in the District of Balasore in Orissa; and

(c) if the reply to part (a) above be in the negative, the reasons therefor?

The Minister of Shipping in the Ministry of Transport and Communications (Shri Raj Bahadur): (a) Yes, Sir.

(b) Out of 3 Major Bridges on National Highway No. 5 the one across the Baitarni is under construction. The other two across the Salandi and the Budhabalanga have been sanctioned and will be taken up for construction shortly. On the same National Highway 4 out of 46 Minor Bridges proposed to be reconstructed are under construction. Works for 37 out of the remaining 42 minor bridges, have been sanctioned and will be taken up for construction after the monsoon.

(c) Does not arise.

National Highways in Orissa

498. Shri Jena: Will the Minister of **Transport and Communications** be pleased to state:

(a) whether it is a fact that towns are by-passed or left outside while the construction of the National Highway is taken up in the State of Orissa;

(b) if so, the reasons for the towns being by-passed; and

(c) whether the State Government's advice is sought in finalising such questions of diversion?

The Minister of Shipping in the Ministry of Transport and Communications (Shri Raj Bahadur): (a) and (b). The towns are by passed by the National Highways in Orissa as well as all other States in order to avoid congestion in the sections of National Highways passing through the towns. It is essential to arrange

for free flow of through traffic without endangering the safety of the inhabitants of the towns. Such bye-passes are constructed where it is not possible to acquire further road land within the town for widening a National Highway.

(c) Yes, Sir. The alignment of a bye-pass is finalised in consultation with the State Government.

Mormugao Port

499. { Shri Raghunath Singh:
Shri Ramachandra Ulaka:
Shri Dhuleshwar Meena:
Shri Onkar Lal Berwa:
Shri P. C. Borooah:

Will the Minister of Transport and Communications be pleased to state:

(a) whether the plan to develop Mormugao into a modern well equipped major port capable of handling efficiently the increasing traffic of the port is finalised; and

(b) whether Planning Commission has accepted the scheme in principle?

The Minister of Shipping in the Ministry of Transport and Communications (Shri Raj Bahadur): (a) and (b). A tentative plan for the development of the Port of Mormugao has been sent to the Planning Commission. The plan can be finalised only after some further studies have been made. Active steps are being taken to start these studies.

Masulipatnam Port

500. **Shri Raghunath Singh:** Will the Minister of Transport and Communications be pleased to state whether Andhra Pradesh Government has decided to construct a new wharf at Masulipatnam Port and also to undertake other works of improvement?

The Minister of Shipping in the Ministry of Transport and Communications (Shri Raj Bahadur): It is understood from the Government of Andhra Pradesh that there is no pro-

posal to construct a new wharf at Masulipatnam but the following works will be taken up during the Third Five Year Plan:—

1. Flashing Beacon for anchorage.
2. Purchase of new cutter suction dredger.
3. Construction of Groynes.
4. Excavating a new channel to the Bar.
5. Providing a stacking area near the Bar.
6. Construction of new iron ore loading jetties.
7. Forming a new road adjacent to the channel.
8. Electrification of the stacking area.
9. Purchase of a new tug.
10. Construction of workshop.
11. Construction of dry dock.

Coal for Railways

501. **Shri Bibhuti Mishra:** Will the Minister of Railways be pleased to state:

(a) whether it is a fact that the Railway Board is considering a proposal to buy certain grades of coal from Madhya Pradesh collieries for the Railways;

(b) if so, whether it is also a fact that the Bihar and West Bengal Coal fields will be hit hard; and

(c) if so, the steps proposed to be taken by Government to see that the Bihar and West Bengal coal fields are not badly hit?

The Deputy Minister in the Ministry of Railways (Shri Shahnawaz Khan): (a) The Railways are already drawing part of their supplies of coal in different grades, from Madhya Pradesh coal fields. But in view of the increased production from the outlying fields and easy position regarding transport availability, it has been proposed to increase the allocation to all consumers including Railways, from the outlying fields, by effecting a

corresponding reduction from the Bengal|Bihar fields.

(b) No sir; the cut in allocation to Railways from Bengal|Bihar fields would be only about 50 wagons a day against the total average loading of 5,500 wagons per day, from these fields. This would be offset by increased allocation to other consumers.

(c) Does not arise.

नील गाय की हत्या

५०२. { श्री नवल प्रभाकर
श्री यशपाल सिंह
श्री मोहन स्वरूप

क्या खाद्य तथा कृषि मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि दिल्ली के चिड़ियाघर में १८ मई को नील गाय को गोली मार दी गई :

(ख) गोली मारने का कारण क्या था ;

(ग) गोली मारने का आदेश किस अधिकारी ने दिया था ; और

(घ) गोली किस कर्मचारी ने मारी ?

खाद्य तथा कृषि मंत्रालय में राज्य मंत्री (डा० राम सुभग सिंह) : (क) जी हाँ ।

(ख) अहाते में नील गाय की दूसरी नील गाय के साथ झगड़ते समय टांगें इतनी बुरी तरह से टूट गई थीं कि उनका ठीक होना असम्भव था और उसे बहुत दर्द हो रहा था । योग्य पशु-चिकित्सक द्वारा इस केस का भली-भाँति निरीक्षण किया गया और दर्द से छुटकारा दिलाने के लिये गाय को मार डालना ही उचित समझा गया ।

(घ) : सुपरिन्टेंडेंट, दिल्ली ।

खतरे की जंजीर खींचना

५०३ श्री बात्मीकी : क्या रेलवे मंत्री यह बताने की कृपा करेंगे कि :

(क) जुलाई, १९६३ के अन्तिम सप्ताह तक चलती गाड़ियों को जंजीर खींच कर रोकने की कितनी घटनायें हुई हैं ;

(ख) मब से अधिक किस जोन में ; और

(ग) इसको रोकने के लिये क्या प्रयत्न किये गये हैं ?

रेलवे मंत्रालय में उपमंत्री (श्री शाहनवाज खाँ) : (क) ४५,०२६ ।

(ख) पूर्वोत्तर रेलवे ।

(ग) खतरे की जंजीर खींचने की घटनाओं की रोक-थाम के लिये आम तौर पर नीचे लिखे उपाय बरते गये हैं

१. विद्यार्थियों में अनुशासन और कानून के पालन की भावना पैदा करने के उद्देश्य से शिक्षा संस्थाओं के अधिकारियों का सहयोग प्राप्त किया जाता है और विद्यार्थियों को गाड़ी कम्प्टोल कार्यालयों में ले जाया जाता है ताकि वे यह समझ सकें कि खतरे की जंजीर के बेंजा इस्तेमाल से गाड़ियों के आने-जाने में कितनी अव्यवस्था और स्कावट पैदा होती है ।

२. सामाचार-पत्रों और इस्तहारीं के माध्यम से और प्रमुख स्टेशनों पर माइक्रोफोन से लोगों को बताया जाता है कि बेंजा जंजीर खींचने के क्या परिणाम होते हैं ।

३. बेंजा तौर पर खतरे की जंजीर खींचने के लिये पहले केवल ५० रुपय तक जुर्माना किया जाता था, लेकिन अब दंड बढ़ा दिया गया है जिसके अनुसार जंजीर के बेंजा इस्तेमाल करने पर

तीन महीने तक की कैद या २५० रुपये तक का जुर्माना या दोनों दण्ड देने की व्यवस्था है ।

४. बेजा तीर पर खतरे की जंजीर खींचने के लिये अब अधिक दण्ड देने की व्यवस्था की गयी है, उसकी ओर यात्रियों का ध्यान दिलाने के लिये गाड़ियों के डिब्बों में नोटिस लगाये गये हैं ।
५. जिन इलाकों में खतरे की जंजीर खींचने की घटनायें अधिक होती हैं, वहाँ इनकी रोक-थाम के लिये राज्य-सरकारों और राज्य पुलिस के अधिकारियों के सहयोग से अधिक कारगर तरीके अपनाये गये हैं ।
६. खतरे की जंजीर खींचे जाने के लिये जो गाड़ियाँ बदनाम हैं, उन के तीसरे दर्जे के डिब्बों में कुछ खास-खास दिन रेलवे सुरक्षा दल के कर्मचारी सादी वर्दी में तैनात किये जाते हैं ताकि निर्धारित समय पर उन सभी जगहों और गाड़ियों की नियमित जांच होती रहे जहाँ खतरे की जंजीर खींचने की घटनायें अधिकतर होती हैं ।
७. पूर्व, उत्तर, पूर्वोत्तर और दक्षिण-पूर्व रेलों पर जहाँ खतरे की जंजीर खींचने की घटनायें बहुत अधिक होती हैं, प्रयोग के रूप में एक योजना शुरु की गयी है । इस योजना में उन व्यक्तियों को ५० रुपये तक नकद इनाम देने की व्यवस्था है जो अपराधियों का पता लगाने और अदालत में उन पर मुकदमा चलाने में रेल-प्रशासनों की सहायता करते हैं ।
८. जनता को उचित नोटिस देने के बाद कुछ चुनी हुई गाड़ियों के अनाना डिब्बों को छोड़ कर दूसरे

डिब्बों में खतरे की जंजीर नाकाम कर दी जाती है ।

चलती गाड़ियों में दुर्घटनायें

५०४. श्री बाल्मीकी : क्या रेलवे मंत्री या बताने की कृपा करेंगे कि :

(क) जुलाई, १९६३ के अन्त तक रेलवे में चलती गाड़ियों में चोरी, डकैती, कल्ल तथा घातक हमलों की कितनी घटनायें जोन वार घटित हुई हैं ;

(ख) सुरक्षा के लिये क्या सरकारी प्रयत्न किये गए हैं ;

(ग) क्या यह सच नहीं है कि इस के लिये रक्षक ही भक्षक बन गये हैं ; और

(घ) यदि हाँ, तो कितने सुरक्षा कर्मचारी पकड़े गये ?

रेलवे मंत्रालय में उप-मंत्री (श्री शाह-नवाज खाँ) : (क) एक बयान जिस में आवश्यक जानकारी दी गई है सभा पटल पर रखा गया है [पुस्तकालय में रखा गया देखिये संख्या एल० टी० १४८४/६३] ।

(ख) अपराधों का रोकथाम, उनका पता लाना और अपराधियों पर मुकदमा चलाना राज्य पुलिस की जिम्मेदारी है । अपराधों की रोकथाम के लिए र समय सरकारी रेलवे पुलिस के साथ निकट सम्पर्क मिल-जुल कर काम किया जाता है और जब कोई गंभीर घटना हो जाती है या जब किसी खास इलाके या गाड़ी में अपराधियों की गतिविधियाँ बढ़ जाती हैं, तो उस की रोक-थाम के लिए तुरन्त ध्यान दिलाया जाता है ।

इस सम्बंध में रेल प्रशासनों में भी निम्नलिखित उपाय किये हैं :—

(१) सवारी डिब्बों में सुरक्षा-साधनों की व्यवस्था की गयी है ताकि

अवाञ्छनीय व्यक्ति अनधिकृत रूप से डिब्बों में न घुस सकें ।

- (२) अभी रात में एक नयी युक्ति अपनायी गयी है । वह यह है कि जनाना डिब्बों में पुश बटन लगा दिये गये हैं जिसका दबाने से गाड़ों के कक्ष में और साथ के डिब्बे में घंटी बजने लगती है और जनाना डिब्बे के बाहर लाल बत्ती भी जल जाती है, जिससे य मालूम हो जाता है कि तुरन्त सहायता आवश्यक है । यह युक्ति कुछ महत्वपूर्ण गाड़ियों के जनाना-डिब्बों में की गयी है ।
- (३) कंडक्टर गाड़ों और चल टिकट परीक्षकों को इस बात की हिदायत है कि महिला यात्रियों का, खास-तौर पर जब वे अकेली यात्रा कर रही हों, विशेष ध्यान रखें ।
- (४) ऊंचे दर्जे में यात्रा करने वाली महिलाएं रात में अपने साथ तीसरे दर्जे का टिकट लेकर एक परिचर ले जा सकती हैं ।
- (५) लाउड स्पीकरों और नोटिसों द्वारा यात्रियों को जेब-कतारों और दूसरे समाज विरोधी तत्वों से सावधान और सचेत रहने की चेतावनी दी जाती है ।
- (६) अनधिकृत रूप से खतरे की खंजीर खींचने का जुमाना बढ़ाकर २५० रुपये तक कर दिया गया है ।
- (७) इस बात की हिदायत जारी की गयी है कि जो गाड़ियां रात में चलती हैं प्रस्थान स्टेशन पर उत्तरदायी कर्मचारी उन की जांच करें और यह देखें कि ऊंचे दर्जे के डिब्बों में खास तौर पर महिलाओं के लिये आरक्षित डिब्बों

में, कोई आदमी टट्टी या शायि-काओं के नीचे तो नहीं छिपा है ।

- (८) रेलवे सुरक्षा दल की खुफिया शाखा को इस बात की हिदायत है कि व रेलों में अपराध करने वाले अपराधियों पर कड़ी निगरानी रखें और इस सम्बंध में जो सूचना मिले, उसे सरकारी रेलवे पुलिस को दे दें ।
- (९) जिन सेक्शनों में इस तरह के अपराधियों की आशंका रहती है वहां सुरक्षा के लिये गाड़ियों में पुलिस और रेलवे सुरक्षादल कर्मचारी तैनात किये जाते हैं ।
- (१०) जिन यादों और रेलवे लाइनों में अधिक अपराध होते हैं, वहां गश्त लगाने के लिए रेलवे सुरक्षा दल के हथियारबन्द कर्मचारी रखे जाते हैं ।
- (ग) जी नहीं ।
- (घ) सवाल नहीं उठता ।

Mafim Formula

505. Shri Eswara Reddy: Will the Minister of Railways be pleased to state:

(a) whether the modified Mafim formula fixing the gang strength has since been implemented on the entire Railway;

(b) if not, the Railway Administrations who have not implemented these proposals as yet; and

(c) the steps the Railway Board propose to take for the implementation of the same?

The Deputy Minister in the Ministry of Railways (Shri S. V. Ramaswamy): (a) to (c). After a very careful consideration, the Railway Board have generally accepted the revised Formula for fixing gang strength on Main lines, Sidings and

Yards etc. with certain modifications. Instructions have been issued to all Railways in August, 1962 to work out the total gang strength required on the basis of this modified formula, and to effect adjustment in strength of gangs progressively. This assessment has just been completed on most of the Railways, and steps are being taken by them to effect the increase in the gang strength gradually.

Barium Chemicals Ltd.

506. Shri Eswara Reddy: Will the Minister of Railways be pleased to state:

(a) whether Barium Chemicals Ltd., Kothagudium, Andhra Pradesh have requested the Central Railway Administration for a siding to their factory; and

(b) if so, when this work will be undertaken?

The Deputy Minister in the Ministry of Railways (Shri S. V. Ramaswamy): (a) Yes, Sir.

(b) The proposal is still under consideration of Central Railway administration who are awaiting Firm's acceptance of the proposed alignment.

Diesel Locomotives

507. Shri Eswara Reddy: Will the Minister of Railways be pleased to state:

(a) the terms of collaboration with Alco of the U.S.A. for the manufacture of Diesel Locomotive Works, Varanasi; and

(b) the ultimate capacity of this factory?

The Deputy Minister in the Ministry of Railways (Shri Shahnawaz Khan): (a) and (b). A statement indicating broad details of the agreement and capacity of the Diesel Locomotive Works is laid on the Table of the House.

STATEMENT

(A) *Broad details of the Collaboration agreements made in connection*

with the Manufacture of Complete Diesel Locomotives in India.

Technical collaboration agreements were signed with Messrs. Alco Products Inc.—an American firm—in February 1962 for assisting in establishing the manufacture of diesel locomotives at the Diesel locomotive Works being set up at Varanasi. The Agreement provides for the American firm supplying all necessary technical know-how and assistance including drawings, designs, factory, shop and machinery layouts etc. and to render advice to the Government on all technical questions that may be referred to them concerning the manufacture of diesel locomotives and engines in India. For this purpose, the firm will also arrange for the training of Government personnel in America and submit a detailed scheme for training of artisans and supervisors in India.

Technical personnel as required for establishing production in India will also be deputed by the firm for periods as necessary.

In the initial stage, the firm has undertaken to supply components and assemblies in a knockdown condition as required. The firm has also undertaken to assist in the procurement of machinery, plant and equipment required for the Diesel Locomotive Works if it is requested to do so.

The Agreement provides for lump sum payments for each design purchased by the Government for manufacture. These vary from 40,000 dollars to 50,000 dollars in the case of engines and 20,000 dollars to 25,000 dollars for the rest of the mechanical portion of the locomotives. The firm will also be entitled to an engineering fee and a royalty linked to the actual production as achieved in India.

The Agreement is for a period of 10 years but can be extended by mutual agreement.

(B) *The Capacity to be developed in and the Anticipated Production*

Programme for the Diesel Locomotive Works, Varanasi.

The Diesel Locomotive Works have a targetted production in the first instance of 150 main line broad gauge diesel electric locomotives per year, with scope for future expansion to 250.

The anticipated forecast of production is as below:—

1963-64	{	Part manufacture of 3 locomotives
1963-64		Assembly of 12 diesel locomotives imported in knocked down condition and manufacture of 26 locomotives.
1964-65		
1965-66		54

Total during the III Plan.....	95
1966-67	108

Note:—The target production of 150 locos per month is expected to be reached by 1967.

The development plans for expanding and increasing the capacity, to the ultimate production level of 250 locomotives per year, will be considered in due course, after the production is stabilised in the first instance, to the initial target of 150 locos per year.

सफदरजंग हवाई अड्डे पर ग्लाइडर की दुर्घटना

५०८. { श्री भक्त दर्शन :
श्रीमती सावित्री निगम :
श्री म० ला० द्विवेदी :

क्या परिवहन तथा संचार मंत्री १९ फरवरी १९६३, के अतारांकित प्रश्न संख्या ३५ के उत्तर के संबंध में यह बातने की कृपा करेंगे कि :

(क) ३ फरवरी, १९६३ को दिल्ली के सफदरजंग हवाई अड्डे में जो ग्लाइडर दुर्घटना हो गई थी उस की जांच का क्या परिणाम निकला ; और

(ख) उस जांच के परिणामस्वरूप क्या कार्यवाही की गई ?

परिवहन तथा संचार मंत्रालय में उप-मंत्री (श्री सुहीउद्दीन) :

(क) हादसे की बजह यह थी कि

पायलट ने गलती से ग्लाइडर को ज्यादा नीचे उतार दिया और ३६०० का मोड़ इस उम्मीद में लिया कि उस की ऊंचाई काफी है और कोई खतरा नहीं है ।

(ख) क्लबों को हिदायत दी गई कि वह इस पर खास तौर पर निगरानी रखें कि पायलट कायदों की तहत दी हुई हिदायत की खिलाफ वर्जी न करें और उन्हें नीचाई से उतरने से रोका जाय ।

ऊसर भूमि का कृष्यकरण

५०९. श्री भक्त दर्शन : क्या खाद्य तथा कृषि मंत्री २ मार्च, १९६३ के अतारांकित प्रश्न संख्या ३३८ के उत्तर के सम्बंध में यह बताने की कृपा करें कि उत्तर प्रदेश में ऊसर भूमि के कृष्यकरण और झाड़ी-जंगल को साफ कर के किसानों को बसाने की जिन योजनाओं पर पत्र व्यवहार चल रहा था उन के बारे में अब तक क्या ठोस प्रगति हुई है ?

खाद्य तथा कृषि मंत्रालय में उपमंत्री (श्री अ० म० धामस) : राज्य सरकारों ने इस योजना के दो भाग कर दिये हैं । पहले भाग में संरक्षण योजना के अन्तर्गत भूमि-सुधार के लिये आर्थिक सहायता देना है और दूसरे भाग में पुनः स्थापन योजना के अन्तर्गत पुनः स्थापन के लिए सहायता देना है । संशोधित योजनाएं अभी विचाराधीन हैं । जहां सम्भव है वहां झाड़ी-जंगल वाले क्षेत्र को सुधारने के लिए भी भूमि-सुधार योजना का उपयोग किया जायेगा । योजना के खर्च में राज्य सरकार कमी नहीं कर सकी ।

रेगिस्तान में बनस्पति

५१०. डा० लक्ष्मीमल्ल सिंघवी : क्या खाद्य तथा कृषि मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि सदूल एरिड

जोन रिसर्च इन्स्टीट्यूट, जोधपुर ने विश्व के विविध रेगिस्तानी इलाकों से भिन्न भिन्न पेड़, पौधे और बनस्पतियाँ एकत्र की हैं और उन पर प्रयोगात्मक परीक्षण किया जा रहा है;

(ख) क्या किसी विदेशी पेड़, पौधे या बनस्पति को भारतीय रेगिस्तानी इलाकों में अपनाने की कोई संभावना बताई गई है ; और

(ग) यदि हां, तो विवरण सत् उल्लेख करें ?

खाद्य तथा कृषि मंत्रालय में राज्य मंत्री (डा० राम सुभग सिंह) : (क) जी हां ।

(ख) और (ग). इकैलिपटस की ६८ किस्में, अकेसिया की ४० किस्में, विविध पेड़ों की ६२ किस्में जिन के नाम ये हैं :- कैसुआरिना, कुपरेसस, कैसिया, डोडोनिया, अट्रिपलैक्स, एलीगनस, पीनस, सैलटिस आदि संसार के विभिन्न समान जलवायु वाले शुष्क प्रदेशों से लाई गई हैं । घास और फलियों की २० किस्मों का परीक्षण हो रहा है । बाजरे की १६ किस्में और अन्य फसलों की ६४ किस्में भी विदेश से लाई गई हैं । इकैलिपटस की एक किस्म और एक किस्म अकासिया की चुन ली गई हैं और पश्चिमी राजस्थान की वन भूमि में लगाई जा रही हैं । घासों में पैनीकम कोलोरेटम की केवल एक किस्म बची है । "घना" नामक बाजरे की एक किस्म सफल रही है ।

Power Tillers for Kerala

511. Shri Maniyangadan: Will the Minister of Food and Agriculture be pleased to state:

(a) whether it is a fact that the Kerala Government have requested for supply of power tillers (small tractors) for use in the package programme areas in Kerala; and

(b) if so, the reaction of the Central Government thereto?

The Minister of State in the Ministry of Food and Agriculture (Dr. Ram Subhag Singh): (a) The Government of Kerala has requested for release of foreign exchange for the purchase of nine Power Tillers from Japan for introduction in each of the nine districts in the State and not merely for introduction in the Package Programme District.

(b) A decision in the matter will be taken as soon as foreign exchange Yen credit for the import of power tillers from Japan becomes available.

Passenger Fare to East Africa Ports

512. Shri Sham Lal Saraf: Will the Minister of Transport and Communications be pleased to state:

(a) whether the passenger fares for carrying passengers between African Ports and Indian Ports was raised by about 30 per cent last year;

(b) whether Government are aware of the protest that is being lodged by the Travelling Public for raising the said fares; and

(c) whether Government are prepared to reconsider the matter?

The Minister of Shipping in the Ministry of Transport and Communications (Shri Raj Bahadur): (a) No Sir. There was no increase in fares as such last year. However, on account of severe restrictions imposed by the Reserve Bank of India on the carriage of Indian currency by passengers going abroad, from September 1962 the previous practice of giving an option to purchase Bunk Class tickets without diet was stopped and all tickets had to be purchased with diet. This resulted in the inclusion of the diet charges of Rs. 37/- in the fare itself which was previously Rs. 220/-. Also, a levy of Rs. 5/- per ticket was made to cover the wharfage charges at Mombasa, which brought the total fare to Rs. 262/- per passenger. An increase of 10 per cent in the Bunk Class fare has been imposed only this year with effect from the 1st July, 1963, thereby

raising the fare to Rs. 288/- per passenger. Thus the increase in fare is only Rs. 26/- and the remaining Rs. 42/- is made up of diet charges and wharfage charges.

(b) Yes, Sir.

(c) No, Sir. The proposal of the Shipping Corporation of India Ltd. to raise the fares was approved by the Government after careful consideration of all the relevant factors.

Postal Superintendents

513. Shri A. V. Raghavan: Will the Minister of Transport and Communications be pleased to state:

(a) whether it is proposed to amalgamate the cadres of Postal Superintendents service, Class II and Postmaster's service Class II;

(b) whether the draft recruitment rules have been finalised; and

(c) the reasons for delay, if any?

The Deputy Minister in the Ministry of Transport and Communications (Shri Bhagavati): (a) Yes, a proposal is under consideration.

(b) No.

(c) The views of the Union Public Service Commission have been obtained and the matter is now to be placed before the P. & T. Board.

Agricultural Production in U.P.

**514. { Shri P. R. Chakraverti:
Shri P. C. Borooah:
Shri Sarjoo Pandey:**

Will the Minister of Food and Agriculture be pleased to state:

(a) whether the representatives of the Union and the U.P. Governments discussed the States' Scheme to augment agricultural production in Lucknow in May, 1963;

(b) whether the Planning Commission's farm experts found that the gap between irrigation potential

created by major and medium irrigation schemes and its utilisation was wide.

(c) whether it is a fact that they have drawn the attention of the State Government to the lack of integration between the Community Development, Agriculture and Cooperative Departments;

(d) whether it has been suggested that programmes should be jointly drawn up, finalised and approved by these Departments and non-official workers of the Panchayati Raj Organisation; and

(e) whether these proceedings have been circulated amongst the concerned Ministries in other States?

The Minister of State in the Ministry of Food and Agriculture (Dr. Ram Subhag Singh): (a) Yes. A Central Team comprising representatives from the Ministries of Food and Agriculture and Community Development and Cooperation and the Planning Commission visited Uttar Pradesh from May, 25, to May 29, 1963 to review jointly with the State representatives the programmes of agricultural production for 1963-64 with a view to securing close collaboration and effective implementation of these programmes.

(b) In the light of the latest available estimates it was observed that 3.54 lakh acres of irrigation potential created through major and medium irrigation works remained to be utilised. This has been attributed partly to absence of irrigation channels.

(c) The Team has observed that "coordination at various level—State, regional, district and block—appears to be working quite satisfactorily". However, the Team also felt that there was an under-current of compartmental thinking and lack of integration between Community Development, Agriculture and Cooperation Departments. Measures for ensuring better coordination have been suggested.

(d) Yes. The Team has suggested that the entire programme of a particular area should be drawn jointly by the Departments of Community Development, Agriculture and Co-operation, and the non-official workers of the Panchayat Raj Organisation.

(e) The Teams have submitted separate Reports in respect of the various States which have been forwarded to the concerned States for necessary action; however, the need for closer coordination between various departments and for making maximum use of irrigation potential have been separately brought to the notice of all the State Governments.

Agricultural Production in West Bengal

515. { **Shri P. R. Chakraverti:**
Shri Sidheshwar Prasad:

Will the Minister of **Community Development and Cooperation** be pleased to state:

(a) whether it is a fact that he stated that West Bengal has enough food potentiality but the resources of the State are not fully exploited to make it self-sufficient in food production;

(b) the steps suggested to the State Government to set right the relatively under-developed character of the State Agricultural Department;

(c) whether Government have been advised to utilise streams and tanks for fish culture through cooperatives; and

(d) how far the development blocks have been used as effective agencies in coordinating the works of development in agriculture, irrigation, animal husbandry, fishery and poultry farming etc.?

The Deputy Minister in the Ministry of Community Development and Cooperation (Shri B. S. Murthy): (a) Minister had stated that the progress achieved in agriculture in West

Bengal was worthy of note, but that there still was enormous potential requiring to be exploited.

(b) It has been suggested in reinforcement of what the Nalagarh Committee had already recommended that the status of the Department of Agriculture should be raised and the pay scales of the staff increased to attract better qualified persons.

(c) Utilisation of tanks for fish culture through Panchayats and Cooperatives has been suggested.

(d) The Block has yet to emerge fully as the unit of planning and development in West Bengal. However, funds for the management of seed multiplication farms and minor irrigation are being routed through the Block agency.

“सूरी ट्रांसमिशन” पर आधारित इंजन

५१६. { श्री म० ला० द्विवेदी :
श्रीमती सावित्री निगम :
श्री स० चं० सामन्त :
श्री सुबोध हंसदा :

क्या रेलवे मंत्री यह बताने की कृपा करेंगे कि :

(क) सूरी ट्रांसमिशन के प्रयोगार्थ जर्मनी में जिन इंजनों का निर्माण कराया गया था उन में से कितने भारत आ गये और इन में से प्रत्येक का क्या मूल्य पड़ा ;

(ख) इन इंजनों के प्रयोग के क्या अनुभव हैं ;

(ग) इन इंजनों के भारत में निर्माण की क्या स्थिति है और वह किस तरह कार्यान्वित की जा रही है ; और

(घ) क्या अन्य देशों ने उक्त आविष्कार का लाभ उठाया है और यदि हां, तो किन-किन शर्तों पर ?

रेलवे मंत्रालय में उपमंत्री (श्री स० चं० रामस्वामी) : (क) अभी तक भारतीय रेलों

को जितने डीजल इंजनों की जरूरत होती रही है वे विदेशों से मंगायें गये हैं। १९५६ में "मूरी ट्रांसमिशन" युक्त ७ डीजल हाइड्रोलिक रेल इंजनों का आर्डर पश्चिम जर्मनी को दिया गया था। ये सातों रेल इंजन मिल गये हैं। लदान बन्दरगाह पर जहाज तक निशुल्क प्रत्येक इंजन की लागत ४.५३ लाख रुपये है।

(ख) ये इंजन दिल्ली के आस-पास शटल गाड़ियों और शॉटिंग के काम में इस्तेमाल किये जा रहे हैं। इन का काम सन्तोषप्रद है।

(ग) जर्मनी से जो रेल इंजन मंगायें गये हैं, उन्हीं इंजनों की तरह ३० रेल इंजन पूर्व रेलवे के जमालपुर कारखाने में बनाने का विचार है। इन के लिए 'पावर पैक' विदेशों से मंगाने का विचार है और बाकी पुज जिन की कीमत इंजन की आधी कीमत से अधिक होगी देश में तैयार किये जायेंगे।

(घ) अभी तक उपर्युक्त आविष्कार का लाभ किसी और देश ने नहीं उठाया है। लेकिन इस ट्रांसमिशन को अधिक शक्तिशाली इंजन के रूप में विकसित करने के लिए जर्मनी, ब्रिटेन और अमेरिका के कुछ कुछ प्रमुख डीजल रेल इंजन निर्माता इस में कुछ दिलचस्पी ले रहे हैं।

Railway Lines

517. { Shrimati Savitri Nigam:
Shri M. L. Dwivedi:

Will the Minister of Railways be pleased to state whether Government propose to replace the Railway lines between Kanpur and Banda and Banda and Manikpur in the near future as these have become very old?

The Deputy Minister in the Ministry of Railways (Shri S. V. Ramaswamy): Out of 144 kilometre length of Kanpur-Banda section, 25 kilometres were renewed recently, 37

kilometres are programmed for the current year (1963-64) and the remaining length will be renewed in the future by and by, depending on the condition of existing materials.

100 kilometre length of Banda-Manikpur section was renewed completely during the last five years.

Loans through Cooperatives

518. { Shrimati Savitri Nigam:
Shri M. L. Dwivedi:
Shri S. B. Patil:

Will the Minister of Community Development and Cooperation be pleased to state the steps taken to channelize all Government Loans and Taquavies through cooperatives as suggested by various study teams including Balwant Rai Mehta Committee?

The Deputy Minister in the Ministry of Community Development and Cooperation (Shri Shyam Dhar Misra): In November, 1958, the National Development Council adopted a resolution on cooperative policy in which it was considered essential that by making takavi loans and other facilities available to individuals through cooperatives, conditions should be created in which every peasant and rural worker will find it to his advantage to join the village cooperative. In communicating the new policy to the state governments, it was suggested that as a rule, except in the case of distress takavi, all assistance to farmers should be channelled through cooperative organisations. While a few state governments took steps to channel takavi loans through cooperatives in specific areas and/or for specific purposes, the progress by and large was not appreciable. It was felt that the various organisational, procedural and administrative difficulties that came in the way of successful implementation of the policy called for careful con-

sideration. Accordingly the Government of India appointed a Committee in July, 1961 to examine the whole question and suggest suitable procedures for the implementation of the policy. The Committee submitted its report in August, 1962. The report is under consideration in consultation with the Planning Commission. It is expected that decisions will be taken shortly.

Motels

519. { **Shrimati Savitri Nigam:**
Shri M. L. Dwivedi:

Will the Minister of Transport and Communications be pleased to refer to reply given to Unstarred Question No. 6 on the 10th February, 1963 and state:

(a) whether Government intend to connect the motels by diverting the national highways for the convenience of tourists; and

(b) whether it is a fact that a new motel has been opened on one of the highways recently?

The Minister of Shipping in the Ministry of Transport and Communications (Shri Raj Bahadur): (a) The Government intend to put up motels for the convenience of the tourists travelling by cars. An ideal situation for locating a motel is on the National Highway in close proximity to a petrol and service station. For this purpose it is not essential to divert the National Highway to connect the motel but the National Highway itself will determine the location of the motel.

(b) A motel has been constructed on the Agra-Jaipur National Highway near the Ghana Bird Sanctuary at Bharatpur which was opened to tourists on 26th May, 1963.

Tanker

520. { **Shrimati Savitri Nigam:**
Shri M. L. Dwivedi:
Shri P. R. Chakraverti:
Shri P. C. Borooah:

Will the Minister of Transport and Communications be pleased to refer to the reply given to Unstarred Question No. 14 on the 19th February, 1963 and state:

(a) the decision taken regarding the construction of overseas tanker of about 51,800 dwt. by the Private Shipping company; and

(b) whether there is a plan for the construction of new overseas tankers in the public sector with the help of some foreign collaboration?

The Minister of Shipping in the Ministry of Transport and Communications (Shri Raj Bahadur): (a) Necessary sanction has been accorded to the private sector company concerned to construct a tanker in question in Japan.

(b) Yes Sir. The Shipping Corporation of India proposes to build two overseas tankers abroad on deferred payment terms, but they are not contemplating any foreign collaboration in this construction. The Corporation already has under construction one tanker of 33,600 DWT at Hitachi Shipyard in Japan.

Railway Lines in the Border Areas

521. { **Shrimati Savitri Nigam:**
Shri M. L. Dwivedi:

Will the Minister of Railways be pleased to state the mileage of Railway lines to be increased in the border areas in 1963-64?

The Deputy Minister in the Ministry of Railways (Shri S. V. Ramaswamy): 53:04 miles are expected to be opened in the border areas during 1963-64.

Over Bridges

522. { **Shri M. L. Dwivedi:**
Shrimati Savitri Nigam:

Will the Minister of **Railways** be pleased to refer to the reply given to Unstarred Question No. 1627 on the 9th April, 1963 and state:

(a) the procedure of finalizing the construction of road over-bridge which is constructed with the financial co-operation of State and Central Governments; and

(b) the procedure of drafting the agenda or proposing the construction of such bridges and whether it is done by the State or the Central Government?

The Deputy Minister in the Ministry of Railways (Shri S. V. Ramaswamy): (a) and (b). The general policy regarding provision of road over/under-bridges in place of existing level crossings is that the Railways undertake such works only on specific recommendation of the State Government and in the order of priority furnished by them. The State Government or the concerned Road Authority have also to agree to bear their share of the cost i.e. cost of the sloping road approaches to the bridge, as required under the extent rules. The Railway constructs the bridge proper and the sloping road approaches are constructed by the Road Authority.

Delhi Milk Scheme

523. { **Shri Inder J. Malhotra:**
Shrimati Savitri Nigam:

Will the Minister of **Food and Agriculture** be pleased to refer to the reply given to Starred Question No. 795 on the 9th April, 1963 and state:

(a) the target of Ghee and Butter production in 1962-63 by Delhi Milk Scheme; and

(b) how the skimmed milk saved after this processing of ghee and butter is utilised?

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The Deputy Minister in the Ministry of Food and Agriculture (Shri A. M. Thomas): (a) It was aimed to produce 163 tonnes of table butter and 150 tonnes of Ghee during 1962-63.

(b) A very small quantity of skimmed milk is sold as such. But the major quantity is used for standardising milk, preparing 'Toned' Milk and manufacturing skimmed milk powder.

Cultivation of Vegetables

524. { **Shri Inder J. Malhotra:**
Shrimati Savitri Nigam:
Dr. Mahadeva Prasad:

Will the Minister of **Food and Agriculture** be pleased to refer to the reply given to Starred Question No. 10 on the 19th February, 1963 and state:

(a) the number of States which have been given loans or grants for the cultivation of vegetables; and

(b) the names of the States which have started the vegetable seed multiplication programme?

The Minister of State in the Ministry of Food and Agriculture (Dr. Ram Subhag Singh): (a) The two border States of Assam and West Bengal were given short-term loans and subsidies for the cultivation of vegetables under the emergency vegetable production programme. Loans were also given to the Bihar State for the production of onions and potatoes.

(b) All States multiply vegetable seeds in a varying degree. The States of Assam and West Bengal and Himachal Pradesh Administration were however supplied with nucleus vegetable seeds from the I.A.R.I., New Delhi/Katrain for multiplication. The Government of Uttar Pradesh have also started their own seed multiplication programme from the nucleus seeds raised at the Vegetable Research Station, Kalianpur, Kanpur.

Afforestation

525. { **Shri Vishwa Nath Pandey:**
Shri Surendra Pal Singh:

Will the Minister of **Food and Agriculture** be pleased to state:

(a) whether it is a fact that Government are considering to bring one-third land of the country's total land area under forest;

(b) if so, what would be the total cost on such scheme; and

(c) when such scheme will be enforced?

The Minister of State in the Ministry of Food and Agriculture (Dr. Ram Subhag Singh): (a) to (c). A resolution of the Central Board of Forestry recommended in 1952 that one third of total land area should be under forest. The Government of India have adopted this goal in the National Forest Policy.

Some measures taken with a view to reaching the goal ultimately are indicated below:—

- (i) Large-scale forest plantations are being undertaken under the national five year plans;
- (ii) A centrally sponsored scheme for raising plantations of "fast growing species" has been included in the current plan for covering an area of 1,37,000 acres at an estimated cost of Rs. 275 lakhs;
- (iii) Millions of trees are planted during Vanamahotsava on the available lands;
- (iv) Under the scheme "Farm Forestry", plantations are being undertaken on village commons through the agency of the Community Development Blocks;
- (v) Forst law is to be suitably amended so as to prevent unauthorised encroachment; and

(vi) Large blocks of waste lands to be afforested and barred lands in the River Valley catchments to be brought under forest cover.

It will not be possible to assess the total cost of schemes which would achieve the goal as it will take several plan periods.

Electrification on N.E. Railway

526. Shri Vishwa Nath Pandey: Will the Minister of **Railways** be pleased to state:

(a) the number of stations electrified from 1st January, 1960 to 31st July, 1963 on the North Eastern Railway; and

(b) the names of the stations electrified in Banaras and Sonapur Divisions of the North Eastern Railway?

The Deputy Minister in the Ministry of Railways (Shri Shahnawaz Khan): (a) Eighty.

(b) Names of stations electrified in Banaras and Sonapur traffic districts of the N.E. Railways are given below:

(i) From 1-1-1960 to 31-7-1963:
Banaras District.

Ankushpur, Barhaj Bazar, Didarganj Road, Dohrighat Ghazipur Ghat, Ghosi, Jakhnian, Nandganj, Saiyedpur Bhitri, Salimpur, Sagarpali, Taraon, Yusufpur.

Sonapore District.

Amlori Sarsar, Bidupur, Bhatpar Rani Chak Sikandar, Daronda Jn, Desari, Dighwara, Goldinganj, Jalalpur, Maharajganj, Marhowrah, Mairwa, Mahnar Road, Pipraich, Padrauna, Pachrukhi, Sasamusa, Sidhwalia, Shahpur Patoree, Sitalpur, Sahdai Buzrug, Tamkuhi Road.

(ii) Prior to 1-1-1960.

Banaras District

Allahabad City, Aunrihar Jn, Azamgarh, Ballia, Varanasi City, Daraganj, Gyanpur Road, Ghazipur City, Handia-Khas, Indara, Jhusi, Khorasan Road,

Madhosingh, Manduadih, Mau Jn. Phephna, Rani-ki-Sarai, Rasra, Ratanpura, Sarnath, Varanasi.

Sonepore District

Barauni Flag, Bhagwanpur, Barauni Jn, Kurhani, Ghupra Ky, Captainganj, Chupra Jn, Dighaghat, Goraul, Harkhua, Hathua, Hajipur, Jiradei, Mahendrughat, Palezaghat, Siswa Bazar, Siwan Ky, Sarai, Siwan Jn, Sonepore Jn, Turki, Thawe, Vidyapati Nagar.

Air Fares

527. **Shri Himatsingka:** Will the Minister of Transport and Communi-

cations be pleased to state:

(a) the number of occasions during 1960-61, 1961-62 and 1962-63 when fares for air travel were increased or decreased for flights between Calcutta-Bombay, Calcutta-Delhi and Calcutta-Gauhati; and

(b) the reasons for such increase or decrease?

The Deputy Minister in the Ministry of Transport and Communications (Shri Mohiuddin): (a) The following revisions in fares were made by the Corporation during the years 1960-61, 1961-62 and 1962-63:

Sector	Single fare on 31-3-60	Revised single fare during 1960-61 The date of revision is in bracket.	Revised single fare during 1961-62 The date of revision is in bracket.	Revised single fare during 1962-63
Calcutta-Bombay (Direct)	Rs. 240/-	Rs. 260/- (1-11-60)	Rs. 270/- (1-9-61)	No revision.
Calcutta-Bombay (NAMS)	Rs. 216/-	No revision.	Rs. 230/- (1-10-61)	No revision.
Calcutta-Delhi (Direct)	Rs. 215/-	Rs. 218/- (1-11-60)	Rs. 246/- (1-9-61)	No revision.
Calcutta-Delhi (Stopping)	Rs. 205/-	No revision.	Rs. 208/- (16-10-61)	No revision.
Calcutta-Delhi (NAMS)	Rs. 194/-	No revision	Rs. 208/- (1-10-1961)	No revision.
Calcutta-Gauhati (F. 27)	No Friendship Service		Rs. 96/- (16-10-62)	No revision
Calcutta-Gauhati (DC-?)	Rs. 80/-	No revision	No revision	No revision

An amount of Rs. 2.00 on single fare and Rs. 4.00 on Round Trip fare to be added on account of insurance surcharge on the fares.

(b) The revision in fares had to be made by the Corporation on account of increase in the wage bill of the Corporation on account of increase in about a crore of rupees effective from 1960-61.

Jersey Bulls

528. **Shri Hem Raj:** Will the Minister of Food and Agriculture be pleased to state:

(a) whether the Punjab Government have approached the Central Government for supply of Jersey breed of bulls and cows to develop the cattle breed in Punjab hills;

(b) if so, the action taken thereon;

(c) whether the Punjab Government have also approached the Central Government for the supply of pigs; and

(d) if so, the steps taken to supply them?

The Minister of State in the Ministry of Food and Agriculture (Dr. Ram Subhag Singh): (a) Yes.

(b) 4 Jersey bulls have already been supplied and another two have since been allotted. No cows have been supplied.

(c) Yes.

(d) The State Government has been informed of the number of high grade surplus pigs available in other States and asked to obtain them direct.

Ad-hoc increase in D.A. for Railwaymen

529. **Shri Indrajit Gupta:** Will the Minister of Railways be pleased to state:

(a) whether the All India Railwaymen's Federation has demanded an immediate *ad hoc* increase in Dearness Allowance for railwaymen on account of rise in price of essential commodities;

(b) whether the A.I.R.F. has also asked for a permanent tribunal for settling all pending disputes; and

(c) Government's reaction to these demands?

The Deputy Minister in the Ministry of Railways (Shri Shahnawaz Khan):

(a) Yes, Sir.

(b). Yes, Sir.

(c) In the General Council meeting of the All India Railwaymen's Federation held at Coimbatore in May 1963, a resolution was passed—copy of which was sent to the Ministry of Railways—to the effect that Railwaymen should be granted an immediate *ad hoc* increase in Dearness allowance so that they could arrest deterioration in their already meagre conditions of

living. The Federation had raised the question of setting up a permanent tribunal for settling all pending disputes, in one of their usual quarterly meetings with the Railway Board (on 23-7-1963).

2. The Jagannadha Das Pay Commission had recommended that, if during a period of 12 months, the working class consumer price index remained on an average ten points over 115, the Government should consider a suitable increase in the dearness allowance. The working class consumer price index for the period November 1960 to October 1961 on the average was 125, i.e. ten points above 115 which was the figure taken note of by the Pay Commission. The rates of Dearness Allowance were therefore, increased by the Government with effect from 1-11-1961, and employees drawing pay up to Rs. 400 p.m. were also made eligible for Dearness Allowance. The revised rates of Dearness allowance broadly neutralised nearly 75 per cent of the increase in prices at the minimum wage level.

3. The Pay Commission itself had ruled out the question of cent-per-cent neutralisation. Taking into account the view of the Pay Commission that Dearness Allowance is not meant to neutralise the entire incidence of rise in prices, it was explained in the Parliament, in 1960, that a review of the position would be undertaken if there is a persistent rise of ten points in the index of prices for 12 months as indicated by the working class consumer price index, in which case the increase in prices would be neutralised by increase in the rates of Dearness Allowance to the extent of 50 per cent and the question whether any further compensation was necessary would also be considered. A further review would be called for only if the price index remains at 135 for a period of 12 months. From the latest information available, the average for the period of 12 months from May 1962 to April 1963 has been 131.25 (provisional), and, therefore, further upward revision of the existing rates

of dearness allowance, as enhanced from 1-11-1961, is not called for at present.

4. Regarding the demand for setting up a permanent tribunal for settling all pending disputes, it may be pointed out that the existing Permanent Negotiating Machinery Scheme on Railways already provides for an *ad hoc* Tribunal to which matters of importance, on which agreement is not reached between the Federations and the Railway Board, could be referred. The Sankar Saran Tribunal, was, in fact, set up under this provision. As there is already a provision for *ad hoc* Tribunals being appointed as necessary, there is no need for a permanent tribunal being set up, and the Government do not consider it necessary to make any change in the present scheme on the Railway side.

किसानों को ऋण

५३०. श्री मोहन स्वरूप : क्या सामुदायिक विकास तथा सहकार मंत्री यह बताते हैं कि कृपा करेंगे कि :

(क) क्या यह सच है कि छोटे किसानों को कर्जा सम्बन्धी सुविधायें देने के लिये कोई योजना बनाई जा रही है ताकि वे अपने कार्य भन्नी प्रकार चला सकें ;

(ख) यदि हां, तो इस योजना का विस्तृत विवरण क्या है ;

(ग) क्या यह सच है कि कोआपरेटिव से कर्जा लेने में और तकावी से कर्जा लेने में सुद की दरों में अन्तर है ; और

(घ) यदि हां, तो क्या सरकार इस भिन्नता को दूर करने के लिये कोई सुद की समान दरें निर्धारित करेंगी ?

सामुदायिक विकास तथा सहकार मंत्रालय में उप-मंत्री (श्री श्यामधर मिश्र) :

(क) और (ख). चूंकि एक योजना पहले से ही चल रही है इसलिए कोई नई योजना नहीं बनाई जा रही है। सहकारी उधार

समिति की सिफारिशों पर सेवा सहकारी समितियों को एक मुक्त अनुदान देने की एक योजना १९६२-६३ से चलाई जा रही है। इस योजना के अधीन सेवा सहकारी समितियों को एकमुस्त अनुदान दिया जा रहा है। यह अनुदान उक्त समितियों द्वारा किसानों को कृषि उत्पादन के लिए दिए जाने वाले ऋण में हुई इस बढ़ोत्तरी पर आधारित होता है जो किस भी वर्ष में उससे पिछले वर्ष में दिए गए ऋण में हुई हो। यह अनुदान मुख्यतः समितियों को छोटे किसानों, भूमिहीन कृषकों आदि को सदस्य बनाने और उत्पादन की आवश्यकताओं के आधार पर उन्हें पर्याप्त ऋण सुलभ करने में प्रोत्साहित करने के लिए दिया जाता है। इस योजना से छोटे किसानों को कहां तक लाभ पहुंचा है, इसका अंदाजा लगाने के लिए १९६४-६५ में इसका पुनर्विलोकन करने का विचार है।

(ग) जी हां।

(घ) सहकारी समितियों द्वारा दिए जाने वाले ऋणों पर जो व्याज की दर ब्याज की जाती है वह विभिन्न कारणों पर आधारित होती है जैसे उनकी अपनी निधि कितनी है बाजार से कितना ऋण लिया है, निक्षेपों पर कितना व्याज मिलता है, प्रबंध पर निक्षेप खर्च है आदि। इसलिये देश भर में सहकारी समितियों द्वारा दिये जाने वाले सभी ऋणों पर एक समान व्याज की दर निश्चित करना संभव नहीं है। फिर भी राज्य सरकारें और सहकारी संस्थाएं समय-समय पर यह देखती रहती हैं कि उनकी दरें उचित हैं।

पंचायत संसाधन समिति

श्री

५३१. श्री मोहन स्वरूप :

श्री प० वैकटा सब्बया :

क्या सामुदायिक विकास तथा सहकार मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि केन्द्रीय सरकार

की पंचायत संसाधन समिति ने 1 छले दिनों उत्तर प्रदेश का दौरा किया ;

(ख) क्या उपरोक्त समिति ने यह भय प्रकट किया कि राज्य में लोकतांत्रिक विकेन्द्रीकरण के लिये भारी खतरा पैदा हो गया है, क्योंकि पंचायतों अथवा जिला परिषदों के पास धन का अभाव है ; और

(ग) क्या यह भी सच है कि समिति ने राज्य सरकार को सुझाया है कि पंचायतों के साधन बढ़ाने के लिये मालगुजारी का कुछ प्रतिशत पंचायतों को दिया जाना चाहिये और यदि हां, तो इस दिशा में केन्द्रीय सरकार का दृष्टिकोण क्या है ?

सामुदायिक विकास तथा सहकार मंत्रालय में उपमंत्री (श्री ब० सू० मूति) : (क) जी हां। समिति ने १४ से १६ अप्रैल १९६३ तक उत्तर प्रदेश का दौरा किया।

(ख) व (ग) जी नहीं। सदस्यों ने पंचायती राज संस्थाओं के विभिन्न वित्तीय पहलुओं पर विस्तारपूर्वक चर्चा की थी किन्तु समिति ने इन में से किसी भी विषय पर निश्चित मत प्रकट नहीं किया था।

कृषि विश्वविद्यालय उत्तर प्रदेश

५३२. श्री मोहन स्वरूप : क्या खाद्य तथा कृषि मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि नैनीताल के तराई के पतनगर, उत्तर प्रदेश के कृषि विश्वविद्यालय के ५०० एकड़ के फार्म पर एक परीक्षात्मक केन्द्र स्थापित किया जायेगा जिसके अन्तर्गत विश्वविद्यालय के साथ नैनीताल जिले के दो विकास खंड तथा बदायूं जिले के एक विकास खंड को सम्बद्ध किया जायेगा ;

(ख) यदि हां, तो केन्द्र द्वारा किन बातों का अध्ययन किया जायेगा ; और

(ग) केन्द्र की स्थापना पर कितना रूपया

व्यय होगा और यह योजना कब तक कार्यान्वित की जायेगी ?

खाद्य तथा कृषि मंत्रालय में राज्य मंत्री डा० राम सुभाग सिंह :

(क) कृषि विश्वविद्यालय उत्तर प्रदेश का अध्यापन अनुसन्धान तथा विस्तार के संबंध में तेहरा कार्यक्रम है। अनुसन्धान करने के लिये विश्वविद्यालय के प्रांगण में ५०० एकड़ भूमि पर एक विश्वविद्यालय कृषि प्रायोगिक केन्द्र का विकास हो रहा है जहां पर कृषि उत्पादन बढ़ाने के मुख्य उद्देश्य से समन्वित अनुसन्धान परियोजनायें शुरू की जायेंगी।

विस्तार के लिये विश्वविद्यालय विशिष्ट कृषि-जलवायु संबंधी क्षेत्रों को प्रदर्शित करने वाले निम्नलिखित ३ विस्तार खंडों के लिये कार्य करता है :—

१. बदायूं जिले में बिमौली खंड जो कि मैदानी क्षेत्र का प्रतिनिधित्व करता है।

२. नैनीताल जिले में रुद्रपुर खंड जो कि तराई परिस्थितियों का प्रतिनिधित्व करता है और ;

३. नैनीताल जिले में रामगढ़ खंड जो कि पर्वतीय क्षेत्र का प्रतिनिधित्व करता है।

कृषि तथा पशुपालन के उन्नत तरीकों को काम में लाने के लिये विश्वविद्यालय विस्तार सेवा उपरोक्त ३ खंडों के अधिकारियों के सहयोग से कार्य करता है। फिर भी विस्तार खंड विश्वविद्यालय के सरकार नियन्त्रण के अन्तर्गत नहीं हैं।

(ख) दूसरी बातों के अतिरिक्त प्रायोगिक केन्द्र निम्नलिखित दिशाओं में भी अनुसन्धान करेगी :—

१. भू-प्रबन्ध के तरीके

२. फसलोत्पादन के उन्नत तरीके

३. उन्नत कृषि औजार

४. उन्नत पशुपालन, जिस में कुक्कट-पालन भी शामिल है।

(ग) प्रायोगिक केन्द्र का कार्य पहले ही शुरू हो चुका है। यह एक लगातार चलने वाली योजना है, अतः यह कहना सम्भव नहीं है कि उस पर तुल कितना खर्च होगा। फिर भी, तीसरी पंचवर्षीय योजना की अवधि में इस केन्द्र पर अनुमानतः ११,२५,००० रुपए खर्च होने की सम्भावना है।

Hostels on South Eastern Railway

533. **Shri G. Mohanty:** Will the Minister of Railways be pleased to state:

(a) the location and number of hostels now maintained by South Eastern Railway for different linguistic elements;

(b) the number of beneficiaries of each linguistic element; and

(c) whether a copy of the rules for the administration of hostels will be laid on the Table?

The Deputy Minister in the Ministry of Railways (Shri Shahnawaz Khan): (a) Two, one at Khargpur for Bengali linguistic group and the other at Cuttack for Oriya linguistic group.

(b) 28 in each hostel. Each hostel has a capacity for 50 boarders.

(c) Each hostel is under the management of a Warden. A copy of the main provisions of the rules framed by the Railway Administration is laid on the Table of the House. [Placed in Library See No. LT-1485/63.]

Sugar Quota for Punjab

534. { **Shri Gulshan:**
Shri Buta Singh:
Shri Daljit Singh:

Will the Minister of Food and Agriculture be pleased to state:

(a) whether it is a fact that sugar quota for the State of Punjab released by the Centre recently is very meagre; and

(b) if so, whether in view of the short supply of sugar in Punjab, Government are thinking of releasing more quota for Punjab?

The Deputy Minister in the Ministry of Food and Agriculture (Shri A. M. Thomas): (a) No, Sir. The monthly sugar quota for Punjab is 14 000 tonnes. This is by no means meagre.

(b). Does not arise.

Air Crashes

535. { **Shri Buta Singh:**
Shri Gulshan:
Shri R. S. Pandey:

Will the Minister of Transport and Communications be pleased to state:

(a) the number of air crashes reported during the last six months;

(b) how much money was lost as a result thereof; and

(c) the causes of such crashes?

The Deputy Minister in the Ministry of Transport and Communications (Shri Mohiuddin): (a) to (c). Six accidents to civil air-craft occurred within Indian territorial limits during the last six months ending 31st July, 1963. Three of them have been investigated and were found to be due to pilots' error. The other three are still under investigation. The information regarding loss in terms of money is not readily available. It is being collected and will be laid on the table of the Sabha.

Fertiliser Loan to Jute Cultivators

536. **Shri Tridib Kumar Chaudhuri:** Will the Minister of Food and Agriculture be pleased to state:

(a) the total amount sanctioned for fertiliser loans to jute cultivators sanctioned this year by the Union Government and their State-wise break up;

(b) how this fertiliser loans would

be distributed and through which agencies; and

(c) whether the quota for each State was fixed on the basis of requisitions made by the State Governments concerned, or on the basis of the recommendations of the Central Jute Committee?

The Minister of State in the Ministry of Food and Agriculture (Dr. Ram Subhag Singh): (a) Short term loans amounting to Rs. 25,79,000 have been sanctioned so far to the Governments of West Bengal and Bihar for purchase and distribution of fertilisers amongst the cultivators for application on jute crop during the current financial year. The State-wise break up thereof is indicated below:—

Name of State	Amount sanctioned
West Bengal	Rs. 5,00,000
Bihar	Rs. 20,79,000

(b) No specific instructions have been issued to the State Governments as to the manner in which the short term loans sanctioned to them by the Government of India should be distributed or utilised. Some of the State Governments supply fertilisers and some advance cash to the individual cultivators. The State Governments either arrange distribution of fertilisers through co-operative societies or private agencies or direct to individual cultivators through District agricultural organisations.

(c) These short term loans for purchase and distribution of fertilisers for jute crop were sanctioned by the Government of India on the basis of the requisitions received from the State Governments concerned.

दिल्ली में राशनिंग

५३७. श्री नदी प्रभाकर : क्या खाद्य तथा कृषि मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि सरकार दिल्ली में खाद्य वस्तुओं के लिए राशनिंग प्रणाली चालू करना चाँहती है ; और

(ख) यदि हाँ, तो किन पदार्थों का राशन करने की संभावना है ?

खाद्य तथा कृषि मंत्रालय में उपमंत्री (श्री प्र० म० थोमस) : (क) जी नहीं ।

(ख) प्रश्न ही नहीं उठता ।

Railway Sleepers

538. Shri Imbichibava: Will the Minister of Railways be pleased to state:

(a) whether the possibility of utilising timber from Kerala and Mysore for making railway sleepers has been examined by Government; and

(b) if so, with what results?

The Deputy Minister in the Ministry of Railways (Shri S. V. Ramaswamy):

(a) The Railways are already procuring wooden sleepers from Mysore and Kerala states.

(b) 23 lakh cubic feet were supplied by Mysore Government in the year 1962-63 and ½ lakh cubic feet by Kerala Government.

Transportation of Coal

539. Shri Raghunath Singh: Will the Minister of Railways be pleased to state:

(a) whether it is a fact that a meeting was held between representatives of Railways and the coal industry in Calcutta on the 11th June, 1963 where the Industrialists demanded that the provision of 100 tons weight-bridge be made for quick transport of coal; and

(b) if so, the reaction of Government?

The Deputy Minister in the Ministry of Railways (Shri S. V. Ramaswamy):

(a) At the meeting held between representatives of the Railways and the coal industry in Calcutta on 11th June 1963, only the question of strengthening the colliery sidings was discussed but not that of provision of 100-ton weigh-bridges.

(b) Does not arise.

Training of Pilots

540. **Shri R. S. Pandey:** Will the Minister of Transport and Communications be pleased to state:

(a) the number of 'A' and 'B' pilots trained from January to June, 1963; and

(b) the increase, if any, in the number of scholarships for free flying at the flying clubs?

The Deputy Minister in the Ministry of Transport and Communications (Shri Mohiuddin): (a) Pilots 'A' & 'B' licences have been replaced by Private Pilot's Licence and Commercial Pilot's Licence since 8-9-1962. As regards the number of pilots trained, a large number of trainees join the various flying clubs and out of them, Private Pilot's Licence was issued to 32 pilots during the period.

The Flying School at the Civil Aviation Training Centre, Allahabad where training was given for the issue of Commercial Pilot's Licence has now been closed down, but 20 licences were issued during the period to the pilots who completed their training at the institute during the year 1962. The flying clubs do not provide regular organised training to the candidates for Commercial Pilot's Licence but 5 pilots who completed their flying experience at the various flying clubs were issued Commercial Pilot's Licence after taking the prescribed technical examinations.

(b) During 1963-64, 100 scholarships each of 30 hours free flying, have been sanctioned every quarter as against 60 scholarships of 50 hours' free flying sanctioned per year in the past.

Teleprinters

541. **Shri R. S. Pandey:** Will the Minister of Transport and Communications be pleased to state:

(a) the number of teleprinters assembled in the Hindustan Teleprinters Limited, Madras, during the period

May, 1962 to April, 1963; and

(b) the increase in the percentage of indigenous manufacture of components, if any?

The Deputy Minister in the Ministry of Transport and Communications (Shri Bhagavati): (a) 753 teleprinters were assembled in the Hindustan Teleprinters Limited, Madras during the period May, 1962 to April, 1963.

(b) The increase in the percentage of indigenous manufacture of components from May, 1962 to April, 1963 was of the order of 21 per cent.

Bikaner Station

542. **Shri Karni Singhji:** Will the Minister of Railways be pleased to state the progress made on the various proposals for diversion of the railway line running through Bikaner town and also on the provision of a road bridge?

The Deputy Minister in the Ministry of Railways (Shri S. V. Ramaswamy): The proposals to minimise inconvenience to the public due to frequent and unavoidable closure of level crossings between Bikaner and Lalgarth were considered in detail in a meeting held at Bikaner on 21-12-1961 between the representatives of the Ministry of Railways and the Government of Rajasthan. It was finally agreed that the only solution would be to replace the existing level crossings between Bikaner and Lalgarth by road overbridges. The possibility of diversion of the Railway line between Lalgarth and Bikaner Station and shifting of both stations to new sites or in the alternative as a compromise solution leaving the stations where they are and providing a diversion alignment between them were also considered but were not found practicable.

It was finally decided to construct two Road Bridges—one near Bikaner Station and the other on Hospital road, to meet the objective of affording immediate relief.

It has, however, not been possible so far to commence work due to the State Government having not finally

settled the details of design for the road overbridge near Bikaner Station though plans have long been sent to them. As regards road overbridge in place of the level crossing on Hospital Road, it has been found, on further technical consideration, advantageous to provide a sub-way at this place. The State Government have been apprised of this position but they have not so far finalised the design of the approaches.

Air Services in Madhya Pradesh

543. { Shri R. S. Pandey:
Shri Birendra Bahadur
Singh:

Will the Minister of Transport and Communications be pleased to state:

(a) whether it is a fact that the Madhya Pradesh Chief Minister has asked the Central Government to restore the air services in Madhya Pradesh;

(b) if so, the details of the proposal; and

(c) the decision taken in the matter?

The Deputy Minister in the Ministry of Transport and Communications

(Shri Mohiuddin): (a) to (c). Effective from 1-12-1959 the Indian Airlines Corporation, under a directive issued by the Central Government under Section 34(2) of the Air Corporation's Act, 1963, had been operating a service through Bhopal. The

service had been operating at a loss right from the beginning and did not show any improvement even after three years of operation. The loss had been of the order of Rs. 8 lakhs per annum. The Central Government therefore decided not to renew the directive beyond 30-11-1962. The Government of Madhya Pradesh were apprised of the position and advised to enter into a subsidy arrangement with the Corporation for the continued operation of the service. As the State Government were not agreeable to such an arrangement the Corporation discontinued the service with effect from 1-4-1963.

Committees appointed by Ministry of C.D. and Cooperation

544. Shri R. S. Pandey: Will the Minister of Community Development and Cooperation be pleased to state:

(a) the number of Committees|Study Groups|Study Teams appointed by his Ministry during 1962-63;

(b) the number of Committees|Study Groups|Study Teams who have submitted their Reports; and

(c) the expenditure incurred on them during the above period on (i) T.A.|D.A. of staff (ii) T.A.|D.A. of Members?

The Deputy Minister in the Ministry of Community Development and Cooperation (Shri B S. Murthy): (a) to (c).

Serial No.	Name of Committee/Study Group/Study Team appointed by the Ministry of C. D. & Cooperation during 1962-63	Whether submitted their report or not	Expenditure on T.A. & D.A. during 1962-63 on		
			Staff Rs.	Members Rs.	Total Rs.
1	Study Team on the Role of Gram Sabha with Shri R.R. Diwakar as Chairman	Yes	12,227.40	10,397.90	22,625.30
2	Study Team on Resources and Finances of Panchayat Raj Bodies with Shri K. Santhanam as Chairman	Yes	5,040.00	3,741.80	8,781.80
3	Study Group on Budgeting and Accounting Procedure of Panchayati Raj Institutions	Yes	Nil	1,390.30	1,390.30
4	Study Group on Cooperatives under Railways, P & T Deptt., etc.	Yes	1,002.90	5,175.75	6,178.65

Cashew Experimental Farms

545. Shri Warrior: Will the Minister of Food and Agriculture be pleased to state:

(a) whether any grants are paid by the Central Government to cashew experimental farms in Kerala;

(b) if so, what is the amount;

(c) what work has been done on these farms; and

(d) the other steps taken by the Centre to assist the production of cashewnuts?

The Minister of State in the Ministry of Food and Agriculture (Dr. Ram Subhag Singh): (a) to (c). Cashew research farms form a part of the Third Five-Year Plan of the Kerala State which receives certain Central assistance for its Plan schemes. The Central assistance is given in the form of bulk grants. Work done at these farms relates to survey, selection and planting of indigenous as well as exotic types. Blossom biological studies as well as studies on air layering and other methods of vegetative propagation of Cashew are also conducted.

(d) During the Third Plan period a provision of Rs. 1.90 crores has been made for the development of cashewnut with a view to achieve a target of 8,00,000 additional acres. Development schemes towards this end are in progress in various States including Kerala. In addition, a Committee viz., Indian Central Spices and Cashewnut Committee to look after all round development of spices and cashewnut has been set up under a Resolution of the Government of India. This Committee with its Headquarters at Ernakulam in Kerala started functioning during 1962-63.

Deck Passenger Welfare Committee

546. Shrimati Sharda Mukerjee: Will the Minister of Transport and Communications be pleased to state:

(a) whether it is a fact that Government have set up a Deck Passenger Welfare Committee;

(b) the terms of reference of this Committee; and

(c) the composition of this Committee?

The Minister of Shipping in the Ministry of Transport and Communications (Shri Raj Bahadur): (a) Yes, the Deck Passenger Welfare Committees have been set up at the ports of Bombay, Calcutta, Madras and Nagapattinam.

(b) These Committees are responsible for looking after the interests, comforts and conveniences of the deck passengers at all board ships, and in particular—

(i) for arranging for the stay of the deck passengers at the port before embarkation and after disembarkation;

(ii) for assisting them in securing tickets, permits, visas and other papers and arranging for vaccinations, inoculations, etc;

(iii) for arranging transport in co-operation with public transport companies;

(iv) for facilitating embarkation and disembarkation and protecting passengers from imposition of undue levies;

(v) for visiting unberthed passenger ships and bringing to the notice of the Mercantile Marine Department any non-compliance with the law or any unsatisfactory conditions; and

(vi) for receiving complaints from unberthed passengers, and obtaining redress from the appropriate authorities.

(c) The composition of these Committees is as follows:

	Official Members	Non-Official Members
Deck Passenger Welfare Committee, Bombay.	7	9 (including one M.P.)
Deck Passenger Welfare Committee, Calcutta.	6	4 (Including one M.P.)
Deck Passenger Welfare Committee, Madras.	7	7 (Including two M.P.s.)
Deck Passenger Welfare Committee, Nagapattinam.	7	5 (Including one M.P.)

Mechanised Farms

547. **Shri Birendra Bahadur Singh:** Will the Minister of Food and Agriculture be pleased to state:

(a) whether Government have finally decided where and when to locate more mechanised farms in the country on the pattern of the Suratgarh farm in Rajasthan;

(b) the latest position regarding Madhya Pradesh's claim for a similar farm in Betul district; and

(c) progress made upto date in regard to setting up of a second mechanised farm at Jatsar in Rajasthan?

The Deputy Minister in the Ministry of Food and Agriculture (Shri A. M. Thomas): (a) and (b). The matter is still under the consideration of the Committee on Large-sized Mechanized Farms whose report on the suitability or otherwise of different sites recommended by the State Governments including the one in Betul district, is awaited.

(c) Preliminary steps towards procurement of machinery, construction of essential buildings, etc., are in hand. It is proposed to start cultivation operations in Khar, 1964.

रामगंज मंडी और भोपाल के बीच रेलवे लाइन

५४८. श्री श्रीकार लाल बेरवा : क्या रेलवे मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि रामगंज मंडी से भोपाल तक रेलवे लाइन बनाने पर सरकार विचार कर रही है ;

(ख) यदि हां, तो इसके बारे में सरकार ने क्या विचार-विमर्श किया है ; और :

(ग) यह लाइन कब तक बन जायेगी ?

रेलवे मंत्रालय में उपमंत्री (श्री सें० वें० रामस्वामी) (क) जी नहीं ।

(ख) और (ग), सवाल नहीं उठता ।

दूध का भाव

५४९. श्री श्रीकार लाल बेरवा : क्या खाद्य तथा कृषि मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि दिल्ली दुग्ध संभरण योजना द्वारा वितरित लिम्बे जाने वाले दूध का भाव बढ़ाने पर सरकार विचार कर रही है ;

(ख) यदि हां, तो कितना और कब तक ;

(ग) क्या बमियों में दूध नै कमी के कारण कुछ नकद बिक्री कम की जा रही है ; और

(घ) इस वक्त नकद बिक्री में कितना दूध बेचा जाता है ?

खाद्य तथा कृषि मंत्रालय में उप मंत्री (श्री प्र० म० थापस) : (क) जी नहीं ।

(ख) प्रश्न ही नहीं होता ।

(ग) जी हां । कार्ड वालों को दूध पट्टे दिया जा रहा है और यदि दूध बच जाये तो उसे नकद बेच दिया जाता है ।

(घ) नकद बिक्री के दूध की मात्रा निम्नलिखित है :—

बुलाई	अगस्त (पहला सप्ताह)	
	लिटर	लिटर
भंस का दूध	१४४०००	३१७००
गाय का दूध	१०८००	३०००
टोन्ड मिल्क	६८६००	२०४००

खजूर की चीनी

५५०. श्री ओंकार लाल बेरवा : क्या खाद्य तथा कृषि मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि राजस्थान के जासीर नामक क्षेत्र में खजूर से चीनी बनाई जाती है ; और

(ख) यदि हां, तो सरकार खजूर के पेड़ों को प्रोत्साहन देने के बारे में क्या कुछ सोच विचार कर रही है ?

खाद्य तथा कृषि मंत्रालय में उपमंत्री (श्री अ० म० थामस) : (क) राजस्थान सरकार ने सूचना दी है कि राजस्थान में जासीर नाम का ऐसा कोई स्थान नहीं है जहां पर खजूर से शर्करा बनाई जाती हो ।

(ख) फिर भी वर्षा ऋतु में हजारों की संख्या में खजूर के पेड़ राजस्थान में उन स्थानों पर लगाये जाते हैं जहां पर भविष्य में इस उद्योग के मुचारू रूप से चलने की संभावना है ।

कृमिनाशक औषधियां

५५१. श्री ओंकार लाल बेरवा : क्या खाद्य तथा कृषि मंत्री यह बताने की कृपा

करेंगे कि :

(क) क्या सरकार ने कपास के कीड़ों को मारने के लिए कोई खास दवा का प्रयोग किया है ; और

(ख) किस-किस किस्म की कपास में कौन-कौन सी दवा का प्रयोग किया गया ?

खाद्य तथा कृषि मंत्रालय में राज्य मंत्री (डा० राम सुभग सिंह) : (क) कपास की फसल को खराब करने वाले विभिन्न कीड़ों को मारने के लिए कई कीटनाशी औषधियां प्रयोग में लाई जाती हैं ।

(ख) कपास की फसलों को खराब करने वाले कीड़ों को मारने के लिए ग्राम-तौर से जो कीटनाशी औषधियां प्रयोग में लाई जाती हैं उनके नाम ये हैं :—

एन्ड्रिन, डी० डी० टी०, बी० एच० सी० फोलीडोन, एनड्रिन, डाइलड्रिन और क्लोरडेन इन्हें अकेले या विभिन्न अनुपात में मिला कर प्रयोग में लाया जाता है । इन कीटनाशी औषधियों का प्रयोग अमरीकन और देशी दोनों कपासों पर होता है, किन्तु इनका अमरीकन कपास पर अधिक प्रयोग होता है क्योंकि देशी कपास की अपेक्षा अमरीकन कपास पर कीड़ों का आक्रमण अधिक होता है ।

शकरकन्द से चीनी का निर्माण

५५२. श्री ओंकार लाल बेरवा : क्या खाद्य तथा कृषि मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि जापान ने शकरकन्द से चीनी बनाने का कारखाना चालू किया है ; और

(ख) यदि हां, तो क्या भारत सरकार ने भी कोई ऐसा परीक्षण किया है कि शकरकन्द से चीनी बन सके ?

साद्य तथा कृषि मंत्रालय में उपमंत्री
(श्री अ० म० थामस) : (क) जी हाँ ।

(ख) शकरकन्द से शर्करा बनाना
खर्चीला समझा जाता है, इस कारण भारत
में अभी कोई ऐसा प्रयोग नहीं किया गया है ।

Agricultural University at Bhubaneswar

553. **Shri Ramachandra Ulaka:** Will the Minister of Food and Agriculture be pleased to state:

(a) whether the United States of America has given or propose to give any aid to the Agricultural University at Bhubaneswar (Orissa);

(b) if so, the total quantity of aid; and

(c) whether the entire amount will be received at a time?

The Minister of State in the Ministry of Food and Agriculture (Dr. Ram Subhag Singh): (a) to (c). The Orissa University of Agriculture and Technology was established on 24-8-1962. The following assistance has so far been received from the U.S. Government since the inception of the University:

1. Six lecturers of Utkal Krishi Mahavidyalay in Agriculture and two lecturers in Veterinary Science were deputed in 1962 to the Missouri University in U.S.A. for receiving higher training. Five more lecturers in Agriculture and two in Veterinary Science are likely to be sent for training during this year.

2. Two experts—one in Agricultural College Administration and one in Agricultural Extension are at present providing technical advice to the University. Nine more U.S. experts have been agreed to be provided and will arrive at the University Campus in due course.

3. Funds to the extent of \$20,000 have been provided for procurement of equipment and books for the Orissa

University of Agriculture and Technology.

4. Apart from the above assistance, the U.S. Government have proposed the allocation of certain Rupee Funds generated under P.L. 665 and P.L. 480 for the development of the Agricultural University in Orissa.

Foodgrains

554. { **Shri Ramachandra Ulaka:**
Shri Dhuleshwar Meena:

Will the Minister of Food and Agriculture be pleased to state:

(a) how much foodgrains have been sent out of the State of Orissa during the period from 1960 to-date, each year, separately; and

(b) whether the stock available with Food Ministry in Central Government stores and Central Government warehouses in the State is sufficient to meet the deficit, if any?

The Deputy Minister in the Ministry of Food and Agriculture (Shri A. M. Thomas): (a) The following quantities of rice and paddy were exported on trade account from Orissa to West Bengal during the years 1960, 1961 and 1962 and up to 25th May in 1963:

Year	Quantity exported (in thousand tonnes)	
	Rice	Paddy.
1960	178.6	268.0
1961	167.4	207.1
1962	175.8	134.8
1963 (up to 25-5-63)	93.9	39.6

The export of rice and paddy from Orissa to West Bengal was stopped with effect from the 25th May, 1963.

(b) Depots storing Central Government stocks are situated at convenient

centres all over the country. The requirements of a State are not necessarily met from the depots located within that State. Foodgrains are moved from other depots also as and when required.

Buses for Calcutta State Transport Corporation

555. { **Shri Rameshwar Tantia:**
Shri Indrajit Gupta:

Will the Minister of **Transport and Communications** be pleased to state:

(a) whether it is a fact that the Union Government have not sanctioned foreign exchange to Calcutta State Transport Corporation for the purchase of buses; and

(b) if so, the reasons therefor?

The Minister of Shipping in the Ministry of Transport and Communications (Shri Raj Bahadur): (a) and (b). Foreign exchange to the extent of Rs. 82.80 lakhs has so far been released by the Government to Calcutta State Transport Corporation for the import of 275 heavy duty bus chassis during the period from January, 1958 to August, 1961. It has not been possible to release any further foreign exchange for purchase of buses from August 1961 because of the deterioration of the foreign exchange situation. However, the Corporation's request for the import of some heavy duty bus chassis to meet its urgent requirements is under the consideration of the Government at present.

Sugar Industry

556. **Shri Jashvant Mehta:** Will the Minister of **Food and Agriculture** be pleased to state:

(a) whether Government have decided to license additional capacity in the sugar industry;

(b) if so, to what extent;

(c) how many applications were received by Government during the last one year for starting new sugar factories; and

(d) the decision of Government on these applications?

The Deputy Minister in the Ministry of Food and Agriculture (Shri A. M. Thomas): (a) Yes, Sir.

(b) To the extent of 5 lakh tons.

(c) 15 during the last one year, but there are another 69 applications received prior to July, 1962.

(d) They are under consideration.

Distribution of Coaches

557. **Shri Jashvant Mehta:** Will the Minister of **Railways** be pleased to state how many new coaches were distributed in the last two years in different Railway zones, Division-wise?

The Deputy Minister in the Ministry of Railways (Shri Shahnawaz Khan): A Statement showing the distribution of new coaches among different Railways in the last two years, is laid on the Table of the House. Coaches are not allotted Division-wise. [Placed in Library. See No. LT-1486/63.]

Railway concessions to students

558. **Shri Bade:** Will the Minister of **Railways** be pleased to state:

(a) whether it is a fact that students are granted Railway concessions only for their home towns from their schools;

(b) why students are not granted railway concessions for educational tours during vacations for their individual use; and

(c) whether the students cannot utilize the 'students tour concession' along with their parents?

The Deputy Minister in the Ministry of Railways (Shri Shahnawaz Khan): (a) Students of recognised educational institutions are granted rail concession when they travel between their homes and educational institutions, examination or training centres.

(b) The rail concession which was previously admissible to the students travelling in parties of not less than ten for educational tours during vacation was withdrawn with effect from 1-1-1963 along with a number of other concessions with a view to conserve rail resources during the emergency.

(c) No.

Incentives to Sugar Industry

559. { **Shri P. Venkatasubbaiah:**
Shri Bade:
Shri Bishwanath Roy:
Shri D. C. Sharma:
Shri Rameshwar Tantia:

Will the Minister of Food and Agriculture be pleased to state:

(a) whether it is a fact that Government propose to give certain incentives like excise rebate to Sugar Industry to ward off sugar crisis in the country;

(b) if so, the nature thereof; and

(c) whether Government propose to give any incentives to the sugarcane growers in the country?

The Deputy Minister in the Ministry of Food and Agriculture (Shri A. M. Thomas): (a) to (c). Proposals for giving incentives both to the sugarcane growers and the Sugar Industry in order to increase production of sugar during the ensuing sugar season 1963-64 are under consideration. An announcement regarding them would be made after decisions are taken.

Construction of Godowns with U.S.A. Aid

560. **Shri Daljit Singh:** Will the Minister of Food and Agriculture be pleased to state:

(a) whether it is a fact that U.S.A. has given about two-crore rupees to the Government of India to construct grain godowns in India which would be able to contain 18 lac tons of grains; and

(b) if so, how many grain godowns will be constructed with this aid, State-wise?

The Deputy Minister in the Ministry of Food and Agriculture (Shri A. M. Thomas): (a) and (b). The Government of U.S.A. have allotted a sum of Rs. 1,83,12,000 on 28th June 1963, in addition to an amount of Rs. 10,34,50,000 allotted earlier, to the Government of India, as grant from the Rupee funds arising out of the sale of imported foodgrains under PL 480 Agreement, for reimbursement of the cost of construction of foodgrain godowns of a capacity of 18,25,700 tons. The State-wise break up showing the number of centres and capacity of the godowns concerned is as under:—

	State	Centres	Capacity (in tons)
1.	Andhra Pradesh	5	50,500
2.	Assam	4	31,500
3.	Bihar	12	2,23,200
4.	Gujarat	3	72,800
5.	Kerala	3	18,300
6.	Madhya Pradesh	5	50,000
7.	Madras	2	50,400
8.	Maharashtra	10	5,32,100
9.	Orissa	3	20,000
10.	Punjab	8	42,500
11.	Rajasthan	5	36,500
12.	Uttar Pradesh	18	2,95,500
13.	West Bengal	8	3,30,600
14.	Delhi	3	71,000
	TOTAL	89	18,25,700

Import of Diesel Engines

561. **Shri Daljit Singh:** Will the Minister of Railways be pleased to state:

(a) whether it is a fact that thirty diesel engines are being imported soon; and

(b) if so, to which lines these will be allotted?

The Deputy Minister in the Ministry of Railways (Shri Shah Nawaz Khan):

(a) Orders for 62 Metre Gauge Diesel (and not 30) locomotives have been recently placed abroad—25 have been ordered in June 1963 from U.S.A. and 37 have been ordered in July 1963 from Canada.

(b) 25 Metre Gauge Diesel Locomotives from U.S.A. are expected to be used on Guntakal-Dharmavaram-Yeshwantpur Section of Southern Railway. The 37 locomotives from Canada are proposed to be used on Guntakal-Hospet-Goa Section of Southern Railway and Kandla-Palampur-Phulera Section of Western Railway. The possibility of using some of these on Ratlam-Mhow-Khandwa-Akola Sections of Western and Central Railways is also under consideration.

Theft at Delhi Junction

562. **Shri U. M. Trivedi:** Will the Minister of Railways be pleased to state:

(a) whether a theft of Rs. 18,000 was reported to have occurred on the 23rd December, 1962 in the office of the Assistant Station Master, Delhi Junction from the safe fixed in the wall of the office;

(b) whether the culprits have been traced, caught and tried; and

(c) how many cases of thefts, from Railway safes and of safes have taken place on the Railways during the last quinquennium?

The Deputy Minister in the Ministry of Railways (Shri Shah Nawaz Khan):

(a) Yes. The amount involved was Rs. 18,883.30 nP including Credit Notes to the value of Rs. 845.90 nP.

(b) The Government Railway Police, Delhi investigated the case but 857(Ai) LSD—5.

could not arrest the culprits. They have since closed the case as untraced.

(c) No. of cases of thefts from Rly. safes	No. of cases of thefts of Rly. safes
55	3

राप्ती नदी पर पुल

५६३. डा० महादेव प्रसाद : क्या परिवहन तथा संचार मंत्री यह बताने की कृपा करेंगे कि :

(क) राष्ट्रीय राजपथ संख्या २८ गोरखपुर के पास राप्ती नदी पर पुल के निर्माण की क्या स्थिति है ; और

(ख) उक्त पुल कब तक पूरा होने की आशा है ?

परिवहन तथा संचार मंत्रालय में नौबहन मंत्री (श्री राज बहादुर) : (क) पुल के चार मुख्य दरों में से ३ दर डाले जा चुके हैं और ५ निलम्बित दरों में से दो दर डाले जा चुके हैं । चौथे मुख्य दर और तीन निलम्बित दरों को डालने का काम जारी है ।

(ख) १९६४ के अन्त तक ।

Diwa-Uran-Apta Line

564. { Shri Dighe:
Shri Baswant:

Will the Minister of Railways be pleased to state:

(a) the progress of the Diwa-Uran-Apta Railway Line in the Konkan region of Maharashtra State; and

(b) whether Government propose to complete the line upto Dasgaon during the Fourth Plan?

The Deputy Minister in the Ministry of Railways (Shri S. V. Ramaswamy):

(a) The present overall progress of the work of Diwa-Panvel-Uran section is 48 per cent and Panvel-Apta section is 36 per cent.

(b) Priority in respect of new lines to be taken up for construction during the Fourth Plan Period has not yet been drawn up. Hence, it is too early to say anything in the matter.

Sugar Marketing Board

565. { Shri K. N. Tiwary:
Shri P. Venkatasubbalah:
Shri P. C. Borooah:

Will the Minister of Food and Agriculture be pleased to state:

(a) whether it is a fact that the Food Secretary went to Australia to study *inter-alia* sugar marketing board functioning there;

(b) whether it was the intention of Government to have a similar marketing board for sugar in India; and

(c) if so, the progress made in this direction?

The Deputy Minister in the Ministry of Food and Agriculture (Shri A. M. Thomas): (a) and (b). Yes, Sir.

(c) The matter is under consideration.

Multi-purpose Godowns

566. **Shri Indrajit Gupta:** Will the Minister of Food and Agriculture be pleased to state:

(a) whether bulk godowns under construction in the Third Five Year Plan will provide storage space for food-grains only or for other commodities like cotton and jute also;

(b) whether four multi-purpose godowns of 400,000 tons capacity were to be constructed in 1963 at a cost of Rs. 5 crores; and

(c) if so, whether this scheme has now been revised?

The Deputy Minister in the Ministry of Food and Agriculture (Shri A. M. Thomas): (a) All godowns under construction by the Department of Food, whether bagged or bulk, are

meant only for the Storage of Food-grains.

(b) No, Sir. We have a programme of construction of 4 godowns of four lakh tonnes capacity for which tenders have been invited and we hope to place orders shortly.

(c) Does not arise.

Navigation in Hooghly

567. **Shri R. Barua:** Will the Minister of Transport and Communications be pleased to state how far Government propose to implement the suggestions made in Mr. Allen Cameron's report for solving the problems facing Hooghly River navigational channel?

The Minister of Shipping in the Ministry of Transport and Communications (Shri Raj Bahadur): From the studies so far made, our technical experts are of the view that it is not practicable to adopt the boom dredging technique on the Hooghly above Hooghly Point. The question whether that technique can be tried in the estuary is being investigated by the Calcutta Port Commissioners.

Clash at Kanpur Railway Station

568. **Shri S. M. Banerjee:** Will the Minister of Railways be pleased to state:

(a) whether it is a fact that the personnel of Railway Protection Force clashed with Railway staff on the 19th July, 1963 at the Kanpur Railway Station;

(b) whether a ticket collector was manhandled and mercilessly beaten by the R.P.F. men under instruction from their officer;

(c) if so, whether any inquiry has been instituted; and

(d) the reasons for not suspending the R.P.F. men?

The Deputy Minister in the Ministry of Railways (Shri Shahnawaz Khan): (a) Yes, Sir.

(b) No, Sir. The correct position is that an altercation between an R.P.F. Senior Rakshak and a ticket collector resulted in a clash between them and their colleagues, in consequence of which 4 R.P.F. men and 3 members of the ticket checking staff sustained injuries. The preliminary report on this incident showed that no R.P.F. officer was present at the time of the clash.

(c) Yes, Sir.

(d) Three members of the Railway Protection Force and a Ticket Collector have been placed under suspension.

Working of Co-operatives

569. **Shri D. J. Naik:** Will the Minister of **Community Development and Cooperation** be pleased to state:

(a) whether it is a fact that there is a tendency on the part of States to interfere in the working of Co-operatives;

(b) whether Co-operative Acts of various States have given wide powers for Departmental interference; and

(c) if so, whether the Union Government are thinking of issuing instructions to various State Governments to amend the Co-operative Acts so as to minimise Governmental interference?

The Deputy Minister in the Ministry of Community Development and Cooperation (Shri Shyam Dhar Misra): (a) and (b). No, Sir.

While, in certain respects, some State Cooperative Societies Acts have tended to vest additional powers in the Registrar, the general tendency has been to confer greater autonomy on the Cooperatives.

(c) No, Sir. The Government of India has already conveyed its suggestions to the States in pursuance of the Resolution passed by the National Development Council in 1958 on co-operative policy. From time to time

specific suggestions on the subject are also made to a State when it proposes to amend the cooperative Law and again when the Bill is received for President's assent.

Selection of L.G.S.

570. **Shri Vishram Prasad:** Will the Minister of **Railways** be pleased to state:

(a) whether it is a fact that an examination for the selection of Lower Gazetted Service (Engineering) was held on the 4th August, 1963 on Northern Railway;

(b) if so, the number of vacancies; and

(c) the seats reserved for Scheduled Castes and Scheduled Tribes separately?

The Deputy Minister in the Ministry of Railways (Shri Shahnawaz Khan): (a) A selection for promotion to the Lower Gazetted Service (Class II) in the Civil Engineering Department was arranged by the Northern Railway in November, 1962. Staff who, for various reasons, could not appear for the written test in November 1962 were called up for a written test on 4th August, 1963.

(b) It was intended to draw up a panel of 25 names to cater for existing and anticipated vacancies.

(c) Nil.

वन सहकारी समिति

५७१. { श्री विश्वनाथ पांडे :
श्री बाल गोविन्द वर्मा :

क्या सामुदायिक विकास तथा सहकार मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार राज्यों में वन सहकारी समितियां बनाने का विचार कर रही है ;

(ख) यदि हां, तो किन-किन राज्यों में बन रही हैं या बनेंगी ;

(ग) उन सहकारी समितियों के सदस्य कौन-कौन लोग रहेंगे ; और

(घ) केन्द्रीय सरकार इन योजनाओं को क्या सहायता प्रदान करेगी ?

सामुदायिक विकास तथा सहकार मंत्रालय में उपमंत्री (श्री श्यामधर मिश्र) : (क) जी हां ।

(ख) आन्ध्र प्रदेश, असम, बिहार, गुजरात, मध्य प्रदेश, मद्रास, महाराष्ट्र, उड़ीसा, राजस्थान और पश्चिमी बंगाल में वन श्रम सहकारी समितियां गठित की गई हैं । दूसरे राज्यों में भी इस प्रकार की समितियों को गठित करने के लिए प्रोत्साहन देने का विचार है ।

(ग) वन श्रम सहकारी समितियों के सदस्य मुख्यतः वन में काम करने वाले लोग जो कार्य-क्षेत्र में ही रहते हैं और थोड़े से सहानु-भूति रखने वाले या सामाजिक कार्यकर्ता हैं ।

(घ) राज्य सरकारों के वित्तीय सहायता के प्रतिरूप अपने-अपने हैं । केन्द्रीय सरकार पिछड़ी जातियों की कल्याण निधि में से सहायता देती है । पिछड़ी जातियों की सहकारी विशेष कार्यकारी दल ने कुछेक सिफारिशें कीं, जिन पर केन्द्रीय सरकार विचार कर रही है ।

घोड़े पालने वाले फार्म

५७२. श्री भक्त दर्शन : क्या खाद्य तथा कृषि मंत्री २३ अप्रैल, १९६३ के अतारंकित प्रश्न संख्या २२१३ के उत्तर के सम्बन्ध में यह बताने की कृपा करेंगे कि पर्वतीय क्षेत्र में एक अश्व प्रजनन फार्म की स्थापना में इस बीच क्या प्रगति हुई है ?

खाद्य तथा कृषि मंत्रालय में राज्य-मंत्री (डा० राम सुभग सिंह) : उत्तर प्रदेश में इस फार्म की स्थापना के लिए स्थान पर विचार किया जा रहा है । फिर भी इस सम्बन्ध में अभी तक अंतिम निर्णय नहीं हुआ है ।

Conversion of Narrow Gauge line between Latur and Miraj

573. Shri Sonavane: Will the Minister of Railways be pleased to state the progress made in the matter of conversion of narrow gauge line between Latur and Miraj on the Central Railway?

The Deputy Minister in the Ministry of Railways (Shri S. V. Ramaswamy): The Project is not included in the Railways' programme of construction/conversion of lines during the Third Plan Period. Earlier investigations for conversion of this section have revealed that the project would be unremunerative and hence the proposal was dropped.

Employees of Lighthouses

574. Shri Jashvant Mehta: Will the Minister of Transport and Communications be pleased to state:

(a) whether it is a fact that arrears due to employees of lighthouses in Gujarat area have not been paid as per recommendation of Second Pay Commission; and

(b) if so, the reasons therefor?

The Minister of Shipping in the Ministry of Transport and Communications (Shri Raj Bahadur): (a) and (b). Claims of all employees of Lighthouses in Gujarat area have been settled except those of sixteen persons. Bills in respect of eight of them are under preaudit and those of the remaining eight have been returned by the Accountant General and are under further examination.

Sugarcane Supply to Mills in Orissa

575. Shri Ramachandra Ulaka: Will the Minister of Food and Agriculture be pleased to state:

(a) whether it is a fact that the Sugar Mills of Orissa did not get sufficient sugarcane last year;

(b) if so, the shortfall in the cane crop as compared to the previous year; and

(c) the names of Mills affected by this shortfall and the extent of shortage accounted by each mill in Orissa?

The Deputy Minister in the Ministry of Food and Agriculture (Shri A. M. Thomas): (a) to (c). There is only one working sugar factory in Orissa, namely, the Jeypore Sugar Co. Ltd., Rayagada, District Koraput. The quantity of sugarcane crushed by it during 1961-62 and 1962-63 was as under:—

1961-62	46,799 tonnes.
1962-63	40,109 tonnes.

Mail and Express Trains

576. Shri A. N. Vidyalkar: Will the Minister of Railways be pleased to state:

(a) whether it is a fact that the running time of some important mail and express trains is being increased from October next; and

(b) if so, the reasons therefor?

The Deputy Minister in the Ministry of Railways (Shri Shahnawaz Khan): (a) and (b). The total journey time of important mail and express trains is based *inter-alia* on the minimum booked running time and other factors like the time required for execution of various engineering works on the route. The exact time to be provided in the next time-table for the execution of various engineering works and for other purposes is still being assessed. In the circumstances, it will not be possible, at this stage, to indicate definitely whether there will be increase in the running

time of some important mail and express trains from October next.

12 hrs.

श्री बागड़ी (हिसार) : उपाध्यक्ष महोदय, मैं जानना चाहता हूँ कि क्या किसानों का विश्वास इस एडमिनिस्ट्रेशन पर से उठ गया है या घट गया है कि गाजियाबाद के किसान चार रोज से लोक-सभा के बाहर यहाँ दिल्ली में पड़े हुए हैं...

उपाध्यक्ष महोदय : आर्डर, आर्डर । श्री यशपाल सिंह ।

Shri Priya Gupta (Katihar): I had given a calling attention notice...

Mr. Deputy-Speaker: Order, order. That has been referred to the Ministry. Shri Yashpal Singh.

12.01 hrs.

CALLING ATTENTION TO MATTER OF URGENT PUBLIC IMPORTANCE

SHORT SUPPLY OF MILK BY THE DELHI MILK SCHEME

श्री यशपाल सिंह (कैराना) : उपाध्यक्ष महोदय, मैं खाद्य तथा कृषि मन्त्री का ध्यान, (Interruptions) अगर सीनियर मेम्बर्स इतना शोर मचाते हैं तो जूनियर मेम्बर्स की मजाल नहीं है कि वे अपनी बात कह सकें । I seek you protecion, Sir.

मैं खाद्य तथा कृषि मन्त्री का ध्यान निम्न अविलम्बनीय लोक महत्व के विषय की ओर आकृष्ट करता हूँ और चाहता हूँ कि वह इस सम्बन्ध में अपना वक्तव्य दें :

“१२ अगस्त, १९६३ से दिल्ली दुग्ध योजना द्वारा दूध की कम सप्लाई ।”

The Deputy Minister of Food and Agriculture (Shri A. M. Thomas): Sir, the Delhi Milk Scheme. (Interruptions)

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Mr. Deputy-Speaker: Order, order. If we cannot maintain silence it is impossible to get on with the business. I request every hon. Member to maintain silence in the House.

श्री रामसेवक यादव (बाराबंकी) :
उपाध्यक्ष महोदय, मेरा एक व्यवस्था का प्रश्न है।

उपाध्यक्ष महोदय : आपका व्यवस्था का प्रश्न बाद में आयेगा पहले इसे हो जाने दें।

श्री रामसेवक यादव : मेरा व्यवस्था का प्रश्न इसी विषय से सम्बन्धित है।

श्री रामेश्वरानन्द (करनाल) : वे कह रहे हैं कि प्रश्न हिन्दी में दिया गया है तो उत्तर भी हिन्दी में होना चाहिये।

Shri A. M. Thomas: Hindi version will also be given.

श्री रामसेवक यादव : मेरा व्यवस्था का प्रश्न यह है कि यहां की परम्परा रही है कि अगर प्रश्न या कालिंग अटेंशन नोटिस हिन्दी भाषा में भेजा जाय तो हिन्दी में ही उसका उत्तर मिलेगा। लेकिन यहां पर यह हो रहा है कि यह प्रश्न भेजा गया हिन्दी में और उसका उत्तर दिया जा रहा है अंग्रेजी में। मैं इसकी ओर आपका ध्यान आकर्षित करना चाहता हूँ।

उपाध्यक्ष महोदय : हिन्दी उत्तर मिलता है लेकिन चूँकि मिनिस्टर साहब हिन्दी नहीं जानते हैं इसलिये वे अंग्रेजी में बोल रहे हैं।

श्री रामेश्वरानन्द : किसी और मन्त्री से पढ़वा दें।

Shri A. M. Thomas: The Delhi Milk Scheme gets its supplies of milk from a large number of producers in the rural areas at its milk collection and

chilling centres. The supplies so obtained are processed, bottled and distributed to its customers.

On 12th and 13th August, the supplies of buffalo milk to customers had to be curtailed. However, supplies of cows' milk and toned milk were made in full. The sale of buffalo milk to the card-holders was, however, reduced to 75 per cent of their daily quota on the 12th August and 66 per cent on the 13th August and 14th August.

This reduction in supplies was caused by smaller quantities of buffalo milk available from the producers. It has been the experience of the Scheme that the supplies drop considerably on the Janama Ashtmi day and for a day or two before and after the festival. The diminution in supplies is caused by (1) producers keeping more milk for their own use than on other days and (2) increased demand for *mahwa* which in turn results in diversion of milk supplies for its manufacture with a corresponding reduction in the quantities supplied to Delhi Milk Scheme.

This year, the position was accentuated by late rains. Normally, buffaloes start freshening towards the end of June. If monsoon is normal, availability of grazing synchronises with calving season and milk yields go up. However, due to prevailing drought conditions this year, smaller supplies were received throughout the month of July and it was not, therefore, possible to build up stocks before the festival days in order to meet the gaps in supplies which normally arose on those days.

The supplies to consumers had to be curtailed on the 6th August i.e. Raksha Bandhan day for similar reasons. From 15th August onwards, the procurement has been normal and with the improvement of supplies now forthcoming from the rural areas, it is expected that there would be no further cause for a reduction in supplies to the consumers.

श्री रामेश्वरानन्द : कृपा करके हिन्दी में भी सुनवा दें तो अच्छा हो। इसका हिन्दी अनुवाद करवा दें, इंग्लिश में तो हमने सुन लिया।

खाद्य तथा कृषि मन्त्रालय में राज्य मन्त्री (डा० राम सुभग सिंह) : दिल्ली दुग्ध योजना के लिये दूध चिलिंग सेन्टर्स से लाया जाता है। जो दूध वहाँ आता है उसको प्रासेस करके और बोतलों में बन्द कर के बांटा जाता है।

१२ और १३ अगस्त को भैंसों के दूध के जितने ग्राहक थे उनके दूध की मात्रा कम कर दी गई। ऐसा इसलिये किया गया कि उसकी उपलब्धि कम थी। यह किया गया कि उनको १२ अगस्त को ७५ परसेंट और १३ और १४ अगस्त को ६६ परसेंट दूध दिया गया। इससे जो भैंसों के दूध लेने वाले थे उनको दिक्कत हुई। जन्मअष्टमी का जो त्यौहार आया...

श्री राम सेवक यादव : आप अनुवाद कर रहे हैं या मतलब पढ़ कर सुना रहे हैं ?

डा० राम सुभग सिंह : जन्मअष्टमी के त्यौहार के कारण दूध की मांग और ज्यादा बढ़ गई और इस से यहाँ दध के मिलने में कुछ कमी आई जो त्यौहार आया उसकी दृष्टि से यहाँ उपलब्धि कुछ और कम हो गई और इस साल इसका कारण यह भी हुआ कि वर्षा के कारण जो भैंसों में ताजगी आ जाती है अब की उसमें थोड़ी देर हुई जिसके कारण दूध की मात्रा भी कम आई। कुछ सूखा का असर यहाँ भी पड़ा। चूँकि दूध यहाँ कम आया इसलिये दूध का स्टॉक बना पाना कुछ कठिन हो गया। रक्षा बन्धन के दिन भी इन्हीं कारणों से दूध की कुछ कमी रही। १४ अगस्त के बाद दूध लाने का क्रम बिधिवत् जारी हो गया और अब यह उम्मीद की जाती है कि स्थिति दुस्त हो जायेगी।

श्री यशपाल सिंह : क्या सरकार का ध्यान कभी इस बात की तरफ गया है कि

बद इन्तजामी और लापरवाही की वजह से दूध जैसे पवित्रतम पदार्थ में बदबू पैदा हो गई है ? यदि हाँ, तो इस दुगन्ध को दूर करने के लिये सरकार क्या कर रही है ?

डा० राम सुभग सिंह : चार पांच दिनों में सब कुछ दुस्त कर दिया जायेगा।

12.07 hrs.

RE: QUESTION OF PRIVILEGE

Shri P. K. Deo (Kalahandi): I rise to seek permission of the House to raise a question of privilege under rule 222 of the Rules of Procedure and Conduct of Business. In this regard, I would like to draw the attention of the House to the fact that on the 17th of this month, under rule 199 of the Rules of Procedure and Conduct of Business, Shri K. D. Malaviya who had tendered his resignation, had said in his statement that "I offered my resignation at the earliest stage when the false and mischievous allegations were made." I beg to submit that these allegations were made by me and by my hon. friend Shri Hem Barua, while taking part in the debate on the Demands of the Ministry of Mines and Fuel. It is the call of duty that had compelled us to make these various allegations with the best of our intentions, and the matter was followed up. Immediately after the Minister's statement, the Prime Minister made a statement and said that on two points the findings of Justice S. K. Das, the judge of the Supreme Court, have been unfavourable so far as Shri K. D. Malaviya is concerned.

In this regard, it cannot be stated that the allegations made by some Members are false and mischievous. I beg to submit that if such a precedent is allowed to be continued, such undersirable and corrupt Ministers who tender their resignations will take shelter under rule 199 and as a parting kick they will start making

[P. K. Deo]

statements which are all nonsense. So, I beg to submit that this is a fit case to be referred to the Committee of Privileges. I request that this matter may be referred to the Committee of Privileges.

The Minister of Law (Shri A. K. Sen): Mr. Deputy-Speaker, with due respect to the hon. Member, I do not think this is really a matter which can be made the subject-matter of a motion of privilege. The words complained of are as follows:

"I offered my resignation at the earliest stage when false and mischievous allegations were first made."

This sentence was not referred to as a statement by any hon. Member in the discharge of his duties. It does not, nor does it cast any reflection of a libellous nature against any hon. Member personally. No Member, in fact, was named. All that would have happened at the time he made that statement has been to attract the Speaker's interference under one of our rules—I think it is rule 352—which says:

"A member while speaking shall not—

(v) reflect upon the conduct of persons in high authority unless. . . ."

Rule 352(iii) says:

"use offensive expressions about the conduct or proceedings of Parliament. . . ."

Rule 352(ii) says:

"make a personal charge against a member;".

Here he is not making any of them. All that would have happened possibly would have been to attract sub-clause (v) which says:

"reflect upon the conduct of persons in high authority. . . ."

That is rather stretched. So, I do not think that this is a matter of privilege because the hon. Member was expressing what he did, and he was entitled to make his own submission to the House. In fact, if he were not allowed to do so he would have been fettered in the exercise of the freedom which he enjoys as a Member of the House. Therefore, I do not see really how the hon. Member invites all this upon himself and makes it the subject matter of a reference under the rules of privilege. I do not think, Sir, it may mean that it might have them and the hon. Member, Shri Malaviya could have been more cautious by stating that he was not casting any reflection or any Member. I do not think it is a matter of privilege.

Shri U. M. Trivedi (Mandsaur): Sir, most of us are not aware of the language of this motion, and some of us have been taken by surprise. I would, therefore, suggest that the consideration of this motion be kindly postponed till tomorrow. We will then be able to study the position. The hon. Minister might have been apprised of this matter and he has come prepared to meet the arguments. But we have not been apprised of it. So we must get an opportunity. This is a question of privilege of the House, it is not a question of privilege of a few. In view of the fact that it is a question of privilege of the House it would be mete and proper that we consider this proposal tomorrow, that the consideration of this matter may be held over till tomorrow when we may be able to reply to the points raised. We may even agree to the proposal that it does not constitute any breach of privilege.

Shri Surendranath Dwivedy (Kendrapara): No harm would be done if it is taken up tomorrow.

Mr. Deputy-Speaker: It will lose the urgency of the matter.

Shri U. M. Trivedi: In a privilege motion there is no urgency.

Shri Hari Vishnu Kamath (Hoshan-gabad): There is a precedent. It has been held over in the past.

Shri Bhagwat Jha Azad (Bhagal-pur): No postponement.

Shri Tyagi (Dehra Dun): I want to make one thing clear. The House will recollect that no allegations were made against Shri K. D. Malaviya on the floor of the House at all. I remember how the matter was initiated. There were certain Press cuttings produced by Shri Surendranath Dwivedy.

Shri U. M. Trivedi: He is going into the merits of the case.

Shri Tyagi: The House will recollect that there were some press cuttings produced by Shri Surendranath Dwivedy in the House. On the basis of those cuttings questions were asked as to how far they were true. Therefore, if at all there was any mischief, it started from paper cuttings and not from any hon. Member. Therefore, Shri Malaviya's comments are about those press cuttings from where all this was initiated. Hon. Members did not initiate it at all. I wonder why the hon. Member, Shri Deo, is taking this credit of initiating it here. It was initiated in the Press.

Shri Surendranath Dwivedy: There is no harm if it is postponed till tomorrow.

Mr. Deputy-Speaker: Now, an hon. Member has sought the permission of the House to raise a question of privilege and it has been objected to. According to the procedure, when a Member seeks permission to raise a question of privilege, I have to find out how many Members are in favour of such a motion. If the requisite number of Members stand up in their seats, then it has to be taken up for consideration. Otherwise, it is dropped. If it is decided to take it up for

consideration, then I will think of its postponement till tomorrow.

Shri Hari Vishnu Kamath: Sir, on a point of order. May I invite your attention to the second proviso to rule 225(1) which empowers you to defer the consideration of the question? It says:

"Provided further that the Speaker may, if he is satisfied about the urgency of the matter, allow a question of privilege to be raised at any time" (mark the words "at any time") "during the course of a sitting after the disposal of questions."

So, it can be raised at any time during the course of the day.

Mr. Deputy-Speaker: It has been raised.

Shri Hari Vishnu Kamath: But it can be deferred till such time as the Speaker desires, provided it is taken up before the sitting of the House comes to a close. The House sits up to 5 O'Clock. So, the consideration can be deferred till any time before 5 O'Clock.

Mr. Deputy-Speaker: It has been raised and it has been objected to. So I want to know how many Members are in favour of it.

Shri K. D. Malaviya (Basti): Sir, may I say a few words?

Some hon. Members: No, no.

Mr. Deputy-Speaker: Order, order. Since he is the person concerned, I must give him an opportunity.

Shri K. D. Malaviya: I think there has been some misunderstanding and lack of information on the basis of which this move has been made.

Shri Priya Gupta (Katihar): Sir, on a point of order. (*Interruptions*).

Mr. Deputy-Speaker: Order, order. Is it on this issue?

Shri Priya Gupta: Yes, on this very issue. Before the motion of privilege is admitted and passed how could the hon. Member get a chance to speak on this issue? If it has not been accepted by the House, how can he clarify any point? How does he come into the picture at all?

Mr. Deputy-Speaker: Order, order. There is no point of order. Even before the House gives it consent, I think I should allow him to explain himself on this point.

Shri K. D. Malaviya: What the hon. mover of this motion, Shri P. K. Deo has stated, rather the objection which he has taken, is to what is contained in my statement. I offered my resignation at the earliest stage when false and mischievous allegations were first made. Besides the point raised by my hon. friend, the Law Minister, and my hon. friend, Shri Tyagi, I wish to state here that at the earliest stage when certain allegations were communicated to me formally by the Home Ministry, at that stage, at that point of time the first thing that I did was to offer my resignation. So, the offer of my resignation was directly connected with the formal communication of certain allegations that were made against me which, I hold even today, are mischievous and false. I have never had in my mind the specific reference that was made in this House by any member of the Lok Sabha. Therefore, I think I should object to it, along with other members of the House because there is no point in this.

Shri P. K. Deo: Since Shri K. D. Malaviya has made it clear to the House that he did not mean any allegations made by any particular member of this House, I beg to withdraw the motion.

Mr. Deputy-Speaker: Now, papers to be laid on the Table.

12.19½ hrs.

RE: MOTION FOR ADJOURNMENT

Shri Daji (Indore): Sir, on a point of order. Yesterday, when the hon. Speaker was in the Chair, he gave an assurance, and we took that as a solemn assurance. The assurance was that after the statement was made by the hon. Labour Minister if we are not satisfied by the information given by the Minister on the Bombay strike, he might consider the question of allowing us to raise our adjournment motion. We heard the hon. Labour Minister and we also put certain questions to him. Yet, we are not satisfied. We now feel that the adamant attitude of the Maharashtra Government is standing in the way. As per the solemn assurance of the hon. Speaker we did not press the question yesterday and we gave notice of an adjournment motion yesterday itself for today. But today again we are informed that it is being disallowed. A solemn assurance was given by the hon. Speaker that if we were not satisfied—by 'we' I mean not personally I but the House—if at least 50 hon. Members were dissatisfied with the reply and if we wanted a discussion, the discussion would be permitted. That was an assurance on the floor of the House by the hon. Speaker. In consonance of that we have given notice of an adjournment motion on a very important subject. We do feel that the Central Government does want some negotiations but the Maharashtra Government is standing on prestige and is adamant. Therefore a discussion of this issue is imperative. If the Parliament is sitting today and it cannot discuss such an important issue, most respectfully I submit that we would be betraying absolutely the trust of the people that they have reposed in us. Therefore, I submit to you that the assurance of the hon. Speaker stands and, as per the assurance of the hon. Speaker, the adjournment motion should be discussed; or, at least, the leave of the House should be allowed to be sought for discussion of the adjournment motion.

Shri S. M. Banerjee (Kanpur): Yesterday, not only the hon. Speaker, but when I was pressing for my adjournment motion against the 'Calling-attention' notice of Shri Kamath, even you were kind enough to say that the hon. Minister should make a statement and after that you will have no objection to consider the whole thing and you rejected it on that. Now we have tabled another adjournment motion—it is not the old one—giving the fact of the dock workers' strike. Today the whole of Bombay is paralysed and nearly half a million workers are on strike. We would like to discuss this matter. You can see for yourself whether we can get 50 hon. Members to rise. If 50 hon. Members rise, the House must discuss the matter today because tomorrow will be too late and the strike will spread throughout the country.

Mr. Deputy-Speaker: The strike by the port and dock workers is a sympathetic strike.... (*Interruption*). They have no dispute with the Central Government.... (*Interruption*).

Shri Nath Pai (Rajapur): They have.

Mr. Deputy-Speaker: It is only a sympathetic strike. Then, the notice of the adjournment motion was given before the hon. Minister made the statement. He has given full facts. Also, we have already got a no-confidence motion which is being debated for three days and if this matter is so urgent and so important, it can be raised there. There is no meaning in having another discussion on an adjournment motion. There is no point of order... (*Interruption*).

Shrimati Renu Chakravartty (Barackpore): But why do you not allow us to seek the leave of the House? After all, it is a very important matter. It is a matter not only dealing with the workers but also with the rise in the cost of living, the CDS etc.

Mr. Deputy-Speaker: I cannot allow it; I have disallowed it.

Shrimati Renu Chakravartty: Why do you not allow the matter to be raised?... (*Interruption*).

Shri Nath Pai: You observed, Sir, while disallowing the motion that there is no trade dispute between the Union concerned and the Government. I am afraid, that is not really the exact position. With regard to the strike which began at midnight last night of the Bombay dock workers, the issue relates to a trade matter, that being the potest of the Union against rising prices. The strike on which they went yesterday was a sympathetic strike and the hon. Labour Minister will bear me out that the general strike which has been in force in Bombay since midnight is a strike which is a pure and simple trade dispute.

The second point is that this is a matter which comes within the jurisdiction and powers of the Union Government. The docks are controlled by the hon. Minister of Shipping, Shri Raj Bahadur, and all these matters that are normally pertaining to labour employed by the Union Government come within the jurisdiction of the hon. Labour Minister. It is a matter patently with which the House is concerned. May I, therefore, remind you that yesterday the hon. Speaker was pleased to advise us that if we are not satisfied by the statement, he may reconsider the position. I regret to say that we were far from satisfied by the explanation that he gave and we want to raise this matter here.

Mr. Deputy-Speaker: I will just look into this.

Shri Nath Pai: I have one more small point to conclude before I sit down. Why do we want to bring up this matter? The whole week we tried. We felt that it was completely ignored that once the emergency is proclaimed Parliament is the sovereign

[Shri Nath Pai]

authority and the hon. Law Minister should have been conscious of his duty to advise the Government that though the State Legislature exists, Parliament can take up any matter. That is the law. He should have advised them accordingly. But today I am taking a matter. It is up to him to do.

The Minister of Law (Shri A. K. Sen): Mr. Nath Pai is giving me more importance than I really enjoy.

Shri Nath Pai: I hope even your colleagues will agree to give you the same importance which we give to your position.

Sir, all the requirements of rules of procedure are satisfied. I seek to raise a matter pertaining to the authority of the Central Government. We wanted to put an adjournment motion because our charge is that the Union Government has failed in discharging its duty. It is this charge that we want to bring in and discuss it in this House. No strike should be allowed to take place. This is our position. We have been pleading with the Government. Even, Mr. Deputy-Speaker, we have been pleading with them that we shall do everything possible to avert the strike because strike interferes with our defence effort. They are not conscious about it.

Mr. Deputy-Speaker: No speech now.

Shri Nath Pai: No speech, Sir.

Mr. Deputy-Speaker: You raised a point of order. No speech now.

Shri Nath Pai: All right, Sir. I conclude. The strike interferes with the successful prosecution and furthering of defence effort. Since the Government have failed to take any step to avert the strike, I plead with you that you may please give the ruling that the adjournment motion is admitted. There are 50 Members ready to support us.

Shri A. K. Gopalan (Kasergod): Mr. Deputy-Speaker, Sir, as far as the

first strike was concerned, the basis was the compulsory deposit scheme and the strike has followed. It is not only the concern of the working classes. It is also the concern of other sections of the people in this country. So, it is an all-India question. It is not only the question of a certain section of workers. Continuously for the last three or four days this question has been raised and the strike is also continuing. It is said that the strike will continue in other places also. It is a right for us here as well as the people outside to understand what is the position of the Government. The country wants to know the reaction of the Government, whether the Government wants to allow the strike to continue in other places or not. So, an adjournment motion sometimes has to be admitted especially on such important questions, as we see the strike today which is developing. So, I would request that this question may be taken up seriously and as far as the adjournment motion is concerned, please allow the adjournment motion if there is the requisite number of Members to support it. It is a question concerning the entire sector of the people in this country, as far as the basis of the compulsory deposit scheme is concerned. In spite of the arrests and suppression and other things, the strike is continuing. Does the Government want to continue the strike by suppression, or does the Government want to do something about it? That is the question. I again humbly request that this may be allowed for a discussion so that the people may understand what will be the policy of the Government now at least. At least on such a very serious matter it should be allowed, if the requisite number of Members is there who support it, where, outside, terrible repression is going on.

Shri Ranga (Chittoor): We are also in favour of it. I hope you will be good enough to give an opportunity to this House to discuss this. It concerns not only the local Government but also the Union Government. We have been

arguing, I think, sufficiently and satisfactorily also. Both the questions of rise in price and the compulsory deposit scheme have been before the people, before the strikers and they have raised them prominently. Therefore, before the position becomes worse, it is best that it is discussed here and the people could know what the Government of India wishes to do in order to alleviate their grievances

श्री रामसेवक यादव (बाराबंकी) :

उपाध्यक्ष महोदय, यह जो बम्बई में चालू हड़ताल है वह कितनी व्यापक है इसका इसी से पता चलता है कि हमारे गृह मन्त्रों ने और हमारे ला मिनिटर ने उस पर बयान दिये । सरकार की ओर से यह तर्क किया जाता है कि डाक वर्कर्स की जो स्ट्राइक चल रही है वह सफाई कर्मचारियों की हड़ताल की हमदर्दी में चल रही है और इसलिए यूनियन सरकार से उसका कोई वास्ता नहीं है, दर-असल सवाल यह नहीं है कि हमदर्दी में वह स्ट्राइक चल रही है या किस कारण से चल रही है, प्रश्न तो सामने यह है कि हड़ताल चल रही है, वह व्यापक हो गयी है और उसके और भी बढ़ने की सम्भावना है । अगर वह केवल हमदर्दी में होती है तो उसके इस वक्त तक चलने का कोई मतलब नहीं होता था ।

दूसरा प्रश्न यह है कि बराबर इस बात की कोशिश हुई कि कोई न कोई रास्ता समझते का निकाला जाय लेकिन अभी तक कोई रास्ता नहीं निकला है । कल भी मैंने निवेदन किया और आज मुझे तार मिला है कि वहां पर समझौते के लिए लोग तैयार हैं लेकिन महाराष्ट्र सरकार न तो किसी को पंच मानने को तैयार है और न ही केन्द्रीय सरकार तैयार है । मैं प्रधान मन्त्री जी से निवेदन करूंगा कि इसमें कौनसी बड़ी बात होगी अगर रक्षा मन्त्री को बम्बई भेज दिया जाय जिन्हें कि मजदूर पंच मानने को तैयार हैं और जिन पर कि उनका विश्वास है और इस तरह से वह मामला हल हो

सकता है । मैं चाहूंगा कि सरकार अपनी स्थिति को बतलाये ।

आपने कहा है कि ये सारे मसले अविश्वास प्रस्ताव में आ सकते हैं । मैं निवेदन करना चाहता हूँ कि समय का अभाव है । सभी के लिए समय का अभाव है, लेकिन कुछ लोगों के लिए और भी ज्यादा अभाव है । अगर बम्बई की हड़ताल को भी इस अविश्वास प्रस्ताव के साथ छोड़ दिया जाय तो देश की प्रमुख समस्यायें इस चर्चा में स्थान नहीं पा सकेंगी । जब सदन की इच्छा है और पचास से अधिक माननीय सदस्य यह चाहते हैं कि इस महत्वपूर्ण विषय पर, जिस से सारा बम्बई सम्बन्धित है—क्योंकि सारे बम्बई में गंदगी फैल रही है और बढ़ती जा रही है—विचार करने का अवसर दिया जाये, तो यह उचित ही है कि इसके लिए समय दिया जाना चाहिए ।

Shri U. M. Trivedi: (Mandsaur): It has been said that the question that has been raised about this strike is merely in relation to the law and order question so far as the Maharashtra State is concerned. I most emphatically submit that that aspect of the case is not correct, because in this case use has been made of the provisions of the Defence of India Rules, and I am told that 438 workers have been arrested (*An Hon. Member: 800 workers*). 800 workers have been arrested.....

Mr. Deputy-Speaker: Let us not go into the merits of the case.

Shri U. M. Trivedi: The question is this.....

Mr. Deputy-Speaker: I have not yet given my ruling.

Shri U. M. Trivedi: I am conscious of it. What I want to persuade you is to come to a conclusion on this basis that it is not merely a question of law and order of the State, because it is a question where implementation of the Defence of India Rules has been

[Shri U. M. Trivedi]

carried out. (*An Hon. Member*: Mis-used). And I should say it is merely a colourable piece of legislation which has been used for putting down a strike. It may be a legitimate or an illegitimate strike; we may discuss that later on. But the point is, as use has been made of the power vested only in the Central Government—that is the power that has been used—therefore this is a fit case for adjournment.

श्री रामेश्वरानन्द (करनाल) :

उपाध्यक्ष महोदय, मेरी एक प्रार्थना है।

Mr. Deputy-Speaker: No more speeches. Order, order.

आप कृपा कर क बैठ जाइए।

Shri Tyagi (Dehra Dun): This adjournment motion is another name for a no-confidence motion.

Some Hon. Members: No, no. (*Interruption*).

Mr. Deputy-Speaker: Order, order.

Shri Tyagi: My friends feel that I am not right.

An Hon. Member: Is it a point of order?

Mr. Deputy-Speaker: I have allowed him to speak.

Shri Tyagi: My friends expressed their views. I am expressing my views. I beg to differ from them. Sir, my feeling is that an adjournment motion is essentially a no-confidence motion in the sense that as soon as an adjournment motion is...

Shri Daji: No, no.

Shri Tyagi: You have said 'No' ten times. I understand you.

Shri Daji: I will say it a hundred times.

Shri Tyagi: Sir, I beg to agree that these gentlemen do not agree with me. But my feeling is that once an

adjournment motion is passed, the Ministry has to resign. That is a convention. Adjournment motion means that—of course, passing of an adjournment motion. Adjournment motion is a motion of censure. I am sure if they were in power, tens of adjournment motions will not turn them out. But a respectable Government will immediately resign as soon as an adjournment motion is passed. (*Interruption*). I may be wrong; after all, I am not a lawyer. Let me express myself.

Sir, there are certain restrictions about an adjournment motion. The rule says:

"Notice of an adjournment motion shall be given before the commencement of the sitting on the day on which the motion is proposed to be made to each of the following:—

- (i) the Speaker;
- (ii) the Minister concerned; and
- (iii) the Secretary". . .

Mr. Deputy-Speaker: I will go through all that.

Shri Tyagi: Then it says, "not more than one such motion shall be made at the same sitting". It is a sitting in which we are considering the motion of no-confidence, and this adjournment motion is a similar type of motion. So, in this very sitting two motions cannot come. One is this point. (*Interruptions*).

Mr. Deputy-Speaker: The hon. Member has to finish now.

Shri Tyagi: I am sorry that hon. Members should interrupt me like this. My hon. friends have attended Parliament for a long time, and I thought that they would behave like parliamentarians.

Then under item (vi), it has been stated.....

Mr. Deputy-Speaker: I shall look into all those things.

Shri Tyagi: I shall just say one more word.

श्री बागड़ी (फिसार) : मेरा व्यवस्था का प्रश्न है ।

उपाध्यक्ष महोदय : आर्डर, आर्डर ।

श्री बागड़ी : क्या माननीय सदस्य इस किताब को ज्यादा जानते हैं या आप जानते हैं ?

उपाध्यक्ष महोदय : आर्डर, आर्डर, आप बैठिये ।

श्री रामेश्वरानन्द : उपाध्यक्ष महोदय, मेरा एक निवेदन है ।

उपाध्यक्ष महोदय : आप बैठिये ।

श्री रामेश्वरानन्द : एक मिनट में आप मेरी बात सुन लीजिये ।

उपाध्यक्ष महोदय : नहीं । आप माफ कीजिये । आप बैठ जायें ।

श्री रामेश्वरानन्द : मैं आप के द्वारा निवेदन करना चाहता हूँ कि बम्बई की घटना और यों पर गाजियाबाद के जो किसान आय हुये हैं, इन छोटी छोटी घटनाओं से देश के हालात खराब होते जा रहे हैं । सरकारों का काम है हालात को संभालना । आप से निवेदन है कि...

उपाध्यक्ष महोदय : आर्डर, आर्डर ।

श्री रामेश्वरानन्द : आप मेरी प्रार्थना सुन लीजिये । सरकार हालात को संभालने का यत्न करे ।

उपाध्यक्ष महोदय : आर्डर, आर्डर । आप बैठ जाइये ।

श्री रामेश्वरानन्द : मैं बैठ जाता हूँ, लेकिन मेरी प्रार्थना आप सुन लें ।

श्री बागड़ी : मेरा व्यवस्था का प्रश्न है ।

उपाध्यक्ष महोदय : आर्डर, आर्डर ।

Shri Tyagi: Under item (vi) it has been stated that:

“the motion shall not anticipate a matter, which has been previously appointed for consideration. In determining whether a discussion is out of order on the ground of anticipation, regard shall be had by the Speaker to the probability of the matter anticipated being brought before the House within a reasonable time.”.

Now, in the discussion on the no-confidence motion, this question has already been raised, and it is going to be discussed still, and the question raised has not yet been answered by the Treasury Benches. So, that question is still under the consideration of the House. I beg to submit that under this item (vi), it is not possible to allow another similar discussion, because the discussion is being anticipated, and in fact, not only is it anticipated, but it is current.

Therefore, in the light of these rules, the Speaker had already ordered that since the consideration of this very question was pending in the no-confidence motion, he had disallowed it. I submit, therefore, that you should not allow the motion now. (*Interruptions*).

Mr. Deputy-Speaker: Order, order.

I shall see what assurance, if any, the Speaker had given yesterday, and then give a ruling at two o' clock. Shri Daji and some other Members said that the Speaker had given some assurance yesterday. I shall get the records and see what assurances he had given, and I shall give my ruling in the afternoon.

Shri Hari Vishnu Kamath (Hosangabad): May I invite your attention to rules... (*Interruptions*). I am

[Shri Hari Vishnu Kamath]

addressing you, Sir. (*Interruptions*). Shut up. (*Interruptions*). I am addressing you, Sir. In order that it may be helpful to you, I am pointing out the rules only for your consideration.

Mr. Deputy-Speaker: What are those rules? I shall make a note of them.

Shri Hari Vishnu Kamath: I am inviting your attention to rules 56 to 63 which deal with adjournment motions, and then to rules 198 and 199 which deal with no-confidence motions. There are specific sets of rules for the two matters. Shri Tyagi has tried to confuse these two things. It is astounding that a senior Member like Shri Tyagi should try to confuse these two things.

Shri Tyagi: In the United Kingdom, the use of an adjournment motion is quite clear. I want to place this before the House.....

Mr. Deputy-Speaker: The hon. Member may please pass it on to me.

Now, Papers to be laid on the Table.

श्री रामसेवक यादव : उपाध्यक्ष महोदय, एक निवेदन सुन लें। मैं आप से एक जानकारी चा-ता हूँ।

Mr. Deputy-Speaker: I am sorry.

श्री रामसेवक यादव : श्री मान, मैं गाजियाब द के किसानों के बारे में निवेदन करना चाहता हूँ।

उपाध्यक्ष महोदय : आर्डर, आर्डर। माननीय सदस्य बैठ जायें।

श्री बागड़ी : मेरा व्यवस्था का प्रश्न है।

Mr. Deputy-Speaker: The hon. Member is taking undue liberty with the House. He is getting up every time and disturbing the business of the House. I shall have to take very serious notice if he continues like this.

Now, Papers to be Laid on the Table.

श्री बागड़ी : उपाध्यक्ष महोदय ...

Mr. Deputy-Speaker: The hon. Member may please sit down. I have passed on to the next item now.

12.39 hrs.

PAPERS LAID ON THE TABLE
 NOTIFICATIONS UNDER MERCHANT SHIP-
 PING ACT

The Minister of Shipping in the Ministry of Transport and Communications (Shri Raj Bahadur): I beg to lay on the Table a copy each of the following Rules under sub-section (3) of section 458 of the Merchant Shipping Act, 1958:—

(i) The Merchant Shipping (Apprenticeship to Sea Service) Amendment Rules, 1963, published in Notification No. GSR. 768 dated the 4th May, 1963; [*Placed in Library, See No. LT-1478/63*].

(ii) The Merchant Shipping (Examination of Engineers in the Merchant Navy) Rules, 1963 published in Notification No. GSR. 1030 dated the 22nd June, 1963.

[*Placed in Library, see No. LT-*
 [*Placed in Library, see No. LT-*

श्री बागड़ी (हिसार) : उपाध्यक्ष महोदय, ...

Mr. Deputy-Speaker: I have called the next business.

श्री बागड़ी : एक व्यवस्था का प्रश्न है...

Mr. Deputy-Speaker: Order, order. Please sit down.

श्री बागड़ी : एक प्वाइंट आफ आर्डर है। क्या एक मੈम्बर को व्यवस्था का प्रश्न उठाने का अधिकार नहीं है ...

Mr. Deputy-Speaker: Order, order. Will the hon. Member please sit down?

श्री बागड़ी : क्या यह हमारा प्रिविलेज नहीं है कि मैं प्वाइंट ऑफ़ ऑर्डर रोज़ कर सकूँ....

Mr. Deputy-Speaker: Will the hon. Member please sit down?

श्री बागड़ी : मैं....

Mr. Deputy-Speaker: I name Shri Bagri. He will leave the House.

श्री बागड़ी : मैं तो सिर्फ़ एक व्यवस्था..

Mr. Deputy-Speaker: Order, order. Please obey the Chair.

श्री बागड़ी : यह गांधी भक्त हैं जोकि न्याय की बात को भी सुनने से शरमाते हैं ।

Mr. Deputy-Speaker: I am very sorry. Order, order.

Shri Raghunath Singh (Varanasi): The Chair should be obeyed.

श्री बागड़ी : कैसे गांधी भक्त हैं ...

Mr. Deputy-Speaker: Order, order.

Shri Bagri then left the House.

INDIAN AIRCRAFT (AMENDMENT) RULES

The Deputy Minister in the Ministry of Transport and Communications (Shri Mousiuddin): I beg to lay on the Table a copy of the Indian Aircraft (Amendment) Rules, 1963, published in Notification No. GSR 808 dated the 11th May, 1963, under section 14A of the Indian Aircraft Act, 1934, together with an explanatory note. [Placed in Library, See No. LT-1480/63].

12.42 hrs.

PRESENTATION OF PETITIONS

Shri Narasimha Reddy (Rajampet): I present a petition signed by a petitioner relating to allotment of funds

to States for popularisation of cow dung gas plants.

Shri C. Das (Tirupathi): I beg to present a petition signed by a petitioner relating to the Indian Railways Act, 1890, and the Rules framed thereunder.

Mr. Deputy-Speaker: These will be referred to the Committee on Petitions.

12.42½ hrs.

APPROPRIATION (NO. 4) BILL, 1963

The Deputy Minister in the Ministry of Finance (Shri B. R. Bhagat): On behalf of Shri Morarji Desai, I beg to move*:

"That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the financial year 1963-64, be taken into consideration".

Mr. Deputy-Speaker: The question is:

"That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the financial year 1963-64, be taken into consideration".

The motion was adopted.

Mr. Deputy-Speaker: The question is:

"That clauses 1 to 3, the Schedule, the Enacting Formula and the Long Title stand part of the Bill".

The motion was adopted.

Clauses 1 to 3, the Schedule, the Enacting Formula and the Long Title were added to the Bill.

*Moved with the recommendation of the President.

Shri B. R. Bhagat: I move:

"That the Bill be passed".

Mr. Deputy-Speaker: The question is:

"That the Bill be passed".

The motion was adopted.

12.44 hrs.

MOTION OF NO-CONFIDENCE IN THE COUNCIL OF MINISTERS—
contd.

Mr. Deputy-Speaker: Further consideration of the following motion moved by Shri J. B. Kripalani on the 19th August, namely:—

"That this House expresses its want of confidence in the Council of Ministers".

Shriati Subhadra Joshi may now continue.

श्रीमती सुभद्रा जोशी (बलरामपुर) :

उपाध्यक्ष महोदय, इससे पहले कि कल जो बात मैं कह रही थी, उस पर आगे दलीलें दूँ, एक और बात की तरफ आपका ध्यान दिलाना चाहती हूँ। हमारे यहां पर एक माननीय सदस्य डा० लोहिया साहब हैं। वह हिसाब किताब बहुत लगाते हैं। हिन्दुस्तान के पैसे का। गरीब लोग टैक्सों के रूप में जो पैसा देते हैं, उसका वह बहुत हिसाब किताब रखते हैं और बताते हैं कि किस तरह उसको खर्च किया जाता है, कैसे वह खर्च होता है। मेरा ख्याल है कि जब वह बोलेंगे तो अपने भाषण में वह बहुत हिसाब किताब सदन के सामने रखने वाले हैं। मैं उनसे प्रार्थना करूंगी कि वह इस बात का भी हिसाब किताब लगायें कि उनकी पार्टी के लोग सदन का कितना समय खर्च करते हैं जो ठीक नहीं खर्च होता है और उस में टैक्स देने वालों का कितना रुपया रोज जाता है। जमातों के लिये प्रापेगंडा करने की जगह बाँर है। या

हम लोग जितने पार्लियामेंट के सदस्य हैं, जनता के नौकर हैं, उनकी भाषा में। फिर चाहे वह डा० लोहिया साहब हों या उनकी जमात के दूसरे सदस्य हों, चाहे मैं होऊँ या प्रधान मंत्री हों। जनता हमें तनख्वाह देती है और वह हम से आशा करती है, हमसे अपेक्षा करती है कि हम लोग यहां आयें और संजीदगी के साथ जनता के प्रश्नों पर विचार करें, कानून पास करें और जो भी काम करें, संजीदगी से करें। अगर हम लोगों में से कोई भी सदस्य या कोई भी जमात अपने प्रचार के लिये इस सदन का एक मिनट भी खराब करती है तो वह जनता के साथ न्याय नहीं करती है, जनता के साथ अच्छा व्यवहार नहीं करती है। मैं लोहिया साहब से दरख्वास्त करूंगी कि आज वह हिसाब किताब लगा कर सदन को या भी बतायें कि जब से उन्होंने तथा उनकी पार्टी ने या नई पालिसी अख्तियार की है, यहां हुल्लड़बाजी मचाने की, तब से जनता का कितना पैसा उन्होंने खराब किया है।

उपाध्यक्ष महोदय, मैं कल कह रही थी कुछ बातें जनसंघ के बारे में। जो जमातें इस शामिल बाजे में हैं और जिन्होंने अपनी आवाज बुलन्द की है, उनका मैं जिक्र कर रही थी। जनसंघ का नाजी तरीका है, लोगों को बढ़काने का, लोगों को डराने का। कहा जाता है कि ईश्वर गंजे को नाखून नहीं देता। हिन्दुस्तान की जनता इस जमात के साथ में कभी भी ताकत देने वाली नहीं है। यह जमात हिन्दुस्तान की संस्कृति और धर्म की रक्षा करने वाली अपने को समझती है और बहुत बढ़चढ़ कर इन बातों का नाम लेती है। चूंकि समय बहुत कम है, इस वास्ते मैं ज्यादा डिटेल्सज जाना नहीं चाहती हूँ। मैं एक नमूना आपके सामने रखना चाहती हूँ। मारे देश में भगवे झंडे के प्रति लोगों का बड़ा प्रेम रहा है, बड़ा प्यार रखा है। इस रंग के प्रति उनका इतना आदर रहा है कि अगर हिन्दुस्तान में किसी ने

भगवा रंग देख लिया, तो उसके सामने अपना सिर झुका दिया। भगवा रंग त्याग और तपस्या का रंग रहा है। लेकिन जब से इस जमात ने उस रंग को तथा उसके झंडे को अपनाया है, जनता के अन्दर नफरत फैलाई है, भाई भाई और पड़ोसी-पड़ोसी को अलग कर दिया है, जब से इस जमातसे इस रंगको लेकर इयूमन बैल्यूज को चेंज कर दिया है, जब से उसने यह कहना शुरू कर दिया है कि जो सबसे ज्यादा मारता है व सबसे ज्यादा बहादुर है, जो सबसे ज्यादा लूटता है, वह सब से बड़ा हीरो है, तब से इस रंग को देख कर लाखों मातायें अपने बच्चों को आंचल में छिपा लेती हैं। उस रंग की आज यह हालत हो गयी है। ईश्वर न करें, कभी उनके हाथ में ताकत आ जाये, तो नामालूम ये क्या करने वाले हैं।

कल जब मैंने बहुत सी बातें बताईं तो इस दल के सदस्यों की तरफ से कहा गया कि आगनाइजर हमारा अखबार नहीं है, आज उपाध्यक्ष महोदय, मैं उनका मैनफैस्टो अपने साथ लाई हूँ और उसमें से कुछ बातें आपके सामने रखना चाहती हूँ। उनका जो आर्थिक कार्यक्रम है, वह नेशनलाइजेशन के खिलाफ है, कैमिकल फटिलाइजर इस्तेमाल करने के खिलाफ है। बी० सी० जी०, वैक्सीन अगर बनेगा तो एक स्पेशल कमेटी बनाई जायेगी जो तय करेगी कि वह ठीक है या ठीक नहीं है। आयुर्वेदिक सिस्टम को नेशनल सिस्टम बनायेंगे, दूसरे सिस्टम बन्द कर देंगे। कार्यक्रम में सबसे बड़ा जो कार्यक्रम है वह है सारे नान-हिन्दूज को नेशनलाइज करने का, सभी जो हिन्दुस्तान में रहते हैं, उनको नेशनलाइज करने का, उनकी जो वालंटियर कोर है, आर०एस०एस उसके कहने के मुताबिक ईसाई, पारसी यहूदी मुसलमान आदि हिन्दुस्तान के नागरिक नहीं है। जनसंघ का कहना है कि नान-हिन्दूज को नेशनलाइज करेंगे। मैं आदर पूर्वक मसानी साहब से पूछना चाहती हूँ, मुस्लिम लीग के आइयों से पूछना चाहती हूँ कि इस शामिल बाजे में शामिल होने से पहले क्या उनको

नेशनलाइज कर लिया है बड़े साहब ने? किस तरह से वे कर लिये हैं क्योंकि वे हिन्दुस्तान के नागरिक नहीं है, इन लोगों के कनेक्शन के मुताबिक।

12.50 hrs.

[SHRI THIRUMALA RAO in the Chair]

अब मैं कृपलानी जी के बारे में कुछ कहना चाहती हूँ। उन्होंने गांधी जी को कोट किया है। मैं भी सोच रही थी कि गांधी जी को कोट करूँ, पर उनके कोट करनेके बाद मैंने यह विचार छोड़ दिया। मुझे याद आ गया कि अग्रेजी की एक कहावत है : "डेविल कोटिंग स्क्रिप्चर्स"। मैं उसी को कहना चाहती हूँ। मालूम नहीं वह पार्लियामेंटरी है या नहीं।

एक माननीय सदस्य : है।

श्रीमती सुभद्रा जोशी : उन के गांधी जी के कोट करने के बाद मैंने गांधी जी को कोट करने का विचार छोड़ दिया। उन्होंने करप्शन की बात कही। वे बुजुर्ग हैं, मैं इस में नहीं जाना चाहती कि वे किस तरह से कश्मीर कांग्रेस वकिंग कमेटी की इजाजत के बिना चले गये। वहाँ क्या करके चले आये यह मुझे कश्मीर के लोगों ने बतलाया। लेकिन मुझे इस का व्यक्तिगत ज्ञान नहीं है। मैं आचार्य जी से आदरपूर्वक पूछना चाहती हूँ कि अमरोहा में क्या सैकड़ों कार्यकर्ता खादी भंडार के नहीं थे? खादी भंडार सरकारी संस्था नहीं है लेकिन एक खास कार्य के लिये चलाई गई है, एलेक्शन लड़ने के लिये नहीं है। सैकड़ों वर्कर्स आये और कई सप्ते वहाँ बैठे। मैं आदरपूर्वक पूछना चाहती हूँ कि क्या वे छुट्टी ले कर आये थे, क्या प्रिविलेज लीव ले कर आये थे, क्या कैंजुअल लीव ले कर आये थे? उनको जो इतनी छुट्टी मिली क्या वह उनको हर साल मिलने वाली छुट्टी है? मैं यह बतलाना चाहती हूँ कि मेरे पास कई कार्यकर्ता आये और जार जार रो कर कहने लगे कि हमें दो रोटी के टुकड़ों के लिये

[श्रीमती सुभद्रा जोशी]

इस काम के लिये मजबूर किया जा रहा है। जो यहां पर उन की जमात के लोग हैं उनकी बात नहीं कहती लेकिन जो दूसरे एम्प्लायीज हैं उनकी बात कहती हूँ। खादी भंडार के लोगों ने कहा कि वे एक एक तार कात कर जिस खट्टर के झंडे को बनाते हैं, कांग्रेस के झंडे को, जिस को हम लोग खरीद कर लेते हैं, दो रोटी के टुकड़ों के लिये उनको मजबूर किया जा रहा है कि वे उस को अपने पैरों के नीचे रो दें। और उस पर साईकिल का झंडा लगायें। यइ मैं वहां के एम्प्लायीज की बात कह रही हूँ।

एक माननीय सदस्य : कृपलानी जी का झंडा क्या था ?

श्रीमती सुभद्रा जोशी : उन्होंने कहा कि हम नौकर हैं। हमारा दिल रोता है। मैंने अपनी जिवंदगी का बेहतरीन समय गांधी जी का नाम ले कर बिताया, कांग्रेस का नाम ले कर बिताया है। उन्होंने कहा कि आज हमारा दिल रोता है जब हम को नौकरी के लिये मजबूर किया जाता है कि हम गांधी जी के हत्यारों के साथ मिल कर काम करें। वे जार जार रोते थे। मैं करप्शन की बात करने वालों से पूछना चाहती हूँ . . .

Shri J. B. Kripalani (Amroha): May I say something on this? Because this question has been raised.

Some Hon. Members: She is not yielding.

Shri J. B. Kripalani: But I should give an explanation.

Mr. Chairman: She is not yielding.

श्रीमती सुभद्रा जोशी : इस वक्त आचार्य जी सरकार में नहीं हैं। एक छोटी सी जमात उनके नीचे है, खादी भंडार। अगर उसके कर्मचारियों को इतनी बड़ी तादाद में वहां बाला जा सकता है कि वे जायें और एलेक्शन

के लिये काम करें, तब अगर कल हमारी सरकार को करप्ट साबित करके वः और उनके साथी कुर्सी पर आ जायेंगे तब जनता को देखना चाहिये कि क्या होने वाला है।

Shri J. B. Kripalani: I should give an explanation. Am I not entitled to correct a mis-statement?

Chairman: The hon. Members had a free field to say what they liked. There is no necessity of correcting the Member then and there. There are others who follow the Member from your side, and they can try to correct, but there is no point in interrupting the speech.

Shri J. B. Kripalani: I want only to correct a mis-statement.

Mr. Chairman: It is not a question of correction at every stage. There were so many mis-statements in so many speeches. The time of the House cannot be given for correcting every statement made by every Member.

Shri J. B. Kripalani: But I have to give a personal explanation.

Mr. Chairman: Let her complete her speech.

Shri J. B. Kripalani: I cannot even offer a personal explanation?

Mr. Chairman: Let her finish her speech. Then we shall see, if there is anything.

श्रीमती सुभद्रा जोशी : अब मैं आपके सामने एक दूसरी बात जमात की रखना चाहती हूँ। मसानी सा ब ने बड़े दर्दनाक शब्दों में बात शुरू की और शुरूआत ऐसे की जैसे कि उनकी शिकायत कांग्रेस सरकार से य है कि कांग्रेस सरकार ने समाजवाद का नाम लिया तो मगर समाजवाद ला नहीं रही है। उन्होंने अपना भाषण ऐसा या जैसे दिवे समाजवाद के बड़े हामी हैं। मुझे आप से अदब से अर्ज

करना है कि उनकी स्पीच के आखीर में जा कर साफ हो गया कि समाजवाद की वकालत से उन्होंने शुरू किया और बाद में प्राइवेट एंटप्राइज पर पहुंच गये। सब चीज साफ हो गई फिर भी मुझे कहना है कि य जमात टैक्सों का नाम ले कर, हाउस के अन्दर और हाउस के बा र गरीबों का नाम ले कर, बेरोजगारी का नाम ले कर पुराने राजाओं और महाराजाओं को और उनकी सत्ता को वापस लाना चाहती है। मैं आचार्य जी के आचार्य को कोट करना चाहती हूं। आचार्य जी के आचार्य राजा जी (Interruptions) उन्होंने "स्वराज्य" में कहा :—

"The hereditary principle would best suit such positions of honour and rank which are important, though not associated with real political authority. This is illustrated by the great popularity and continuing vigour of the institution of monarchy in England. In a lesser, but no less striking way this is demonstrated by the popularity and position still enjoyed by some of the bigger personalities among the rulers of the defunct Indian States. The Chief Ministers in these areas who enjoy vast political and other powers, have failed to reach upto the dignity and popularity still enjoyed by the ex-rulers."

इस में कोई शुबहे की बात नहीं रहती। आज भी टैक्सों का नाम लेते हैं कि टैक्सों से हिन्दुस्तान को छुट्टी नहीं मिली। पन्द्रः वर्ष में सरकार ने जनता की तरक्की नहीं की है। समाजवाद नहीं आया है। यह लोग उसे डिफेन्ड करने को आ रहे हैं। सभापति महादय, कांग्रेस सरकार को तो पन्द्रः वर्ष ही हुए। राजा महाराजा तो हजारों वर्षों से इस देश में राज्य करते थे, अंग्रेजों के आने से पहले भी राज्य करते थे। आज वे डिफेन्स की बात हम से कहते हैं, हालांकि सन् १९६० में राजाजी ने कहा था कि कांग्रेस गवर्नमेंट बार साइकोसिस

क्रिएट कर रही है। अंग्रेज हिन्दुस्तान में आये तो वे सिर्फ व्यापार करने आये थे। जिनकी मदद से स्वतन्त्र पार्टी के लोग आज हिन्दुस्तान के डिफेन्स की बात करते हैं। उन्होंने आपस में लड़ लड़ कर, झगड़ झगड़ कर अंग्रेजों का उस समय साथ दिया और हिन्दुस्तान को गुलाम बना दिया। क्या आज हिन्दुस्तान की जनता इस तरह के लोगों के हाथों में हिन्दुस्तान की आजादी की रक्षा सोपने वाली है? आज गरीबी की बात करके वे कहते हैं कि हम हिन्दुस्तान की जनता को टैक्सों से मुक्ति दिलाने वाले हैं। लेकिन वे कुछ भी नहीं दिलायेंगे। आज भी हिन्दुस्तान के कोने कोने में लोग घूमते हैं, जहां पर लोगों के हाथ तुड़वा दिये गये, झोंपड़ी उड़ा दी गई, जला दी गई, झोंपड़ी की इज्जत उतार ली गई। वह लोग जो टैक्स लेते थे या नहीं लेते थे मगर गरीब की सारी कमाई उठा कर ले आते थे, आज मैं आप से निवेदन करना चाहती हूं कि बेरोजगार के लिये आज उनके अन्दर दर्द है, गरीब के लिये उनके हृदय में दर्द है, कहते हैं कि हिन्दुस्तान की जनता से वे कोई टैक्स नहीं लेने वाले हैं, कभी लिया नहीं उन्होंने, लेकिन आज जो बड़े बड़ें ताजमहल हैं, लाल किला है, जयपुर के महल, आमेर के महल, जयपुर का राम बाग हैं, यह सब कैसे बने हैं, यह मैं आप से पूछना चाहती हूं। न ने तो कभी इन में से किसी को काम करते नहीं देखा, कभी किसी के हाथ में छाले पड़ते नहीं देखे। क्या यह मजदूरी किया करते थे, क्या य टोकरी उठाया करते थे, क्या कारखानों में काम करते थे? आखिर कौन सी घन दौलद से यह महल बनाये गये हैं? वह सब किस के घन और दौलत से हुआ है? यह हिन्दुस्तान के गरीब किसानों और मजदूरों की पसीने की कमाई है। इस लिये आज जब यह लोग कहते हैं, जिस तरः से आचार्य कृपालानी ने कहा, कि हम जनता के लिये कह रहे हैं, मैं भी पीपल के लिये कह रही हूं, मैं हिन्दुस्तान की जनता के लिये कः

[श्रीमती सुभद्रा जोशी]

रही हूँ। मैं भी पीपल से कह रही हूँ कि मत धोखा खाओ इन आंखों में आंसू देख कर, ये हिन्दुस्तान की गरीब जनता के लिये नहीं हैं, ये अपनी खोई हुई सत्ता को वापस लेने के लिये कोशिश कर रहे हैं।

13 hrs.

मेरा तो यही निवेदन है, सभापति महोदय, कि ये लोग हिन्दुस्तान के अन्दर समाजवाद नहीं चाहते। रंगा जी ने बार बार इस सदन में कहा है कि इस समाजवाद प्लान को हटा देना चायिये स्क्रैप कर देना चाहिए, हिन्दुस्तान के अन्दर समाजवाद नहीं चल सकता। स्वतंत्र पार्टी को समाजवाद नहीं चाहिए। जनसंघ को फरटीलाइजर नहीं चाहिए। खाद नहीं चाहिए, पुराने तरीके चाहिए, उनको मशिनरी नहीं चाहिए। ये चीजें उनके मैनीफेस्टों में कही गयी हैं।

एक माननीय सदस्य : हाथों में छाले पड़ गये मालूम होते हैं।

एक माननीय सदस्य : आपके मुंह में छाले नहीं पड़ गए यह बोलते हुए।

श्रीमती सुभद्रा जोशी : तो इस तरह के प्रोग्राम ले कर ये लोग आपसे में शामिल हुए हैं। जैसा कि मैंने कल कथा था, अब उनका अलग अलग बाजा नहीं बज सकता तो वे शामिल हो कर बाजा बजाते हैं। अगर आज उनसे अलग अलग बजाने को कहा जाए तो उनका बाजा नहीं बज सकेगा।

एक माननीय सदस्य : कांग्रेस में अलग अलग बाजा बज रहा है।

श्रीमती सुभद्रा जोशी : इसमें सभी शामिल हो गए जिनका बाजा बजता है और जिनका नहीं बजता वे भी। कोई खाली बिगुल ले कर खड़ा हो गया। सदन ने यह कानून बनाया है कि इस तरह के प्रस्ताव के लिये कम से कम ५० वोट चाहिये। किसी तरह से उन्होंने इतने

वोट जमा किए और शामिल हो कर खड़े हैं। यह सब हिन्दुस्तान की जनता को धोखा देने के लिए है। मैं आप से प्रार्थना करूंगी और कहूंगी कि सदन इस पर गम्भीरता से विचार करे और इस प्रस्ताव को अस्वीकार कर दे।

Shri J. B. Kripalani: Sir, it is an attack on an institution; it is not only an attack on me but upon an institution and I must be allowed to clear the position and say what position the Gandhi Ashram occupies.

Mr. Chairman: Would it take a long time?

Shri J. B. Kripalani: No..... (Interruptions).

Shri A. P. Jain (Tumkur): Sir, on a point of order.

Mr. Chairman: You can raise the point of order afterwards. I am not allowing him more than two or three minutes. I have now called Shri Kripalani.

Shri Harish Chandra Mathur (Jalore): The point of order raises only in respect of the statement that he is going to make..... (Interruptions.)

Mr. Chairman: Let him have his say.

Shri A. P. Jain: The point of order is about that.

Mr. Chairman: I have listened to it; I said that I would give him an opportunity after the speech. I cannot give more than 2-3 minutes. If there is anything which is not relevant or which is going to be another speech, I have got the right to stop it..... (Interruptions.)

Shri A. P. Jain: It is a question of principle.

Shri J. B. Kripalani: The Chair has given me permission.

Shri A. P. Jain: Let me raise the point of order.

Mr. Chairman: You can raise your point of order after I hear Mr. Kripalani.

Shri A. P. Jain: It relates to his explanation.

Shri J. B. Kripalani: You can name him.

Mr. Chairman: He must proceed now; it must be relevant to the point.

Shri J. B. Kripalani: Gandhi Ashram is an institution which produces Khadi. By being members of the Gandhi Ashram the members have not lost their citizenship rights and I allow members to take part in politics because this Ashram was founded for political work and khadi is also one of its activities. Some of the members of the Gandhi Ashram are in Government. . . . (*Interruptions.*)

Mr. Chairman: Order, order, Hon. Members should co-operate with me in maintaining order in the House.

Shri J. B. Kripalani: The Secretary of the Gandhi Ashram has been for the last ten years standing on the ticket of the Congress; he has been a Minister in U.P. In his constituency also the Gandhi Ashram people went and worked.

Some Hon. Members: No.

Shri J. B. Kripalani: I know it; I say it. In Allahabad, they have worked in the constituency of our Prime Minister. . . . (*Interruptions.*)

Mr. Chairman: He should state facts and conclude.

Shri J. B. Kripalani: I am giving the facts. Then, one of the trustees of that Ashram is our Prime Minister.

The Prime Minister, Minister of External Affairs and Minister of Atomic Energy (Shri Jawaharlal Nehru): was.

Shri J. B. Kripalani: He could have at that time or even afterwards found out whether there was any irregularity.

Shri Tyagi: (Dehra Dun): Does he belong to your Ashram?

Shri J. B. Kripalani: So, they have freedom to act as citizens of India and if they could bring one man, one member of the Ashram who says that he was coerced to work for me, I will resign my seat here. . . . (*Interruptions.*) I give freedom even to my wife to do what she likes.

Shri U. M. Trivedi (Mandsaur): Mr. Chairman, I rise to support the motion moved by Acharya Kripalani. Listening to the speeches that have come so far from the Ruling Party, it appears that they are trying to make the point that the Opposition is not of one mind and they being not of one mind, weight should not be attached to what the Opposition has to say. This argument is the most fallacious. The Congress Party must also realise that although some of the Opposition Members do not see eye to eye on certain points and act diagonally opposite on some matters, they have expressed similar views on some points. Then, the Congress Party should also know that there are so many amongst them who do not agree expressly with the economic programme of the Congress Party and there is a good deal of bickering is going on and these bickerings are available for everybody to see in U.P., in M.P., in Kerala and in Gujarat, wherever you cast your eyes. If you turn round and see there are dissidents in Punjab. But this is no argument. Let us take the highest common factor that is available in the arguments and then decide whether the accusations that are levelled against the Congress Party are fit enough to hang down your heads in shame. If it is so, please get out; please go. Not that I make any personal accusation against anyone of

[Shri U. M. Trivedi]

you. I do not. I am one of you; I was with many of you; I know that some of you have been very valiant workers. It is a pity that today I have to call upon our Prime Minister, a very valiant figure in the struggle of our country, to quit and give peaceful possession of the office which he holds. It is not with any desire to run down the Government in a particular manner that this aspect is being put. The position is this. We cannot go on saying always, if Shri Nehru goes or if the Congress party goes or if the present Ministry goes, what will happen. Who comes in? Why should this proposition of "who comes in" be made? Is there a dearth of people in the country? Amongst you also there may be many who will be able to run it. The present set must change.

An Hon. Member: People die.

Shri U. M. Trivedi: People die. What did Gandhiji say when the Quit India movement was started? It was the pet argument of the British that if they went, "what would happen?" Chaos will happen. What Gandhiji was saying was "let there be chaos. You get away; you go away. Leave it to God, or whatever it is." Therefore, let us not put in any excuse and say "For God's sake we are there." You are not there for our sake. You are there for the sake of the country. You are there for national cause. If the nation says "you go," you go. (*Interruption*).

Shri C. K. Bhattacharyya (Raiganj): The nation says that the Prime Minister should stay. (*Interruption*).

Shri U. M. Trivedi: Shri C. K. Bhattacharyya will get an opportunity probably to reply to me and so he need not disturb me. I have heard with very great equanimity of mind the accusations that Shrimati Subhadra Joshi always showers upon the Jan Sangh. I have heard her patiently. She always walks out after

she speaks. So it is very difficult for me to tell her anything.

13:12 hrs.

[MR. DEPUTY-SPEAKER in the Chair]

For 17 years our Prime Minister and many of his colleagues are there. Many things have happened in our country. What has led to the present position by which the Opposition has made up its mind to come before the House and move this motion? Where should the Prime Minister look? He must look at his friends, the Abdullas, Patnaiks, Menons—

An Hon. Member: Trivedis.

Shri U. M. Trivedi: If he calls me a friend, let him please look at me also, when I am telling him the positive truth which others dare not tell. Then after exhausting his friends, he must look to the *bhai*, Chou En-lai. He has trusted these friends and these friends have misguided him and have misled him. That *bhai* has cheated him and stabbed him in the back.

Shri Tyagi: That is what you are doing.

Shri U. M. Trivedi: One after the other let us take the picture which comes before us ever since partition had taken place. Jinnah, to begin with, had demanded that the whole of Punjab should go to him; the whole Bengal, the whole of Assam and the whole of Tripura should go to him. This was opposed and when the new picture was presented to him, he got very furious. But probably he was also fond of becoming a Prime Minister or a President and he ultimately yielded. What was the result? He got what we call a truncated Pakistan and we got what we call Hindustan with its limits shorn off. But he persisted in his policy of getting back these lands. He had his eye on Kashmir and had his eye on Assam. He had his eye on Tripura and the pressure of

Pakistan's continued in those directions. We have the picture of Kashmir. We can never forget it. The rulers of all the big States—Gwalior, Mysore, Baroda—simply signed and we had the integratin into our country. The same happened with the ruler of Kashmir. He signed, and yet, because of Sheikh Abdulla our Prime Minister agreed to have what we say a plebiscite. Why did it become necessary for us to have it and what is the trouble that is going on? That trouble started in 1947 and it has not yet ended. We made very brave speeches. We demanded back every inch of the land that has been taken from us and across which the ceasefire line was drawn. But have you succeeded in it? We are yielding. We are yielding by a slow process so that the people may forget the past. Thousands of square miles of our land have been taken away by Pakistan and we have done nothing whatsoever to demand them. And then over it came that great friend Chou En-lai who took away another 12,000 square miles of our land in Ladakh.

Having suffered all this, now, what are we negotiating? To save that Ladakh or to fight for that area of Ladakh—it may or may not prove useful to us—we are negotiating to give up the whole of Kashmir as a gift to Pakistan. Why are the negotiations on? They do not endear you to the country at large.

Let us look to the west and to the east. What is happening? We have been crying hoarse on this question of infiltration of Pakistani Muslims into Assam. A huge number is coming. Only last week we were given a table in which it was indicated that only 26,000 have been detected to have not left after they have been found out. This number is sometimes admitted to be more than 2,60,000, and admitted sometimes by the Government itself to be four lakhs and according to the public at large it is 26 lakhs. Our Prime Minister said,

"I stopped that deportation because it might have some repercussions". It gives a propaganda value to the Muslims of Pakistan, to Bhutto and to Gen. Ayub. What is that? The propaganda that it is the Indian Muslims who are being squeezed out gets in hand. We have not raised our voice even in the United Nations when the question arose to call for a declaration that genocide has been carried out purposefully by Pakistan. What is the present number of Hindus that are left now in Pakistan? How many were there when we partitioned? What is their number? Every time they have poured into our country. Certainly it was our duty to accept them as they were Hindus for this purpose, but at what cost? We are ourselves overpopulated. We are not demanding any piece of land from them. We yielded to Pakistan; we gave them Berubari because they wanted Berubari. We held a plebiscite for Sylhet and we gave Sylhet. We dare not ask for a plebiscite on the question of Karachi where we were 56 per cent. We dare not ask. Now, can we open our own eyes, knowing our own facts? Why do we dilly-dally? Why do we vacillate to carry out a policy which we are bound to carry out for protecting our border, for protecting our land, for protecting our subjects? Sir, this is the fate on the north and on the east.

Sir, that occasion is not forgotten by us when nine months back we rose as one man and made a solemn declaration in this House that we will drive out the Chinese, that we will fight till the last man and the Chinese must go. Some people make joke of us. Some people once in the Ministry and now in the House make fun of it and ask how we will fight till the last man. This was a solemn occasion and on that solemn occasion a solemn declaration was made in this House. Each one of us standing took a vow that we will fight till the last to drive out the enemy. Have we succeeded? Again the same vacillating spirit and the policy of appease-

[Shri U. M. Trivedi]

ment has started. Are we the only persons who are afraid of death? Are we the only persons in this world who are going to be killed? Is it that we have to hang down our heads in shame saying that we are cowards, that we are acting timidly, all others are brave, the Chinese are brave, we are weak and we cannot fight the Chinese? Sir, we made a bad show. Yet, when now the opportunity comes we dare not walk one inch into the territory which has been vacated. Why? Because we are afraid of war. If we are afraid of war, the whole world is afraid of war. If we are afraid of killing, others are equally afraid of killing. Why should we be the only persons who always think in terms of being killed? I say, Sir, the time is ripe for us to make a march. I do not say these are mere brave words. No. It is a question of taking a decision and acting according to that decision without any vacillation. We should proceed ahead.

It is not only on that account that the public are feeling against the Government. That is one aspect. The other is corruption. What has happened to corruption? Has it gone down or has it only increased? Let us search our conscience and let us find it out whether we have been able to check corruption. It has grown so much that in some places amongst the non-officials, I should say, the contractors and others dealing with the Government, it has become a naturalised thing. They think that it is natural for them to be corrupt and unless they are corrupt they cannot get their work done and that anybody who is not corrupt is treated as a ninny, a nincompoop. They believe that such a man is not respected and he loses all his rights. I very recently came across a firm whose whole business in Delhi consisted only of providing first-class and air-conditioned travel facilities free of charge to certain officers who used to come from Calcutta or go from Delhi. That firm is doing no other business whatsoever, not even one penny worth

of any other business. Yet that firm is there and it represents big business magnates. Thousands of cases of under-invoicing have been detected by us. Many of the records have been destroyed. Records are not available even in the Reserve Bank of India. Five-year-old and six-year-old records have disappeared. The income-tax department insist upon the poor merchants to produce records even 12 years, 15 years and 18 years old, but in the case of the Reserve Bank, in the case of bankers, those records have disappeared.

Shri Ansar Harvani (Bisauli): Poor merchants do not pay any income-tax.

Shri U. M. Trivedi: All are your friends. Your turn also will come.

Shri Bhagwat Jha Azad (Bhagalpur): Because you know them very intimately, they seem to be your friends.

Shri U. M. Trivedi: You also know them as intimately as I do, but you protect them, I do not.

Leaving this question of corruption, the top problem of food is before us. When I talk about food, I have got a very competent Minister before me. I have always looked upon him as a very competent man along with Shri Morarji Desai. I do not know why Shri Morarji Desai and Shri Patil have been picked up by the Communist Party and singled out for going out of the Ministry. If it is a question of competence, they are very competent. The question is this. What is the muddle that has taken place in our food administration which has brought about this situation? The muddle is corruption, corrupt officials, corrupt report from the State ministries, false reports from the States. The Minister here at the Centre act on the reports received from the States. They want to hide the actual stocks. They do not want to tell the truth even to the Ministers of their own party at the

Centre on whom they ought to have complete faith. That creates trouble.

What about sugar? Any amount of sugar was available more than six months back. What has happened suddenly? It has disappeared. You are quite happy in Delhi where you will get any amount of sugar you like to eat. But we who live in the villages are given only half kilo per month.

An hon. Member: One-fourth kilo.

Shri U. M. Trivedi: At least in my village it is half kilo. Can you imagine how I can maintain myself with half kilo sugar per month?

Shri Jawaharlal Nehru: Why not?

Shri U. M. Trivedi: We will maintain ourselves with even a quarter kilo of sugar if necessary. But how are we to maintain ourselves like that when you can purchase here one kilo every day if you like and we get only 500 grams in the villages. The question, therefore, is only this. The public are feeling as to what has happened about this food problem. Every day the prices are rising. Only today during the Question Hour it was said that we had a buffer stock of wheat and because of that buffer stock we were able to control the price of wheat. With very great respect, Sir, may I say to Shri Patil that continuously from 1959 the price of wheat has been slowly but surely going up and up. From Rs. 14 it has gone up to Rs. 22 in certain markets. A man who was able in 1939 to purchase wheat at the rate of Rs. 2 and maintain his family even though he was getting only Rs. 30 as salary, he has today to give Rs. 88 to get four maunds of wheat and even with a salary of Rs. 100 he is not able to maintain his family. That is the position that we see today.

What have we achieved in the direction of more production? Is food grown more? Have we achieved anything? I most respectfully submit, no. The growth is not what was anticipated and we are not doing anything in that direction. Why is it so?

As I have often remarked, this community development project is a wash-out. Please do something in this matter. This sixth wheel of Planning Commission must go. It has not served any purpose whatsoever. Let there be planning. There may be good planners. Proceed with the plans, make the country flourish and make it grow more. Every one of us will be happy.

If socialism means that you destroy one thing and build again, I do not believe in it. That is why I very seriously object to the Gold Control Order which has been passed under the colour of the Defence of India Rules. What is this Gold Control Order? If I have your permission, Sir, I will lay on the Table of the House these 387 telegrams that have been received by me from different parts of India. They are pouring in even now.

An Hon. Member: They may be laid on the Table of the House.

Mr. Deputy-Speaker: They cannot be laid on the Table. He may read one or two of them.

Shri U. M. Trivedi: If the rule permits, I can lay them on the Table. I will read only one because the contents are practically the same. It says:

"Gold control fails Government fail Rehabilitation of goldsmiths fail Morarjibhai should resign Withdraw gold control rule".

Shri Bade (Khargone): Now some goldsmiths are dying and yet some hon. Members are laughing. It is not a laughing matter.

Shri U. M. Trivedi: I do not agree with the view that on that ground alone Shri Morarji should resign. But I do say with every emphasis at my command that the gold control rules have done the greatest damage to the country that could even be done. My estimate may be wrong and the number of goldsmiths may not be 20 lakhs. They are artisans who have learnt the art from their childhood, from their parents in their homes, not from any schools that we have provided for them. They want to preserve an old

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art and that fits in with our traditions and our culture. Why were these 20 lakhs of goldsmiths thrown out of employment? For the sake of preventing gold smuggling. The other day a paper which is highly respected by Congressmen, *the Patriot*, published a news item that the Gold Control Order has failed and Rs. 2.68 crores worth of gold has been smuggled into during the last month. So, the Gold Control Order has not stopped smuggling; it is going on as merrily as before. Now, how are you going to rehabilitate all those goldsmiths?

Shri P. R. Patel (Patan): Is gold smuggling going on as it was before?

Shri U. M. Trivedi: The hon. Member may please sit down. His turn will come to speak.

You want to save a few crores by preventing gold smuggling and for that you have thrown out of employment hundreds of thousands of goldsmiths. Now you want to rehabilitate them by giving them Rs. 1,500 or 2,000 per-head. For what? Why waste this money? There is no justification whatsoever for this policy of permitting jewellery only of 14 carat gold. It is nothing but sheer obstinacy on the part of the hon. Minister to continue the policy that he has been pursuing so far. He must change his policy, look at the figures, study the conditions that are there....

Shri Ranga (Chittoor): He is incapable of that.

Shri U. M. Trivedi: No, he is capable of that. He must not hesitate to do what he feels is just and right.

Shi Tyagi: Do you want him to join your party?

An Hon. Member: Are you prepared to relieve him?

Shri U. M. Trivedi: I do not want him to join my party; let him remain with you.

After dealing with the plight of the goldsmiths, I will come to another subject which has caused a lot of discontent among the poorer sections of

the society, and that is the introduction of the compulsory deposit scheme. A poor man who is drawing a salary of Rs. 125 or 130 is not able to make any compulsory deposit out of his savings. Yet, we are forcing him to do it. From where will he get the money to save and deposit? If he is a government servant, the only method by which he can increase his income is by having more and more of tips. He will feel himself drawn towards easy corruption. Therefore, I would submit that you should reconsider your views on this policy. One thing is patent, if anything has aroused the feelings of the poor man against you, it is the gold control order and the compulsory deposit scheme. Once the people have risen against you, it is difficult to pacify them.

Shri P. R. Patel: How are you going to finance the defence expenditure?

Shri U. M. Trivedi: I will come to that.

Mr. Deputy-Speaker: He has taken 28 minutes while the total time allotted to his party is 29 minutes.

Shri U. M. Trivedi: I would beg of you to give me forty minutes. The Speaker had agreed to give me forty minutes. It was settled on the day on which this question came up.

Mr. Deputy-Speaker: The time is distributed strictly on the basis of the strength of the party.

Shri U. M. Trivedi: Anyhow, I would request you to give me more time.

Shrimati Subhadra Joshi was saying that we are against nationalisation. I am not averse to nationalisation of any industry for the benefit of the country and for the defence of the country; no, I am not. My party is not against nationalisation. I do not know from where Shrimati Joshi got this wrong information. But I am definitely of the view that we do not want nationalisation of every petty trade and small merchandise that are manufactured in this country. I will not agree to that.

Then she referred to the nationalisation of non-Hindus. She made a wrong translation of it. My party is the only party which proclaims that it does not believe in minorities. We believe in the Indian nation; one nation and one nation alone. My party has often declared that. I again declare here and now at the top of my voice so that she may hear that for me nationalisation only means *Bharatiyata*. Every Indian who lives in this land is an Indian first and Indian last. We do not recognise any minorities, be it a linguistic minority, religious minority, caste minority or any other minority. We must have only one nation. That is the only consideration that we must have; there should be no other consideration in our country. And once we decide or make up our mind not to recognise the most fatal thing that we ever recognised, the question of two nations in our country, our country will grow and become happier and happier as days pass. That is the position that our party has always taken, both here and in the various State Assemblies. So, there is absolutely no question of my party being against nationalisation.

Then, since I am speaking on behalf of the opposition, I would like to say, and I am sure everyone on this side of the House will join me in my view, for God's sake and for the sake of the country and for your own sake, do not utilise the Defence of India Rules for running down the opposition and for putting the opposition members behind the bars. That is not the proper way of doing

things. People have been arrested and put behind the bars because they happen to be Communists or members belonging to Jan Sangh, Swatantra, Praja Socialist or Socialist parties. That is not the right way of dealing with the Opposition.

It is our duty, our bounden duty, to have our own leader. It is our duty to establish an opposition against you which may succeed, which may aspire to succeed, in having a leader of its own. It is not for us to agree to this proposal that there should be one leader, just for the sake of Congress party. It is not proper. Therefore, to say that all those who do not believe in the existence of one leader and one leader alone are traitors. This, in my opinion, is using rather strong language, even if it is meant for the opposition. That method of approach should go.

Since the Deputy-Speaker is of opinion that I should not take a long time, I will finish my speech in another five minutes. I will now turn my attention to the foreign policy of this government. The foreign policy so far pursued by our Government has not shown that we do really believe in non-alignment. Have we believe in non-alignment? Or, are we non-aligned? This question crops up every now and then. We always think in terms of friends. We cannot afford to displease the Arabs because we are in a way aligned with the Arabs. So, we do not speak with Israel. Otherwise, why can we not recognise Israel? Why should we not have diplomatic relations with Israel? I cannot understand it. Then, when it came to the question of the rape of Hungary, we kept quiet. Are we non-aligned then? When it came to the rape of Tibet, we were non-aligned. Did we act like that because we were non-aligned or because the other party was a *goonda*? When it came to the question of Suez, although we were in the Commonwealth, we

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jumped against Sir Anthony Eden. Why did we do it? So, it is very clear that there is no question of non-alignment and it is only a question of our yielding to pressures coming from *goondas* whom we cannot conquer, whom we cannot threaten. Tangiers was dear to us; Algiers was dear to us; Morocco was dear to us; all sorts of things were dear to us but our own people living in Ceylon and in Burma were not dear to us; our own people living in Indonesia were not dear to us! The policy of vacillation and throwing our own people at the mercy of others must end. He is a bad father who beats his own child; if he is strong enough, he beats the other.

Shri Tyagi: That is what you do.

Shri U. M. Trivedi: Two things remain for me to mention. They are the Voice of America Deal and the question of Air Exercises. Divergent views have been expressed for reasons best known. We have to stand on our prestige when we have once signed a paper. The hon. Prime Minister remembers that. In this very House he mentioned when the Nagaland Bill was there that he gave an undertaking that he will name it Nagaland. It was on this single promise that it was named Nagaland although we all persisted and asked to name it Naga Pradesh or Naga Desh but not Nagaland. But the hon. Prime Minister said, "I gave the promise and we will carry out that promise." The same promise of the hon. Prime Minister comes on the question of plebiscite in Kashmir. If that is so, what makes the hon. Prime Minister to back out from that position when he had signed and initialled the Voice of America agreement? Right or wrong, it is there and it should remain for the prestige of the country. . . . (Interruption). I know, the Communist friends are also agreeable to this that the prestige of the country must remain.

On the question of air exercises we are going to sit as mere stools? We will watch how the others fly. We will enjoy the *tamasha*. But it is possible that this *tamasha* may also lead to your learning something. There is nothing wrong in learning from people the art of flying well, the art of defending our country, the art of taking big risks in flying. We are not well-equipped. We know that we are not well equipped. We had been sleeping over our defence and we had allowed things to drift. Therefore when our country is faced by the present position created by the Chinese monster and by the Pakistani mischief-mongers, I should say that we must be on the alert and should act not in a vacillating manner but in a manner befitting our country.

I should, therefore, say that a mountain moving bulldozer is necessary to scrap up and throw off the dead mass of the monstrous government which has gone out of gear and is indeed a deadweight on the Indian soil. Many mistakes have been committed by us and let us not repeat those mistakes. The first mistake that we committed is willingness to leave our affairs in a few faltering hands. We have done wrong. The second mistake is self-indulgence. That also must stop. The third mistake is an easy giving in to fear, timidity and cowardice. The fourth mistake, which many of us have committed, is hero worship. It should cease. The fifth mistake is belief and faith in the friends of Pandit Jawaharlal Nehru, like, Kairon, Abdulla and Patnaik. These things should go. I should say, let these things stay; the only thing is that this Ministry must go.

Shri Khadilkar (Khed): Sir, at the outset I must confess that I was disappointed when I listened to the speech of Acharya Kripalani when he moved his motion regarding want of confidence in the Council of Ministers. A person of his standing in our

public life who has spent the best part of his life in the company of Gandhiji and Pandit Nehru would, I thought, devote at this juncture some thought to the pressing problems that are facing us and would not drag the debate to the level of the market place. It was expected of him because I feel some fundamental thinking is called for. If he had thrown some light from a national angle on certain drawbacks in the situation, it would have been most welcome.

But what has he done? Unfortunately he has succeeded in bringing round together the most incompatible, chaotic, mutually self-contradicting elements together to agree to a one-line motion. This feat of his is comparable to the feat of our old well-known Acharya Panini. As you know perhaps, in order to impose a certain discipline on Sanskrit grammar and evolve a system, he lumped together three divergent creatures, *swa yuwa* and *maghawa* in his famous sutra. Among these three creatures there is nothing common and in order to impose some discipline, they were lumped together so as to evolve a system.

Unfortunately, there are two Acharyas sitting on the front benches of the Opposition. The ancient Acharyas had some self-imposed discipline but Acharyas here are not amenable to any discipline. That is perhaps their highest quality. He brought about the Swatantra, Socialist, Sangh, the SSS, unity to sponsor a motion and this House must take very seriously what that motion reflects or represents.

Shri J. B. Kripalani: National integration.

Shri Khadilkar: I will come to it whether it is disintegration or integration. That motion reflects bitterness and frustration of certain elements in this country who are incapable of keeping pace with the present revolu-

tion and a change in society and in the world. They are incapable of grasping the fundamental change that is taking place all around and in this country. Therefore, they are viewing things from a certain static angle.

The Grey Eminence, the High Priest of the Swatantra Party, Shri Rajaji, has laid down certain policies which were propounded in a clever manner by their exponent, Shri Masani. His speech was very clever but equally vicious. I am going to say why it is vicious and expose it. When I say "Grey Eminence", I would like to re-find this House and particularly the Jan Sangh friends that Grey Eminence was a well-known Pontiff in European history who by his diplomacy brought about chaos in Europe. That is well known. Even now what is Rajaji, the High Priest of the Swatantra, preaching? What is common between the Jan Sangh and the Swatantra? I cannot understand that. Only the other day he has written about Kashmir. We know his philosophy. When the question of Pakistan had not even taken shape, he gave shape to Pakistan and to the division of this country by persistent propaganda. "Divide and get whatever you might and rule over it."

Regarding Kashmir he came out with the statement, "Hand over Kashmir to some authority either under joint control or under international authority." A secessionist by temper he has advocated that. This House has considered secessionist activity as treason. I will not be surprised if, God forbid, one day His Grey Eminence gets hold of power in this country, he would advocate some sort of a secession of our territory to appease our enemy at the border without compunction. This is Rajaji with whom these Jan Sangh people are co-operating. (Interruption).

Shri Yashpal Singh (Kairana): He is not here.

Mr. Deputy-Speaker: He is referring to his Party.

Shri Khadilkar: I am surprised what is common between those republicans who represent social proletariat in this country? What is common between them and Mr. Masani? I am surprised what is common between DMK who have their own philosophy and him? Whatever it is, I know some of them, young people coming from the hill areas, have their grievances. But why they have joined hands in sponsoring a motion of No-Confidence, I fail to understand.

Last, but not the least, I come to Dr. Lohia, as I know him since 1934 with his German background. Because he was brought up in Germany, he always stands on his head when he thinks about the problems. Perhaps, when he was studying in Germany, the fascist philosophy was rising and certain traits are still lingering in his philosophy that his followers should guard against. He calls it grass-root socialism. I expected, at least in the question of propagating socialism he will not make, as he has propounded again and again, any opportunist alliances with Opposition or with any other group.

Now, I would like to come to Mr. Masani. He has challenged the very fundamentals of our national policy. I am not worried about petty grievances voiced here and there. Acharya Kripalani is repeating his arguments, as we know, time and again in this House, which in his old-age perhaps is permissible.

As far as others are concerned, they are also ventilating their grievances. But Mr. Masani has developed a consistent philosophy and placed it before the House in not so a subtle manner advising our party, "Beware, you and the country are likely to surrender your power and go out of office, unless you take lessons from me". What are those lessons? "You isolate your leader and find out a new leader who will be amenable to

Swatantra philosophy and rule the country". While playing this game, when he is advocating it, he is trying to be very very clever without giving any offence. And what he challenged? He challenged the fundamentals of our foreign policy. He challenged the fundamentals of our economic policy. I would appeal to this House that it is not a question of a formal vote on this occasion; it is not a question of negation of No-Confidence motion. I want this House to register a positive reaffirmation of their faith in the fundamentals of the policy of the leadership that has guided this country during the last 16 years. When I say this I say it with full confidence. These people stalwarts, sitting in the Opposition, have forgotten one thing that during the course of the struggle for freedom, it was not simply the urge to drive out foreign power. Behind that urge for freedom was a vigorous urge for social freedom, a radical social change. This fact was recognised by the leaders in our country. So many countries have failed in this. They failed to accommodate that social urge within the political framework and, therefore, they have several difficulties—changes of Government. The credit for realising necessity goes to this Government. Those who are dispassionate students of history, while analysing the social forces behind it will admit that this Government has successfully contained this social urge within a democratic framework and made democracy a viable thing. That has stabilised here. I say it with greater confidence. Whatever the embittered souls might say, the people, the responsible heads of the Governments in the West and the responsible press there recognise that all of the countries that have been freed, India is a viable and stable democracy. And, therefore, the Soviet Union as well as the Kennedy's Administration have come with massive aid not only for the sake of defence but at the same time to build up our economy. This aspect must be clearly understood.

Then, they argue that non-alignment has failed. Why? It is because China has attacked India. What a funny argument! They say, Pandit Nehru said again and again, and rightly said, it is not an attack of communism; it is an attack of China's present leadership, their expansionism and they consider isolating communism from this attack is something quite wrong. Mr. Masani argued that we must take shelter like Turkey, like Pakistan and like Iran under the protection of the west. What countries to compare! I would like to advise him to read the recent survey made by an Independent Economist regarding Turkey. Turkey is protected with military might but that economist has observed that two-thirds of the national income is swallowed up by that machine and Turkey could not make any significant advance. Does he want to recommend this course to us? Does the Acharya who has followed Gandhi want to recommend this course to this country? So far as non-alignment is concerned, I am proud to say, whatever our Prime Minister pleaded for the last 15 years is bearing fruit.

Now, recently, a certain understanding between two super powers has been reached. Somebody might say, what significance it has to us? They do not realise that because of this understanding, all the under-developed countries of the world are going to benefit. There can be a certain amount of assurance of peace: China feels that in this under-developed region there is the same old revolutionary urge which had its romantic appeal or edge. China is mistaken. The Soviet Union has realised that there is a greater hunger for development in this part of the world. The people have greater hunger for social justice and greater hunger for economic and other advance and certain stability. They want to attain stability. China wants to attack it and in this conflict when the Soviet Union and America have come to some understanding on this problem, we are assured, because of the lessen-

ing of tension in this region, we can think of building up of our democracy in peace according to our thinking, according to our national genius. This is a prospect it has opened. But who was the sponsor of the original motion? India was the sponsor in the United Nations. Short memories here on that side may not like to admit or remember this. I say with pride, it is we who sponsored it. We persisted in it. We were ridiculed in this House for this and still I can draw comfort in this thought that two big powers have come together and they have come together with the view that the problems cannot be solved basic conflict cannot be resolved with the military might but will have to be solved by some other method in Europe.

Then, they argue about the Voice of America deal or air exercises. Do they realise what they are saying? I would like to appeal to Acharyaji, "In this country do you want to intensify cold war?" We fought for the easing of tension in Europe and the stalwarts here Acharyajis, are pleading, "Oh, do whatever you like. It does not matter whether it brings cold war on our border." What is wrong in it, they say.

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But while you make that agreement, we must be very cautious that no ground is given even to our opponent to say that you are creating new tensions. This will not lead to any solution of the problem. What is the problem facing us? It is being said here on this side 'Oh, you have been defeated because they want to build up a certain psychology of helplessness and defeat in this country.' Do they realise that in some small corner of our country the army might have suffered a little reverse? Does it constitute a defeat? Do you want to build up a psychological defeat in this country or do you want to stand on strength because in the final analysis, we must understand very clearly that the problem of

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border conflict with China is not going to be solved by military might? We must be prepared; we cannot take chances. Equally important is the diplomatic front. Diplomatic front is a part of defence that must be understood and I am confident that one of these days, China will have to come round and discuss and ultimately we will have to sit together and solve this problem. On the border—if we go to war or China goes to war—China is not possibly in a position to go to war because we are strengthened by help from all the friendly countries, particularly America and Soviet Union, China knows it fully well.

Therefore, the perspective must be very clear. Those who shout about defence should understand the problem that we are facing to-day—problem of economic crisis, problem of shortages—which is the result of the Chinese aggression. I do not think that Shri Morarji Desai was very happy when he presented his budget. When he puts such a big burden is he not conscious that we are spending nearly Rs. 900 crores on defence?

Shri J. B. Kripalani: He looked very happy.

Shri Khadiikar: These considerations are bound to come up; dislocation in the economy is bound to take place. Let this House realise that they are clamouring for defence build up, they must realise that the defence and military machine sometimes eat up the whole economy and undermine democracy. Am I wrong if I accuse these people that they are bent on undermining democracy in this country and that it is their purpose in moving this Motion of No-Confidence?

Therefore, when I say the defence must be looked at in a proper perspective, the diplomacy is also part of defence, without fear or contradiction I can say then with faith that the policy of non-alignment—non-involvement—pursued during the last sixteen years

has borne fruit. To-day, we can say that we have the whole world on our side. Just as Hitler in the last war had to face in an isolated manner, the democratic might of the world, China is in the same predicament. India being a democratic nation, the socialist countries are behind us standing shoulder to shoulder and defending us and our freedom. This aspect, if we take into consideration, I am sure, every Member will realise that there is no weakness. But, the weakness is being generated by those taking advantage of our peculiar position created by the Chinese aggression and certain deficiencies in our economy. They want to build up a psychological demoralisation and defeat and helplessness: Shri Masani quietly would say 'Look here, your own Leader has let you down. Leave the economy in the hands of Free Enterprise; remove all controls and the Free Enterprise magnates will have the super-control over the economy.' Then Shri Masani will be very happy. He depicted a picture. It will be a paradise. There won't be shortages; there won't be any price rise or anything of the sort. We must be aware that this philosophy of Free Enterprise has been discarded as a bankrupt doctrine in the West even by the Anglo-Americans. This doctrine he is propounding here because he has built up a grand alliance of reaction in this country. For the first time, I am very happy that the reaction has come together under one banner and they have got a blessing of Grey Eminence or the high priest of Swatantra Party, Shri Rajaji. Therefore they could propagate with some prestige in this country. I would, therefore, plead and humbly plead that every Member of this House, whether he belongs to this side or that side, should decide about one thing whether he agrees with Shri Masani's philosophy which is incorporated in their party manifesto 'Just abolish the Planning Commission', and everything would be alright. Remember this. Do you believe that the Planning Commission should go? Do

you believe that the destiny of this country should be left to the ex-rulers, a few landlords and ex-princelings and magnates who have the monopoly control? If you believe like that you are free to vote with the motion moved by Acharya Kripalani. Because, Acharya Kripalani has no coherent thinking. The thinking has been done taking advantage of the disunity, by Mr. Masani, and in a wise manner and statesmanlike manner advising the Congressmen and the people to follow him. If we have no faith in the basic policy you can go with him. I would like, let there be a free vote, it does not matter, no whip. Let us reaffirm our faith; it is not a negative vote; I want a positive vote in the policy that we have pursued, the policy of gradual economic development, containing the social urges for freedom and social justice and stability that we aspire to have internally and externally, the friendship with all nations.

One or two more points I will touch and I will finish. The word 'corruption' is bandied about. I know there is corruption. But has any one from the opposition,—particularly I would request Acharya Kripalani who has moved with Gandhiji—applied his mind to this? This is a social evil, particularly in the post-war era. In a democratic set-up, in the early stages of a democracy, certain corruption creeps in. We faced the problem of integration by calling a conference and evolving a certain code. Why not apply your mind to face this evil of corruption in a similar fashion on a national level? Why do you want to bandy about words and carry on a character assassination, knowing full well that when you throw that word you create a certain demoralisation in the country? And in the same breath you say that you want to fight the Chinese. You want to be very brave and you think the present Government is not equally brave. This is a problem which you must face, which I must face, boldly.

There is another question. He referred to it and therefore I have to say a

word about it. He referred to the Kamaraj plan and he said, "You are placing party before Government". I would like to have particularly the reaction of Acharya Kripalani to this. Is it not in keeping with the line of the national struggle and the teachings of Gandhiji? What is wrong there? Certain values we want to restore to our public life, and a supreme effort is made to restore those values to the party and to the Government. What is wrong in it? Is it an attempt to place party before Government? I would like to appeal to those who are sitting on this side to give a patient thought to this aspect of the problem when they want to ridicule the idea.

In conclusion I would like to say one word and then I will finish. Looking to the whole aspect, the one thing that has happened in this country is that an awareness of revolution has been shown throughout this period by Pandit Nehru. It is not a question that he is the leader of the party; he is much more than that, and therefore I say this. He has before him a certain world vision. We are not isolated. And therefore, when we were attacked by the Chinese, if he had raised the cry, as some people on this side would have liked, "Oh, it is an attack of Communists" and raised an anti-communist front on this side, would it have been possible for the non-aligned countries to rally round us; would it have been possible for the Soviet Union to come forward with a massive aid to us? If we take this aspect of the problem into consideration, I feel that this bogey that has been raised is a bogey just to hoodwink the people.

Therefore, in conclusion I would plead that what we are debating today is very significant. There are possibilities of committing mistakes. I do not say the Government has not committed mistakes. That would be wrong and dishonest on my part. Government has committed mistakes. A certain dynamism in our planning

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is lost; it has got warped up. We have to correct it. And if we do not correct it, it is just possible that it will go in the wrong direction. These are things which have to be taken very seriously; but when a challenge comes to the fundamentals we must re-affirm our faith and dedicate ourselves not only just for defence in a vague term but we should dedicate ourselves to the fundamentals, the fundamental policy which has stabilised our country in this part of the world.

One last word. Mr. Maşani referred to the rupee.

Mr. Deputy-Speaker: There are too many "last words"!

Shri Khadilkar: He said that the rupee is falling. I just want to give him, and this House, an information. While in U.S.A. I happened to discuss the problem of the rupee and our external currency question with some people, and one of the biggest bank executives told me, "Look here, so far as the Indian currency is concerned, it is a soundest currency". And what does it indicate? He told me in confidence.....

An Hon. Member: Don't break the confidence.

Shri Khadilkar: Just listen. He said, "The currency quotation in the black market is a positive indicator of its soundness, and the rupees stands very high in this if you just look beyond the Mediterranean."!

Sir, with these words I thank you for the opportunity given to me.

14.13 hrs.

RE: MOTION FOR ADJOURNMENT

Mr. Deputy-Speaker: Shri Anthony.

Shri S. M. Banerjee (Kanpur): You said, Sir, that you would give your ruling regarding the adjournment motion on the point of order.

Shri Nambiar (Tiruchirapalli): On the Bombay strike.

Mr. Deputy-Speaker: I reserved my ruling on the point of order raised by Shri Banerjee and Shri Daji. I have gone into the remarks made by the hon. Speaker. In fact, the Speaker has confirmed my ruling disallowing the adjournment motion. There is no such assurance given as Shri Daji pointed out. In fact, he has stated that facts should be elicited, and then there is the no-confidence motion, the point can be raised here and the reply may be given by the Government, then, if not satisfied, an adjournment motion may be raised. That is for the future. Therefore, I hold that there is no point of order. We will proceed with the discussion.

Shri S. M. Banerjee: Sir, have you seen the proceedings?

Mr. Deputy-Speaker: Yes, I have got it here.

Shri Anthony.

14.14 hrs.

MOTION OF NO-CONFIDENCE IN
THE COUNCIL OF MINISTERS—
contd.

Shri Frank Anthony (Nominated—Anglo-Indians): Mr. Deputy-Speaker, Sir, this first ever no-confidence motion undoubtedly is a significant occasion. Very respectfully I would like to postulate some basic premises, because I believe they are necessary if we are to see this debate in perspective.

Many of the things we do on both sides of the House are the result of certain compulsive contradictions in our political life. This very no-confidence motion is a reflection of that contradiction. Not even the most deleterious mad hatters can think—and the opposition know it—that it can lead logically, as it should or it might, to an alternative Government or to the exit of this Government. One of the weaknesses of our parliamentary life

has been the absence not only of an alternative democratic party but the absence of a reasonably strong opposition. A virtual one-party system such as we have had produces inevitably trends not only towards a monolithic political structure but to some of the unhealthy features of totalitarian rule. Because of that, virtually an irremovable ruling party, the longer it rules inevitably it suffers increasingly from power drunkenness with all its accompanying evils,—arrogance, complacency, an increasing indifference to a sense of duty and of work and, above all, to an increasing vested interest in the spoils of office, with the accompaniment of party faction, intrigue and blatant corruption.

Shri Dasappa (Bangalore): How is it irremovable? You are at perfect liberty to remove it.

Shri Frank Anthony: Virtually, I say. That is one of the contradictions of our political life. I can reassure my friend who has just got up that I am not blaming him, I am not blaming his Government, I am not blaming his party. I say this that whatever has happened is a reflection of the contradictions in our political life. No one is solely to blame. These contradictions are a legacy of history. They are more a legacy of these contradictions as I have said in our political life. A complementary weakness, I say a complementary weakness, has been a weak, a splintered opposition. Most of the groups on this side hardly deserve the name of groups. They are more political shavings. That also is a legacy of history. That also is a reflection of the compulsions of our political life. I want the House to try to understand it. There are so many compulsions, the vast size of the country and not least, a predominantly illiterate electorate unable to appreciate even remotely basic economic and political issues. Because of that voting is cast very inevitably along regional, parochial, communal and caste lines. These are the divisive compulsions which are inherent in our political life in the country. (*Inter-*

ruption) Oh, you have an internal sabotage party allowed to function here.

Shri Inderjit Gupta: It is safer to be nominated. Shri Anthony has never had the experience of an election.

Shri C. K. Bhattacharya: How does Shri Anthony know what happens in a General election?

Shri Frank Anthony: It is not necessary so far as the elective character is concerned, but my friend may have a certain elective capacity as a frog in the well. In my own humble way I possess 90 per cent representative capacity. What I represent is more than what he will ever represent in several incarnations. And that is why I am able, although nominated, to sit in the front bench of the opposition and to say what my friend would never and in so many incarnations dare to say.

Shri C. K. Bhattacharya: I admit I am not the master of inventions as Shri Anthony is.

Shrimati Renu Chakravartty (Barrackpore): Fight the election and see what happens to you.

Shri Frank Anthony: I have limited time. I am more than capable of replying to it.

Mr. Deputy-Speaker: Order, order. Let there be no disturbance.

Shri J. B. Kripalani: Our constitution allows this nomination. Therefore he has as much right to say what he has to say.

Shri Frank Anthony: My constituency is unique because I have to cover every nook and corner of this country, much more than them. I know what is happening in the country. Why does this Independent Parliamentary Group not support this no-confidence motion? Because, we felt that in the face of these dangers, not only external but internal for the survival of democracy, it is necessary to take a balanced and an objective view. And I am endeavouring to do

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that. And I say this, that whatever the weaknesses and shortcomings of the congress party may be today, whatever they might have been, the congress party has stood between the country and chaos. I say that. I say that the congress party has in the tempestuous critical post-independence period..... (Interruptions) May I have this barracking a little less, Sir? They can have a little more barracking when I come to them. As I was saying, in this tempestuous post-independence period, with all its shortcomings, the congress party has given to the country democratic continuity. It has given to the country political coherence. I admit it. And today, Sir, one of the greatest dangers to the country—this I say very respectfully—to the country, is this. One of the greatest internal dangers to the survival of our democracy and to our unity has been caused by the new compulsive lobbies of regionalism, casteism and communalism in a new and different form. These are the new compulsions. And I say this with great respect to my socialist friends of different shades on this side. Different variants of socialism are not going to make any real appeal to an electorate which is predominantly illiterate because whatever thunder you may have had, has at least from the doctrinal point of view been stolen by the ruling party. And I do not want to pay any special tribute to the Swatantra party. I believe that regional parties, communal parties are not going to make any contribution to the growth of healthy parliamentary traditions. And I say this. People may not agree with me. They may call the Swatantra by all kinds of names, conservatives, rightists, ultra-rightists. But I say this. For the first time during independence this party has marked—I am not likely to join them—this party has marked the emergence of not of an alternative democratic party at least of a party which provides some fundamental democratic contrast, maybe, complete democratic contrast, and it is necessary that you

must have some kind of a democratic contrast if there is going to be any kind of health in our parliamentary democracy. When Shri Khadiolkar talked—I don't say it was in bad taste, I think it was a little gratuitous—about ex-princes, and so forth. But I want to say this to my friends in the ruling party. Do not apply any unnecessary political unctions to our soul. What I say is this. Whatever contradictions you find in the splinter groups on this side, the same contradictions in much larger numerical measure are reflected in the congress party. The congress party today has in its political and economic content people who are spiritually, economically and politically a kin with all the elements on this side. There are more princes, more millionaires in the congress party than in the whole of the opposition. There are more revivalists, more communalists in the congress party than in all the communal reactionary parties in this side. And I think that privately many of the congress members will agree with me that there are certainly more hypocrites, certainly more self-righteous prigs. (Interruption). Let me repeat that here. There are certainly more hypocrites. There are certainly more self-righteous prigs, certainly more would be political *sanyasis* among the congress than on this side. (Laughter). That may be a laughing matter, but the next is a serious matter. In the context of the emergency, charged with infinite danger to the country, with an infinite potential for internal treachery and sabotage, there are more communistic, more crypto-communists, more fellow-travellers in the congress party than on this side of the House.

Sir, I say this, and I am trying to strike a balance. What is the good of abusing the government the whole time? I don't say that Government does not require to be censured. It ought to be censured every day, day in and day out till it shows an increasing response to the needs of the people. But it is a barren occupation

abusing the government. Let us ask ourselves this question. Who is prepared on both sides of the house to pay the price of real unity in the face of an emergency? Who is prepared to stop grinding his own political axe? Who is prepared to stop collecting for a little while his own grist for his own political mill—grist which may grit the country apart? I say this, Sir, and I repeat it that, today, India is the sole surviving bastion of democracy in Asia because of the congress party with all its weaknesses. I hope the Prime Minister would not take it amiss, but I say this that with all his contradictions, with all his vascillations, and with great respect to him, with all his political ambivalences he is the symbol, the talisman of political unity in the country.

What is the good of our questioning something which is axiomatic? He alone has the necessary image in the public mind to evoke and to activate that unity.

Sir, there was also another reason why we did not support this no-confidence motion. I certainly am not prepared to accept the sweeping assertions because it stems from malice or ignorance to say that the congress party has done nothing for the country. I am one of those who believe that whatever you call it, whether it is underdeveloped economy or developed economy planning is absolutely essential if we are going to make any kind of economic progress.

I agree wholeheartedly that we must have a strong and increasingly strong industrial base. Because I believe inevitably that if at any time we are to break through this vicious inhibiting economic circle which inhibits all under-developed economies, it will only be a projection from that industrial base. I do not agree with my hon. friend Acharya Kripalani who would appear to want us to continue with a bullock-cart economy.

And I say this that I am not going to canvass the achievements of the

Congress Party. They have got much more time and many more speakers, but I say this, Let us look briefly at some of the things.

Even in agriculture—my hon. friend Shri S. K. Patil is not here; he is rather in the doldrums today—there has been a measure of progress. But it is my estimate that there has been some failure. And what have been the reasons for the failure of, and lack of progress in, agriculture? I put it down to two reasons, lack of adequate funds and the greater reason the failure of the State administrations. I do not want to say anything too much about that. I am not indicting them personally, but I say that the failures of the Plan, the failures in health, the failures on education, the failures on agriculture have been the failures predominantly of the State administrations. And I say this also that other parties and powers in the States would not have done much better if they would have done anything better. The failure of the State Governments has been the failure of regionalism. The failure of the State Governments has been the failure of decentralisation in the context of a predominantly illiterate electorate. That is my thesis. And I join issue with the Prime Minister here. We are largely a politically immature people, even our leaders; we are a people who lack practical political sense. Because somebody has passed a slogan down to us from the past, we are repeating it in a parrot-like fashion—A democracy at the grass-roots, democratic decentralisation. I also accept it as a principle, as a basic principle, but surely the first postulate of the success of democracy at the grass-roots is a minimum of education. Surely, it is axiomatic that a proliferation of power by people who are illiterate or semi-illiterate must mean a corresponding proliferation of inefficiency, malpractice and above all, corruption. Do we not see it around us every day? What has happened? The lower the rung of the administra-

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tion, the greater the maladministration, and the greater the corruption. Take the municipal level. Whether they are the PSP or the Congress, or the Jan Sangh people, do we not find people relatively more inefficient and relatively more corrupt? We find that there is a hierarchy, a hierarchy of efficiency or lack of it. I believe that at the Centre there has been more efficiency relatively than in the States, that in the States, there has been relatively more efficiency and less corruption than at the municipal level, and I believe that even the municipal level will show that they are less inefficient and less corrupt than when the panchayats begin really to function. That, Sir, is my reading of the position.

And may I say with great respect,—and I say, with great respect,—the House furnishes an example of what is happening? When this House becomes more representative of this predominantly illiterate electorate with more and more illiterates or semi-illiterates coming into this House, then inevitably, inexorably, parliamentary standards and parliamentary traditions, and ordinary parliamentary decorum will deteriorate.

Shri Tyagi: I protest.

Shri Frank Anthony: That is when they come. They have not come yet. As regards who have come, I would not say anything. But when they come, we can expect that.

And I say this. Who is prepared to pay this price among the parties on both sides to call a halt to democratic decentralisation, to so-called democracy at the grass-roots, unless you have the pre-requisite, the prerequisite of a minimum of education? Nobody is prepared to pay the price either on this side or on that side. Who is prepared to pay the price, to face one of the greatest dangers to everything that we are doing in this country, namely

the population explosion? As somebody has correctly said, everything we do will be completely overtaken by this. We may call not Acharya Kripalani and his cohorts, but may call all the archangels from heaven to run this country, but even what they do will be completely overtaken by this runaway population. The problem is: How are we to control it? There is no way unless we pay the price. Is my hon. friend prepared to pay the price? This kind of family planning which is peripheral, is bound to be utterly and completely ineffective. Are we prepared to pay the price that Japan paid? Are we prepared to do that? Is my hon. friend prepared to get up now and say 'Yes, I shall endorse legislation to legalise abortion? That was the only way by which Japan was able to control that population explosion which was not half as powerful as ours. We will have to pay, if we are going to face this danger, a greater price. We will have to go in almost for mass sterilization. I am postulating basic issues. Who is prepared to pay this price? Everything we do will be overtaken by this run-away explosion. The last ten years have seen a 2½ per cent increase in population. Ten years before, it was 1 per cent. Everything we do will be overtaken by this.

Then, I have something to do with labour and I am a practising lawyer. And I say this that so far as labour conditions are concerned the Congress Party has a not negligible record. And I believe this that in the social sphere the Congress Party has a proud record, because it has struck and struck repeatedly at what I have described elsewhere as medieval mummeries, obscurantist taboos that were throttling an essentially fine philosophy, and throttling the country. You have had these blows struck for emancipation of Hindu womanhood—a whole lot of other progressive forward looking, revolutionary legislative measures.

When I come to Communists, may I say.....

Mr. Deputy-Speaker: Your time is up.

Shri Frank Anthony: I would ask you to give me five minutes more. I will take only five minutes.

Shri Indrajit Gupta (Calcutta South West): Please give him some more time.

Mr. Deputy-Speaker: I will give you five minutes more.

Shri Frank Anthony: Sir, the greatest single reason why my group did not support this was that we are facing the greatest ever threat to the survival of democracy in this country. I say that there is only one group, one Party, in the country that is in favour of national demoralisation; there can only be one group that can be in favour of sabotaging our defence, our industrial and our economic efforts. I do not want to name the group.

Sir, Chinese aggression has placed on us an inescapable burden. We have an immediate defence burden. How are we to meet this defence burden, maybe by rationalising taxation? But we have to meet that. Today taxation is not only harsh, it is often of unendurable nature at all levels. At a certain level the incidence of taxation is the highest in the world. I think that the Finance Minister has been extremely unimaginative, to say the least, to have extended some of the measures to people below the sub-marginal level. That is by the way. What I am trying to make out is that these conditions are a devil-sent opportunity, a Communist-sent opportunity for them to practise their favourite technique—confuse and demoralise our people—because even if the Chinese do not attack, the very least they will do is to demonstrate to pretend to aggress so that the resources which we would have expanded our development economically and industrially will have to be diverted. But yet we must progress to a minimum at least in the economic and in-

dustrial fields. Otherwise we can never attempt to catch up with the population explosion. We can never attempt to have any kind of a self-generating economy. And that is precisely what the Communists outside and inside want. They do not want us to develop either our defence or industry or our economy. And I say this with great respect to the democratic opposition: Are you going to succumb to the temptation of playing politics? I know politics is a continuous exercise in vote catching. But in the face of this emergency are you going to play politics? Are you going to fall into the trap of the Communists of calculated sabotage of our defence and economic efforts in this country? That is what you will be doing. I am not suggesting for one moment that the Opposition should sit quiet and acquiesce in all the sins of commission and omission of the Government. Not by any means. Let there be unrelenting, unrelenting pressure on the Government.

I wanted to take the priorities. What are the priorities? I will deal with three. I say this: however much you may rationalise it, however much you may seek to qualify it, people today, by and large, will have to pay heavy taxes. Next the people are gasping for breath under an increasing pall of suffocating corruption. That, today, is our greatest problem. How do we face it? It is a challenge to both sides. How do we face this challenge. What is the fountainhead of corruption? I say the fountainhead of all corruption in this country is, first, the organised political parties and, second, the politicians. All power is vested in the politicians. They are the focus of all power. They are the focus of all interference with the administration. The compulsions to private corruption are tremendous. How can a politician on a paltry salary maintain two homes? How can he fight exorbitantly expensive elections every five years? The compulsions to private corruption are tremendous. But what has rotted the very foundations of our political life has been

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legalised bribery—donations from businessmen and business houses. That is what has rotted our whole political life at its very foundations.

Shri Tyagi: Right.

Shri Frank Anthony: Are my hon. friends on the other side prepared to pay the price? Are they prepared to say 'no donations from business houses'? The Serajuddin affair is only a microscopic symptom of this deep-seated disease. The coffers of all parties—Congress, Communist—are open to contributions from all anti-social elements in this country. When these elements want to buy immunity, when they want to buy strength, they make contributions to the coffers of all parties.

Shri J. B. Kripalani: Opposition parties were against it.

Shri Frank Anthony: If you do not ban it, at least subject to audit the funds of all parties, make them open to public scrutiny. That is how you control corruption, organised corruption at its very source.

Shri Tyagi: Agreed.

Shri Frank Anthony: You will have to control the corrupt instruments. Who is prepared to pay the price? Are you prepared? The Congress Party has done it privately. It has been little more than a joke. But are you prepared by legislation to require every person in every public body, from Parliament down to the *Panchayat*, to declare his assets, not only his assets, but the assets of his first degree relatives—father, mother, son, daughter, yes, sons-in-law, because, I say with great respect, that the Hindu joint family is a built-in conduit for siphoning away ill-gotten gains? Are you prepared to do it? Are you prepared to extend the Prevention of Corruption Act to public men, to make section 5(3) applicable to every man in every public body? That is, that the possession of disproportionate means to in-

come raises an absolute presumption of guilt against you. Are you prepared to amend section 6 of the Prevention of Corruption Act so that no sanction of any Government will be required, so that you do not have the ironically stupid position of a corrupt Chief Minister having to sanction his own prosecution?

Finally—I am sorry the Prime Minister has left the House—I say it is a challenge to all of us. This is the greatest testing time. It is a challenge to every Indian. It is a challenge to the Opposition parties to play less of politics and have the capacity for greater statesmanship. It is a challenge to the Congress Party. It is a challenge to the Government. No half measures, no white-washing, none of these hole and corner inquiries where you suppress the truth—none of all that. The situation requires drastic methods.

May I say in passing that this latest Congress decision—it is your own decision—of transferring people from one wing to another will, to my mind, mean nothing? It may mean more loss than profit. Some good Ministers may be transferred to the organisational wing, but the greater danger is that people who have built up a corrupt image—Chief Ministers and others—an utterly corrupt image in the public mind, will be transferred from the ministerial to the organisational wing. They will carry all their corruption, all their taint, into the organisational wing of the Congress Party.

I say this finally to the Prime Minister. To him has been remitted absolute power. To that extent, his responsibility is absolute; in one sense, it is staggering. I do not know; I have a feeling that he faces the challenges of his own nature, the contradictions of Jawaharlal Nehru. His ultrademocratic sensitivity may make him vacillate when he has to be ruthless; his exaggerated sense of loyalty to his colleagues may make him connive and condone where he has to decapitate.

I can only conclude on a prayer. If he falters, history may well record that he destroyed not only his own party, he destroyed not only democracy in India, but—if he falters—history may well record that he destroyed democracy in Asia. Let me conclude on a prayer and say—I believe it will be echoed by a number of Indians—that God may give him the strength, the determination and, aye, the ruthlessness to sweep clean because that alone is the way to democratic survival.

Shri N. Sreekantan Nair (Quilon): I would like to know as an ordinary Member of this House whether Shri Anthony was supporting the motion or opposing it.

Mr. Deputy-Speaker: You may draw your own conclusions.

Shri Morarka (Jhunjhunu): Sir, one would have thought that this motion of no-confidence would be supported with facts and arguments relating to the period after the last general elections. In the last general elections, this Government secured a vote of confidence of the people—not only from the Opposition in this House. The policies and programmes of this Government pursued till then have been approved and this Government has been installed in office again.

14.41 hrs.

[SHRI THIRUMALA RAO in the Chair]

The hon. Member, Shri M. R. Masani, referred yesterday to the defect in planning and said that he did not believe in planning. Acharya Kripalani said that the plans are defectively drawn and more defectively executed. Shri Masani, while agreeing '100 per cent' with the policy of socialism, did not believe in the theory of planning. But in modern times, the theory of planning and the theory of socialism cannot be divorced. I wish to quote a person who is not a Russian economist, but a professor who is an authority on planning and in whom at least Shri Masani should have full

confidence. I am quoting what Prof. Galbraith said in this connection.

Shrimati Renu Chakravartty: He does not believe in Galbraith; he believes in Dulles.

Shri Morarka: Prof. Galbraith has said:

"The theory of planning originated in close alliance with the theory of socialism—one of the reasons, more than incidentally, why the word planning was so long regarded in non-socialist quarters with uneasiness. Socialist theory by its nature placed great emphasis on public ownership of natural resources and capital plant, and, subject to political exigencies, of land. This was deemed necessary to prevent exploitation, insure social justice and insure also that political power would not be arrogated by the owners of capital."

Sir, Acharya Kripalani and other Members of the Opposition talked of the achievements of this Government. What this Government has achieved is not a matter of opinion nor a matter of argument. It is, I submit, a matter of fact, the evidence of which is visible in every nook and corner of this country and on the face of every citizen of this nation. In spite of great difficulties, such as the ever-growing population, the vagaries of the monsoon, the Pakistan problem and last, but not least, the Chinese attack, we have some achievements, in the economic field to our credit. Our agricultural production has increased by 50 per cent; our industrial production has increased by 100 per cent; our national income has increased by 50 per cent; our per capita income has increased by 20 per cent; our progress in the field of social services like health, education, etc., is simply remarkable.

Leaving that aside, I would like to give one or two other quotations,

[Shri Morarka]

again from a person who can speak with some authority. About our planning, he has said:

"Students of economic development must be especially grateful to India. For, from having attempted the most, she has been our best teacher."

Recently, he said again about our planning that "it was the best job done anywhere in the world". He also said on different occasions:

"India has an effective Government; there is a substantial measure of literacy;...her development has attracted more attention than that of any other country partly because it has the most competent planners, and the most articulate journalists. As a result, the world has come, in far greater degree than has been realized, to identify development as a whole with the experience of India. Since capital and technically trained manpower are the limiting factors in India, they are assumed to be the limiting factor everywhere."

This is the reputation that India, Indian planners and Indian planning enjoy throughout the world.

Much has been said, and that is one common point made by all the Members of the Opposition, about the Gold Control Rules. I wish they had selected some stronger point for attacking the Government so far as its economic policies are concerned. To begin with, I agree that the Gold Control Rules have caused a certain amount of unemployment among a certain section of the community. That was inevitable. But what is the main purpose behind these rules? The main, and indeed the only purpose of the Gold Control Order is to stop smuggling. When people criticise the Government and say that this Gold Control Order has not mobilised the

gold holding of the people, that it has not brought in gold to the coffers of the Government, I think they do not appreciate the objectives underlying these rules properly.

Gold worth Rs. 50 crores is smuggled every year, and for this smuggled gold, it is the Government that has to pay in the scarce foreign exchange. It is unthinkable that when we do not have foreign exchange for essential medicines, urgent defence needs, vital plan projects, industrial raw materials or infant food, when we do not have foreign exchange for students to go abroad or for our sick people to go abroad for treatment, we should still fork out Rs. 50 crores every year to finance the activities of these international crooks.

Smuggling is very lucrative because the international price of gold is much lower than the internal price of gold. The international price is about Rs. 53 per ten grams, and the internal price is about Rs. 110 per ten grams. The margin is so big that for the smugglers the risk becomes very marginal. Then would you be surprised to know that there are insurance companies which insure against the risk of confiscation of gold by the customs? The insurance companies charge ten to 15 per cent premium, and they insure that in case the smuggled gold is confiscated, they would pay the full amount to the persons affected.

Smuggling has become so lucrative that not only these international crooks, but even air pilots, officers of the shipping companies, foreign travellers, and, I am sorry to say, even foreign diplomats, have been attracted to collaborate in it. Before issuing these Gold Control Rules, Government tried many other ways. For example, they intensified customs vigilance, increased penalties, issued special currency for the Gulf countries, amended the Sea Customs rules and transferred

the onus of proof from the prosecution to the accused, used modern gold detectors, prohibited forward trading in gold and restricted banks from advancing more money. All these measures were taken but none of them proved very effective. Then there was pressure in the House and outside that Government must do something to stop this smuggling. Smuggling was menacing our economy continuously. The International Monetary Fund and the World Bank were criticising us for asking for more and more loans, when our foreign exchange was being drained by this nefarious activity. So, Government was obliged to take some action.

What is this Order? Under the scheme Government does not take away anybody's gold, does not require anybody to invest gold in any particular way, does not require anybody to sell gold at any price, nothing of the sort. The only thing Government requires is that if you are holding gold in a non-ornamental form, in the form of bullion, and that also above a certain quantity, you must make a declaration to the Government. The second requirement is that hereafter no ornament of more than 14 carat purity of gold would be permissible. This step was necessary because in any case unless and until you reduce the demand for gold in the country, the internal price of gold cannot come down. How can you reduce the demand for gold unless you impose restrictions on the gold contents in ornaments. The total consumption of gold should be reduced.

Shri Kashi Ram Gupta (Alwar):
Has the price come down now?

Shri Morarka: If you wait for a few more minutes, you will understand.

It was in order to reduce the demand for gold, so that the internal price might be reduced, that this step was taken.

Another possibility was to increase the external price of gold. Many peo-

ple argue that the external price may be increased more easily. But that does not depend on us alone. If we have to increase the external price, we can do that only by depreciating our rupee, and if we do that, all our imports would become more costly, and we would be paying much more for our plan projects than otherwise.

Therefore, since this malady was so deep-seated, and since the problem was so big, Government had no alternative but to introduce these Gold Control Rules, which, I submit, are absolutely innocuous. Government, I repeat, has not deprived anybody of his gold. Government has not imposed any restriction on the use of gold. Even before the Gold Control Order came into force, Government was not giving gold to the goldsmiths. The goldsmiths were making ornaments mostly out of smuggled gold. But assuming for a moment if you like that goldsmiths have become unemployed, I ask in all seriousness a question: would you like the employment of goldsmiths to be sustained, if that can be sustained only by smuggled gold? Let the decision be taken by the House once and for all. This question has been discussed previously, and it is being discussed again. It is pertinent for the House to take a decision. Has the House come to the stage where, in order to get employment of a few lakhs of people, it would allow this continuous drain on our scarce resources and which is a sort of slur on our name and a matter of shame to us?

Let me assure you that all the telegrams and the demonstrations are not engineered by the poor goldsmiths. I agree that they have become unemployed, but the real agitators, the real financiers behind all these things, are the smugglers who have become more unemployed. Behind the screen of the poor goldsmiths, it is the smugglers who were making crores of rupees every year that are creating this trouble because they have lost that income.

[Shri Morarka]

As to whether this scheme has succeeded or failed, it is very difficult for anybody to say precisely.

Shri Keva (Kozhikode): Is there not a Government here to stop smuggling?

Shri Morarka: Let us suppose all the goldsmiths have become unemployed. Why? Because they are not getting gold. If the smuggling still continues, why are they not getting the gold? So, there is a contradiction. If they have become unemployed, then smuggling, if not completely, stopped, has been definitely substantially reduced.

The compulsory deposit scheme has been another target of criticism by the Opposition.

Shri Nambiar: How much gold you have got? Is it worth the name?

Shri Raghunath Singh (Varanasi): On account of you gold is not coming.

Shri Umanath (Pudukottai): You have left the hoarder and caught us.

Shri Morarka: The C.D. scheme no doubt involves temporary deprivation of money.

Shri J. B. Kripalani: Is it temporary hardship?

Shri Morarka: It is temporary hardship; it is only compulsory saving which is refundable after five years with interest. If it is taken in the form of tax, it will not be temporary hardship; it would be a permanent deprivation. Such schemes are not uncommon even in other democratic countries such as U.K., and to a lesser extent in U.S.A. In Canada, during the second world war in the year 1942, such a scheme was introduced. The date of maturity there was uncertain—two to six years after the hostilities cease; the rate of interest payable was only two per cent. Compared to this, our scheme is not only more specific but less vigorous and more lucrative.

Now, why has this scheme become necessary? Under our Third Plan we wanted to raise Rs. 600 crores from small savings but during the first two years we raised less than Rs. 200 crores. There is a governmental report that there is a setback in the voluntary savings movement. The second reason is the Chinese attack. The need for defence outlay increased and it has been approved by this House. On current revenues we expected to get Rs. 500 crores for our Plan in 1961-62 but we actually got a surplus of Rs. 177 crores. But in 1962-63 it went down to deficit of 49 crores and in 1963-64, to deficit 380 crores. In order to get over these deficits this scheme had to be introduced. The other methods available were to increase the rate of personal taxation or to reduce the exemption limits and rope in more people or to indulge in State trading and raise the price of necessities. The hardship that would have been caused by all these measures would have been much more and the persons least able to pay the tax would have suffered more.

It would be interesting to know if the people whose income is Rs. 1,500 or less really want to save or not, whether they are really against the scheme. In many factories persons with salaries of Rs. 125 or Rs. 130 per month clamour for the introduction of the provident fund scheme where the rate of their saving is 8 per cent minimum. In factories which have these schemes, they want the rate to be increased from 8 to 12 per cent. It is not that these people are averse to saving. But there is complete misguidance of these people by interested political parties, by people who want to win elections, by people who agree in the House to one thing but go outside and carry on an agitation.

There were some difficulties in the scheme which were more of an administrative nature and the Government is now taking steps to remove those difficulties or at least to mitigate them.

Mr. Chairman: I would request the House to co-operate with me and hear what he says patiently. Some of his points have not at all been touched by the previous speakers.

Shri Nambiar: One difficulty is that with regard to gold he made a bad point.

Mr. Chairman: He is trying to understand the relation between your party and gold. Mr. Morarka should finish in five more minutes.

Shri Morarka: First of all, Government has exempted all those people who save 11 per cent or more of their salary. Secondly, unless a person is in continuous employment of the same employer for more than 240 days of a year, he will not have to pay anything under this scheme. The definition of salary has also been revised so as to include only the basic salary and not the dearness allowance, bonus, overtime allowance or other perquisites that a worker gets. These would not be calculated while computing the Rs. 1,500 limit. Then there has been the exemption of the land revenue payers upto Rs. 5 and also exemption in conditions of scarcity, floods, etc.

If you look at this picture of the compulsory deposit scheme as a whole, what do you find? You have accepted the necessity of more resources and more funds. How to raise funds, either by taxation or by compulsory savings. A large tax effort is possible in this country only by including larger sections of the people. Whatever your rate of taxation may be, since the number of people in the higher income groups is small, you cannot get a very big amount. In order to get the required resources of the size needed for defence and development this scheme was inevitable.

15 hrs.

A few words about the price. In a planned economy you must look at the

prices in the long perspective and not at what happened this month or the last month or even in one year. If you look at the price level from a long perspective, what do you find? During the First Plan our prices fell. During the Second Plan our prices increased and during the first two years of the Third Plan, in spite of increased spending and investment, the prices remained more or less stable. Now, in the third year of the Third Plan, prices have increased mainly because of the rise in the prices of three commodities: gur, sugar and rice. I take that all the three are necessities of life. There are substitutes to them but let us not bother about them just now.

The price of rice has increased because rice crop in 1962-63 almost failed and rice production was less by two million tons; the consequent rise in price was 13 per cent in the case of rice alone.

The rise in price may be due to increased demand or due to decreased supplies. If the demand increases because the money supply with the people increases, then it results in inflation. That is, people lose confidence in money. Then a situation arises where money starts chasing goods. That is a dangerous signal and Government has to take radical measures. But that is not so because if that happens the price of everything rises. That is when people lose confidence in money the price of every type of commodity rises. At the present time, however, the prices of shares and Government securities have gone down; the price of industrial securities, preference shares and ordinary shares etc. which give dividends, the prices of these securities have gone down. I would ask those people who say that the prices have risen due to the inflationary impact, due to the lessening of the value of the rupee, why these prices of shares and securities are falling. The hon. Member for Rajkot, Shri Masani, made a point yes-

[Shri Morarka]

terday that so far as gold is concerned people are investing in it because they have no confidence in the rupee which is falling in value. I may tell him, however, that a person who invested Rs. 100 in gold in 1939 got in 1962 Rs. 400, whereas a person who invested Rs. 100 at the same time in small savings got Rs. 300 in 1962. I agree that a person investing in small savings got Rs. 100 less, but the person who invested in small savings did not run any risk, whereas the person who invested in gold ran a continuous risk. Fortunately in this case, or unfortunately for the country, the price of gold was continuously rising. If the price had not suddenly risen like this, he would not have got Rs. 400; he might have got less than even Rs. 300 or whatever it is.

In connection with price, there is another pertinent point and that is about the excise duty on commodities.

Mr. Chairman: I would ask the hon. Member to conclude now.

Shri Morarka: Yes, Sir. In 1951-52 our revenue from excise duty was Rs. 70 crores. In the current year, 1963-64, this is going to be Rs. 700 crores. It has risen from Rs. 70 crores to Rs. 700 crores. Sales tax has increased in all the States. Then the municipal taxes and octroi duty have increased. On whom has the burden of these taxes fallen? These are commodity taxes and they have fallen on these commodities only. Therefore, if you find a slight increase of 10 or 12 points compared to 1952-53, there is no need to get panicky.

Recently a survey was made of 44 countries in the world in regard to the price-line, and what did we find? Among those 44 countries the position of India was thirteenth. That shows that only 12 countries had done better than India and 31 countries had done worse than India.

15.07 hrs.

[MR. DEPUTY-SPEAKER in the Chair]

So, if you look at it from that point of view also, you will find that the price policy of the Government has succeeded beyond expectations even though there has been a temporary rise in price due to the vagaries of Nature. A very eminent economist recently said that in India the price mechanism is also the victim of the vagaries of Nature because if our agricultural season fails we also suffer from the price rise.

Yesterday, Shri Masani said that the tax level in this country is so high that it has far exceeded the law of diminishing returns. I do not know what he actually meant. I have mentioned about the revenues from excise duties. So far as the excise revenue is concerned, the increase has been from Rs. 70 crores to Rs. 700 crores between 51-52 and 63-64. So far as income-tax and corporation tax are concerned, they have increased from Rs. 180 crores to Rs. 460 crores. So far as customs revenue is concerned, it has increased from Rs. 180 crores to Rs. 300 crores over the same period. This is the period during which the Government has continuously given additional doses of taxation. I thought that when one says diminishing returns what is actually meant is that the additional dose of taxation would bring a lesser revenue. But, if you see the figures...

Shri M. R. Masani (Rajkot): I would say that a lower rate of taxation would get you more revenue by non-evasion and honest payment.

Shri Morarka: But that argument could apply to even one per cent rate of tax. It can be argued that if you do not tax at all, people would be happier and develop their industries to a greater extent. That is not the correct argument. But the point is this: whether the increased rate of taxation has really brought less

revenue for the Government or whether it has brought more revenue for the Government. I submit that the increased taxation has brought sufficiently more revenue to the Government.

In conclusion, I want to say this. The Mover of the motion, while concluding his speech, said, let there be fresh general elections. I wonder why he made this demand. General elections have not been very propitious for the Opposition leaders. I do not know how he has become a victim to this thought. No Opposition leader has ever won in any general election.

Shri Nambiar: That is incorrect.

Shri Hem Barua: That is a wrong statement.

Shri Nambiar: Shri Gopalan got elected thrice continuously and he is the Leader of the main Opposition group.

Shri Morarka: I thought Shri Dange was his leader. Anyway, all that I wish to say is this. Our Communist friends, who dare not openly oppose in this House the Government's stand against China, who dare not oppose the grant of money that is required for our defence, go outside, agitate the masses and oppose all the taxation measures. They do not want the joint air exercises; they do not care what happens. They want that we must build our defences with our own resources irrespective of the time that it takes, knowing fully well that the enemy is not going to wait so long. If that is their attitude, if that is their loyalty, I think we will have to be more careful with the support of these people.

Shri A. K. Gopalan (Kasergod): Mr. Deputy-Speaker, Sir, it is with a heavy heart that I speak in this debate to exercise want of confidence in the Government, though for different reasons from those of the sponsors of the motion. On many issues like cor-

ruption, high prices and taxation, there would appear to be a common ground. But in fact our approach is totally different from that of the others.

The speech of Shri Masani was the epitome of the approach of his and the likes. He wanted the Government to concentrate on investments in agriculture and not aspire to be self-sufficient in iron and steel. According to him, it would mean that we will have to import our requirements of iron and steel, obviously from America. That would show that his attack against the Government is more to weaken the national interest than to strengthen it. The same voice was raised in the US Senate Foreign Aid Committee last week against the fruition of the Bokaro project. America wants our country to be economically and militarily weak and permanently dependent. That is why I say that our approach, as far as this motion is concerned, is totally different from that of the others.

My charge against the Government is that there is a total divergence between the promises that the Government has given and the policies of the Government. Leave alone the earlier period when the Congress party proclaimed co-operative commonwealth as the goal, and take up the period from the Avadi resolution in which the socialist pattern of society was declared to be the goal. It is the promises of the Government as well as its policies from that period that I want to criticise.

In the election manifesto of 1957 they declared as follows:

"In economic relations, there should be no exploitation and no monopolies, and disparities in income should be progressively lessened."

In practice, however, what have they done about lessening of disparities? What is the position today? They have actually helped the widening of

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the disparities and the concentration of wealth in a few hands. At no time in the history of our country did monopolists own or control such a big chunk of our economy as now, and the process is continuing. The Prime Minister announced that a committee would be appointed—before the last general elections,—and a committee had already been appointed. I do not want to go into the question of the report of the committee. The committee might not have finished its work. But as far as the results that are seen in the papers are concerned, those results are bad. We know that in regard to disparity, the disparities are widening. I want to mention some facts.

Out of the total of 28,000 private and public limited companies whose total assets come to nearly Rs. 2,800 crores, only seven top houses of Tatas and Birlas alone have between them Rs. 706 crores.

Sir, in the sphere of banking three top banking companies control 30 per cent of the deposits in all banks. These were the figures in 1959, and the position today will be worse.

Shri Masani, when he was speaking, shed tears over the fact that the increase in national income has not gone into the pockets of workers, peasants and middle class people or even the bulk of the industrialists. Where has it gone then? His answer was that it has gone to line up the pockets of a few corrupt politicians. It may be sometimes true that a few politicians have gone richer, just as the Congress President has said that paupers have become millionaires. It may be true. But we cannot hide the fact that a big chunk of the increase in national income has gone to fatten a handful of monopolists, and politicians got only a tiny share of the wealth grabbed by the monopolists for services rendered.

Ever since the Congress Party took over the reins of Government, in their election manifesto of 1946, 1952, 1957 and 1962 and also in the First Five Year Plan and Second Five Year Plan, they have promised that they would hold the price line and prevent inflation. What has happened to their holding of the price line and inflation? The entire economic history of India during the last 16 years has been one of continuing inflation and rise in prices. After the declaration of the emergency the Prime Minister got an undertaking from the big business in this country that they would not resort to speculation and profiteering. Even then, now, the Government admits that the prices have swelled. The Food Minister talks again and again about buffer stocks. He has to admit now that there is a sharp fall in rice production. His only answer is to make an annual pilgrimage to America and beg for food. Last time when he went to America he appealed to the Americans even to lend more rice. So what is the image of India that is presented? It is an image of perennial mendicant that he projects of us to the people of the world. The Food Minister expects people to be satisfied and to live on false statistics. Such a Minister who gives us only statistics and not rice has no business to be in office. The sugar muddle has made it all the more imperative that he quits office here and now. I want only to quote here from the *London Economist* dated 10th August, 1963. There is a long article by the Indian Correspondent. It is a long one and I only want to quote the last portion of it. It says:

“Against this background the importing of grains, now running around 3.5 million tons a year, much of it, American surplus under P.I. 480, is only a palliative. It was the growing strength of this criticism within the Congress Party and Cabinet that led to Mr.

Nehru's recent attempt to shift his Food Minister, Mr. S. K. Patil, to the Railway Ministry. . . . By the middle of this week Mr. Patil seemed to have won the point. He may be no great shakes as a Food Minister, but as a friend of business, he is one of the Congress's principal fun raisers."

This is what the *London Economist* says. I have nothing to comment on it.

On the top of this, the Government is taking advantage of the emergency. In the name of the emergency it has put an unbearable burden by way of taxation and compulsory deposit on the teeming millions of our country. My hon. friend who spoke just before me said that CDS is only something good to the people because they are only to invest some money and get it after five years with interest. Even a great man like Vinoba Bhave wrote in one article, how can a man getting Rs. 125, when he has to spend actually Rs. 150 for the same food, for the same amount of rice and other things that he had been getting a year ago, put Rs. 3 every month in CDS? If he does so I think he will have to ask somebody else to draw it back because himself and the members of his family will not have survived to take back that money after five years. He will not be able to live with the Rs. 125 that he is getting today. He will not be able to keep up his standard, and I do not know how some hon. Members say that he will be saving something and that is good for him. He wants to live first and then only he can think of saving. So the argument that CDS is a good thing is not true. What about the peasants? In Thirunelveli district of Madras State, which I visited last month, the land revenue on one acre of double crop wet land was Rs. 22½ two years ago. It has increased today to Rs. 30 because of the surcharge on land revenue imposed by the Madras Government. Adding the amount to be deposited under the compulsory deposit scheme, a man has to pay Rs. 75

from this year. A man who paid only Rs. 22½ two years ago has to pay today Rs. 75 by way of tax and compulsory deposit.

The Minister of Finance (Shri Morarji Desai): May I correct the hon. Member? That is not correct, because half of the land revenue which he was paying two years ago is to be considered and not the amount he is paying today. So it comes to Rs. 11 and not Rs. 25.

Shri A. K. Gopalan: He was paying Rs. 22½ and today even without the CDS he has to pay Rs. 50 because of the surcharge imposed by the Madras Government. How can a man owning two acres or one acre of land pay this amount of surcharge, CDS, and other levies. It is not only the surcharge that he has to pay. As far as water tax and other taxes are concerned they have also increased. Not only the rates have increased, I know that in many districts of Kerala and other States they are asked to pay the taxes for five or six years together.

Shri Ranga: He has been in debt already.

Shri A. K. Gopalan: Actually the produce of their paddy at the time of harvest procures less price than what they got last year, despite the increased prices in the market two months later.

More indebtedness will be the lot of these millions and ultimately their lands will be grabbed by the money-lenders. My question is, is all this necessary for the defence of the country? Are there no other sources from which funds could be raised?

Before going to the question of raising funds, I want to speak about the land reforms and land reform legislation. It is said that there is no increase in food production. We cannot expect any increase in food production as long as there is faulty implementation of land reforms and faulty legislations. Take, for exam-

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ple, Kerala. In 1957 a legislation was passed. After two years the President returned it with some modifications. It was implemented for 1½ years. In the course of the implementation, to get some benefit they had to spend some money. After implementation, due to a decree passed by the courts everything is gone now. What will the peasants think? After waiting for several years and getting a legislation passed, he finds that within a short time of its implementation a new legislation is brought. He will have no belief in legislations. He will feel that whatever promises are made are all false. After a legislation is passed and implemented for a short period, it is taken away. When there was some hitch regarding the Constitution, it was remedied. Even then the Kerala Government says whatever may be the money that has been spent on its implementation we must have a new Bill. This must not be allowed to happen. This kind of faulty legislation and faulty implementation should not be allowed.

Shri Tyagi: It is the fault of the Supreme Court and not of the Government.

Shri A. K. Gopalan: I do not want to argue on that point. (*Interruption*).

On foodgrains, in future trading, and in the stock exchange and also in urban land, speculation has actually intensified during the period of emergency. Is this speculation necessary for the growth of our economy and for the defence of the country? We demand that serious measures be taken to curtail drastically this unproductive waste of our resources on speculation. It is with this end in view that we have said that Government should take over the banks and general insurance in order to find resources. The money deposited in these banks and insurance companies is not the property of those who control them. It is the wealth of the

suffering people of the country which is today utilised by a few monopoly houses of the country to enrich themselves and their families through speculation and otherwise. The very fact that they have utilised these huge resources for fattening themselves and inflicting untold miseries on the people clearly shows that they are unfit to be in charge of these huge funds. After the publication of the Vivian Bose Report, which we discussed in this House, there is certainly no meaning in handing over crores of rupees to these people. Quite apart from the profits of these companies that would accrue to the Government, the mere stoppage of the utilisation of these funds for speculative purposes, would place in the hands of Government crores of rupees for productive purposes for development as well as for defence purposes.

Coming to the question of foreign trade, it is admitted by many industrialists that there is under-invoicing of exports and over-invoicing of imports. This has become a common feature in the conduct of business by a few big business houses. This could be put a stop to by taking over the entire export and import trade by Government. Also, we will get some money.

Coming to the oil industry, the foreign monopolists in this country refuse even to give proper accounts of their profits to Government. It is known that in many parts of the world there had been even wars fought between the Government and foreign oil companies and Government toppled down because of the greed of the oil magnates for the control and exploitation of the oil resources. By nationalisation of the oil industry we will get not only cheap petrol and cheap oil but Government will also get a few crores of rupees which now the foreign oil companies are pocketing as profits. So, we demand the nationalisation of both production and distribution of oil.

These are not very revolutionary programmes. They have been carried out in our neighbouring countries, Burma and Ceylon even during peace time. And yet our Government refuses to do this even during the period of emergency. The only reason for that can be that it does not want to take even the smallest steps which would hit the vested interests. That is the only reason why Government is not doing it. There cannot be any other reason.

The Finance Minister is a personification of the class policies and the class bias in favour of the vested interests. He is supremely callous to the miserable conditions of the people and revels in putting more miseries on the people. The whole country has pronounced the Gold Control Order as a total failure. While speaking about the Gold Control Order, the hon. Member who preceded me said that only very few persons are affected by it and very few have opposed it. In the whole of India, in every State in India, there are *satyagrahas*, demonstrations and hunger strikes by five lakhs of goldsmiths who earn their living, rather who used to earn their living in this profession.

It is often said even by the Finance Minister and others that this is a social reform and when there is a social reform somebody will have to suffer. But whether there is emergency or not, whether it is an economic reform or not, some sections of the people never suffer and only the working class people suffer. Whether it is a social reform or not, an economic reform or not, if one fine morning lakhs of people find themselves unemployed on account of a legislation now can you call it just? Due to this so-called reform, thousands of goldsmiths are starving. Many goldsmiths have committed suicide. It is said that one of the objects of this reform is to check or prevent smuggling. Yet, we find from the newspapers that smuggling of gold has not been checked. When Government introduces a legislation or brings for-

ward a reform which affects lakhs and lakhs of people in the country, it is the duty of the Government to see that as a result of that reform honest people are not put to unnecessary difficulties. If they sincerely believe that it is a social reform, they must draw up some plans to rehabilitate the goldsmiths who are now on the road.

As far as projects are concerned, so many are taken up in the country and people in their thousands who are living in those areas are driven away. Unfortunately, I do not have enough time to go into the details. The poor people living near the site of the projects are threatened, beaten or forced to vacate those areas. When you take up a project and allot Rs. 4 crores or 5 crores for cement, steel and other things, why can you not allot another Rs. 2 crores so that the people living in those areas and who are affected by the project can be rehabilitated elsewhere? After all, it is part of the project. But you do not do that; you turn them out to the road. The same thing happened at the time of the introduction of prohibition, another social reform measure. Lakhs of people suffered because of that measure and nothing was done to rehabilitate them either. Some of them died, some found out other jobs and others are still starving.

Shri K. N. Pande (Hada): While I do not like to interrupt him, I want one clarification from him.

Shri A. K. Gopalan: He can have the clarification after I finish my speech.

Shri K. N. Pande: Since he happens to be the leader of the Communist Party, I would like to know one thing from him.

Mr. Deputy-Speaker: Order, order. He is not yielding.

Shri A. K. Gopalan: The Finance Minister is not prepared to take drastic action to bring out the thousands of crores of rupees worth of gold kept in the hoards of princes and

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rich people. The only effect of his measure has been the blatant anti-social onslaught on the common people and unprooting of about five lakhs of goldsmiths and condemning them to perpetual starvation and death. Whenever a social or economic reform measure is brought out, it is the duty of the Government to see that people do not suffer unnecessarily. They must introduce measures in such a way that people, instead of becoming unemployed, get more jobs so that they will become prosperous, which is one of the objects of the Plan. I have nothing more to say about the Gold Control Order.

The corruption that is rampant in the highest places is an inevitable concomitant of the power of money that has grown rapidly during the Congress regime. There is no use of the Prime Minister shouting that the charge of corruption against Ministers is the biggest lie. Photostat copies of letters pertaining to corruption charges are published in the newspapers and yet nothing seems to have been done by the Prime Minister in this direction. Why is it that a judicial inquiry is not conducted? Such a state of affairs is unimaginable under any democratic regime. In Kerala, the head of the Congress Party, not a member of the Communist party or any other political party, says that here is an issue on which some inquiry must be made. Yet, no inquiry is made. That only shows the weakness of the party and how it is afraid of impartial inquiries.

It is admitted that already during the last two years in many of the Asian and African countries we are facing isolation. The recent performance of the Indian delegates at the ILO meet at Geneva at the instance of the External Affairs Ministry when the question of taking action against South Africa came up is another instance in point which shows our isolation.

Government's efforts to evade responsibility for the Voice of America agreement cannot convince anybody. It is said that the agreement was not passed by the Cabinet, that the Prime Minister himself was given information only in bits and pieces and that officials of the Ministry of Information and Broadcasting had negotiated it. Even if the information was only in bits and pieces, the obvious fact must have been evident that the United States was going to use our soil for its imperialist propaganda. And if the officials negotiated the agreement, it is only because they knew they were acting in consonance with the present trend in Government policies, a trend away from non-alignment. That might have been the reason why they negotiated for it of their own accord because they knew the policy of the Government.

15.34 hrs.

[SHRI KHADILKAR in the Chair]

That the agreement with the Voice of America is not just an aberration has been proved by the agreement with U.S.A. and Britain for joint Air Exercises. This agreement has come after a number of military missions from these countries had already visited India on invitation from the Government. Right from the beginning it has been evident that the Western Powers were not interested in helping us to build any defence self-sufficiency and that they wanted us to depend on them for our defence needs. It has been officially admitted that they are not willing even to give the supersonic jets the Government has asked for.

It is also evident that whatever the West is doing is not just to repel any Chinese attack but with very deliberate long-range plans in view. When the Government announced recently the news of the massing of troops on the border, what did the British and the American press say?

The British press ridiculed it and in the U.S.A. statements were made to the effect that there was no question of any Chinese attack. It is after that that the radar equipment and joint air exercises have come.

What does it mean? It means that the U.S.A. specially wants to get a military foothold on Indian soil. They are not so crude now as they had been before. Now they do not insist on India formally joining any military bloc, but they are acting to make India in fact a part of their global military strategy.

What does this joint air exercise mean? It only means that the Government helps to further the plans of U.S. imperialism. Non-alignment in the eyes of our people as well as in the eyes of the people of Asia and Africa does not mean balancing between two camps but it is only a continuation of the anti-imperialist content of our freedom struggle. Our people are concerned today because involvement with the U.S.A. has led to gradual loss of sovereignty, ending up as a satellite of the U.S.A., in the cases of many countries in the past.

We can recall how we reacted when the aggressive SEATO bloc was formed. So, we should not be surprised if the Afro-Asian countries look at us with suspicion when today we enter into agreements with the imperialist powers for joint air exercises. Our people and the people in Asia and Africa have also read statements from responsible representatives of the U.S. and British ruling classes who have said that non-alignment has been given up *de facto* though it remains *de jure*. Also, in some U.S. papers it has been said that India's non-alignment is dead and has only to be buried. So, when such statements are published in papers and such articles are written in papers and when they say that they want joint air exercises, certainly we have to be very suspicious about these joint air exercises.

This gradual sliding down the inclined plane in our foreign policy has gladdened the hearts of the sponsors of the motion and their friends in the country and abroad. Today they are emboldened precisely because of this sliding down to demand a scrapping of this policy and complete and unalloyed alignment with the Western bloc. That is what I have to say about the foreign policy.

As far as the basic economic policies pursued by the Government are concerned, they have only helped the growth of monopolies and collaboration with the monopolist houses of the West, has strengthened their power in the country. Also, the Defence of India Rules have been utilised to put down the voice of the people seeking to change these basic policies. The emergency has been abused and misused. I quote as an example what is happening today in Bombay. The Defence of India Rules have been utilised not to curb speculation and profiteering and to put behind bars these elements. It has been said that the speculators have not been caught but those who oppose speculation and blackmarketing have been caught and put inside jails. Today it is being resorted to suppress strikes and struggles of the people, the workers and the peasants who demand a reversal of this policy as in Bombay.

What has happened in Bombay? What is the strike for? The strike is to say, "Stop the Compulsory Deposit Scheme" or, as far as the prices are concerned, "Prices have gone up; increase the dearness allowance". That is the basis of the strike, because really the people were suffering today.

As far as the workers are concerned, in a review of the implementation of the Industrial Truce Resolution the Union Ministry has published a statement in which the Union Ministry has said about the role of the employer and the employee, that there is lack of patriotism and enthusiasm as far as the employers are concerned, but as

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far as the employees are concerned, they have played a positive role. They have said in that review that the workers have played a positive role. Where there were six-lakh working days lost, in 1962 it came down to 1.2 lakh and in January, February and March this year it came down to 40,000, 30,000 and 10,000 respectively. Six lakh working days lost coming down to 1.2 lakhs means that the workers worked more; they gave more funds. So, it is not that they are against the defence interest and that they do not want it. The lesson from the strike which the Government should recognise is that it is high time that drastic measures are taken to check the rise in prices. But it is a matter of deep regret to say that instead of the Defence of India Rules are used to break the struggle of the toiling millions. They say today, "We want to work more and produce more. To produce more and to work more we want at least the same food and the same requirements which we had yesterday." They do not say anything as far as the question of standard of living is concerned. What they are asking today is not that the standard of living should go up. They say, "We want to remain where we were a year or two ago." So, if they want the same amount of food as well as other things, you must either bring down the prices or you must see that the C.D.S. is withdrawn and also dearness allowance according to the rise in prices is given, when they had played a very positive role at the time when there was a very big crisis in the country. The result today is that the speculators and the black-marketers who are raising prices, who made use of the emergency, are left free and the workers who worked more, when today they say, "We want something more" because they want to work as effectively as they had worked a year ago, are arrested under the Defence of India Rules and the Government does not want to see what the reason behind this is. It is now clear that the Defence of India

Rules were enacted not to put down the speculator, the blackmarketer and the profiteer but to break the working class party, the CPI, and the working class struggles against rising prices.

So, to sum up, we want to say this. We are for non-alignment. We will fight all those who are against non-alignment as well as fight the policies of the Government which weaken non-alignment, for defending the interests of the country and its people. We will fight those who demand freedom for private capital and also fight those who are against all land reforms. To fight them effectively we will fight the Government's concessions to and compromise with the private sector and the vested interests and also the tardy implementation of faulty land legislation.

We stand for development but we will struggle against the burdens that are being placed on the people while those who benefit from developmental activities are let off lightly. So, we will continue to press our demand to lessen the burdens on the common man, mobilise the people for nationalisation of banking, insurance, export and import trade etc. so that we can get money and the burden on the ordinary man is lessened.

We are expressing no confidence in the Government for the shift to the Right which has already taken place in its policies. We dissociate from those who want to drag the Government's policies still further to the Right. We would even now raise the voice of reason against the continuance of these policies of the Government which have heaped miseries on the people and ask them to consider seriously why despite all their professions and proclamations their policies have led to diametrically opposite results, why it is that the people today are rising against them, why it is that 16 years ago when we got our independence and celebrated

our independence on the first day people were mad with joy and today compared with that we find that most sections of the people in the country are against the policies of the Government. Their proclamations and promises are one thing, but as far as their practice is concerned they are against, whether it is land legislation or any other subject. Instead of marching forward the policies are marching backwards and I do not know who is marching forward. It is for this reason that I request the Government to seriously do some heart-searching and make a break with these policies. If this is not done, any amount of organisational jugglery will not save the ruling Party.

As far as democracy is concerned, there is what is known as the Police verification. I have got letters from hundreds and hundreds of people who have nothing to do with the Communist Party or from some who have something to do with the Communist Party or from the families of those who belong to the Communist Party or other Opposition parties, or from those who have some contact with the Communist Party or other parties, that those who have been working for 6, 7, 8 or 10 years in service have one fine morning got a note saying, "Your services are not required." He does not even know the reason why his services are not required. I got many letters from the people saying, "We have got a notice that our services are not required." When they have worked for six or seven years and if their services are no longer required, democracy requires that they at least be told why their services are not required. Is it because somebody has reported about them? Hence, the police verifications. It will make the man end his service, end his job where he has been in service for 10 or 15 years. Also, those people who have been taken, when they are selected, are sent notices within a week saying, "Your services are not required". So, these police verifications also show

that in a democracy as far as the right to live and the right to work is concerned, even that right is being curtailed. I think that the Government will look into these questions. It is on this basis that we had given the notice of No Confidence Motion.

Shri K. N. Pande: I want to have one clarification. I wanted to know one thing from the leader of the Communist Party. The goldsmiths themselves say that they can make ornaments of 10 carats, whereas the Communist Party says that they should be given facilities to make ornaments upto 22 carats. How is it that a party which claims to represent the proletariat has developed so much lust for gold. That is my question.

Another question is...

Shri A. K. Gopalan: One question will do.

Shri K. N. Pande: The next question is about the C.D.S.—(Interruptions).

Shri A. K. Gopalan: I will answer the question. Sit down. (Interruptions).

Shri K. N. Pande: Why should I sit down? Who are you to ask me to do that? (Interruptions).

Mr. Chairman: Order, order.

Shrimati Renu Chakravartty: Why don't you listen to the answer?

Shri U. M. Trivedi: On a point of order, Sir. The reply is to be made by the Minister. There is no clarification across the table.

Shri A. K. Gopalan: I want only to make the position of the Communist Party clear. The Communist Party has said that there must be a small ceiling on gold and above that ceiling, all the hoarded gold must be taken. There must be a small ceiling because many of the middle class and

[Shri A. K. Gopalan]

poorer sections of the people in this country even today, whenever they have a little ornament, put it in the bank. It is just like a bank to them—these ornaments. It is not always for wearing. Whenever there is trouble, whenever there is any difficulty, when there is a marriage, they at once go to the bank and get some money, especially for the peasants. That is what the Communist Party says. We say, put a reasonable ceiling on gold and let the people have 22 carat gold ornaments on them and above that ceiling take away the hoarded gold. The question here is not the gold and the value of gold. The question here is: we want money. If you want money, you put a reasonable ceiling on gold and above that you take away all the hoarded gold which comes to the order of about Rs. 4,000 crores. I am not debating on the value of gold or anything. I say, if you want money, you do this.

Shri Ragbunath Singh: I want to know what is the proposal about the ceiling of the Communist Party? You have said so many things.

Shri A. K. Gopalan: Ask the Finance Minister if you have any question. *(Interruption).*

Shri Umanath: On a point of order, Sir. *(Interruptions).*

Mr. Chairman: Please excuse me. Order, order. Shri S. K. Patil.

The Minister of Food and Agriculture (Shri S. K. Patil): Mr. Chairman, Sir, I am indeed grateful to the Opposition for this opportunity of a No-Confidence motion. Some of the people believe that this is not a very good practice, but I am very glad that the Opposition, at least for a change, have come together to move this No-Confidence motion so that both the Government and the Opposition will have an opportunity, an ample opportunity, to say what they like. It is just like an annual spring cleaning

which keeps the channels of democracy very clean. I for one welcome this opportunity because it gives me also an opportunity to state my case and state it in a forthright manner.

Before I come to the Communist Party friends who have chosen me for the signal honour—I am very sorry that I have to share that honour with my hon. colleagues, but I can assure my other colleagues that they need not be jealous—I want to come to agriculture. I shall leave them for the time being because I have got first to put my case for Indian agriculture. I must not miss the wood for the tree. Now, it is very easy for anybody in this House, whether on the side of the Government or on the side of the Opposition, to simplify agricultural proposition. They are all experts in solving agricultural problems. They can magnify the defects if there are any defects and there are, quite true—and suggest solutions and give advice. I have been receiving plentiful advice. I do not know where to keep them and if I really use every type of advice that is given, I think, I would have to end in a lunatic asylum.

Now, four years ago, I came on this present assignment. I never boasted that I knew anything about agriculture. Perhaps, I am the least fitted to be an Agriculture Minister because I was an urban man—I have never held a plough in my hand. But there was a challenge thrown at me and thrown at the country that the agriculture of this country has got to be improved so that our economy may be sound and our freedom may be real. If this predominantly agricultural country does not solve the question of agriculture, any of the other things that you might do are of no avail. When that opportunity came and when that challenge came in all humility I accepted it. I thought I would apply my commonsense to the solution of a great Himalayan problem which was Indian agriculture. When you talk of Indian agriculture, for

God's sake, do not forget, apart from the largeness of the country where as much as 350 million acres of land are under agriculture, where no less than 70 to 80 per cent of the people are either partly or wholly dependent for their occupation on agriculture, where as many as 65 million families have got to be moved so that the agriculture could make any improvement—in a situation like this it does not remain a party matter. I thought agriculture was the one subject in which there is no political ideology. Don't my friends of the Communist Party want that our agriculture should improve? Do they want that it should always remain like and that they should have an occasion for No-Confidence motion? This agriculture during the last four years,—and particularly if I say four years it is only the period in which I have been handling it, or during the last 12 years ever since our planning began—has not agriculture a starting period—has not agriculture moved? People come here and say for the sake of argument that it has become stagnant. In 1951, when our Plans started, our agricultural production was in the neighbourhood of 50 to 52 million tons.

15.55 hrs.

[MR. DEPUTY-SPEAKER in the Chair]

If, from that, it has now come to 80 million tons, there is something like 50 per cent increase. This is not stagnation. Even the Communist Party has not moved so fast! As far as agricultural production is concerned, just to say that during all this time it has not moved or granted that it should have moved faster, there have been better result. I would have welcomed them myself. Many of them have quoted the figures. We have also become statisticians. Thanks to the study of statistics in this country, everybody quotes them and he knows that there are others who quote other statistics in order

that the first statistics should be disapproved.

Shri Frank Anthony: There is a contest.

Shri S. K. Patil: I am just telling you that, apart from the fact that during the last 12 years we have been doing things in planned manner, some of them might say that the plan might be defective. But as it is, it has moved agriculture from 54 millions to 80 millions tons. In the worst of years, our production previously used to fall to somewhere about 45 or 46 million tons. In recent years—five or six years back—it fell to somewhere about 72 to 73 million tons. From that during the last five years, it has come to remain at 80 million tons. It is indeed not a sign of stagnation but is a sign of the continuous growth that agriculture in this country has been making.

Now, some of them say that during the last two years, it has not made any progress. Even some of the statisticians believe that every year it must register a progress like an industry. Now I want to disagree with the hon. friends here and outside. Agriculture no doubt is an industry. But it is not an industry where year by year you register a continuous progress and continuous rise in the productivity. That is one factor which is not there in any industry because there is climate, there is nature on which it has got to depend. Any industry can assure results if you give the raw material, labour and machine. So much come out of these. Is there an expert anywhere or such a bold man in this House to say that there is any country on the face of this globe where agriculture is not even to-day conditioned, after many scientific researches, on natural elements unless you have got a production which is more than 100 per cent of your requirements? In the U.S.A., the stock that they have got every year is about 3 or 4 times the annual requirements

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where they do not fail because they have got enough. In countries like Canada and Australia where the stock itself is about 2 years' consumption of that country or so, perhaps, these things are not availed. But in a country where we consume 100 per cent or 96 per cent we produce, we need something more. It is not correct to expect that in a country where there is stock there would never be a bad year or in a country which has registered every year an increase or has made great progress in agriculture, there would be surplus. It is ignorance. That cannot happen. Even in a country like the U.S.A., once I told this House, as recently as in 1958, there was a sudden spurt in the agricultural production—15 per cent in one year. They cursed themselves because there is a problem of surplus wheat in that country. But after two years, it went down by 12½ per cent and therefore, these ups and downs which are due to climatic conditions are there and they will always remain with them, no matter how much irrigation you have got and no matter how many scientific inventions you have produced. In a country like India where during the last four years barring of course the last three or four months, agriculture has behaved in a manner which even this House has admired time and again (*Interruption*). There has not been a single adjournment motion during the last four years.

Shrimati Renu Chakravartty: Because it has never been allowed by the Speaker.

Shri S. K. Patil: The hon. lady Member would have many more opportunities to move. You can see that all these four years the prices have been maintained. I do not know what would have happened to the Plan? It is not possible for the agriculture to behave in a uniform pattern; just as there are good years, there are bad years too. The last

two years were particularly bad because in a cycle of years, agriculture must be judged by a cycle of years. In India, it is a cycle of five years and curiously enough, it coincides with the Five Year Plan! Therefore, sometimes it happens that in five years, in one year the production is very good. It will be of the order of ten million tons as it was always before. You have seen it. But sometimes you will get a year where the productivity is low. Out of five years, one is a very good year, one is a very bad year and the remaining three years are just like that—not good, not bad, somehow or other it keeps.

16 hrs.

You may ask why this is not done and why all irrigation is not done. Many people have quoted figures "two thousand crores have been spent" etc. I do not know where two thousand crores have been spent. But assuming that even one thousand crores has been spent on major irrigation, have they seen the experience of the world everywhere, not only of India but even of a country like the United States of America where agriculture has made so much of progress, where communications or services of agriculture are so quick that if a farmer produces anything within twentyfour hours everybody knows about it because there is television, there is radio, there are extension services and so on? We do not have those advantages in this country. But even then the progress that agriculture is registering year after year over the five years is not insignificant. You can say it could be more. That is a different matter.

Now, then, what has happened? Here is the question in a nutshell of agriculture which one must understand. If I say so I do not say so with the object of apportioning any blame to anybody. This House understands, and I have made it clear time and again that agriculture is totally, hundred per cent, the subject and the res-

possibility of the States. It is not only not a Central subject but it is not even a concurrent subject.

An Hon. Member: Then why have so many Ministers for it here?

Shri S. K. Patil: I am merely saying this that after laying down the policy and other things, so far as the implementation is concerned, largely—I am not blaming the States—but largely, it is the responsibility of the States because, we cannot divest the States of the responsibility which constitutionally, legally, morally is theirs. It is for us to make plans, to suggest ways and means, to give them the money and the resources that they need. And to the extent that we make mistakes in doing that, surely we are responsible for it.

Now, mark it, this country, as I said, has 350 million acres to cultivate. It has got, as I said, 65 million families of these agriculturists. There cannot be any addition to the land available. Anything may increase, but the acreage in India cannot increase. Therefore, by intensive cultivation we have got to increase the pre-acre yield. That pre-acre yield during the last ten, twelve years has increased by anything from 15 to 20 per cent. It should have increased more. But this large immobile mass of 65 million families of agriculturists is not something which you can by a push-button method activate—that is, you do something here, either my Ministry does it or the Planning Commission does it, and the next day the 65 million families start working in a different manner. Surely they may not even be knowing what my Ministry or any other Ministry may be doing for that purpose.

Therefore you have got to be a little patient where agriculturists are concerned. These occasional demonstrations, every now and then coming and crying hoarse in the name of scarcity—as if some of them want the scarcity in order to base their argu-

ment that the Government is bad, they live on that scarcity—these things do create conditions which are not favourable to the agriculturists. And I can tell you one thing. Apart from what technology may do, what science and progress may do, what irrigation and fertilizer may do, the crux of the problem of Indian agriculture is that unless every farmer feels that agriculture is a remunerative job he will never do it whatever you may do. Leave aside all your other arguments; they are not arguments that the farmer knows.

Therefore, the farmer has to be assured, to be convinced that anything that we tell him is ultimately, not only in the national interest—that comes next—but it must be to his personal interest, that it will increase his income. Today, modern techniques and science are employed in agriculture. What happens? Here is a man who was not spending more than even five rupees per acre. When all of a sudden I ask him to spend fifty rupees or hundred rupees per acre in order that his agricultural income should rise—I have to tell him “you must spend this hundred rupees”—can he spend it, unless he is sure that out of that hundred rupees he will make Rs. 150 or Rs. 200? In the first place he has not got that money. I must make that money available to him. And then, also, I must guarantee, there must be some kind of an assurance, whether it is crop insurance or other insurance, by which I can assure him that he will get much more than what he has spent. You cannot move that man in any other way. And that is the crux of the agricultural problem, that is, to make it economic... (*Inter-ruption*) to make it remunerative.

Therefore, this is a question that is going on for the last quite a few years and we have been trying to do it. We have tried to make some revolutionary changes in agriculture which were not there before. We have come to this conclusion that in order to make these prices economic and remunerative, we

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must have, if not support prices, floor price or minimum price for every agricultural produce. And that is why you have seen during the last two, three years commodity after commodity is being tackled. Not only are we giving the prices, but occasionally we are raising the prices. We first dealt with cash crops. There were the prices for sugarcane, the price for cotton, the price for tea, coffee and everything, and prices for jute. And, coming to cereals, we began with wheat. Three or four years ago we gave the price of thirty rupees per maund, but within a year we raised it to forty rupees because we thought that thirty rupees was not remunerative. We gave Rs. 14-8 to rice but made it Rs. 16 immediately the next year, because we thought that we shall go on making it more and more remunerative and more and more economic. Then we gave prices to jowar—much neglected, but jowar is an important item being the staple food for nearly 27 per cent of the population. We gave it Rs. 9. When it became scarce it sold for Rs. 15 and Rs. 16, and when it was too much it was selling for Rs. 6 and Rs. 5. That was the condition of the farmer.

It is very paradoxical that sometimes we ask him to give more labour and to spend more money, to work hard on his feet. And when he produces more there is a price fall. In that paradox an honest farmer is not supposed to work. That is something which is not only not remunerative or economic, but that is something which will destroy the very prosperity of agriculture.

As we go along, what do we find? Prices of other commodities increase. I have been hearing of prices of cereals. Has anybody given thought to this that every other thing which is an elementary necessity in a farmer's life, in your life, in my life, has gone up in price? Is not the farmer a human being? Does he also not require his kerosene, his cement, his

plough and bullock? Anything that he buys must also be available at a price at which he can carry on his agriculture. Nobody gives thought to it, because it suits a political ideology to say something out of it, to get the grievances, get the miseries out of it and build castles on the foundations of that misery. That is exactly what the opposition party, and particularly the communist party has been doing. (*Interruption*).

Having done that, I say that that is not enough. Because, after all, while I am looking to the future I must look to the present also; I must make it easy for my hon. friend Nandaji, or the Planning Commission, that his plans must go on. It is a responsibility which is common, both his, mine and everybody's. Therefore, if I merely start laying the foundation and wait for another ten years in order that the results should come, by that time the Third Plan, the Fourth Plan and even the Fifth Plan will go and it will become so very difficult that the plans might be successfully implemented.

Therefore the idea of a buffer came, this buffer stock, and these pilgrimages to which so much reference was made by my hon. friend Shri Gopalan. But he forgets that I made a pilgrimage to Moscow also in order to wipe out the sins which I might have accumulated by my having made those pilgrimages elsewhere. Therefore, because I went to America, and if that becomes a place which is not a good place for pilgrimage, Moscow is such a delightful city that I want to go there every year if I am permitted to go, but unfortunately there are no surpluses of food there! I do not say anything, because I remember that Mr. Khrushchev personally is a good agriculturist, he knows agriculture as very few in this world know, but he has dismissed three or four Agriculture Ministers. Thank God, my Prime Minister has not done that! Otherwise I would not here to put my case before this House. But even after dismissing so many Agriculture Ministers the agriculture

of Russia has not made any headway. I am merely saying so, because agriculture is something which even Mr. Khrushchev has understood and he has given expression to it that unless there is freedom to the farmer, unless he knows he is a master, he cannot make progress. By regimented methods of agriculture and totalitarian methods of agriculture, agriculture does not improve. (*Interruptions*). I thought Russia is a foreign country and therefore you would not be so very upset when I am stating the facts. I am not underrating it.

Shrimati Renu Chakravartty: What is the price of bread there?

Shri S. K. Patil: I am telling the prices in Russia, and I am telling the prices in China also. You will be interested to know, I think. (*Interruptions*).

Shrimati Renu Chakravartty: What is the price of bread?

Shri S. K. Patil: Please do not disturb me. Therefore, Sir, even in Russia, because they are very serious about it, in the matter of technology, in the matter of mechanisation, Russia had gone even farther than the United States of America. For everything there is a machine. But there is one machine that is lacking and that is, the incentive to the farmer.

And therefore from the Russian statistics I shall come to prove to my friends that on a land which is a small bit of land of 0.4 acres, which is somewhere about one acre which is given to every family to cultivate and everything should belong to them, that income, that productivity of these lands is three times as high as all the other farms put together whether they are state farms or whether they are collective farms. In contrast go to Poland where 87 per cent of the land is still held privately. It is a different story altogether. I am merely stating them to show the difference between the totalitarian and our nation. The incentive is a great thing. Even

after forty years of brain-washing, even in Russia the farmer finds that there is no incentive in the collective farm and the state farm and therefore the productivity in that country does not rise. Do my hon. friends tell me that I should not give these incentives to the farmers?

Having given that incentive to the farmers, as I was telling you, in order to make our plan function properly and adequately I thought that buffer stock was a necessity, buffer stock whether out of indigenous production or whether outside production. Remember this. Now, even after hundred years, buffer stock is the only remedy by which the price can be held. There is no other remedy that is known to man anywhere. They don't call it 'buffer stock' in other countries because they have got so much stock that they need not call it 'buffer stock'. I asked the Secretary, my opposite number, in the United States what stock he had got. He said, our stock is now reduced and we have now got only 60 million tons. You can quite understand this. People who are holding 60 million tons need not call it 'buffer stock' but buffer stock is necessary. What happened is this. We were talking for a long time about the buffer stock but actually when it materialised two or three years ago you see what has happened. During the last four years the prices of wheat have not moved up and they will never move up because so long as everybody knows that I have got enough stock of wheat that I can blow in like hot air wherever there is scarcity and prices are likely to rise, that will not happen. That is the only reason that the prices of wheat have not risen. I wish I were so lucky to have a buffer stock for rice. If I had the buffer stock for sugar, even the prices that are fluctuating today would not have fluctuated. With that object in view, Sir, I made that pilgrimage and my friend Mr. Gopalan need not be sorry about it because that pilgrimage has been made. That pilgrimage had been made because it happened that

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America had it. It so happens that America has got the Public Law 480 where we have not got to pay the foreign exchange. How very difficult it is in these days for us to get the foreign exchange? We bought it. We pay for it in rupees over a period but we do pay for it. These buffer stocks have saved us and I thought if the one thing that remained in this matter of price was mastered, then surely, there will be no question of prices rising and that, is, to have buffer stock of rice.

Unfortunately the position of rice in the world is that only half a dozen countries have got surplus. Even there surpluses are sliding down. Burma which 20 years ago used to have surplus of three millions have now hardly any surplus because of the internal conditions, etc. South Viet-Nam North Viet-Nam and Thailand are these countries, and you could understand the political situation in those countries. Therefore the buffer stock available, all the surpluses available of rice are not more than five million tons as against 25 to 30 million tons of wheat. Therefore you could understand it is very difficult indeed for us to raise the buffer stock of rice. Now you ask: why don't you raise the buffer stock in India? Now, tell me, if you produce 33 million tons of rice and I require 34 million tons of rice for my internal consumption how am I going to build it up afterwards when the productivity increases. That is exactly the reason that with the permission of the Cabinet I went to the United States and we are trying to build up this buffer stock of 2 million tons of rice within four years so that when we have got that buffer stock and with our own efforts to raise the productivity in the land, when it comes to that, when we have that buffer stock the price of rice would not rise.

After having said that, Sir, may I tell you this phenomenon in the matter of rice? Everybody gets up

and says that the price of cereals have risen and they quote the figures 7, 7½, 8 per cent, etc. Do they realise that in this country rice is not the only staple food. There are four or five types of staple food and rice is only one of them. 42 per cent eat rice. Wheat comes next with 26 per cent or so. Jowar is almost equal. It is nearly 27 per cent. There is bajra and maize also. These are the five important items. In regard to these five important items has anybody told this House that the prices of wheat, jowar, bajra and maize are lower than they were anywhere last year or year before last? The prices of jowar is the lowest during the last five years. Only the price of rice has risen and where has it risen? Has anybody said that? My hon. friend Mr. Ranga asked me a question: Is the rise in the rice price universal everywhere in India or is it confined to a particular State? It was a good question. He knew from his own experience. The price of rice today in Mysore, in Madras and in Kerala is even lower than it was last year. In Andhra sometimes it goes a little up, a little down, but it is stationary. But it has certainly risen. Risen where? Risen in Bengal, Orissa and Bombay and Gujarat because they draw their rice from Madhya Pradesh. Why? Because last year the production of rice was somewhere a million and a half tons less than the previous year and the year prior to that. How can I bring this 1½ million tons of rice? Do you mean to say that I should have gone to fritter away our money in getting this 1½ millions? That means frittering away our resources of Rs. 75 crores in order to bring the rice from outside in these difficult days of our emergency. And, therefore, not only did I not bring this million and a half, but even in respect of the usual 3½ lakh tons also, I bought one lakh tons less. I thought that with the stock that I have got, somewhere about 8 or 9 lakhs, I would manage with the help of wheat which I am giving in the ratio of 50 per cent rice and 50 per cent wheat because we have got

to learn this habit of taking wheat also. If we do not produce there should not be a cry that it must be bought from outside the country no matter what foreign exchange is expended in that matter. I shall not be the Minister to do that. That is not in consonance with either your patriotic feeling or the national responsibility that you and I have got to share and bear. Therefore, in a country, in a period of four or five years there are two or three lean months until the new crop comes, like, June, July, August, September. These are the three or four lean months until the new crop comes. I said that I have got rice with us enough to give to the fair price shops. During the last one or two years, 5,000 more fair price shops have come in this country and my instructions are that wherever the fair price shops are necessary because rice is not available, they should open them. We have got enough to give to the fair price shops. I may even repeat here that so far as labour is concerned, those who are in charge of labour should open more shops either on their own or with our assistance so that we may make it possible for our labour and working class people to go to the fair price shops and take advantage of these fair price shops. Therefore, if in the market the prices of rice rise a little bit, then, surely, we need not be perturbed because this is a phenomenon which is restricted to this lean period of 2 or 3 months and this, in the nutshell, is the case of Indian food and agriculture. The case of Indian food and agriculture is not a case of which one should be ashamed about. It is not a case that one should resign or somebody should ask that this Minister should go away from the Cabinet. It is a case that these Ministers have done their job very well indeed. I am not giving a certificate for myself. It is a certificate which anybody, at any time, in any circumstances, should have given for the way that the agriculture has behaved in our country.

Shri Nambiar: All this is self-praise.

Shri S. K. Patil: I now come to my friends in the Communist party. They seem to be very anxious and impatient. I was really wondering why they were picking, for their special honour my hon. friend Mr. Morarji and myself and saying that these bad boys must go. After hearing it I became a little of a doctor and tried to analyse what is the malady in the minds of my hon. friends. The malady has driven them mad to such an extent that even a very gentle and well-meaning man like Professor Shri H. N. Mukerjee who is so nice that sometimes he appear as if even butter would not melt in his mouth, all of a sudden, has to talk those words. And I am quite sure that he was very shy in uttering them. I was watching him very carefully. First, he said not Shri Morarji Desai or Shri S. K. Patil, but he said 'The Finance Minister and the Minister of Food and Agriculture'. I thought: 'What a good man! He did not mention me by name'. But, thereafter, because of the urge of the party and the responsibility that he has undertaken on himself, he said 'So-and-so', but he qualified it by saying that 'Shri Morarji Desai is my personal friend, and Shri S. K. Patil is a great personal friend, and he is good' and so on. He also added that he would like to enjoy a cup of tea and any other beverage. Then, I thought whether he really had administered to himself any hot beverage in the morning so that he should come here and say those things which, I am sure, in the best of his judgment, he would not say: I know him; he is a scholarly person: he reads and he understands things, but sometimes, this party line becomes very difficult and the man has got to say something because he has made up his mind.

I find a very significant thing, which I must share with this House, as to how this has come all of a sudden. I remember that some days back, our Prime Minister spoke at a political meeting, at our party meeting, and he naturally said that there are some fascist trends in this country. Everybody understand him properly. There

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was no misunderstanding about it. He was referring to certain parties in this country; he was referring to certain fascist trends in this country. Within 24 hours I find that *Pravda* comes out with a big article on fascist trends, and instead of the persons whom possibly the Prime Minister wanted to refer to, it referred to other people also. Then, the scope was further narrowed down by 'His Master's Vice', from Shri S. A. Dange in Bombay, who while giving an interview said that there are fascist trends, and even the Prime Minister says so, and these fascist trends are inspired by some Congressmen. Naturally, some inquisitive newspaperman asked: 'Who are those people who are inspiring these fascist trends?' And he says: 'It is Shri Morarji Desai and the Minister Shri S. K. Patil'. Therefore, right from *Pravda* to Shri S. A. Dange, we find this, which was not intended at all; I do not think that in the wildest dream also that was in the mind of the Prime Minister. Possibly, that was not in the columns of the *Pravda* also. But we came in, because this is a very strange conception of the Communist Party. They have got certain assumptions. They have made them that this Government is a leftist Government; they have taken it for granted, as if they control the policy of this Government, and therefore, they have got to keep the balance between the Ministers, and if the balance has been disturbed, the balance has got to be restored, and if one or two Ministers in whom they have faith have gone—surely, I am very sorry that they have gone; I am not suggesting anything about them—therefore, they must do something just like a goldsmith; when he measures his gold, either fourteen-carat or twenty-two carat, he must also be doing the same thing that if on one side it is a little, then he must add something more on the other side. And, therefore, my hon. friend picked up on the very, very attractive heads of the Finance Minister and the Food and

Agriculture Minister. But I am sure, and I can share that confidence with you, my friends, and that is this, that if the Finance Minister was not the Finance Minister but some other Minister, and if the Food and Agriculture Minister was the Railway Minister, they would have yet chosen the same persons and not the Food and Agriculture and Finance Ministers. Therefore, it is a tribute that they have given, and I very gladly accept that tribute. Now, I can understand this, I am merely saying so because this is a political thing; this is a question of ideology; it is not a question that the food policy has gone wrong; it is not a question that something else has gone wrong. They have made their pigeonholes as to which man to put where. Therefore, they assign places to us, saying, this man is rightist, this man is leftist, this is that ideology, this is this ideology, and they decide how this balance must be there so that they remain here where they were. When the Chinese aggression came, you should have looked at their faces. They know that they have lost their popularity, and somehow or other, they must get back that popularity in this country; that is what they are doing. But, remember,—I am not going into that—this is a cheap method of winning popularity; it does not give popularity; the people of India are wise enough to understand whom they should vote for and whom they should not vote for.

Having said that about the Communist Party, now, I come to the Opposition, that is, to the other parties in the Opposition. So, they need not say that I have ignored them completely. What I am going to say in regard to them is a different thing, and it is this. I do not want to go into those particulars, but I could tell you that that very often, I feel as a democrat and not as a Congressman, that it is not fair for a party to sit in office for a long period, because the channels of democracy get choked,

and, therefore, the system of two parties or something of that type has to emerge some time or the other. But do they suggest that the Congress was the usurper of power? Do they suggest that the Congress stole the power? Who was on the battle-field when the power was transferred? It was the Indian National Congress that was fighting the battle; it was not the Communists. My hon. friends the Communists were opposing in 1942 the 'quit India movement'. Therefore, the power would not have gone to them; the power would not even have been shared by them. Therefore, if the Congress legitimately came into power and had that power, it is not that it stole it. But power sometimes corrupts; as Lord Acton says, power corrupts, and absolute power corrupts absolutely. We are not angels. Sometimes, the power becomes a heady wine; it does become that. And if it has become so, we have to see, as our Prime Minister and everybody else has tried to see, what the methods are by which this can be checked. Therefore, we apply that self-analysis to ourselves. We discuss in public our failings. You point to one or two cases of corruption, and you come to the conclusion that the whole Congress is corrupt. Now, because some of the cases amongst you have not been pointed out, therefore, you take that very dubious advantage that you must be quite different from the rest of the people. I am not saying that what we have done is right. I am not saying that. But a continuous process, every day and every minute, of self-analysis in the Congress organisation is going on. It is in furtherance of that process that a very historic decision has been taken so that the people should not really feel that the Congress is mad after power and it knows nothing but power. It is not a ruse; it is not anything which is so theatrical as it has been sought to be made out. It is a process of self-analysis by which we can clean ourselves. But I do expect that just as the Government is good or bad, likewise, the Opposition also has got the responsi-

bility to be good or bad. I was hoping in my mind that some party, some democratic party, would emerge in the Opposition which would be ready, if not now, at least after five years or ten years to take power, so that if there is one defeat for the Congress we go, and that will teach us many lessons afterwards. But who can take that power just now? Now, can that power go to those who are opposite? Sir, we have seen the real position. I do not want to comment upon it. Somebody called it a marriage of convenience, but that marriage has brought so much of inconvenience here. Somebody else called it something else. I do not say anything like that. But I could quite expect from my friends like Acharya Kripalani and Shri M. R. Masani, with whom I had the pleasure of working not for one year or two years but for twenty or twenty-five or thirty years,—they are a part of us, although they sit in the opposite ranks—that it is their responsibility and my responsibility too (I am not blaming them) to so conduct the Opposition that if not today, at least after two years or five years or ten years, the public would regard them as so very responsible that the transfer of power would become easily possible. Have they performed those duties? Somehow or other, they only come forward every now and then and say 'no-confidence' or 'adjournment motion', or have one little thing and thereby come to a conclusion that the entire Congress is corrupt and bad.

Sir, I do not want to take the time of the House. But I could tell you one thing, that within the limited resources, within the limited advantages that this country had—when the Congress organisation got power and formed the Ministries, it had to start from scratch; there was nothing with them; they had not even the requisite talent with them which was tested and tried—they have conducted this administration well for the last fifteen years, and I could say, look round; along with India, as many as thirty or forty

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countries in Asia and Africa have been liberated; they have also got their governments. Watch those Governments, and look at this Government, and you will come to the same conclusion that the Congress organisation, with the powers that they got, had made the best use of them and not only kept democracy alive here in this country but it has become a live wire by which it can be an example to other countries to follow. If that is so, then, surely, there is no basis for this no-confidence motion. Sir, I have done.

Mr. Deputy-Speaker: Today also, the House will sit till 6 P.M.

श्री त्यागी : मेरा ख्याल है कि आप हाउस को ऐडजॉर्न कर दीजिए। अपोजीशन बहुत गर्मा गई है।

श्री उ० मू० त्रिवेदी : नहीं साहब मेरा ख्याल है कि त्यागी साहब बहुत जंप गए हैं उन को जाने दीजिये।

Mr. Deputy-Speaker: Shri Manoharan.

Shri Manoharan (Madras South): Mr. Deputy-Speaker, I am very happy to rise to support the no-confidence motion tabled by Acharya Kripalani. Before me the talented Food Minister Shri S. K. Patil had his talk in the House and from his talk everybody is given to understand that the food requirements of the country are fulfilled and he has done his job. But I want to put one question. Just six months back I happened to read a particular piece of speech which was given by a notable personality of the country of India. That is this:

"I often hang my head in shame when I think of a nation with 70 per cent of its population engaged in agricultural production depend-

ing on foreign countries for its food requirements. The nation's failure to establish self-sufficiency in food even after 15 years of independence disturbs my mind more than the Chinese aggression".

This is exactly the certificate of merit given to the Food Minister by the Prime Minister of India. That was in Ludhiana, Punjab, where the Prime Minister said:

"The nation's failure to establish self-sufficiency in food even after 15 years of independence disturbs my mind more than the Chinese aggression".

I hope the honourable Food Minister will look into this matter and it is not my job to see whether he is going to be late or otherwise regarding his performance.

Another thing. I have heard in this House ever so many people from the Congress benches very conveniently saying that after all this Opposition is hotch-potch and they have nothing to do in common and they have got different ideologies and different shades of political opinion and how can they come together to put up a strong fight against the Government. I want to say to this House that differences in political complexion and conviction did not stop us or prevent us from presenting a united front against the present ruling party because of their arrogance, because of their power-mongering, because of the anti-democratic trends which have developed in them for so many years. Therefore, what I want to say is this: do not criticise the Opposition as you usually do. What we want to refer or to bring to the attention of the ruling party is this: You have got a good tradition in the past so many years because Congress is an organisation which has stood for the liberty of the country. Therefore the past glory of your organisation should lead you not to conceit, but humility. You should deve-

16p a sense of tolerance when the Opposition members are speaking and you should listen. It is the duty of the Opposition to criticise. They duty of the Opposition is to condemn; the duty of the Opposition is to expose; the duty of the Opposition is to embarrass the Government. The duty of the Government is to listen. They should understand problems.. (interruption) Please do not disturb me. While we speak you should hear; while I attack, you should understand; while I condemn you should search your conscience and if possible you should reform yourself. That is the point. There is absolutely no point in criticising the Government for the sake of criticism itself. We have got something to say. Acharya Kripalani, the Mover of the Motion of no-confidence, might have got something to say. We, the DMK, have got something to say and our views should be understood. I want to place before this House the views of the DMK for the appreciation of Members here, without brushing them aside by simply saying that the 'DMK is a party which stands for separation; therefore, we need not hear the DMK viewpoint'. So is the case with the Communist Party. You are brandishing certain parties and brushing aside their ideologies and you want to thrive on that. I would request the ruling party not to adopt that attitude.

The majority of the Congress Members here were briefed by the Prime Minister. I have read so in the papers. (Some Hon. Members: No, no.) I mean for a good thing. Further, I am told a request has been made by the Prime Minister that this important parliamentary forum should not be reduced to a forum for the use of bad language. It is a good thing which has started; I hope it will be followed. So far as we are concerned, we want to stick to that.

Shri Sham Lal Saraf (Jammu and Kashmir): His mere presence sees to that.

Shri Manoharan: Thank you.

In the history of the independent Parliament of India, I think this is the first time that the Opposition Parties have joined together and brought forward a no-confidence motion.

Shri Raghunath Singh: Except the communists.

Shri Manoharan: The Communist Party also brought in a no-confidence motion, but for want of requisite number of Members in support, it fell through. So the spirit was there. Therefore, the no-confidence motion against the present Government is all the more imperative. Every Opposition Party in this Parliament feels the same way about it. I feel that itself is a success, efficient success, for democracy in our country. Do not divide the Opposition and try to flourish on that. If you would excuse me, I would say this is a cheap way of flourishing so far as the ruling party is concerned.

Another thing. You should also accommodate criticism. I am reminded of what Harold Laski said:

"Governments that are wise"—

I hope the present Government is wise—

"can always earn more from the criticism of their opponents than they can hope to discover in the eulogies of their friends".

I do not think the Prime Minister will depend upon the eulogies of their friends. The Prime Minister as well as the Government should depend upon the criticism offered by the Opposition.

An Hon. Member: There is power failure. . .

Shri S. M. Banerjee (Kanpur): Failure of Government.

Shri Manoharan: The best index of the quality of a government is the

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degree to which it permits free criticism of itself. I am sorry to note that the ruling party, members of the ruling party, are not prepared even to hear what the members of Opposition parties have to say. Therefore, I request each and every member of the ruling party to have the mind to hear, to listen to what we say, when the DMK are presenting their case.

Of course, we have got a separate philosophy. Our philosophy is different. It may not be digested or accommodated by the Opposition members as well as the ruling party members there. That does not mean that I should not submit my philosophy. I have got elected and I have got a right to represent my case. Nobody can reject it *in toto*. India is a multi-lingual country. Our society is plural, our culture is varied, our population polyglot; our Constitution is flexible and our topography varying. In such a country like India with different cultures, conflicting cultures, conflicting terrain, we, the members of the DMK, want to have a separate country under the Indian sun. This is our philosophy. We are here to represent that philosophy, and if possible, convert the members of the Opposition and the ruling Party here. There is scope here also. This is the usual nature of the ruling party, not to take away the opportunities of the Opposition Members here as well in the politics of the country.

Therefore, what I say is that we want a separate nation for ourselves, and it is the duty of the ruling party to invite us, to talk to us, and if possible convert us. But instead of doing that, they have come forward with a legal weapon to curb the Opposition. With all humility I tell the Prime Minister as well as the Members of the ruling party that such kind of repressive measures is the high road to revolution. By this you cannot definitely curb the spirit of the revolution. On the contrary, you are creating a situation where you will de-

initely fail, and the Opposition viewpoint will triumph ultimately. In the name of the sixteenth amendment, a particular amendment has been introduced in the Constitution.

The country is faced with Chinese invasion, external aggression is there. On 8th November, 1962 the Prime Minister moved a resolution specifically stating that the Chinese aggression should be stopped, for which the entire country should unite. I still remember what I said then. We the DMK came forward to join the national effort to fight the Chinese aggression. That spirit is still there. When the Prime Minister's resolution was passed by the House, enthusiasm was rampant, and without minding the difference in ideologies, all the parties stood together. They gave their wholehearted support to the Prime Minister, they decided to strengthen his hands. That feeling was there then.

Now in 1963, August, I find an entirely different situation. It is drastically different and fantastically fluid. How has it happened? The entire country stood behind the Government then. The moment the resolution was passed in the House, I saw the Prime Minister. He was young like a flamboyant youth then, because he was highly elated. He could explain to the world that though we had so many differences, political and otherwise, when it came to a question of foreign invasion, we would relegate our differences to the background and join together and put up a heroic fight against the Chinese. That impression was created.

Six months elapsed, and what has happened now? Why has the Communist Party come forward to move a motion of no-confidence against the Government, the Council of Ministers? Why has the Jana Sangh, the DMK, the Swatantra Party, come forward similarly? It is up to the ruling party to sit straight and think about it. Somehow the situation has been changed. Who is the real villain?

That is my question. The upsurge which had been created, thanks to the Chinese aggression, is missing today. Why? It does not mean that if aggression is repeated; all these parties now moving the no-confidence motion will not support the Prime Minister. We will support the Prime Minister and strengthen his hands. That is an entirely different argument. We will have to face the situation now.

Why has it happened? Because of something which the Government of India has done. So far as I am concerned, unnecessarily and without the situation warranting it, the sixteenth amendment to the Constitution has been introduced. We have already stated that we have suspended our political ideology till the Chinese aggression is over. What made the Prime Minister or his colleagues doubt the *bona fides* of the DMK? What is the necessity? Has any letter been received by the Prime Minister from Chou En-lai that if he moved the sixteenth amendment, they would not make war against us? Without the situation warranting it, the Prime Minister and his Government have introduced this amendment to curb the Opposition. That is why I say the emergency has been used as a camouflage. There is then, for instance the Official Language Bill. What is the necessity now to open this Pandora's Box while the entire country's attention should be focussed on the Chinese aggression? You should understand it or at least think about it. Simple soap box oratory cannot help matters. Then, there is another thing: the gold control order. Why was it brought now. On behalf of my party, two Members of Parliament, Shri Rajaram and Shri Chezian met the Finance Minister to explain the difficulties of goldsmiths as well as the profound feelings of the people of Tamilnad, especially the women folk. He says it is a social reformation. It may be true. But any reformation presupposes that the time is ripe. He could have invited the Leaders of the Opposition and the ruling party to a round table

conference and discussed the proposal. But, no. One fine morning the gold control order comes during the time of the emergency and the next moment we are told that we should follow. It is nothing but sheer undemocratic attitude that our Finance Minister is developing. When two Members of my party met him and explained the position and the holiness attached to the *thali*, rightly or wrongly, being coupled with the purity of gold, they were told: the order is an order; nobody can smash it. I am prepared to face the penalty. Now, if that is the attitude of the Finance Minister, it is time for him to quit the Ministry; that is the will of the people; it is not I who says it.

What amount of havoc has been produced in the country by this compulsory deposit scheme? At the time of emergency, the Government comes out with this scheme and then says: look here, there is the emergency. I can understand the importance of the emergency but I accuse the Government of India for not having preserved the spirit of emergency; emergency has been misused by the Government of India.

In the time of emergency, what is happening? In Kerala the Chief Minister was charged with corruption. I am sorry because I am a Keralite. Look at Bihar, or M. P. or Orissa. Which part of our country, I want to know, has escaped the charge of corruption? Everywhere. Not only that. The Congress leaders, eastwhile Ministers, Ministers and others have come forward to wash their bloody dirty linen in public; it is all the more nauseating. They do not care about the emergency while they are doing all this thing exchanging fiery words among themselves and cutting each other's throats but while the Opposition Members come forward to ventilate their grievances they are reminded about emergency; they are asked to be careful.

Here is a case and I want the Prime Minister to reply to that because that is the spirit of the country. After

[Shri Manoharan]

having heard the statement of Shri K. D. Malaviya on that day in the House, I openly confess that I was inclined to accept his bona fides. He resigned the Ministership while he was not guilty and the Prime Minister tells us that he is not guilty; he is a man of integrity and honesty and probity. But the Opposition has hurled the charge against him that he is guilty. Whether he is guilty or otherwise, the country wants to know. The Prime Minister had given an able defence which I consider feeble because I feel that if Shri Malaviya walked out of that office with clean hands, it should have been explained to the public. If he is really guilty, resignation is not a punishment. He should be punished; and if he is not guilty, and, if his innocence is proved, the Opposition Members who have been responsible for hurling attacks on him ought to be punished. The Prime Minister should take a correct view regarding this matter, because the country wants to know about it.

Then I want to tell the Prime Minister that authority lives not by its power to command but by its power to convince. The 16th amendment to the Constitution, the Gold Control Order, the Compulsory Deposit Scheme and the unwanted Official Language Bill—these are all things which have shaken the confidence of the people and brought doubt and fear in the minds of the people which, I feel, is definitely full of danger both to the defence as well as development of the country.

Finally, Mr. Deputy-Speaker, I want to make certain accusations against the Government, or the Council of Ministers, before I finish my speech.

Mr. Deputy-Speaker: You have been doing the same till now.

Shri Manoharan: I am finishing. I accuse this Ministry—I hope the Prime

Minister will be very interested to hear my accusation—for its inefficiency, red-tapism, nepotism and corruption. I accuse the Ministry for having failed to preserve the country's upsurge in the event of emergency. I accuse the Ministry for having gone back on the assurances given to the non-Hindi-speaking people. I accuse the Ministry for having butchered the fundamental rights at the altar of power. I accuse the Ministry for having protected and harboured the corruptive elements and for the *mala fide* administration. I accuse the Ministry for having squandered the country's wealth and resources and manpower in ill-designed and ill-executed plans. I accuse the Ministry for its having thwarted the people's moral values and their faith in the democratic form of Government. I accuse the Ministry for having exploited the Governmental machinery for the perpetuation of its own party selfish ends. I accuse the Ministry for grabbing enormous powers and converting a federal democracy into a monolithic totalitarian regime. I accuse the Ministry for having failed to protect the borders of the country and for having brought humiliation, dishonour and anguish, tribulation and trial. I I accuse the Ministry for having followed a negulous, unfruitful and vacillating foreign policy. I accuse the Ministry for having adopted a schizophrenic attitude of practice in variance with precepts.

Finally, one word about the Council of Ministers. I am convinced that the Leader of the ruling party, our Prime Minister, is highly emotional in spite of his age; he is impatient to Opposition in spite of his age; he is a dictator in the Cabinet and, whether one likes it or not, I hope the majority of the people will agree—he is a Caesar in the making.

Therefore, considering all these aspects, I should like to join in the

sentiment and spirit expressed in the no-confidence motion tabled by Shri J. B. Kripalani.

Shri P. G. Menon (Mukundapuram): Mr. Deputy-Speaker, Sir, the speaker who closed his speech just now concluded with a string of accusations against the Government. It reminded me of the famous accusation in literature which probably he was copying. He began his speech with an appeal to the members of the Congress party to be humble and not be arrogant and to listen to what he has to say. With all humility, I have done so. And, having done so, I hope he would permit me to say that there is evident among the various groups who are supporting the No-confidence Motion under discussion an amazing sense of irresponsibility. That is what I find.

The various hon. Members who spoke in support of the motion from the various groups have marshalled reasons which are so mutually conflicting that if any of them had even the remotest belief that this motion would be carried I am sure the motion would not have been moved. It is because of their belief that in the foreseeable future none of them would be called to shoulder the burdens of office that these various opinions and suggestions have been made on the floor of the House.

The motion has been occasioned, as has been evidenced at various stages of the debate, to enable each group in the Opposition to air their pet aversions against the Government. But to have chosen a weapon of a No-confidence Motion for this purpose is evidence of light-hearted irresponsibility. The Constitution enjoins that the Council of Ministers shall be responsible to the Lok Sabha. I put it to you, Sir, how can the Prime Minister or any of his colleagues be responsive to these various groups who have put forward points of view which are mutually destructive.

And, this situation, Sir, has rendered the task of debate easy to supporters

of the Government. Nevertheless, this is a source of confusion to the public.

Shri N. Sreekantan Nair: Sir, I rise to a point of order. A very eminent writer and intellectual like Shri Govinda Menon should not read from his notes.

Shri P. G. Menon: Sir, this has been a source of confusion to the public, and because the public has been fed only with 13 ominous words which go to make up the motion standing in the name of Acharya Kripalani, if the bunch of telegrams which he produced here rather dramatically towards the end of his speech are not intended to request him or to entreat him not to move the motion, then it is on account of the confusion created by the situation.

Can the groups arrayed behind these 13 words, slogan, contribute anything constructive regarding the administration of the country? Acharya Kripalani and Shri Masani condemned the Government for its declared policy of non-alignment in foreign affairs. Shri Dwivedy says that in principle his party stands for this policy, and Professor Mukerjee and Shri Gopalan of the Communist Party argued with fervour in support of the policy. Which of these views should the Government accept?

An Hon. Member: It is obvious.

Shri P. G. Menon: Shri Masani argued for the Voice of America Agreement with the skill and eloquence of a trained lawyer as if he was arguing for a specific performance of the agreement before a court of law. And Shri Mukerjee wanted the agreement to be denounced.

17 hrs.

Shri S. M. Banerjee: You become the arbitrator.

Shri P. G. Menon: Shri Masani attributes all the economic ills of the country today to planning and the public sector, while certain others

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attack Government on the ground that the pace of socialisation is slow. Dr. Lohia has been demanding the effacement of English language from all Government records.

An Hon. Member: He is not here.

Shri P. G. Menon: But we know his views. I have heard that he has been physically effacing certain writings in public places. My hon. friend, Shri Manoharan, spoke just now, and we know what his views are.

The views of the shareholders of this no-confidence motion are so mutually destructive that it is most confusing. The Swatantra and the DMK groups want English to continue. I need not take the time of the House to expatiate all these conflicting ideas of the Opposition. Each party in its turn wants to express want of confidence in the other. That is what they are doing. I submit, it is no-confidence of each opposition group in the other that has been prominently in evidence in this debate. Under these circumstances, this is not a no-confidence motion in substance against the Government: it is so only in form. This debate should convince the House and the public, if further conviction was necessary, that the policies of the Prime Minister, the Council of Ministers and the Congress Party are in their main essentials sound and for the good of the country.

On the policy of non-alignment, I need not advance arguments on the floor of this House. Others have done it, and I am sure the Prime Minister will certainly speak about it with the authority and knowledge which he alone will command. As was pointed out by my friend, Shri Ravindra Varma, on other occasions when Acharya Kripalani's vision was not as clouded as it is today, he has in his inimitable eloquence praised the virtues of non-alignment. When he did so a few years ago, the statesmen of certain countries were critical of this policy of ours. Today, when

the leading statesmen the world over, in America, in Europe and the Afro-Asian countries have begun to recognise the validity and the usefulness of this policy, it is strange and tragic that Acharya Kripalani and his Swatantra friends should tilt their swords against this policy.

This is not an empty slogan, nor an article of unthinking faith, but a sound policy, conceived and developed in the best interests of the country. Recent events have shown that this brought us the sincere friendship of all leading countries of the world. The sarcastic question posed by Acharya Kripalani how India can be non-aligned with China, which has attacked us, does little credit to the intelligence which he is reported to possess. Did he understand non-alignment to mean friendship with an attacking enemy? Did he think that this policy would stand in the way of our defending our country? Did the policy stand in the way of asking for and receiving aid? One should not distort and caricature a policy and then condemn the caricatured picture.

If non-alignment is the chief plank of our foreign policy, planning and democratic socialism constitute the main planks of our domestic policy. Are there many in this House or in the country who would want us to give up planning and our march towards socialism? The Acharya enumerated three instances of mistakes committed by the planners. It should be remembered that in the matter of planning we are treading upon virgin ground largely speaking. I do not know whether the facts stated by him are correct, but assuming that they are, miscalculations regarding programmes costing Rs. 10 crores or Rs. 20 crores cannot be the basis of an attack on a Rs. 11000 crore Plan. This criticism is an example of a lack of sense of proportion.

Shri Masani appears to think that we should not have gone in for the

steel plants. I presume, he had in mind also the other heavy industries projects which like the steel projects are capital intensive. He attributes high prices to these enterprises. I have heard that such are the views of the Swatantra Party, but I did not imagine that the distinguished Secretary of the Swatantra Party would speak in the strain that he did, in the language of outmoded economics. Does he want the country for ever to depend upon other countries for its industrial and other requirements? I hope, he does not and, if he does not, he should concede that we should have heavy industries, like, the steel plants in our country. The captains of the private sector industries have conceded that it is not possible for them to put up such industries immediately in connection with the recent controversy regarding Bokaro.

He spoke of the smallness of the returns from our public sector industries. I am sure, he knows that it took years before some of the flourishing private sector industries began to earn profits. He conveniently forgot those public sector industries, like the HMT, which have made profits from the very beginning.

Many will not agree with Shri Masani that during the 16 years of independence there has been no progress in society in India. It has been stated authoritatively that a rise in the average expectation of life from 32 years before independence to 48 years now has taken place. This is no evidence of a deteriorating or stagnant economy; it is the result of more and better food for the masses, better hygienic surroundings and a rising amplitude of health services. The face of the country is changing for the better and in the years to come welfare is bound to go up in geometric rather than in arithmetic progression. That is the law of progress. In the anxiety to cry down the administration, let not Shri Masani and his friends shut their eyes to these facts.

Acharya Kripalani and Shri Masani made an amusing claim that the sponsors of the no-confidence motion represent the majority in the country. That both of them made their claims and quoted figures correct upto decimal places shows that they are indulging in some sort of a systematic sophism on the subject. I read also the report of a statement by the founder of the Swatantra Party that it is preposterous that the Congress Party which polled only 45 or 46 per cent of the votes in the General Election should carry on the administration. There has been at least one case in India, after the Constitution, of a distinguished person who was not elected to any legislature and, therefore, polled nil per cent votes, becoming the Chief Minister of an important State. In all the three general elections, after the Constitution, the Congress Party, although it was returned to the Lok Sabha with massive majorities, polled votes which were less than 50 per cent. This is not the case in 1962 only. In 1952, in 1957 and in 1962, the votes polled by the Congress Party were round about 45 to 48 per cent. Now, since this happened immediately after the Congress took power during the middle of the period and at the end of twelve years, this cannot be due to any loss or fall in the popularity of the Congress. There should be other reasons for this phenomenon.

In India during elections, a multiplicity of parties and often independents attached to no party came into the election fray and, as we know, where there are more than two candidates, often the winning candidate may not get 50 per cent of the votes. I have some experience of the behaviour of the electorate in my State and I have seen that if a Tom, Dick or Harry files a nomination paper and he keeps quiet, even then he polls 10 to 15 per cent of the votes. He gets these votes even if he does not canvass. This is because of caste, religion and group loyalties which exist in the:

[Shri P. G. Menon]

place. Before the days when the marking on the ballot paper was introduced, even the box kept for a candidate who had withdrawn got 10 to 15 per cent of the votes polled. That is the reason why Congress, the biggest and the strongest and the most popular party in the country with massive majority in the Lok Sabha in all the three general elections managed to get only less than 50 per cent of the votes. Here, I would like to state that in U.K. also, after the emergence of three parties, the party which was victorious at the polls often polled only 45 to 46 per cent of the votes. Now, it is amusing that Acharya Kripalani should have claimed that all these votes including probably the invalid votes—often the invalid votes are large—should belong to the people here who have sponsored this No-Confidence motion.

Then, is Acharya Kripalani serious that there should be the system of proportional representation with the single transferable vote? There is no difficulty. The rules of elections are not a part of the Constitution. They are contained in the Representation of Peoples Act. He can attempt an amendment there and if he succeeds, he can create confusion and chaos in the Governance of the country. That is the estimate regarding the proportional representation by political thinkers.

I am not able to understand what the stand of the Communist Party is on this motion? This is a motion of No-Confidence in the Council of Ministers. Having listened closely to the speeches of Mr. Mukerjee and Mr. A. K. Gopalan, I have not been able to understand what their stand is. Do they or do they not want to express their want of confidence in the Ministry? I must say that it is unfair, it is out of taste that a Party like the Communist Party in the Opposition should give their approbation to certain Congress leaders and their condemnation to certain other Congress leaders. We do not want that. This is

an insidious attempt to divide us and create a confusion in our ranks. But I must tell them that they are bound to fail.

Shri Tyagi: They are the tactics of Mao Tse-tung.

Shri P. G. Menon: They are bound to fail. The policies of the Prime Minister, the policies of the Cabinet, are the policies of the Government. Do you call them progressive and leftists? Then, the Congress is progressive and leftist. Do you think they are rightist and reactionary? Then the Congress is that; the policies are theirs. Of all the tyrannies I know of, the tyranny of words is the most subtle, and let not people suffer from a tyranny of words of left and right, leftist and rightist, and try to divide the Congress party. I wish to tell my hon. friends that they will miserably fail in that attempt. And Prof. Mukerjee wanted, and Shri Gopalan also, that two Ministers should resign. How can that be done? They may resign if the Prime Minister wants them to. But I have never heard an instance of an Opposition party, during a no-confidence motion, singling out two ministers and asking them to resign. Shri S. K. Patil has answered them, and I am sure the Finance Minister will do likewise. What is the charge against the Finance Minister? Prof. Mukerjee said that he has not abolished, the privy purses of ex-rulers. I ask the Communists, was not the Communist Party in office for more than two years in Kerala State, from the Consolidated Fund of which privy purses to two royal houses are being disbursed?

Shri Tyagi: Was it so?

Shri P. G. Menon: Yes, Travancore and Cochin. And these moneys come from the revenues of the State and not from the revenues of the Centre. I want to ask them; why was it not abolished; why were the privy purses of the ex-rulers of Travancore and Cochin not abolished? Because, the Constitution has guaranteed it.

Shri Indrajit Gupta: What a question to ask?

Shri P. G. Menon: And why should the Finance Minister resign for a provision in the Constitution? That is my point.

As Shri S. K. Patil pointed out, these demands of resignations are made on grounds other than what appear on the surface. And that is what we object to.

Then again, it was demanded today by Shri Gopalan that banks should be nationalised, insurance should be nationalised, export and import trade should be nationalised, and gold over certain maximum or certain ceiling should be taken over. That would bring money, according to him, for financing the defence operations. I am not against nationalisation of banks or insurance, and I do not think the Congress Party would be against nationalisation of banks or of insurance. Life insurance was nationalised by the Congress Government. But the question is, when it should be done. It is only when the Government feel that it is the opportune moment to do it that it will be done.

Shri Indrajit Gupta: After the emergency is over?

Shri P. G. Menon: Nationalisation of insurance was not done during an emergency. And, in the meantime, whether these steps would bring in money for financing the defence operations, that is the most important point. Now, the Communist Party in office in Kerala did not do many of the things which they have been proclaiming they will do, because once in office you know when to do a thing, what to do, how to do, the difficulties involved. So without knowing all these things and without ever thinking that you would be called upon to discharge the duties of office all sorts of demands are made.

Shri S. M. Banerjee: This is the wisdom of an ex-Chief Minister!

Shri P. G. Menon: Sir, I am closing. I do not want to speak on other matters to which there have been references already. Before I conclude let me say this. I need not be modest in my claims on behalf of the Congress Party and the Congress Government. It has great achievements to its credit which generations to come will gratefully remember. It has fulfilled tasks which may well be called Herculean. After independence the princely States were liquidated, and the complaint is of some privy purse that is being given now! It has introduced planning, which, sooner or later—sooner, I hope, than later—will fully secure to the people plenty and prosperity. It has declared as its goal socialism, to which goal it is surely moving. In the context of falling democracies round about in many regions, it has preserved truly and well in India an enduring democracy. Above all, it has united this vast sub-continent into one well-knit State, a condition which existed never in history. The Congress continues to be the link, let me say, the only link with its firm roots in all parts of the country, which keeps the country together. For these achievements . . .

Shri A. V. Raghavan (Badagara): Was there not neglect of Kerala by the Centre?

Shri P. G. Menon: I am not referring to the so-called neglect of Kerala. I am speaking of the linking of the country together.

For these achievements, the Congress Government and its great leader, the Prime Minister, have been responsible. Let not passing passions and frustrations cause this central fact to be forgotten.

Sir, I oppose the motion.

Shrimati Renuka Ray (Malda): Sitting here and listening to the debate, I have been feeling like Alice in Wonderland. I have been getting curiouser and curiouser every minute after hearing the things that I heard

[Shrimati Renuka Ray]

in some of the speeches from the Opposition. It is not because they speak in a varied way with different voices; that is something to be expected. Where there is no ideological unity, where many of these groups have no political philosophy, one does not expect any kind of unity in the voices that speak. But there is one underlying theme for which the Congress is being accused today, and that is this. The emergency came in October and November, and there was so much enthusiasm among the people, but now that enthusiasm among the people is waning. There is waning of enthusiasm, but may I ask who is trying to encourage that waning of enthusiasm? I want to ask whether it is true or not that this country has a neighbour on its borders that is an aggressor and is still building massively its military potential, and also there is another neighbour on our borders, which has come in close collaboration with China, namely Pakistan. Do the Members of the Opposition believe that this is true or not? Or do they feel that this too is some kind of a myth or a fantasy? Otherwise, how could they come forward and say that there is not sufficient enthusiasm in the country today and then do everything possible to see that that enthusiasm is smashed? If it were left to them, that enthusiasm would have been smashed, but I do not think that they command that much following in the country, or that they have that much support in the country that so many people would listen to their voice and forget the country's danger.

The real tragedy of India is that, even though we have had a parliamentary democracy for nearly sixteen years, not a single Opposition Party has been able to grow, not even to take over the responsibility of Government completely on their shoulders, but even to undertake the lesser task of being able to share in a national government during the

emergency. Now can these varying groups who have clashing ideologies, who cannot come to any agreed settlement about anything, as Acharya Kripalani, I am sure, knows to his cost, except to indict the Government and to censure it, take power at any time? That being the case, what is the reality behind the motion of no-confidence? That is what I would like to ask.

I was really surprised at the extraordinary suggestion made by Shri H. N. Mukerjee, to which the last speaker has also referred, that two Ministers of the Government should go out of the Cabinet, but he did not consider that this was a great indictment of the Prime Minister. Surely, this is the biggest insult to the intelligence of the Prime Minister that he who chooses the Cabinet does not know how to choose it, and the Communists must help him.

Then, we hear Shri M. R. Masani saying in a light vein that this Congress Party should shed its leadership and carry on by itself. This is a calculated insult to the intelligence of the party. Does Shri M. R. Masani feel that after three and a half years, he and his party will stand a better chance, if he could provoke the Congress party to get rid of its leadership? Does he really think that because there may be differences of opinion in the Congress Party, it is a disunited party, that in fundamentals it is disunited? If he thinks so, then he is very much mistaken.

His speech, of course, was full of oratorical skill. But I would like to say that some of the things that he has suggested are fantastic in their exaggerations. He says that in this country, there has been no kind of real planning; as if he was very keen about planning, he said that the planning had been altogether defective, and what is more, he has also said that its implementation has gone completely wrong. He seems to say at the beginning of his speech that

he subscribes to the policy of Government, because in his words "Government objective is socialism or the creation of a more prosperous, free and equal society;" and he said that that was not being attained. But Shri M. R. Masani, while pretending to subscribe to this policy and by expressing his condemnation over the fact that this socialist society has not yet come in view, really stands for the vested interests of this country,—For, what else does the Swatantra Party stand for?—for the feudal interests of this country, for big business, and for all that has kept the country from going forward, for all that tries to prevent Government from going on with the implementation of their socialistic policies. He cannot even bear any sort of "controls". He says, sweep them aside and have the law of the jungle.

He has spoken also a good deal about the public sector. I do not want to repeat what the hon. Member who spoke before me has said to refute his charges. But I would merely like to point out to him that the public sector in many of its industries has proved a great success. The Chittaranjan engines are much better and much cheaper than the engines of Tatas. Who does not know that? There are many such examples. To judge the steel works in the public sector before they have had a chance to grow and develop, and compare them with those which are already there in the private sector is, to say the least, a very unfair procedure. The public sector is one of the means through which we hope to be able to bring in a more equal society. And, certainly, anyone who stands against the public sector cannot stand for the common man.

I do not know what to say about the PSP, the PSP of whom there were great expectations in this country at one time, expectations not only by the nation as a whole but in the Congress itself, a party for whose growth the Congress has given up seats in the past, a party which we

had hoped would become the second party in this country so that democracy could succeed, if not at once, at least at a later period a second party could come in. It has many able leaders in it. But it is Acharya Kripalani who is leading them again with a motley crowd of others, and about whom he said when he left that party, that it was a party of leaders and there were no followers. Probably, that may be the reason why the PSP who ought to have acquired the position of being a second party in this country, finds itself today under the banner, of course, of Acharya Kripalani, but with a variety of parties many of which cannot possibly share in any of the ideologies for which they stand. I would like to know what they have in common with the Swatantra Party. How can they possibly believe that in bringing in a motion of no confidence in this manner they are going to help the country's growth, that they are going to help the defence effort? Can they, who have amongst them a number of intelligent persons, really have allowed their intelligence to become so warped because of their bitterness against the Congress Party or the Congress leadership that today they cannot even use their judgment and not join in what is a futile motion of no-confidence.

Shri Frank Anthony and some others also have quite rightly pointed out that this lack of growth of a second party in a parliamentary democracy makes it very difficult; it leaves a very big lacuna. I think it would be true to say, particularly in this Parliament, that under the leadership of Pandit Nehru, the party in power itself acts to a large extent as an opposition, an informed opposition, to criticise in a reasonable way; for when the Opposition cannot fulfil that function, it becomes necessary for members of the party in power to help towards offering informed criticism. It is because of this that many times in this House we rise and say many things about many of the

[Shrimati Renuka Ray]

policies, not against the basic policies but against the ways of implementation thereof. It is we the members of the party who point out the administrative failures of this Government in an informed way. That work of the Opposition is not done by the Opposition parties in a concrete manner; so it has to be done by the party in power itself.

Shri Tyagi: We have to do it

Shrimati Renuka Ray: I bring this point to the notice of the members of the PSP and other parties. Is this the way they have to function in the Opposition that we ourselves should act as the Opposition so that our democracy may continue in this country?

We cannot see the growth of a second party or of more than one party which can bear responsibility in this country. As I said, the Congress Party has tried to help the PSP to rise, but unfortunately even that did not happen.

Today there are many issues before the public. It is quite true that there is no criticism of our basic policies, even by Members of the Opposition. I have listened carefully to their speeches. Except the Swatantra Party of Shri Minoo Masani, I have not heard one word of real criticism against the basic things for which we stand, neither against the building up of a socialist State through the ways of democracy nor against the policy of non-alignment.

Therefore, in so far as implementation of policies is concerned, the Congress Government and the Congress Members in the party are perhaps more exercised in their minds than any Opposition can be, at tardy progress, and the fact that some things in fact many things go wrong. We have no objection to confess failure. Mahatma Gandhi confessed to even Himalayan blunders. Of course, there will be failures. It will be so many

times and we shall have to rectify our mistakes and go ahead again. But I dare say that when posterity judges the actions of this Government so far as the home front even is concerned—at a time when partition came after independence, when so many complex problems came before the Government—it will say that in spite of the fact that there were many things that went wrong, in these 16 years of rule the Congress not only knit the country together but sowed the seeds of progress in the future.

One word about non-alignment. Acharya Kripalani was able to tell us: I told you so about Tibet and China. Yes, of course, He had that prophetic vision, no doubt, about Tibet and China. But does he forget that he was a member of the galaxy of leaders that Gandhiji built up, and does he forget that it is the creed of the Congress to try to come to a settlement through peaceful ways, and that it is only when this fails, we may think of other means? It is true there was a surprise attack on this country last October and we were totally unprepared. We are not ashamed to owning up to it, but this is also true that once the Government became awake to it, it is taking every step that is possible, and without any prejudices as to where the help comes from, so that we can build up our defence potential in a rightful manner.

Although Acharya Kripalani had supported the policy of non-alignment, he seems to scoff at it today. I wonder if he realises the shifting values of the world today. Just as at one time religious conflicts used to shake the world, and then died down, so today we are witnessing a toning down of the division of the world into communist and anti-communist groups. It has been shown already that the USA and the USSR can come together to prevent the destruction of

humanity by nuclear war. I think that tomorrow will show that these differences of today, the ideologies that divide the world into two today, are gone into the dustbin of historical record, it will no longer be the reality of tomorrow. It is Pandit Jawaharlal Nehru who had the prophetic vision to see this, that the policy of non-alignment, of not joining the power blocs, was not only the best thing for today, not only paid the best dividends for the present, but that in future there would not be such controversies as communism and anti-communism, that new ideologies would take the place of the old, that these differences which still divide the world would be a matter of historical record.

So, whether it is a question of our foreign policy or our domestic policy, there can be nobody who can say that these are wrong. Of course, when it comes to implementation of policy, and even in regard to certain details of policy, we may have differences of opinion. As I said, the Members of the Congress Party have the freedom to express their opinions in this matter. There is a lot of heart-searching going on just now. No party that is asleep, no Government deriving its power from a party that has gone to sleep, can possibly consider everything that goes wrong in such detail as we are doing today. No party that is complacent, no Government that is complacent, could possibly behave in the way that we are doing. Our Ministers also know that there are many things to be attended to.

For instance, even in regard to the Gold Control Order, there are certain things which some of us may not like, here and in the country outside, and I am certain that Shri Morarji Desai, against whom the Communist Party has stood, has got that much resilience in him, that much oliability, to listen to what the people in the country, and particularly the representatives of the party, have to say about these things. I do not feel that there is such darkness and gloom so far as the future

of the Government is concerned. But I do feel that it is very necessary that we should get together in this hour of peril, those in the Opposition and those who sit this side, so that in future it may not be said that in this time of crisis, all were for the party and none was for the State. If the Opposition Parties which have said some things here out of bitterness and have cast some aspersions which are not even true, if they were to say that they are willing to join hands and help in this crisis, we can all work together. Each of us represents here a constituency, whether we are on this side or that side and we have some responsibility to the electorate and if that responsibility is to be discharged in a proper manner in the hour of the country's danger it is necessary that we join hands and work together and not bring in a motion of no-confidence which will neither succeed now nor, in our view, has any future. As Mr. Patil said, we would welcome and the Congress Party would welcome if someone else was capable of taking up the Government. But unfortunately there is no such party and we cannot build that party; it is not our job. So, there is no reality behind this motion. Then, is it only a dramatic gesture in the hour of peril? Does it show any sense of responsibility? Is it not time, I would ask my friends in the Opposition, not only Acharya Kripalani but the P.S.P. Members and other Party Members, is it not possible for us now to combine, I can understand if there is someone whose ideology clashes with our ideology and they could not combine; but if there is no such clash, I would merely ask them to come forward and help us in this crisis and not get frustrated and take to such measures like the bringing in of motion of no-confidence which is the most important armour in parliamentary democracy and thus bring it to ridicule, for it can be but still-born in the present circumstances in the country.

Mr. Deputy-Speaker: Shri Prakash Vir Shastri. His party has ten

[Mr. Deputy Speaker].

minutes. He may try to conclude within fifteen minutes.

श्री प्रकाशवीर शास्त्री (बिजनौर) :
उपाध्यक्ष महोदय, आज से आठ मास पूर्व चीनी
आक्रमण के बाद जब इस सदन में चर्चा उसकी
आई थी उस समय संसद् में और सदन
के बाहर भी कुछ इस प्रकार की चर्चाएँ थीं कि
इस समय जो सरकार है, उसे अपना स्थान
छोड़ देना चाहिए अथवा फिर एक मिली
जुली सरकार का निर्माण करना चाहिये। मैं
तब उन व्यक्तियों में था जिसने यहाँ और
बाहर भी इस बात पर बल दिया था कि जब
नाव मसदार में हो और मल्लाह पूरी शक्ति से
लगा कर पार ले जाने का यत्न कर रहा हो,
ऐसे समय में उस मल्लाह को बदलने की राय
देना कुछ बुद्धिमत्ता की बात नहीं है, ऐसे समय
में उसकी पीठ थपथपाना और उसको शाबास
शाबास कह कर नाव किनारे की ओर ले जाने
की प्रेरणा देना ही बुद्धिमत्ता की बात होगी।
लेकिन आज आठ महीने के बाद न केवल यहाँ
अपितु सारे देश में, जिस जनता ने रक्षा कोष
के लिये सरकार को इतना सहयोग दिया था
रक्षा प्रयत्नों में यहाँ की सरकार को पूरा सहयोग
दिया, भारत के प्रधान मंत्री श्री जवाहरलाल
नेहरू की कोई आलोचना करता था तो लोग
उस समय उसके साथ लड़ने और झगड़ने के
लिये तैयार हो जाते थे, स्थिति ने पलटा खाय़ा
है। जो लोग प्रधान मन्त्री की आलोचना के
नाम पर लड़ते थे और झगड़ते थे आज उन्हीं
प्रान्तों में, उन्हीं नगरों में, उन्हीं मुहल्लों में
सभायें हो रही हैं, प्रस्ताव पास किये जा रहे
हैं और जो अविश्वास का प्रस्ताव यहाँ
आया है, इसी भावना को वहाँ भी प्रेरित किया
जा रहा है। मैं पूछना चाहता हूँ कि यत्नमाम
स्थिति क्यों उत्पन्न हुई।

कोई भी राष्ट्र अगर वहाँ अपनी सुरक्षा
चाहता है तो उसको तीन नीतियों को बड़ी
सुदृढ़ता के साथ चलाना पड़ता है। पत्नी
नीति अर्थ नीति है, दूसरी नीति विदेश नीति

है और तीसरी नीति गृह नीति है। जहाँ तक
अर्थ नीति का सम्बन्ध है, मैं कोई अर्थ शास्त्र का
विद्यार्थी नहीं हूँ। केवल उसके संबंध में मैं
एक संकेत मात्र देना चाहता हूँ। भारत ने
अपनी आवश्यकताओं को पूर्ति के लिए जो
बाहर से ऋण लिये हैं, वे अपेक्षित थे, वे ठीक
थे। परन्तु जहाँ तक उन ऋणों का संबंध है
जिनके कारण सरकार ने हमारे देश को विश्व
के अन्दर ऐसी स्थिति में ला कर खड़ा कर दिया
है कि शायद ऋण लेने वाले या मांगने वाले
देशों में भारतवर्ष का नम्बर प्रथम है। ३१ मार्च
१९६३ को हमारे देश के ऊपर १७६०.१६
करोड़ का ऋण था। इस ऋण पर सूद की शकल
में जो पैसा हम को देना पड़ता था वह ५६.४०
करोड़ रूपया था। इतनी बड़ी धनराशि में
केवल सूद की शकल में देनी पड़ती है। और
आवश्यक बातों के लिये जो चीज ली जाए,
वह तो सही है। परन्तु शासन में और नीति में
चाणक्य ने लिखा है कि वह पिता अपनी सन्तान
के साथ अन्याय करता है जो अपना ऋण सन्तान
पर छोड़ कर जाता है। ऋणकर्ता पिता शत्रु।
मैं कहना चाहता हूँ कि हम जिस समय अपनी
झोलियाँ फैलायें, सोच समझ कर फैलायें।
जैसी विपत्ति इस समय आई है, उस में तो
सहयोग अपेक्षित था परन्तु ऐसी स्थिति में यह
न हो जायें कि हमारी पीढ़ी दर पीढ़ी भी उस
भारी ऋण से उच्छ्रित न हो पाए।

दूसरी बात मैं विदेश नीति के संबंध
में कहना चाहता हूँ। मुझे आज दुःख के साथ
यह कहना पड़ता है और मैं चाहता हूँ कि मुझे
प्रधान मन्त्री जी इसको कहने की आज्ञा दें
कि हमारी विदेश नीति में आरम्भ से ही कुछ
गलतियाँ चली आ रही हैं। तिब्बत के संबंध
में अगर मैं अपने मुँह से कहूँ तो यह छोटा मुँह
बड़ी बात हो जाएगी, लेकिन मैं भूतपूर्व राष्ट्रपति
डा० राजेन्द्र प्रसाद के शब्दों में कहना चाहता
हूँ जो उन्होंने चीनी आक्रमण के बाद पटना
के गांधी मैदान में कहा था कि आज जो चीन
ने हमारे देश पर आक्रमण किया है, यह उस

पाप का प्रायश्चित्त है कि जब चीनी राक्षस तिब्बत रूपी शिशु को अपने मुंह में डुप रहा था उस समय हम अपने मुंह पर पट्टी बांधें बैठे रहे। काश्मीर के संबंध में भी मैं अपने शब्दों में न कह कर भारत के भूतपूर्व उप-प्रधान मंत्री और गृह मंत्री स्वर्गीय सरदार वल्लभ भाई पटेल के शब्दों में कहना चाहता हूँ। उन्होंने दुखी हो कर एक बार डा० राजेन्द्र प्रसाद को कहा था कि जो कि उनकी डायरी में लिखा हुआ है कि सारे हिन्दुस्तान में मेरी चलती है, लेकिन जवाहरलाल जी के घर काश्मीर के अन्दर मेरी नहीं चलती है। जनमत संग्रह की बात का अदूरदर्शिता के साथ ऐलान करना और इस केस को सुरक्षा परिषद में ले जाना बड़ी भूलें थी। आज हम काश्मीर के बारे में किस स्थिति में ला कर खड़े कर दिये गये हैं, इसको आप देखें। पड़ोसी देशों के साथ हमारे संबंध धीरे धीरे कटते चले जा रहे हैं। लेकिन हम अभिमान कर रहे हैं विदेश नीति की इस बात पर कि रूस और अमरीका दोनों चीन के साथ सहयोग नहीं कर रहे हैं। क्या मैं बड़े ही विनम्र शब्दों में पूछ सकता हूँ कि द्वितीय महायुद्ध में उस रूस और अमरीका में समझौता हुआ था, उस समय क्या हमारी विदेश नीति वहां काम कर रही थी? अपने हित की रक्षा के लिये भी दो मुल्क रूस और अमरीका जब मिल सकते हैं हिटलर का मुकाबला करने के लिये तो आज के हिटलर को मुकाबला करने के लिए अगर रूस और अमरीका ने चीन के साथ अपनी तटस्थता की नीति रक्खी है, तो इसका सोलहों आने श्रेय हम अपने कंधों पर नहीं ले सकते हैं। उनका अपना हित भी उसके अन्दर निहित है।

जब चीन का आक्रमण हुआ तो हमने कहा कि वह पंचशील के दस्तावेज पर हस्ताक्षर करके अपने वचन से पीछे हटा है। चीन ने हमारे साथ विश्वासघात किया है। लेकिन उस से भी बड़ा विश्वासघात हमारी सरकार ने जनता के साथ किया है, देश के साथ किया है। क्यों तमाम रहस्यों को आपने छिपा कर रखा है? किस तरह से सड़कें बन रहीं थीं, किस तरह से

हवाई अड्डे के लिये जगह तलाश की जा रही थी, क्यों वर्षों तक इस तरह के रहस्यों को छिपा कर आपने रखा? अपने श्वेत पत्रों में अपनी कलम से आपने तमाम बातों को लिखा है। इससे भी बड़ी चीज है कि नेफा की पराजय की रिपोर्ट को फिर उसी तरह से सरकार दबा कर रखना चाहती हैं। प्रधान मंत्री जी, नेफा की पराजय की रिपोर्ट न केवल संसद के माननीय सदस्य ही मांग रहे हैं, मगर मैं आपकी जानकारी के लिये कहना चाहता हूँ कि नेफा में पराजयों की रिपोर्ट की मांग कर रही हैं वे हजारों विधवायें जिन के पति उन पहाड़ों पर मारे गये हैं, नेफा में पराजयों की रिपोर्ट की मांग कर रहे हैं वे हजारों अनाथ बच्चे जो पितामों से रहित कर दिये गये हैं, नेफा की पराजय की रिपोर्ट की मांग कर रहे हैं वे हजारों बूढ़े मां बाप जिन के बच्चे उनके हाथों से जाते रहे हैं। कब तक आप इस रिपोर्ट को दबा कर रखेंगे? आज उनकी पुण्य आत्मा पृच्छती है कि उस पापी का नाम बताया जाए जिस की वजह से हम बेहाल कर दिये गये। कब तक आप इसको इस तरह से दबा कर रखेंगे? एक मजबूत आदमी सुरक्षा मंत्रालय में आया था जिस ने स्थिति को सम्भाला था। लेकिन मुझे इस कटु सत्य को कहने की आज्ञा दीजिए कि आपने उसके आने के बाद सुरक्षा मंत्रालय को तीन हिस्सों में बांट कर उसके उत्साह को भी ठंडा कर दिया था। प्रधान मंत्री जी, अविश्वास का प्रस्ताव जिस समय चीन ने आक्रमण किया था शायद उसके कुछ दिन बाद आ जाता, लेकिन वैसा नहीं हुआ। तब भी वैसी ही स्थिति बनी थी। लेकिन आज यह अविश्वास का प्रस्ताव तब आया है जब पानी होंटों तक आ चुका है, जनता के असन्तोष का प्याला जब भर चुका है और आपकी ढुलमुल नीति का ही यह परिणाम ह

[श्री प्रकाशवीर शास्त्री]

कि वायस आफ अमरिका के साथ इस तरह से समझौता हुआ । आप कहते हैं कि मुझे पूरी तरह पता नहीं था । लेकिन जिन लोगों ने आपको जानकारी देनी थी और जिन्होंने पूरी जानकारी नहीं दी और जिस की वजह से समझौते से पीछे हटने की दुनियां में चर्चा हो रही है, इतने बड़े देश के साथ दुलमुल गीत के कारण हमारे दूसरे समझौतों के संबंध में सन्देह पैदा होने लगा है, मैं आपसे पूछना चाहता हूँ कि आपने उनके खिलाफ क्या कार्रवाई की है ?

तीसरी चीज है हमारी गृह नीति । भ्रष्टाचार के सम्बंध में उन छोटी छोटी चर्चाओं को नहीं करना चाहता जिन से आज गांवों के आदमी परेशान हैं । पुलिस कैसे रिश्वत लेती है, कचेहरी में कैसे रिश्वत चलती है, किस प्रकार से चकवन्दी में लूट मच रही है, किस प्रकार से थाने में रिश्वत चलती है, इन चर्चाओं को भी मैं करना नहीं चाहता कि सेल्स टैक्स आफिस, इनकम टैक्स आफिस और एक्साइज आफिस में किस प्रकार की लूट मची हुई है । इस भ्रष्टाचार के सम्बंध में आज कांग्रेस पार्टी के जिम्मेदार नेता श्री श्रीमन्नारायण अग्रवाल के वक्तव्य की बात कहना चाहता हूँ, बिहार के राज्यपाल अग्र्यंगर के वक्तव्य की बात कहना चाहता हूँ जोकि अभी समाचारपत्रों में प्रकाशित हुआ है । आप कहते हैं कि भ्रष्टाचार केवल नीचे के स्तर पर है, करप्शन केवल लेवल पर है । मैं पूछता हूँ कि दास रिपोर्ट और नेफा एन्क्वायरी के बाद भी क्या आप कह सकेंगे कि करप्शन छोटे स्तर पर है, लोअर लेवल पर है ? आज करप्शन छोटे स्तर पर नहीं है, करप्शन आप के दायें बायें बैठा हुआ है । सिराजुद्दीन रिपोर्ट के ऊपर आप ने कहा कि चार कांडों में से केवल दो कांडों में मालवीय जी को दोषी ठहराया गया है और दो कांडों के अन्दर निर्दोषी ठहराया गया है । मैं कहना चाहता हूँ कि दो नहीं, एक नहीं,

आधे में नहीं, चौथाई में भी अगर दोषी ठहराया जाता है तो आप को क्या अधिकार था कि आप अपने वक्तव्य में कहते कि उन्हें निर्दोषी मानता हूँ ? जब दो चीजों में दोषी ठहराया गया है तो फिर आप ने निर्दोषी होने का सर्टिफिकेट किस आधार पर दिया ? इसी तरह की चीज नेफा के सम्बंध में मैं आप से पूछना चाहता हूँ और आप अपने वक्तव्य में इस का उत्तर दें । नेफा की पराजय की रिपोर्ट के अन्दर जिस व्यक्ति को दोषी ठहराया गया है क्या वह आज जयन्ती शिपिंग कम्पनी में १० हजार ६० मासिक पर नियुक्त कर के नहीं भेजा गया ? आप बतलाइये । इन बातों को मैं पूछना चाहता हूँ, पंडित जी । इन तमाम बातों को दबाने से सन्देह की एक दीवार उठती चली जा रही है और आप के सम्बंध में लोगों के अन्दर इस प्रकार की चीज पैदा होती चली जा रही है । आप कहते हैं कि नीचे के स्तर पर करप्शन था तो क्या यह नीचे के स्तर पर करप्शन था ?

केरल पी० सी० सी० के प्रेजिडेंट ने जो रिपोर्ट दी थी केरल के चीफ मिनिस्टर के सम्बंध में और एक दूसरे मिनिस्टर के सम्बंध में, क्या वह नीचे के स्तर के करप्शन की रिपोर्ट थी ? पंजाब के पहले के कांग्रेसी और वर्तमान कांग्रेसी जो चांजशीट मुख्य मंत्री के खिलाफ दे रहे हैं, वह मेरे पास है लेकिन समयभाव के कारण मैं उसे पढ़ नहीं सकता लेकिन अगर आप चाहें तो मैं उस को सभा की टेबिल पर रख सकता हूँ । क्या वह नीचे के स्तर का करप्शन है ?

उड़ीसा के सम्बंध में जो पी० एस० पी० के जिम्मेदार सदस्य ने यह कहा कि हम को रुपया दे कर हराने के लिये उड़ीसा में यह किया गया, क्या यह नीचे के स्तर पर करप्शन है ? राजस्थान में, उत्तर प्रदेश में, मध्य प्रदेश में, किस स्तर पर करप्शन है ? अगर आप

देश को उस से बचाना चाहते हैं तो बचाने का एक ही तरीका है कि आप उच्च स्तरीय कमीशन बनाइये और जहाँ जहाँ कमीशन से करप्शन की शिकायत आये उस की जांच कीजिये। वरना मैं आज आप को चेतावनी के तौर पर महर्षि व्यास के महाभारत के शब्दों में कहना चाहता हूँ कि जिस समय तक्षक इंद्र के आसन से जा कर लिपट गया और जन्मेजय के नाग यज्ञ में जितने भी सांप थे वे आ कर पड़ गये, और जिस समय इंद्र के ऋषियों को पता चला कि तक्षक इंद्र के आसन पर लिपटे होने के कारण नहीं आ रहा है उस समय विवश हो कर ऋषियों को आवाज लगानी पड़ी।

“तक्षकाय स्वाहा, इंद्राय स्वाहा”

आज आप के इंद्रासन में एक तक्षक नहीं, न जाने कितने तक्षक लिपटे हुए हैं उड़ीसा में, पंजाब में और दिल्ली में, जिस से विवश हो कर अविश्वास प्रस्ताव लाना पड़ा। फिर आप कहते हैं कि करप्शन नहीं है। इस प्रकार की स्थिति है।

जहाँ तक टैक्सों का सम्बंध है, कम्पत्सरी डिपाजिट का सम्बंध है, मोरारजी देसाई के गोल्ड कंट्रोल का ताल्लुक है, जिसने लाखों लोगों को मौत के दरवाजे पर लाकर खड़ा कर दिया है, इन सब को छोड़िये, मैं पंडित जी से केवल एक बात पूछना चाहता हूँ। जिस समय जनता से आप चाहते हैं कि त्याग करें उस के त्याग करने से पहले आप के अगल बगल में जो इतने लोग बैठे हुए हैं कभी आप ने उन से त्याग करवाया? कितनी बार इस सदन में पूछा गया है कि कितना टी० ए० और डी० ए० एक एक मिनिस्टर को पिछले दो सालों में दिया। १३ मई, १९६१ को पूछा गया, २८ मई, १९६२ को पूछा गया। २६ मार्च, १९६२ को पूछा गया और १० अप्रैल १९६३ को पूछा गया, लेकिन बराबर वही जवाब दिया गया कि फिगर्स क्लेक्ट कर रहे हैं। स्पीकर साहब ने खास तौर पर

होम मिनिस्टर साहब से कहा कि जल्दी से जल्दी उनको दिया जाये लेकिन नहीं दिया गया क्योंकि कहीं वह सनसनी न पैदा करे। मैं समझता हूँ कि टी० ए० और डी० ए० की रिपोर्टों को इसलिये दबा कर रखना चाहते हैं कि उन को ले कर देश में चर्चायें चलेंगी। आज बंगाल के मिनिस्टर के विषय में निकला है कि साढ़े छः लाख का उन का ट्रंक काल का बिल है। आप बतलाइये कि यहाँ पर जो मिनिस्टर बैठे हुए हैं और वे भी ट्रंक काल करते हैं, उन का कितने रुपये का ट्रंक काल का बिल आता है। आप देखिये कि स्टाफ कार का क्या उपयोग चल रहा है, क्या आप के रूल्स और रेगुलेशन्स का पूरी तरह से पालन किया जा रहा है। यह जितने भी मामले हैं उन के लिये कामराज मिक्स्चर क्या काम करेगा? यह एक ऐसा कांग्रेस का कैसर है जिस के लिये रेडियम की किरणों को लाना पड़गा, तब जा कर इस रोग का इलाज आप कर सकेंगे।

दूसरी बात यह कि आप की इस दुर्बलता का नतीजा यह है कि प्रान्तों में तानाशाही बढ़ती चली जा रही है। आज संविधान की धारा ३५६ के प्रयोग न करने का परिणाम यह हुआ कि आज बहुत से प्रान्तों में जैसे पंजाब है, यहाँ से दस मील चल कर पंजाब शुरू हो जाता है, वहाँ के चीफ मिनिस्टर ने अपनी नई मिलिटरी बना कर खड़ी कर ली। सेंट्रल गवर्नमेंट ने कहा कि इस प्रकार से कोई चीफ मिनिस्टर अपनी सेना या रक्षा दल नहीं बनायेगा, केवल होम गार्ड रहेंगे लेकिन मैं आप को बतलाना चाहता हूँ कि पंजाब में उस की ड्रेस अलग, उस के लिये कमान्डेंट अलग, सब कुछ होम गार्ड्स से अलग है। उस के पश्चात ३ सितम्बर को यहाँ पर जो प्रदर्शन होने वाला है, मेरी निजी जानकारी है कि वही मिलिटरी यहाँ पर प्रदर्शन करने के लिये लाई जा रही है। यह तमाम चीजें चल रही हैं। क्या आप नहीं जानते हैं कि पंजाब के अन्दर भी इंडियन सिविल सर्विस

[श्री प्रकाशवीर शास्त्री]

के आदमी हैं, जितने इंडियन पुलिस सर्विस के आदमी हैं, जितने इंडियन इंजीनियरिंग सर्विस के आदमी हैं उन की क्या स्थिति है ? भाखरा डैम के सुपरिंटेंडिंग इंजीनियर क्लेयर ने क्यों आत्म हत्या की ? छवील लाल मेहता ने क्यों आत्म हत्या की ? कपूर केस, ग्रेवाल केस, इतने तो आप की जानकारी में है। आप की इस दुर्बल नीति का परिणाम यह है कि प्रान्तों में उच्छ्रंखलता बढ़ती चली जा रही है। लखनऊ में इतने दिन से आठ मिनिस्टर इस्तीफा दिये पड़े हैं। यह स्थिति चल रही है। मध्य प्रदेश में भी यह स्थिति है। आप कहते हैं कि अपोजीशन पार्टियों ने पता नहीं कैसे सब मिल यह प्रस्ताव रख दिया। यहां सिद्धांतों का मतभेद हो सकता है। लेकिन पंडित जी, एक खानदान में जब यदुकुल की प्रवृत्ति पैदा हो जाती है तो उस को बचाना मुश्किल हो जाता है। अगर यह यादवी प्रवृत्ति बढ़ती चली जाती है तो मुझे खतरा है कि कहीं यह देश को नुकसान न पहुंचाये।

असम में सात लाख पाकिस्तानी आ कर बैठे हुए हैं और आप कहते हैं कि सरकार का इस के अन्दर हाथ नहीं है। सरकार किसी प्रकार से उन को नहीं बिठलाना चाहती। मगर मेरे पास उन आदेशों की प्रतिलिपि है जो वहां के सेटलमेंट आफिसर ने अपने असिस्टेंट आफिसर को लिखा है। उस से पता चल जायेगा कि किस प्रकार से सरकारी प्रभाव में आ कर अवैध पाकिस्तानियों को शरण दी जा रही है। इस के शब्द अगर आप सुनना चाहें तो मैं उन को सुना सकता हूँ। ३ जनवरी, १९६२ को गोहाटी से लिखी हुई है। तमाम नम्बर वगैरह बतला सकता हूँ और अगर आप चाहेंगे तो मैं उस को भी सदन की मेज पर रख सकता हूँ। उस में स्पष्ट लिखा गया है :-

"With reference to the above, I am to inform you to submit the list of allottees of Bhangnamari P.G.R. in consultation with Shri

Tajuddin Ahmed, M.L.A. and Shri Atur Rahman of Barapeta within 21st May, 1962 positively. You are to enlist only the Muslim immigrants of Gauhati and Barapeta sub-division."

इतने से ही उस को सन्तोष नहीं है। अगले पैराग्राफ में लिखते हैं :-

"No Hindu should be enlisted".
(Interruption).

अब वह सेटलमेंट आफिसर ए० डी० एम० शिलांग बना दिया गया है।

Now he is promoted as A.D.M. in Shillong.

Shri Raghunath Singh: What is the name of that officer?

श्री प्रकाशवीर शास्त्री : ए० सी० शर्मा अब उस को यह पुरस्कार दिया गया है और आप कहते हैं कि सरकारी प्रश्रय उन को नहीं मिल रहा है ? सरकार की तरफ से यह चीजें मिल रहीं हैं। आप चाहे तो यह चिट्ठी पूरी पढ़ भी लीजिये।

अन्त में अपने वक्तव्य को उपसंहार की ओर ले जाते हुए मैं दो बातें विशेष तौर से कहना चाहता हूँ।

श्री त्यागी : हिन्दूओं को एनलिस्ट करने के लिये इसलिये इन्कार किया गया होगा कि वे बेचारे वहां से चले गये होंगे।
(Interruptions).

श्री प्रकाशवीर शास्त्री : आप मेरे समय को नष्ट न कीजिये।

दूसरी बात जो मैं अपने वक्तव्य के अन्त में कहना चाहता हूँ वह यह कि आप यह कहना चाहते हैं कि आचार्य कृपलानी जो ने अपने गांधी आश्रम के वर्क्स का इस्तेमाल किया। मुझे इस बीच में आने की कोई जरूरत

नहीं। लेकिन क्या मैं पूछ सकता कि पंडितजी, आप ने राष्ट्रीय एकता परिषद में विज्ञान भवन में यह कहा था कि जातीयता साम्प्रदायिकता इन से राष्ट्रीय एकता टूट रही है। क्या आप हृदय पर हाथ रख कर बतलायेंगे कि आप ने अमरोहा में जो कैंडिडेट चुना था वह कौन सी राष्ट्रीय एकता का आधार बना कर चुना था, वहां पर जो जाति बरादरी के लीडर भेजे गये थे वे कौन सी राष्ट्रीय एकता को सुरक्षित करने के लिये भेजे गये थे ? लेकिन इस से भी आगे चल कर मैं एक और बड़ी बात आप से कहना चाहता हूं। आप उत्तर प्रदेश में चल कर देखिये। वहां पर 'सम्पूर्णानन्द जी ने कहा था, जब वह चीफ मिनिस्टर थे, कि कोई सरकारी सर्वेट डिस्ट्रिक्ट बोर्ड का सदस्य नहीं माना जायेगा। लेकिन आज श्री चन्द्रभानु गुप्त ने वहां के उन परिषदों द्वारा कुछ स्थानों पर अधिकार बनाये रखने के लिये जितने उच्च सरकारी कर्मचारी हैं उन की उक्त परिषदों का मेम्बर बना दिया है और कुछ को बाहर से कोआप्ट कर लिया है।

श्री म० ला० द्विवेदी (: हमीरपुर) यह गलत है।

श्री शिव नारायण (बांसी) : यह चार्ज गलत है।

श्री प्रकाशबीर झास्त्री : मैं चेलेंज करता हूं आप को इस के लिये। इस का परिणाम यह है कि (*Interruption*) आज उत्तर प्रदेश की जितनी भी परिषदें हैं उन के सम्बंध में यह बात कही जा रही है।

एक माननीय सदस्य : शिव नारायण जी, यही तुम्हारा काम है, यही तुम्हारा कानून है ?

श्री रघुनाथ सिंह : जिला परिषद् के मेम्बर डिस्ट्रिक्ट बोर्ड के मेम्बर नहीं हैं। पहले थे अब नहीं हैं।

मैं अन्त में गांधी जी के कुछ शब्द कह कर समाप्त करूंगा। मगर इस के पहले यह भी कहूंगा कि जिस शासन के अन्दर बरोजगारी चोरबाजारी, रिश्वत, अप्टाचार बढ़ गया है, जिस शासन के अन्दर कुनवापरस्ती, ऐयाशी, गरीबी, मंहगाई बढ़ गई है, जिस शासन में अज्ञान, अभाव, अम्याय, अधर्म का बोलबाला है, जिस शासन में तानाशाही, चारित्रिक पतन, अनुशासनहीनता बढ़ी है, जिस शासन में कायरता, दुर्बलता, अकर्मण्यता, आत्महीनता, बढ़ी है, जिस शासन में कत्ल, डाके, चोरी, बलात्कार, अपहरण की कोई गिनती नहीं, जनता के सेवक गोरे साहब की जगह काले साहब बनने में गर्व करते हैं, उन्हें गांधी जी के शब्द सुना कर बैठ जाता हूं। वह शब्द गांधी जी ने अपनी प्रार्थना सभा में पटना में २१-५-४७ को बिहार की कौमी आग में नवजीवन प्रेस अहमदाबाद से छपी है, लिख है :-

18 hrs.

“हमारी राज्य सत्ता अंग्रेजों की तरह बन्दूक के जोर से नहीं निभ सकती। अनेक प्रकार के त्याग और तपस्या द्वारा कांग्रेस ने जनता का विश्वास संपादन किया है। परन्तु यदि आज कांग्रेस वाले जनता को धोखा देंगे और सेवा करने के बजाय उस के मालिक बन जायेगा तथा मालिक की तरह व्यवहार करेंगे, तो मैं शायद जीऊँ या न जीऊँ, परन्तु इतने वर्षों के अनुभव के आधार पर यह चेतावनी देने की हिम्मत करता हूँ कि देश में बलवा मच जायेगा, सफेद टोपी वालों को लोग चुन-चुन कर मारेंगे और कोई तीसरी सत्ता इसका लाभ उठा लेगी।

18-01 hrs.

The Lok Sabha then adjourned till Eleven of the Clock on Wednesday, August 21, 1963|Sravana 30, 1885 (Saka).

[Tuesday, August 20, 1963/Sravana 29, 1885 (Saka)]

		COLUMNS	WRITTEN ANSWERS TO QUESTIONS—contd.		
ORAL ANSWERS TO QUESTIONS		1373—1408			
S.Q. No.	Subject		U.S.Q. No.	Subject	COLUMNS
150	Buffer-stock of sugar	1373—78	466	Deep sea fishing	1424—26
151	Development of subsidiary foods	1378—82	467	Office of Director P. & T., Orissa	1426
152	Foodgrain prices	1382—90	468	DC-3 aircrafts	1426—27
153	Railway Accidents Committee	1390—97	469	Sugar production	1427
154	Co-operative Farm Societies	1397—1403	470	Train halts in Ferozepur division	1427—28
156	Rice production	1403—08	471	Production incentive to sugar factories	1428—29
WRITTEN ANSWERS TO QUESTIONS		1408—1510	472	Development of fisheries	1429
S.Q. No.	Subject		473	Suprakandi Station	1429—30
155	Food habits	1408—09	474	Bridge over Mahanadi	1430
157	Agriculture in hilly areas	1409—10	475	Development of oil seeds	1430—31
158	All India Agricultural Service	1410	476	Development of horticulture	1431
159	Indian shipping	1410—11	477	C. D. Blocks in Orissa	1432
160	Telephones	1411—12	478	Breakdown of telephone communications in Bombay	1432—33
161	Sugar Production Programme	1412	479	Loss of crops	1433
162	Haldia Port	1412—13	480	Import of rice and wheat	1433—34
163	Foreign tourists	1413—14	481	Export of sugar	1434
164	Punishment to sugar hoarders	1414	482	Grass Research Centre	1435
165	Electrification of Bongaon-Sealdah, Sealdah-Ranaghat Stations	1415	483	Bakeries to popularise wheat	1435—36
166	Coastal shipping	1415	484	Freight concessions for the export of mineral ores	1436
167	Aerodrome at Khajuraho	1416	485	Manufacture of speedometers for locomotives	1437
168	Survey of Dandakaranya	1416—17	486	Development Board for Hilly areas	1437—38
169	Co-operative System in mills	1417—18	487	Quality standard in seeds	1438
170	Arrest of seamen in Singapore	1418	488	Radar equipment at Airports	1438—39
171	Joint Steamer Companies	1418—19	489	P. & T. buildings	1439—40
172	Cheap tools for farmers	1419—20	490	Cultivation of sea island cotton	1440—41
173	Concrete sleepers	1420	491	Delhi Milk Supply Scheme	1441
174	Planning and working groups	1420—21	492	Delhi Transport Undertaking	1441—42
175	Crash of UAR Comet plane	1421—22	493	Central Unit of State Transport Undertakings	1442—43
176	Postal services	1422	494	Employees of the South Eastern and Eastern Railways	1443—44
177	Concessions to Sports teams for Railway Journeys	1422—23	495	Railway accident averted by a gangman	1444
178	Railway zones	1423			
179	Airways system	1423—24			

WRITTEN ANSWERS TO
QUESTIONS—*contd.*

U.S.Q. No.	Subject	COLUMNS
496	Indian Shipping Industry	1445
497	National Highways in Orissa	1445-46
498	National Highways in Orissa	1446-47
499	Marmagao Port	1447
500	Masulipatnam Port	1447-48
501	Coal for Railways	1448-49
502	Shooting of <i>Nil Gai</i>	1449
503	Pulling of alarm chains	1449-52
504	Incidents on running trains	1452-54
505	Mafin formula	1454-55
506	Barium Chemicals Ltd.	1455
507	Diesel Locomotives	1455-57
508	Crash of glider at Safdarjjang aerodrome	1457-58
509	Reclamation of barren land	1458
510	Vegetation in desert	1458-59
511	Power tillers for Kerala	1459-69
512	Passenger fare to East African ports	1469-61
513	Postal superintendents	1461
514	Agricultural production in U.P.	1461-63
515	Agricultural production in West Bengal	1463-64
516	Engines incorporating Suri Transmission	1464-65
517	Railway lines	1465-66
518	Loans through co-operatives	1466-67
519	Motels	1467
520	Tankers	1468
521	Railway lines in border areas	1468
522	Over-bridges	1469
523	Delhi Milk Scheme	1469-70
524	Cultivation of vegetables	1470
525	Afforestation	1471-72
526	Electrification on N.E. Railway	1472-73
527	Air fares	1473-74
528	Jersey bulls	1471-75
529	<i>Ad hoc</i> increase in D.A. for Railwaymen	1475-77
530	Loan to farmers	1477-78
531	Panchayat Resources Committee	1478-79

WRITTEN ANSWERS TO
QUESTIONS—*contd.*

U.S.Q. No.	Subject	COLUMNS
532	Agricultural University, U.P.	1479-81
533	Hostels on South-Eastern Railway	1481
534	Sugar quota for Punjab	1481-82
535	Air crashes	1482
536	Fertilizer loan to jute cultivators	1482-83
537	Rationing in Delhi	1483-84
538	Railway sleepers	1484
539	Transportation of coal	1484
540	Training of pilots	1485
541	Teleprinters	1485-86
542	Bikaner station	1486-87
543	Air services in Madhya Pradesh	1487-88
544	Committee appointed by Ministry of C. D. & Co-operation	1488
545	Cashew experimental farms	1489
546	Deck Passenger Welfare Committee	1489-91
547	Mechanised farms	1491
548	Railway line between Ram Ganj Mandi and Bhopal	1492
549	Price of milk	1492-93
550	Palm sugar	1493
551	Pesticides	1493-94
552	Sugar from Sweet Potatoes	1494-95
553	Agricultural University at Bhubaneswar	1495-96
554	Foodgrains	1496-7
555	Buses for Calcutta State Transport Corporation	1497
556	Sugar industry	1497-98
557	Distribution of coaches	1498
558	Railway concessions to students	1498-99
559	Incentives to sugar industry	1499
560	Construction of godowns with U.S.A. aid	1499-1500
561	Import of diesel engines	1500-01
562	Theft at Delhi junction	1501-02
563	Rapti bridge	1502
564	Diwa-Uran-Apta Line	1502-03
565	Sugar Marketing Board	1503
566	Multi-purpose Godowns	1503-04
567	Navigation in Hooghly	1504

WRITTEN ANSWERS TO
QUESTIONS—*contd.*

U.S.Q. No.	Subject	COLUMNS
568	Clash at Kanpur Railway Station	1504-05
559	Working of Co-operatives	1505-06
570	Selection of I.G.S.	1506
571	Forest Co-operative Societies	1506-07
572	Horse-breeding farm	1507-08
573	Conversion of Narrow gauge line between Latur and Miraj	1508
574	Employees of Light Houses	1508
575	Sugarcane supply to mills in Orissa	1509
576	Mail and express trains	1509-10

CALLING ATTENTION TO
MATTER OF URGENT
PUBLIC IMPORTANCE 1510-14

Shri Yashpal Singh called the attention of the Minister of Food and Agriculture to the short supply of milk by the Delhi Milk Scheme since the 12th August, 1963.

The Deputy Minister in the Ministry of Food and Agriculture (Shri A.M. Thomas) made a statement in regard thereto.

PAPERS LAID ON THE
TABLE 1532-33

(1) A copy each of the following Rules under sub-section (3) of section 458 of the Merchant Shipping Act, 1958:

(i) The Merchant Shipping (Apprenticeship to Sea Service) Amendment Rules, 1963, published in Notification No. G.S.R. 768 dated the 4th May, 1963.

(ii) The Merchant Shipping (Examination of Engineers in the Merchant Navy) Rules, 1963, pub-

PAPERS LAID ON THE
TABLE—*contd.*

COLUMNS

lished in Notification No. G.S.R. 1030 dated the 22nd June, 1963.

(2) A copy of the Indian Aircraft (Amendment) Rules, 1963 published in Notification No. G.S.R. 808 dated the 11th May, 1963, under section 14A of the Indian Aircraft Act, 1934, together with an explanatory note.

PETITIONS PRESENTED . 1533-34

(i) Shri C. L. Narasimha Reddy presented a petition signed by a petitioner relating to allotment of funds to States for popularisation of cowdung gas plants.

(ii) Shri C. Dass presented a petition signed by a petitioner relating to the Indian Railways Act, 1890 and the Rules framed thereunder.

BILL PASSED 1534-35

The Deputy Minister in the Ministry of Finance (Shri B. R. Bhagat) moved that the Appropriation (No.4) Bill, 1963 be taken into consideration. The motion was adopted. After clause-by-clause consideration the Bill was passed.

MOTION OF NO-CONFIDENCE IN THE COUNCIL OF MINISTERS 1535-71, 1572-1674

Discussion on the motion of No-confidence in the Council of Ministers moved by Shri J. B. Kripalani on 19-8-1963 continued. The discussion was not concluded.

AGENDA FOR WEDNESDAY, AUGUST 21, 1963/
SRAVANA 30, 1885 (Saka)—

Further discussion on the motion of No-confidence in the Council of Ministers.